LOK SABHA DEBATES (English Version)

Second Session (Tenth Lok Sabha)



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LOK SABHA DEBATES

LOK SABHA

Monday, December 2, 1991/ Agrahayana 11, 1913 (Saka)

> The Lok Sabha met at Fleven of the Clock

IMR. SPEAKER in the Chair

[English]

MR. SPEAKER: The camera is going to be focused on those who are going to ask the questions and on those who are going to reply to the questions.

SHRI RAM NAIK: Sir, we should congratulate Shri Sharad Dighe for commencing the first question today.

MR. SPEAKER: Shri Sharad Dighe.

ORAL ANSWERS TO QUESTIONS

Soviet Aided Power Projects

*142 SHRI SHARAD DIGHE: SHRI PRITHVIRAJ D. CHAVAN:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the details of Soviet aided power projects pending at present;

- (b) whether fate of these projects has become uncertain following the developments in the Soviet Union which have disrupted industrial production in that country; and
- (c) if so, the steps proposed to be taken to complete these projects?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (c). At present Indo-Soviet Cooperation in the power sector covers twelve projects which are either being executed or are to be executed with Soviet technical and financial assistance. Discussions with the Soviets have revealed that USSR stands by all its commitments to India. Consequently, on disruption in execution of energy projects in India is anticipated.

'SHRI SHARAD DIGHE: Mr. Speaker. Sir, the hon. Minister has not given any details. Therefore, part a) of my question is this: which are these 12 projects which are either being executed or to be executed with the Soviet technical and financial assistance. at what stage they are? He has also said that discussions have been held with the U.S.S.R. Now, when were those discussions held, with whom have you held those discussions? Part-b) of my question is : there is a group known as Indo-Soviet Working Group on Power, that is what I read from the Annual Report of Department of Power 1990-91. Now, the 13th meeting of that Indo-Soviet Working Group on Power was held in Moscow from 18-25 September, 1990 and all these projects were reviewed. A would like to know whether there was an impeting thereafter for reviewing of these projects and what had transpired in those meetings?

SHRI KALP NATH RAI: Mr.

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Sir, as the hon. Member has asked, these are the 12 projects:

- Vindhyachal Super Thermal Power Project;
- 2. Vindhyachal Stage-I Transmission Line:
- 3. Kahalgaon Super Thermal Power Project;
- 4. Tehri Hydro Power Complex;
- Vindhyachal Super Thermal Power Project;
- 6. Vindhyachal Stage-II Transmission Line;
- Maithon Thermal Power Project;
- 8. Kayamkulam Thermal Power Project;
- Mangalore Thermal Power Project;
- 10. Kol Dam Hydro Electric Project:
- 11. Bakreshwar Thermal Power Project; and
- 12. Dulhasti-Kishanpur-Srinagar Transmission Line.

Sir, the External Affairs Minister, Shri Madhavsinh Solanki had gone to USSR recently. He had discussions with the President, Mr. Gorbachov and Mr. Boris Yeltsin. They have made commitment that whatever the projects are signed with India, Russia stands by its commitment and they will fulfil it.

SHRI SHARAD DIGHE: Now, Sir, the Minister has said generally that there has been an assurance by Mr. Gorbachov and

Mr. Boris Yeltsin. I would like to put a pointed question that why the Soviet Union has not renewed its five-year protocol guiding the rupee-rouble trade since last year when massive loans worth over Rs.6.000 crores for various projects to be implemented during the Eighth Plan are involved. For example, compared to other bilateral assistance. Soviet assistance for the power sector was on soft conditions at the rate of 2.5 per cent. The Soviet Union committed a loan of 219 million roubles to the 840 MW Kahalgaon Thermal Project. Similarly, Soviets have also committed nearly 360 million roubles for the 1.260 MW Vindhyachal-I Project. There is another massive loan worth Rs. 1,426 crore...(Interruptions).

MR. SPEAKER: You should not give 1the Information, you should ask the question.

SHRI SHARAD DIGHE: So, such high loans are involved, as far as power sector is concerned and elsewhere also, and these are soft loans at 2.5 per cent. So, as the protocol of the rupee-rouble trade has not since been renewed and since in various meetings the government authorities and the Soviet officials have indicated the possibility of changing over to hard currency, have they said anything about this and what will be the effect of this as far as the rupee-rouble trade is concerned, if hard currency is insisted.

SHRI KALP NATH RAI: Mr. Speaker, Sir, the Foreign Minister and the Soviet President and all others concerned had a discussion from 16th November to 20th November and in that discussion they made the commitment and they also requested the Foreign Minister that Indian delegation should come to Moscow and sign the protocol. Whatever formalities are to be fulfilled, those will be fulfilled when the Indian delegation goes to Moscow.

SHRI PRITHVIRAJ D. CHAVAN: Mr. Speaker, Sir, in spite of the optimism by the hon. Power Minister, we all know that the Soviet Union is going through a deep finan-

cial crisis and there is a tremendous amount of hard currency problem. The Soviet Union has definitely indicated that they will not continue these projects on rupee terms and the whole rupee-roubie protocol is under review. Now, there are about Rs. 10,000 crores worth of loans on soft terms involved and they involve a capacity of something like 5,900 MW. Does the Government of India have a contingent plan or an alternative plan if the Soviet Union refuses to continue the rupee trade and honour soft term conditions?

SHRI KALP NATH RAI: Mr. Speaker, Sir, whatever information I have got with me, I can give it to the hon. Member. The Ambassador of Russia has just met me and I asked him particularly as to what is the commitment of his country. He told me that his Government is committed to fulfil the commitment made by them to India.

SHRI HARI KISHORE SINGH: There is no Russian Ambassador here; there is the Ambassador of the Soviet Union.

MR. SPEAKER: This is disallowed. You need not reply to his question. Yes, Mr. Hari Kishore Singh. You have the opportunity now. I am allowing you to put a supplementary now.

[Translation]

SHRI HARI KISHORE SINGH: Mr Speaker, Sir, I wanted to say that the Soviet Ambassador to India is there.....

[English]

MR. SPEAKER: No, that is out of question. You come to the point please.

[Translation]

SHRI HARI KISHORE SI'NGH: Mr. Speaker, Sir, my question is whether the hon. Minister is aware of the fact that the Soviet Union is financial position has deteriorated to such an extent that it is not even in a position to give this month's salary to its

employees. If the hon. Minister is aware of the developments taking place in that country, which is being widely covered by the media, then it is necessary that he holds talks about these projects, with the various republics of the Soviet Union. Has he taken up this matter with them? If so, when did he do it and what has been the outcome of the talks with them? I have gone through the newspapers, when our Minister of External Affairs paid a visit to that country. Mr. Speaker, Sir, I am raising this matter here, because many projects in my State of Bihar....

[English]

MR. SPEAKER: This is disallowed. This is out of the question. Mr. Minister, you need not reply.

[Translation]

Have you taken up this matter with the various republics?

SHRI KALP NATH RAI: Mr. Speaker, Sir, I cannot comment on the news reports that the hon. Member has come across, through newspapers and radio, but I can certainly part with the information that I have with me about the talks held between India and Russia. Here, I would like to say only this much that:

Hum Kare kya, dariya agar labrez maikhana mein hai

Hum tho utni jaante hain, Jitni palmane mein hai.

[English]

SHRI SOMNATH CHATTERJEE: Mr. Speaker, Sir, I am sure the hon. Minister appreciates the great importance of our power projects being implemented according to the schedule, because the future of this country is involved so far as the industrial production and agricultural production are concerned. So far as the Bakrashwar project - one of the twelve projects - is concerned, the agreement with U.S.S.R. was entered into in

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February, 1990. They were to supply three turbines on turn-key basis. They were to prepare the detailed project report and give it to us. Since March, 1991 there is no communication whatsoever in spite of repeated approaches being made by the Government of West Bengal - and I understand by the Government of India also - for the last nine months. The agency which was implementing this project in Soviet Russia. namely T.P.E. - which is the power organisation there - seems to have been dissolved because no reply is being given. The two officers who are there, seem to have vanished, or at least they are not in the position any longer. Therefore, is the hon, Minister aware of this development and is the hon. Minister taking any steps to find out - unitwise - as to what is the position and particularly what is the position with regard to Bakreshwar? The second part of my question is that will the hon. Minister give the Government's reaction to the request of the Government of West Bengal to delink this project from Soviet assistance because none is available now and to include it in the Overseas Economic Cooperation Fund (O.E.C.F.) of Japan for which the request has been made in July, 1991? I would like to know the Government's response to that.

SHRI KALP NATH RAI: All the projects except Bakreshwar thermal power project are in the Central Sector and are being executed by Central Sector power corporations. Bakreshwar project is being executed by the West Bengal Power Development Corporation and is in the State sector. Shri Jyoti Basu, Chief Minister of West Bengal has written a letter to the Government of India that this project of Bakreshwar should not be tied up with Russia and this should now be tied up with the Japanese Q.E.C.F. That letter is under consideration ... (Interruptions)

SHRISOMNATH CHATTERJEE: Three Retters were written. (Interruptions)

SHRI KALP NATH RAI: We have received that letter and it is under consideration of the Government of India. We are thinking to change the funding resource as requested by Shri Jyoti Basu, Chief Minister.

SHRI SOMNATH CHATTERJEE: Verv good.

[Translation]

DECEMBER 2, 1991

Setting up of Jharkhand State

*143 SHRI SIMON MARANDI: SHRI GOVINDA CHANDRA MUNDA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any demand to set up Jharkhand State by including the tribal areas of Bihar, Orissa and West Bengal for the speedy development of the tribal areas and speedy implementation of several projects of these areas:
- (b) if so, the details of the action taken thereon:
- (c) the difficulties, if any, in this regard; and
- (d) the time by which the Jharkhand State is likely to be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI RAMLAL RAHI): (a) Yes, Sir.

(b) to (d). The Central Government had set up a Committee for Jharkhand Matters in August, 1989. The Committee's report was received in May, 1990. However, the Committee could not reach unanimity. Thereafter, a Review Committee was set up in November, 1990 but this Committee also could not make much progress in its deliberations. The matter is under consideration of the Government.

[Translation]

SHRI SIMON MARANDI: Mr. Speaker,

Oral Answers

Sir, the hon, Minister has given an incomplete reply. He has mentioned that the Central Government had set up a Committee in this regard. So far as Jharkhand is concerned, a Commission was set up long back and from 1954 the Government has been setting up committees. The last committee set up in this regard, about which an announcement was also made in the House. is vet to submit its report. I would like to get the details from the Government because the hon. Minister has given an incomplete reply.....(Interruptions)....

MR. SPEAKER: Please come to the question when I say come to the question that much only goes on record.

SHRI SIMON MARANDI: He has not replied to the third and fourth part of my question. I had asked about the Government's stand on the demand to form a Jharkhand State and the time by which the Jharkhand State is likely to be formed?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Mr. Speaker, Sir, the earlier committee that was set up in this regard had submitted an incomplete report. Thereafter, a Review Committee was set up. Further, the Bihar Government also introduced a Bill in this connection in the State Assembly and the initial reaction of the people spearheading the movement for the formation of a separate Jharkhand State was that

[Enalish]

this is a right step in the right direction.

[Translation]

However, they also added that they were not prepared to accept as it did not provide for the formation of a separate State of Jharkhand. I have come to know that this committee was set up after consultations with the four concerned State Governments. The prima facie information available with me is that no consultations have taken place with the four States concerned after the constitution of the committee. As the de-

mand covers a major part of Bihar comprising 13 districts, the State Government is presumably evolving ways and means to solve this problem on the basis of the Darjeeiing pattern and it is being inquired into. It is very difficult to give a definit answer to this question without taking into confidence all the four states involved.

SHRI SIMON MARANDI: Mr. Speaker, Sir, the Government says that the committee set up earlier could not reach unanimity. I would like to know about those people who opposed the committee and acted as obstacles to it.

SHRIS.B. CHAVAN: Who opposed it or who did not is not the question. If a new State is to be formed, we will have to bring a Constitution Amendment to amend Article 3. Even if another Committee is set up without prior consultation with the four State Govemments involved, it would be very difficult to take any concrete step in this regard. Without eliciting the opinion of the concerned State Governments. Therefore, we shall spare no efforts to find out the facts from the State Governments. The Expert Committee set up earlier visited both Calcutta and Bhubaneswar, but unfortunately it did not get any encouraging response from these State capitals. With regard to the inquiries they made with the Government of Bihar and the Madhya Pradesh Government, Bihar's response was found more encouraging. Therefore, they have made efforts to initiate the process in Bihar State itself. A final decision in this regard will be taken after consultations with the hon. Member and even the House can take up the matter for discussion.

SHRI SURAJ MANDAL: Mr. Speaker, Sir, the hon, Minister of Home Affairs stated that no consultations were held with the concerned State Governments. I was also a member of the said committee. I would like to know the reaction of the Governments of Bihar, West Bengal, Madhya Pradesh and Orisea to the report sent by the Ministry of Home Affairs to elicit their coinion. I would like to know their reaction.

The State Government in their reply have said that the matter is under the consideration of the Government. They say that they do not agree to it. Before that para of the report is published. We would demand....(Interruptions)

MR. SPEAKER: Please ask your question.

SHRI SURAJ MANDAL: I am asking the question and also providing the information in regard to the situation.

MR. SPEAKER: You should ask your question instead of providing information.

SHRI SURAJ MANDAL: Perhaps the hon. Minister is not aware of it, he wants to hide it, that is why I am providing it (Interruptions\

MR. SPEAKER: Please ask your question.

SHRI SURAJ MANDAL: In para 34 of the report of the committee, it has been stated unanimously. When Shri Chandra Shekhar, the then Prime Minister did not find unanimity on the issue, he discussed the matter with the MLAs and MPs of Bihar for 2-3 days. (Interruptions)

MR. SPEAKER: Please ask your question. Otherwise, I will disallow you.

SHRI SURAJ MANDAL: All the members in that meeting with Shri Chandra Shekhar demanded Statehood. I would like to know as to what is the reaction of the three Governments on that report? Does the Government propose to publish the report; and if so, how long will it take to implement it?

SHRI S.B. CHAVAN: Mr. Speaker, Sir. the Government do not find any difficulty in publishing the report; it can certainly be published. The Government had been trving to get the information in regard to all the concerned states. But so far as I know, the Central Government have not received any reaction from the concerned state Govern-

ments. The Government of Bihar has introduced a Bill in this connection and the Central Government have sought a copy of the same from them. The Bill has been presented in the Lower House and not in the upper House and a copy thereof must be provided to us. We have not received it so far. We shall make efforts to get it at the earliest. The matter can be solved only after holding comprehensive discussion with the State Government. Nothing can be done before that.

[English]

SHRI SANAT KUMAR MANDAL: Sir. Point of information.

MR. SPEAKER: No point of information. All questions are point of information. Please sit down.

SHRI INDER JIT: I have two short supplementaries.

My first supplementary is, the Home Minister has just said that the Centre has before it a proposal to give to the long suffering people of Jharkhand, an autonomous council short of a full-fledged State in accordance with Darjeeling model which has been greatly praised by the President during his recent visit to Darieeling. In case the proposal is implemented, will the Home Minister give an assurance to this House that the Darieeling model will be implemented honestly in its letter and spirit and not reduced to a farce as in the case of Darjeeling model, which is part of my constituency.

MR. SPEAKER: If you are asking a question about Darjeeling then that is disallowed please.

SHRI INDER JIT: I am asking that in case they pursue the idea of giving Jharkhand an autonomous council in accordance with the Darjeeling model will they ensure that it is implemented in full, in letter and spirit? The hon. Home Minister has just said that they have now before them the proposal to give Jharkhand area an autonomous council short of a full-fledged State on the Darjeeling model. In case the idea is pursued and implemented, will the hon. Home Minister assure the House that this model, the Darjeeling model, as applied to Jharkhand, will be honestly implemented, in its letter and spirit so that the grievances of people will be redressed and they will get a fair deal?

My second supplementary is has the hon. Minister noted the recommendation of the UP Government for the bifurcation of the State of UP and the creation of a separate State of Uttar Pradesh.

SHRI S.B. CHAVAN: If I am allowed to say so, the first part of the question itself is hypothetical. It will be too early for me to say either way. This is just the recommendation of the Committee and once the recommendation is accepted by all concerned, then the question of implementing it will arise and whatever be the decision, Government will sincerely try to implement the same. The hon. Member need not have any doubt on that score.

About the second part of the question, I have just read, I have not received any communication from the Government of UP about the bifurcation of the State.

[Translation]

SHRI PAWAN DIWAN: Mr. Speaker, Sir, I would like to know from the hon. Minister of Home Affairs whether it is a fact that the expert committee have opined that since Jharkhand do not fulfil the stipulated conditions, it cannot be given statehood? Chhatisgarh region to which I belong, is in Madhya Pradesh.... There has been a long standing demand to give it statehood.

MR. SPEAKER: Please come to the point.

SHRI PAWAN DIWAN: Can the region, which fulfil the requirements be given state-hood?

SHRIS.B. CHAVAN: I have stated in my

reply that it is only when all the concerned States give their consent in this regard that the questlon of implementing it will arise. That stage has not yet come.

SHRI, LAL K. ADVANI: Mr. Speaker. Sir, the root cause of this problem is the backwardness in 13 districts of chhota Nagpur and Santhal Pargana. The agitation has picked up momentum only due to the problems prevailing in that region. Following this agitation, the committee was appointed and it made certain recommendations I agree with the Government's stand that if at all there is demand to merge different regions of the three states to form a new state, no decision can be taken unless the concerned states are involved. I would like to know as to what attitude do the Central Government propose to adopt to the basic problem, what initiative do the Government propose to take to remove the backwardness of chhota Nagour-Santhal Pargana region? Unless the Government adopt a positive attitude in this regard, the agitation would not calm down. Our demand is that the State should be bifurcated into two parts and the region comprising 13 districts should be declared as Vananchal Pradesh. What do the Government think in this connection?

SHRI S.B. CHAVAN: I reserve my comments on this point. So far as the first question is concerned, the Government do agree that the tribals must get the full benefits of the programmes launched for them. But so far as the question of statehood is concerned, the Central Government cannot take any action unless the concerned State Government convey its opinion to the Centre.

SHRI RAM VILAS PASWAN: Keeping in view the fact that Orissa, Bengal and Bihar were the parts of a single state and were trifurcated afterwards; Punjab was divided and another state called Haryana was carved out; Maharashtra and Karnataka were divided; I would like to know whether the Central Government is in favour of giving statehood to Jharkhand in order to solve the problems of the Adivasis who remain cut off from the mainstream even after, 45 years of

Independence? More over it is a matter related to three states having Governments of three different political parties, Besides, there have been demands for giving state-hood to various regions in different parts of the country. Keeping this fact in view, I would like to know whether the Government propose to reorganise the big states from administrative point of view?

SHRI S.B. CHAVAN: If the Members think that the demand of statehood to Jharkhand has given rise to many similar demands throughout the country and if they try to link them up I would not be able to reply to it today.

[English]

MR. SPEAKER: The second part may not be recorded.

SHRI S.B. CHAVAN: But so far as the first part is concerned, in fact, I am aware of the fact that this is a totally neglected area. The tribals have not been meted out the kind of justice which, in fact, they deserve. But I cannot possibly give my judgement unless I have clear views of the State Governments concerned. Certainly, if the State Governments are agreeable, then the question of the Central Government taking a decision will arise. But I can assure the hon. House that the Central Government may not be averse to it.

[Translation]

SHRI SHIBU SOREN: Mr. Speaker, Sir, as per the hon. Minister's statement, the State Government has made no recommendation to this effect. Perhaps, he is unaware of the facts, or he might not have gone through his papers carefully or he does not want to pay attention. Let me tell him that the State Government has already submitted their report to the Central Government on 29th November, 1990.

Mr. Speaker, Sir, members of all political parties as also the Government know that the demand for a separate Jharkhand State is the oldest one. You know that Assam was divided seven states. You also know that the area of Jharkhand region which is located between Bihar and Bengal is double as compared to Harvana and tripple in comparison to Puniab. The hon, Minister has submitted that the Government is thinking to develop the Adivasi regions. Such proposals were mooted even before Independence. But since they were not implemented an agitation is going on for it now. I would like to know from the hon. Minister whether the report would be implemented in order to avoid Puniab and Kashmir like situation in Jharkhand or else, do the Central Government want similar incidents to take place in Jherkhand also?

[English]

SHRIS.B. CHAVAN: I do not know what exactly is the question to which the hon. Member would like to seek clarification from the Government.

MR. SPEAKER: The situation is deteriorating. Can you do something?

SHRI S.B. CHAVAN: The situation is deteriorating. But at the same time the kind of Bill which has been introduced in the House is totally different from the demand which the hon. Member is making here. May I take it that the hon. Member is now conceding the point that they are prepared to confine their demand only to Bihar and leave the other areas? If that is the disposition, then certainly we can take it up with the Government of Bihar and find out as to what exactly is going to be their reaction because according to my information, in an informal way, we got the copy of the Bill in which I do not find that they have conceded the demand of Statehood because that will require legislation at the Central level, not at the State level. As was stated earlier, it is the same Autonomous Council model, the Darjeeling model that is proposed to be followed. But if it is a demand for a Statehood, I do not think that even the Bihar Government also has concoded the demand. If the hon. Member feels that the Bihar Government is prepared to do this, let them write to Government of India. Certainly we can consider their suggestion.

(Interruptions)*

MR. SPEAKER: That is not going on record.

[Translation]

SHRI ARVIND NETAM: Mr. Speaker. Sir. I would like to congratulate the hon. Minister of Home Affairs for the statement he has given in regard to Jharkhand, though it is quite balated one. But I would like to submit that many States were formed on the basis of 6th schedule of the Constitution even after Independence, but 5th schedule relates to the Centre. Thus demands were raised and fulfilled under the 5th schedule. But no demands have been taken into consideration under the 5th schedule. May I know as to why the Government delayed a decision in the matter? I would like to submit that keeping in view the fact that the development matters relate to schedule 5, but even today the tribal areas.....

[English]

MR. SPEAKER: Please come to the point now.

SHRI ARVIND NETAM: Will the Government take initiative for speedy implementation to solve the problem?

SHRI S.B. CHAVAN: I fully agree with the hon. Member's view that there is need to pay attention to the Adivasis and that we have not paid due attention to them so far. Besides, there are no two opinions that the benefits of the schemes launched for Adivasis has not reached to them. Now the question is whether granting of statehood can be a solution or is there any other alternative also. Unless we know the views of the concerned state Governments in this regard, it will not be possible for me to say that which alternative will be acceptable to the Central Government

SHRI CHANDRA JEET YADAV: The hon. Home Minister is repeatedly saving that unless the views of the concerned states are not knows, it will be very difficult to take any decision in this regard. He is also saving at the same time that we should sympathetically consider the problems of Adivasis. When he agrees in principle that the Centre will have to formulate a legislation and take a decision in the matter, why has the opinion of the State Governments not been sought on this issue so far. Therefore, instead of writing letters to them and waiting for their reply, will the hon. Minister convene a meeting of the four Chief Ministers in this regard. because now this issue is agitating the minds of the masses and taking the form of a movement. I would like to know whether a meeting of the Chief Ministers would be convened to avoid this situation.

SHRI S.B. CHAVAN: The Centre will not make it a prestige issue. We do not have any objection or difficulty in convening the meeting of Chief Ministers of four States.

[Enalish]

STD Facility in Coimbatore

*144. SHRI C.K. KUPPUSWAMY: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Bombay and Delhi have been provided with international STDs facilities through the medium of satellite communication:
- (b) whether such facility is not available in Coimbatore, Tamil Nadu:
 - (c) if so, the reasons therefor; and
- (d) the steps taken by the Government to provide this facility in Coimbatore?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

- (b) Sir. international STD facility is already available in Coimbatore.
- (c) and (d). Does not arise in views of 'b' above.

(Interruptions)

SHRI C.K. KUPPUSWAMY: Tiruppur is exporting Rs. 700 crores worth of hosiery goods and readymade garments and there is on port there. What are you doing. Sir? (Interruptions)

MR. SPEAKER: You have to ask the question. You do not have to give me the information.

SHRI C.K. KUPPUSWAMY: There is a very little telephone and telex facility. What action the Government is going to take to improve it?

The facility extended to Coimbatore is not working properly. Businessmen at Coimbatore are facing so many problems. I would like to know whether the Government will come forward to attend to this problem immediately.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): Mr. Speaker, Sir, it is a fact that service between Coimbatore and Madras has deteriorated. There were reasons for that. Circuits were not sufficient. traffic was also more. At present there are seven in and four out circuits. As the hon. Member has said this complaint was received by the Department a month back and we immediately reacted to that. We have now added more to the circuits. At present. the number of circuit is 13 plus 10. It has been completed on the 29th of last month. We now have additional circuits available. And this problem of analogue and digital in this circuit, is also being looked into. We are hopeful that by March 1992, we will have 30 circuits and we will change over to the digital one. After that service between Coimbatore and Madras should not be a problem.

SHRI C.K. KUPPUSWAMY: What action the Government is going to take to give more telex and telephone facilities to Tiruppur which is exporting hosiery goods and readymade garments worth Rs. 700 crores per year? (Interruptions)*

MR SPEAKER: That information is not required. That is not going on record. Now the question is: "What steps the Government is going to take?"

SHRI RAJESH PILOT: Mr. Speaker. Sir, as I have admitted myself, the services were not sufficient. We have done the additional circuits and the waiting list in Coimbatore as on today is round about 17,000 on the exchange. (Interruptions)*

MR. SPEAKER: That is not going on record.

SHRI RAJESH PILOT: As rightly pointed out by the hon. Member, it is one of the commercial centres in the South. Knowing the problem, we have decided to add 10,000 lines by March 1992. So this will certainly bring down the waiting list. As far as the telex is concerned, the moment we have the additional equipment there and the facilities are available. I do not think that the telex problem will be there. In case if the problem still exists, I will certainly tie up with the hon. Member and sort it out.

Guidelines for Granting Extension to T.V. Serials

*145 SHRI GUMAN MAL LODHA: WIII the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) the guidelines for granting extension to T.V. serials:
 - (b) the details of T.V. serials which were

given extension during the last three years including the number of additional episodes allowed in each case; and

(c) the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):
(a) to (c). A Statement is laid on the Table of

the House.

STATEMENT

(a) to (c). Extension/revival to a serial is given after taking into consideration such factors as the intrinsic merit as well as its popularity. 22 such serials were given extension/revival during the last three years as per details given below:

23 Written Answers DECEMBER 2, 1991 Written Answers

24

Name of the Producer Which extended/ revived 2 3 Shri Ramanand Sagar For	sodes by ended/ 3 26 (Additional 39 episodes for Uttar Ramayan) 39
Shri Ramanand Sagar	8 0 4
Shri Ramanand Sagar	
	96 4 9
Shri B.R. Chopra	4
Shri Rizwan Shiraz	
Shri Dheeraj Kumar	1 3
Shri Sunil Mehta	13
Shri Kundan Shah	2
Ms. Sarita Sethi	9
Shri B.R. Chopra	-
Shri Rakesh chowdhary	o
Shri Sunil Mehta	13
Shri T.S. Narasimham	13
Shri Kundan Shah Ms. Sarita Sethi Shri B.R. Chopra Shri Rakesh chowdhary Shri Sunil Mehta	

Quiz time Himalaya Darshan Adalat Adalat Sunil Gavaskar Presents Sunil Gavaskar Presents Sunil Gavaskar Presents Sunil Gavaskar Choudhary Kashmakash Ms. Kavita Choudhary Kashmakash Ms. Manju Singh Maila Anchal Mys. Chaya Dhawani Gul Gulshan Gulfam Mys. Cinevista Ads	which extended/ revived
ne ya Darshan avaskar Presents avash ani nchal	2
ya Darshan avaskar Presents akash ani nchal	rv. New Delhi
avaskar Presents akash ani nchal shan Gulfam	erbjeet Singh
avaskar Presents akash ani nchal	heeraj Kumar
akash ani nchal nchal shan Gulfam	unil Gavaskar
	avita Choudhary
	anju Asrani 13
	anju Singh
	haya Dhawani 2
	inevista Ads
Tipu Sultan Ki Talwar	anjay Khan
Wagle Ki Duniya Durga Khote Productions	Khote Productions

MR. SPEAKER: Madam, can you give the gist of the statement?

KUMARI GIRIJA VYAS: Extension/revival to a serial is given after taking into consideration such factors as the intrinsic merit as well as its popularity. 22 such serials were given extension/revival during the last three years as per the details given in the Statement.

[Translation]

SHRI GUMAN MAL LODHA: Mr. Speaker, Sir, I would like to know whether there is a proposal to re-telecast the 'Ramayan' and 'Mahabharat' serials and whether the last episode of these serials were stopped?

Mr. Speaker, Sir, I would like to ask a supplementary along with this. Is it a fact that 'Mahabharat' was the most popular serial in the country, but permission was not granted for its revival. Another question, Mr. Speaker, Sir.....

MR. SPEAKER: You can ask only one supplementary at a time.

SHRI GUMAN MAL LODHA:..... Who is authorised to grant extension/revival of a serial? Is the hon. Minister authorised to do it or is it the officers?.....* If the authority is with the officers, what are the names of those officers? Is it true that they get some commission for granting extension to serials.

[English]

MR. SPEAKER: The last part of the question will not form part of the record.

[Translation]

KUMARI GIRIJA VYAS: Mr. Speaker, Sir, so far as 'Ramayan' and 'Mahabharat' serials are concerned, I would like to inform the House that every serial has to pass through five stages before it is approved for telecast. At the outset the selection committee scrutinise all the serials. Thereafter four episodes of the serials go through the test. If that is given a green signal, the producer is asked to submit a pilot. If that is approved, then again four episodes are put to the final test. If even that is cleared. then a time slot is given. But before that there is a pre-view and the selection committee checks the theme of the story. Generally, Doordarshan approves 13 episodes of a serial in the begining and if the selection committee thinks that it would be difficult to complete the entire story within 13 episodes or the plot demands some more episodes, the number is increased.

So far as 'Mahabharat' and 'Ramayan' was concerned the Selection Committee approved 52 episodes of each serial at the first instance. But when it was found that the story would not be complete even by then, the number of episodes was increased. Therefore, as I said earlier, the number of episodes of the serial increased depending on the merits of the case, the plot of the serial and the popularity of the serial. The Selection Committee takes a decision regarding the number of episodes, but the utlimate decision lies with the Secretary, I & B. This decision was taken in 1987*... when was the Secretary.

[English]

MR. SPEAKER: Names of officers will not go on record.

[Translation]

MR. GUMAN MAL LODHA: Mr. Speaker, Sir, is it true that the Selection Committee stopped the telecast of the serial "Bhagwan Krishna".? If it was not approved for telecast, what were the reasons?. My second supplementary is whether permission was granted to telecast the serial on Vir Savarkar. If no approval was given, what were the reasons for it? My third supplemen-

^{*}Not recorded.

tary is whether a film on the life or Dr. Ambedkar has been approved and the time by which the film would be telecast?

MR. SPEAKER: Shri Lodha, not like this.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): So far as the Krishna Serial is concerned, it has been submitted. This serial is one of the three thousand and odd serials submitted and called for by the previous Government. It is under examination and no decision has yet been taken.

So far as the question on Vir Savarkar and Dr. Ambedkar is concerned, there is no serial as such on them. But a film in memory of Dr. Ambedkar is being made and that does not arise out of this question. The details are not with me.

[Translation]

SHRI CHANDULAL CHANDRAKAR: Mr. Speaker, Sir. is it a fact that because of lack of good selectors in the Selection Committee, we are not getting good serials. There is need to appoint good selectors and men of ideas in the Selection Committee. I mean to say that good writers and those who know a lot about various regions 2 the country should be appointed in this Committee so that we could get quality serials. Often we find such serials where emphasis is laid on some particular aspects only. Unless there are experts of different fields in the Selection Committee, we cannot improve the programmes. Will the hon. Minister assure that imaginative, innovative ad hardworking people would be appointed in this Selection Committee?

MR. SPEAKER: Please reply this much only whether experts would be appointed to this committee.

[English]

SHRI AJIT PANJA: The delay is not at the fault of the Government. As soon as this Government started examining all these three thousand and odd proposals, there was a blanket stay order obtained from the Madras Hight Court. We have to obey the court order in which not only the serial: but also the commissioned programmes of any type were stayed. Recently about one week ago the judgement has been delivered. So far as the serials are concerned the stay has been vacated: but so far as the commissioned programmes are concerned, the court has asked to lay down guidelines - although we have some guidelines - we have to give it in one compact form before the court within three months. We are preparing guidelines according to the court order. We are going to the Law Department to know whether we can file an appeal on from that court order regarding the commissioned programme.

So far as the personalities are concerned, there were about 40 personalities, mostly all are non-officials. These are taken from the film field such as Director, Producer or well repute; Actor and Actresses of well repute: and also Social Workers and Mothers. Because the film is to be shown to 72% of the 85 crore population. So, we have tried to include as many as possible. My colleague has also gone into it in detail and we have increased the number now to one hundred because if all the three thousand and odd serials are to be disposed of, it will take time. If any hon. Member wants to know the names, we will supply the names of these persons.

[Translation]

SHRI RAJNATH SONKAR SHASTRI: Sir, I would like to submit, through you, that extension and revival of serials is a general topic every day....

MR. SPEAKER: Sonkarji, this will not go on record. Only your question will form part of the proceedings.

SHRI RAJNATH SONKAR SHASTRI: Mr. Speaker, Sir, I am asking the question only.

MR. SPEAKER: Please ask the question without elaborating the background.

SHRI RAJNATH SONKAR SHASTRI-There are some special people without whom the serials are not approved, nor is extension/revival granted or the number of episodes increased. There is rampant corruption. I would like to know whether it is true that the people who weild influence try to misuse it by putting pressure on Doordarshan to grant extension of serials or in approval of serials? You would recall that the hon. Minister had stated in a reply some time back regarding a film on Dr. Ambedkar, that the Doordarshan had received some proposals for serials on Dr. Ambedkar and it is under active consideration. Today the hon, Minister said that there is no proposal for a serial and instead a film in memory of Dr. Ambedkar is being made. The hon. Minister may categorically state whether there is any proposal of a serial and if there is no such proposal, whether he would approve it. if a serial is sent to the Doordarshan on Dr. Ambedkar?

KUMARI GIRLIA VYAS: The hon. Minister who is my senior collegue has just clarified that according to the new guidelines there are three non-officials and one official for the sereening of any serial. He also clarified that at present there are about 100 members and 13-14 committees are functioning. I am surprised that under these circumstances how the things could leak out. Without any evidence or proof, I do not think it is possible to reply to this query. Secondly, it is almost impossible to believe that such a thing is happening as about 100 people are there in various committees. So far as the film on Dr. Ambedkar is concerned. it is being made in Bombay and about serial. we will let you know after verifying the facts. [Translation]

Foreigners Settling Illegally in India

146. SHRI BAL RAJ PASSI: SHRI SHIV SHARAN VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the number of foreigners settling illegally in the country is increasing continuously:
- (b) the details of arrests made in this regard during the last three years;
- (c) the number of such foreigners who have been served orders for their repatriation; and
- (d) the steps being taken by the Government to check such incidents?

(English)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Government is aware of the serious and complex problem of foreign nationals staying on illegally in the country. It is not possible to say precisely whether their numbers are increasing but the possibility is not ruled out.

- (b) and (c). Information is being collected and will be laid on the Table of the House.
- (d) Government is constantly reviewing the position and have taken steps from time to time, to tackle the problem of illegal infiltration and overstay. Among the measures already taken include: establishment of additional Border Out posts, Construction of more Observation post Towers, Strengthening of Border patrolling activity, increased stress on detection of infiltrators etc.

[Translation]

SHRI BALRAJ PASSI: Sir, I would like to know as to how many Bangladeshi nationals are illegally staying in Delhi? How many of them were expatriated and how many of them have returned back?

[English]

SHRI M.M. JACOB: We have asked for Information from all the States. But in Delhi, almost one lakh Bangladeshi nationals are staying. That information we have got.

[Translation]

SHRI BALRAJ PASSI: Mr. Speaker, Sir, I would like to know the number of Pakistani national whose visas have expired? What action has been taken to expatriate them from here. How many of these Pakistani nationals have been arrested so far?

(English)

SHRI M.M. JACOB: We have got nationals from various countries. Pakistani nationals are also staying here. But, I may not be in a position to say separately as to how many Pakistani nationals are staying. According to the information available, the number of Pakistani nationals who are overstaying is 9561, as on 31.3.1991.

SHRI PRAFUL PATEL. When Indian nationals with valid visas or er-stay in other countries, the authorities in those countries are able to detect their cases and take suitable action for extendation. Does the Government of India also have any such detection system by which, if foreign nationals with valid visas over-stay, they can be expatriated?

SHRI M.M. JACOB: Sir, this is covered by the Seventh Schedule of the Constitution. But this has been delegated to the State Governments concerned for detection and exportation of such foreign nationals.

SHRI JASWANT SINGH: Mr. Speaker, Sir, the problem of over-staval - illegal immigration - is serious in Raiasthan, extremely serious in West Bengal and perilous in the North-Eastern States of Assam and Trioura. In West Bengal, we have an example of actually illegal immigrants taking out a procession in the city of Calcutta and asking for the status. No where else in the world, can you possibly have such a situation. I would, therefore, like to know from the Government because in none of the replies has the Government come forward with any specific figure of how many foreign nationals are today in the country, instead all over the country, whether it is Raiasthan. West Bengal or Assam.

Secondly, the special provisions of travel between Bangladesh and India enable the Bangladeshi citizens to enter India and overstay and then to dissolve into the population of India. Would the Government of India consider a total revamp of the special arrangements of travel between India and Bangladesh?

SHRI M.M. JACOB: In Rajasthan, the figure available is: 2,710 people.

SHRI JASWANT SINGH: It is a wrong figure.

SHRI M.M. JACOB: That is the figure available from the Rajasthan State Government. (Interruptions) In West Bengal, 5,87,848 is the figure submitted by West Bengal. (Interruptions)

Government is conscious of the fact that we have to send them out. Nowadays whenever people cross the border, the Border Security Force are pushing them out as far as possible. For others, who are staying there, we have got a different policy. For example, Bangladeshis, who came to India, are covered by a different policy. Pakistanis have a different policy. So, the State Governments can appropriately suggest what should be the method. (Interruptions)

SHRI PAWAN KUMAR BANSAL:

would like to know from the Hon'ble Minister
whether there are reports that infiltrators
from Pakistan have crossed over to the
Indian territory to perpetrate violence in
Puniab.

SHRI M.M. JACOB: Government is aware that Pakistani infiltrators are sneaking into India across the border. Government is aware of it. We are taking appropriate steps by pushing them out. (Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): May I add to this reply? In fact, some of the Pakistanis have come on valid passports and there are also who have come illegally. Without passports, there are a large number of people who have come over to India. So long as their intentions were very peaceful, we never objected to it. After all, we came from the same stock. (Interruptions) What is it that you are talking? (Interruptions) You must have the patience to understand the things. Without understanding, you are just crying 'hey-hey-hey'. (Interruptions) You have to understand this. (Interruptions).

MR. SPEAKER: Please take your seat.

SHRI S.B. CHAVAN: As I was stating just now, so long as the intentions were very peaceful, we never took a very serious note of if. The State Governments were delegated all the powers. But now we feel that intentions are definitely not congenial for maintaining the cordial relationship between the countries. The State Governments also are most reluctant to take action about this matter. That is why, now the Central Government will be again requesting the State Governments to follow this as a kind of project where they should pursue this matter on a priority basis. Otherwise, we will have to think in terms of taking away these powers and exercising the powers by the Central Government itself. (Interruptions)

SHRI LAL K. ADVANI: Mr. Speaker Sir, I am surprised hearing this reply. I would think that in the matter of illegal migration or immigration into the country, intentions are totally irrelevant. But my question relates to what the Minister of State earlier replied. For the first time, the House has been informed that in Delhi, which is a Union Territory, there are about one lakh Bangladeshis who are illegally migrated here. What steps are being taken by the Government to identify them and to ensure that proper action is taken to see that these illegal immigrants are sent back?

SHRI M.M.JACOB: Sir, still the total figure regarding Bangladeshis in India is actually in a nebulous state because we have a very liberal attitude towards the Bangladeshis. Even the visa was covered under the rule, Special Agreement in 1972 regarding Bangladeshis. We are following the same pattern as in other places while we are detecting those people who are overstaying illegally. Our intention is to see that they are sent back. Our intention is to send them back.

WRITTEN ANSWERS TO QUESTIONS

[English]

Elections in Punjab

*147. DR. LAXMINARAYAN PAN-DEYA: SHRI SHANKERSINH VAGHFI A:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps being taken by the Government to create conditions in Punjab for a free and fair poli:

- (b) whether different factions of Akali Dal and the militants are likely to participate in the proposed elections:
- (c) the action taken or proposed to be taken by the Government against such organisations/persons as are openly demanding a right to secede from the country; and
- (d) whether the Government propose to hold talks with them for a peaceful settlement of the Punjab problem?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) A series of steps have been initiated to create conditions in Punjab for a free and fair poll. These include deployment of Army and paramilitary forces to check infiltration of terrorists and smuggling of arms from across the border, provide assistance to the civil authorities give a sense of security to all the people and remove the fear of coersion and intimidation.

- (b) It would be for the political parties to decide about their participation in the elections. It is, however hoped that all democratically oriented will participate.
- (c) Information is being collected from the state Government and shall be placed on the Table of the House.
- (d) The Government believes in finding an amicable solution to all the problems through peaceful means, dialogue and discussions.

Bodo Problem

- *148. SHRI ATAL BIHARI VAJPAYEE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether army had to be deployed recently in the Bodo dominated areas of Assam to counter the situation arising out of Bodo militancy;

- (b) if so, the total number of casualties due to Bodo violence and the action taken by the army;
- (c) whether the Union Government propose to take steps to find a negotiated settlement of the Bodo issue:
 - (d) if so, the details thereof; and
- (e) the factors that have contributed to the Bodo problem?

THE MINISTER OF HOME ARRAIRS (SHRI S.B. CHAVAN): (a) Yes, Sir.

- (b) The Bodo violence has resulted in 76 casualties from 1st January, 1991 till 28.11.1991. six persons have been arrested in army action.
- (c) and (d). The Union Government have appointed a Three-Member Expert Committee which has been requested to submit its report by 31.1.1992.
- (e) Perceived grievances of the Bodos include disparity in development, suppression of their language and culture, alienation of their land, inadequate representation in public services, and a feeling of non-participation in the management of their affairs.

Shortage of Power

- *149. SHRI DILEEP SINGH BHURIA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state.
- (a) the estimated shortage of power at present in the country; and
- (b) the steps taken by the Government to meet the shortage?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-

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VENTIONAL ENERGY SOURCES (SHRI KALPNATH RAI): (a) During the period April, 1991 - October, 1991, the energy deficit in the country was of the order of 8.0%.

(b) Various measures being taken to improve the availability of power include expediting the commissioning of new generating capacity, implementation of short gestation projects, improving the performance of existing power stations, reduction of Transmission and Distribution losses, implementation of demand management and energy conservation measures and arranging transfer of energy from surplus to deficit areas.

Capacity of A.I.R. Station, Aurangabad (Maharashtra)

*150. SHRI MORESHWAR SAVE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the capacity of the All India Radio Station at Aurangabad, Maharashtra;
- (b) whether the Government propose to raise the same:
- (c) if so, the time by which the task is likely to be completed; and
 - (d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):
(a) In addition to the 1 KW MW Transmitter and Type II Studios in Aurangabad, the 20 KW MW transmitter at Jalgaon, 100 KW MW transmitter at Pune and 10 KW MW transmitter at Parbhani provide radio coverage in the district.

(b) and (c). There is no approved scheme at present to raise the capacity of the All India Radio Station at Aurangabad. (d) From coverage point of view, Aurangabad district is very well served by the MW regional transmitters.

Film Censorship Regulations

*151. SHRI RABI RAY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government had made some amendments to strengthen the film censorship regulations; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b). For certifying films for public exhibition, the Central Government have enacted the Cinematograph Act, 1952 (37 of 1952) which superseded the earlier legislation on the subject. A statutory body called the Central Board of Film Certification has been set up for the purpose. The Act has been amended from time to time to strengthen the censorship machinery. The major amendments to the Act were made in 1981 and 1984. The important changes incorporated in these Amendment Acts are indicated in the attached Statement-I

Under Section 8 of the Act, the Central Government have framed rules called the Cinematograph (Certification) Rules, 1983, for the purpose of carrying into effect the provisions of the Act. These Rules have superseded the earlier Rules on the subject.

Section 5B of the Act empowers the Central Government to issue directions to the Central Board of Film Certification setting out the principles for determining the suitability of films "public exhibition". The existing directions were issued on 7.1.78 in supersession of the earlier Guidelines.

The procedure for certification of films and the 'Guidelines' are reviewed by the Central Government from time to time and suitable amendment are made to the Rules and 'Guidelines'. In the case of the 'Rules', the important amendments relates to the introduction of certification of video films in 1984 with a view to curbing video piracy. In the case of 'Guidelines', they have been amended in 1979, 1983, 1984 and 1989. A copy of the existing 'Guidelines' as amended uptodate, is attached as Statement-II.

STATEMENT-I

Important changes incorporated in the Cinematograph (Amendment) Act, 1981 and the Cinematograph (Amendment) Act, 1984

1981 Act

- Name of the "Board of Film Censors" changed into the "Board of Film Certification".
- The number of members of the Board was increased from nine to "not less than twelve and not more than twenty five".
- Two new categories of certificates were introduced, namely, 'UA' for unrestricted public exhibition subject to parental guidance for children below the age of twelve; and 'S' for public exhibition restricted to "specialised audiences" such as doctors etc...
- Setting up of an independent appellate tribunal called the "Film Certification Appellate Tribunal" to hear appeals against the decisions of the Central Board of Film Certification.
- Empowering the Central Government to suspend or revoke censor certificates in cases of exhibition of films in contravention of the provisions in the Act or the Rules

- Offences relating to certification of films, which were non-cognizable until then, were made cognizable.
- 7. Punishment for offences such as showing an uncertified film, showing 'A' film to non-adults and 'S' films to other categories, showing interpolation in films and failure to comply with orders of Government/ tribunal/Board enhanced to imprisonment upto two years of fine upto Rs. 20,000 or with both and in the case of a continuing offence. the further fine would be at the rate of Rs. 5,000 per day, in place of the earlier provision for imprisonment upto three months with fine upto Rs. 1000 or with both and a further fine of Rs. 1000/- per day for continuing offence.

1984 Act

Punishment for offences further enhanced to imprisonment upto three years or fine upto Rs. one lakh or with both and in the case of a continuing offence, the further fine would be at the rate of Rs. 20,000 per day.

Minimum punishment for an offence relating to a video film would be imprisonment for three months and fine of Rs. 20,000/

STATEMENT-II

(Guidelines as amended upto 11.8.89)

(Published in the Extraordinary Gazette of India Part II Section 3 sub-section (ii) dated 7.1.78)

MINISTRY OF INFORMATION AND BROADCASTING

New Delhi, the 7th January 1978

NOTIFICATION

S.O.9(E) - In exercise of the powers

****(iia)

conferred by sub-section (2) of section 5B of the Cinematograph Act, 1952 (37 of 1952), the Central Government hereby directs that in sanctioning films for public exhibition the Board of Film Certification shall be guided by the following principles:-

- The objectives of film certification will be to ensure that-
 - (a) the medium of film remains responsible and sensitive to the values and standards of society;
 - (b) artistic expression and creative freedom are not unduly curbed; and
 - (c) Certification is responsive to social change.
- In pursuance of the above objectives, the Board of Film Certification shall ensure that-
 - anti-social; activities such as violence are not glorified or justified;
 - the modus operandi of criminals or other visuals or words likely to incite the commission of any offence are not depicted;

either as victims or as perpetrators, or showing child abuse or abuse of physically and mentally handicapped persons are not presented in a manner which is needlessly prolonged or ex-

scenes showing involvement of childern in violence.

 (iii) pointless or avoidable scenes of violence, cruelty and horror are not shown;

ploitative in nature:

- (iiia) scenes which have the effect of justifying or glorifying drinking **** (and drug addiction) are not shown:
- (iv) human sensibilities are not offended by vulgarity, obscenity and depravity;
 - visuals or words depicting women in ignoble servility to man or glorifying such servility as a praiseworthy quality in women are not presented;
- (ivb) scenes involving sexual violence against women,
- ** Added by Notification of the Government of India in the Ministry of Information and Broadcasting No.5/5/77-F(C) dated 27.1.1979 published as S.O.618 in the Gazette of India Part II Section 3 Sub-section (ii) dated 17.2.1979.

(iva)

Added by Notification of the Government of India in the Ministry of Information and Broadcasting No. 805/2/82-F(C) dated 7.5.83 published as S.O.356(E) in the Gazette of India Extraordinary Part II Section 3 Sub-section (ii) dated 7.5.83.

The name of "the Board of Film Censors" has been changed into "the Board of Film Certification" under Notification dated.9.3.84.

**** Added by Notification of the Government of India in the Ministry of Human Resource Development (Department of Culture) No. 803/4/89-F(C) dated 11.8.1989.

like attempt to rape, rape. gang-rape, murder or any other form of molestation. or scenes of a similar nature shall be avoided and if for any reason such scenes are found to be inevitable for the sequence of a themethey shall to properly scrutinised so as to ensure that they do not create any adverse impression on the viewers and the duration of such scenes shall be reduced to the shortest span:

- (v) visuals or words contemptuous of racial, religious or other groups are not presented:
- ****(va) visuals or words which promote communal, obscurantist, anti-scientific and anti-national attitudes are not presented;
 - (vi) the sovereignty and integrity of India is not called in question;
 - (vii) the security of the State is not jeopardised or endangered:
 - (viii) friendly relations with foreign States are not strained:
 - (ix) public order is not endangered; and
 - (x) visuals or words involving defamation or contempt

of court are not Dresented.

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- The Board of Film Certification shall 3 also ensure that the film
 - is judged in its entirety (i) from the point of view of its overall impact: and
 - (ii) is examined in the light of contemporary standards of the country and the people to which the film relates
- Films that meet the above-men-4 tioned criteria but are considered unsuitable for exhibition to nonadults shall be certified for exhibition to adult audiences only.
- 5. The Notification of the Government of India in the Ministry of Information and Broadcasting No. G.S.R. 168 dated the 6th February 1960 is hereby superseded.

(File No. 5/5/77-F(C)

Sd/-R.K. Shastri, Joint Secretary to the Government of India

Houses of Ministry Community set on Fire in Srinagar

- *152. SHRI GURUDAS KAMAT: WIII the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of houses of minority community in Srinagar which have been set on fire by militants during the last one year;
 - (b) whether the Government propose to

Added by Notification of the Government of India in the Ministry of Human Resource Development (Department of Culture) No. 803/4/89-F(C) dated 11.8.1989.

give compensation to the owners of the houses; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): The State Government have advised that:-

- (a) 147 houses belonging to the minority community of the Valley are suspected to have been set on fire in Srinagar by the terrorists during 1991 (upto 31st October);
- (b) 50% of the estimated loss upto a maximum of Rs. 1 lakh is paid as exgratia assistance in such cases:
- (c) 37 cases have been sanctioned amounting to Rs. 28.73.650 and other cases are in process at various stages.

[Translation]

"Ambedkar Grams"

*153. SHRISANTOSH KUMAR GANG-WAR: Will the Minister of WELFARE be pleased to state:

- (a) whether there is any scheme to develop Scheduled Castes dominated villages in various States of the country under Dr. Bhimrao Ambedkar's Centenary Celebrations and to rename them as "Ambedkar Grams";
- (b) if so, the number of such villages developed so far in various States and the number of villages likely to be developed; and
- (c) the expenditure incurred thereon so far?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). The Government of U.P. during 1990-91 selected 315

villages with majority Scheduled Castes population for integrated development. During 1991-92 Government of U.P. proposes to take up the integrated development of 392 villages with majority population of Scheduled Castes.

In 1980-91 the Government of Kerala implemented a scheme for comprehensive development of 212 SC/ST habitats by providing basic amenities and infrastructural facilities. These SC/ST habitats were named Ambedkar Gramams. The Ambedkar Gramam programme has been completed in 114 Gramams. The Ambedkar Gramam programme has been completed in 114 Gramams. Developmental activities in the remaining Gramams are under various stages of execution. The Ambedkar Gramam programme is expected to be completed by March 1992.

(c) The Government of U.P. has incurred an expenditure of Rs. 547.67 lakhs in 1990-91. The Government of Kerala has incurred an expenditure of Rs. 13.98 crores till 31.7.1991.

[English]

Welfare of Scheduled Tribes

- *154. DR. VISWANATHAM KANITHI: Will the Minister of WELFARE be pleased to state:
- (a) the amount spent on the welfare of Scheduled Tribes during each of the last three years, and the number of families so benefited;
- (b) the number of educated unemployed Scheduled Tribes in the country, State-wise; and
- (c) whether the Government have any scheme to provide job opportunities to all educated unemployed Scheduled Tribes?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). The amount spent under the Tribal Sub-Plan for the Welfare of Scheduled Tribes during the each

of the last three years and the number of Scheduled Tribe families assisted under family beneficiary-oriented programmes are as under:-

Year	Expenditure under Tribal Sub-Plan	No. of Scheduled Tribal families assisted
		(Rs. in lakhs)
1988-89	18000.00	11,61,483
1989-90	20550.00	10,25,204
1990-91	22546.118	8,92,747
1988-89 to 1990-91	64096.118	30,79,434

The State-wise number of educated Scheduled Tribe job seekers on the live register of the employment exchange in the country by the end of December, 1989 is given in the attached Statement.

There is reservation for Scheduled Tribes in civil posts and services under the Union and State Governments, Public Sector undertakings and Public Sector Banks for Scheduled Tribes. Centrally sponsored schemes of scholarships, hostels, ashram schools, etc. are being implemented to enable to Scheduled Tribes to get education to enable them to compete for various service. Coaching and training facilities for preparing S.T. candidates for competitive and entrance examinations are also provided. Vocational Training is also imported to equip them for self employment.

STATEMENT

No, of educated Scheduled Tribe Job seekers on the live register of Employment Exchanges in the country (as on 31.)

SI. No.	State/U.T	No. of Scheduled Tribe job seekers
1	2	3
1.	Andhra Pradesh	23.3
2.	Arunachal Pradesh	0.2
3.	Assam	46.6

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SI. No.	State/U.T	No. of Scheduled Tribe job seekers
1	2	3
26.	Andaman & Nicobar Islands	0.1
27.	Chandigarh	0.1
28.	Dadra & Nagar Haveli	0.1
29.	Delhi	0.5
30.	Daman & Diu	**
31.	Lakshadweep	1.7
32.	Pondicherry	0.1
	Total	510.5

Note:-

- 1. * No Employment Exchange is functioning in this State
- 2. ** Data not maintained.
- 3. @ Figures less than 50.
- 4. Figures may not add up to total due to rounding off.

Financial Position of State Electricity **Boards**

*155. SHRI GOPI NATH GAJAPATHI: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) whether the Government propose to take steps to make the State Electricity Boards financially sound;
- (b) if so, the steps taken by the Government in this direction:
- (c) whether the State Government have been taken into confidence while implementing new measures; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) to (d). State Electricity Boards are autonomous bodies under the State Government, However, it has been the endeavour of the Government of India to improve the financial performance of the State Electricity Boards.

State Government have been Impressed upon from time to time including in the Power Ministers' Conferences held in September 1990, February 1991 and September 1991, to manage the operations of the State Electricity Boards in such a manner as would 55

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yield the minimum statutory surplus of 3%. They have also been urged to take steps like equity participation, provision of specific grants to meet the losses for supply of power to the agricultural sector, timely and periodical revision of tariff, improving the performance of generating stations, reducing T&D losses, etc. for improved financial health of the State Electricity Boards.

The consensus reached at the Power Ministers' Conferences included setting up of Regional Tariff Boards, to work out the charges to be recovered by each Utility from consumers within its territory, based on the cost of supply of power at the LT point and make recommendations to the State Governments, who will decide the cost power to be levied from each group of consumers. Besides, all State Governments have been addressed recently urging fixation of a minimum agricultural power tariff of 50 palse/ Kwh. Further, Power Finance Corporation has entered into Operational and Financial Action Plans with a number of SEBs, as part of its institutional development programme. to transform SEBs into commercially viable units

Action Plan to Tackle Navalite Menace

*158. SHRI CHITTA BASU: SHRI DHARMABHIK-SHAM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government have recently formulated an action plan to tackle the nexalite menace; and
 - (b) if so, the board features thereof?

THE MINISTER OF HOME AFFAIRS (SHR! S. B. CHAVAN): (a) and (b). A meeting was taken by the Home Minister recently in which the Chief Ministers of Andhra

Pradesh, Madhya Pradesh, Maharashtra, Bihar and Orissa took part. In the discussions that followed it was inter-alia agreed that the State Governments would prepare Action Plans incorporating maintenance of law and order and also development measures which are necessary to tackle the root cause of the Naxalitè Problem.

Since the naxalite affected regions of Andhra Pradesh, Madhya Pradesh, Maharashtra and Orissa are contiguous, it was felt that steps should be taken to coordinate the anti-naxalite measures fo these four States. Towards this end, follow up official level meetings of the four States have been held and decisions taken in regard to the coordination of police action and developmental and administrative measures.

Adivasis Living in the Thick Forests

- *157. SHRI ANANDA RATNA MAURYA: Will the Minister of WELFARE be pleased to state:
- (a) whether the Government have drawn up any programme to trace the Adivasis living in thick forests without any civic facilities;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No. Sir.

(b) and (c). Do not arise.

Socio-Economic and Cultural Ethos of Tribais

*158. SHRI SUBASH CHANDRA NAYAK: Will the Minister of WELFARE be pleased to state the details of action taken/ proposed to be taken by the Government to

preserve the socio-economic and cultural ethos of tribals?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): The Government of India have taken a number of steps to preserve the socio-economic and cultural tribal museum in the States, organising tribal festivals/Adivasi melas, preparation of documentary films on tribal life and culture, grants/ subsidies to registered voluntary organisations, institutions and individuals to encourage them in promoting and preserving tribal art and culture. Polices and plans for the development of Scheduled Tribes are formulated, keeping in view the socio-economic and cultural Ethos of Tribals.

Insurgency In North Eastern States

*159. SHRI GEORGE FERNANDES: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government have formulated any regional strategy to combat insurgency in North-Eastern States;
- (b) if so, whether this strategy was discussed at the meeting of Chief Ministers held in Delhi on October 3, 1991; and
 - (c) if so, the broad features thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) and (c). The problem of insurgency/terrorism in the States of the NE Region is being dealt with by the concerned State Governments for which all help and assistance is being provided by the Central Government. The meeting held under the Chairmanship of the Chief Minister of Assam at Assam Bhavan, New Delhi on 3.10.1991 and attended by the Chief Ministers of Sikkim and other North Eastern

States except Nagaland discussed, inter alia, this problem also. The Chief Ministers felt the co-ordinated an sustained efforts would be necessary to control and defuse the problem of insurgency. They also were of the view that a meeting on this subject may be convened by the Central Government.

[Translation]

Small and Large Hydel Power Projects in H P

- *160. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:
- (a) the total number of small and large hydel power projects already constructed, under construction and proposed to be constructed in the hilly districts of Uttar Pradesh, district-wise; and
- (b) the progress made regarding the projects which are under construction and which are proposed to be constructed?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) The District-wise details of Small and large Hydro electric projects already constructed, under construction and proposed to be constructed in the hilly districts of Uttar Pradesh are given in the attached Statement-I

(b) The details of progress made regarding small and large Hydro-electric Projects which are under construction and proposed to be constructed in the hilly districts of Uttar Pradesh are given in the attached Statement-II.

7 6 6 7 1 1 1 3 10 10 10 10 10 10 10 10 10 10 10 10 10	Name of District		No. of projects constructed and in operation	No. of project Sanctioned and on going	No. of the schemes cleared by CEA	No. of sch- emes retu- med to State Government with CEA	Total
w - a a a	2 3	3		*	2	9	7
•	1. Dehradun 5	ĸ		-	-	က	5
•	Pauri Garhwal	81		-	1	1	ო
'	Tehri Garhwai	1		-	8	-	4
•	Uttarkashi	-		· -	I	N	4
	Nainital	-		-	I	1	8
2 - 2	Chamoli	l		-	I	N	ო
	Pithoragarh —	1		81	ı	N	4

		STATEMENT—11		61
. Se	Name of the Project	District	Progress	Writte
	2	8	4	n Answ
	Sanctioned and on-going schemes			1 0 /S
_	Tanakpur H.E.P. (3x40 = 120 MW)	Naintal	The projects is under execution by NHPC in Central Sector. All the three units are scheduled to be commissioned during the current financial year.	AGRAHAY
ત ં	Tehri Stage-I (4x250 = 1000MW)(4x76 1304 MW)	Tehri Garhwal	1 whi Stage-I Project for intallation of 600 MW (4x150 MW) was sanctioned by the Planning Commission in june, 1972. The Planning Commission has to accord its sanction for revised installation. The commissioning programme of this power house is expected in 1996-97.	ANA 11, 1913 (<i>SAKA</i>)
	Maneri Bhail Hydro Electric Project Stage-II	Uttar Kashi	The project was sanctioned by Planning Commission for installation of 156 MW (3x52 MW) in January, 1991. The revised installation of the project is 304 MW (4x76 MW), which has to be given revised sanction by Planning Commission. The civil works of the project are in progress.	Written Answers
				62

Nam	Name of the Project	District	Progress	63 W
	2	ю.	4	ritten A
Srinaga	Srinagar H.E. Project (6x55 = 330 MW)	Pauri Garhwal	The project was sanctioned by the Planning Commission for a total installation of 330 MW (6x55 MW) in January, 1988. The civil works of this project have been practically stopped due to funds constraint. The units are scheduled for commissioning during 1997-98.	Answers
Lakhwa	Lakhwar Vyasi H.E. Project (3x100 + 2x60 = 420 MW)	Dehradun	This project was sanctioned by Planning Commission for an installation of 540 MW in January, 1976. The revised installation is 420 MW. The Planning Commission has to give its sanction for the revised installation. The progress of civil works of this project slow due to the funds constraint faced by the uttar Pradesh Government. The project is scheduled for commissioning during 1996-97.	DECEMBER 2. 1991
Vishnup (4x120 ·	Vishnupurayag H.E. Project (4x120 = 480 MW)	Chamoli	The Project was sanctioned by the Planning Commission for an installation of 262 MW (4x65.5 MW) in January, 1978 The revised capacity of the project is 480 MW (4x120 MW), which has to be sanctioned by Planning Commission. The works of the project have not be started so far due to funds constraint. The project is scheduled for commissioning in the 9th Plan.	Written Answers 64

Progress 89	Written A	The project sanctioned in April, 1991 is under execution by NHPC in Central Sector. Infrastructure works and preconstruction investigations are in progress. The project is scheduled by for commissioning in 1998-99.	The project sanctioned by the Planning Commission for an installation of 6 MW (2x3 MW) in October, 1988 is being executed by U.P. Laghu Jal Vidyut Nigam in State Sector. The civil works of the project are in progress. T.G. sets thave been ordered on Kumar Udyog, Varanasi. The Project is scheduled for commissioning in St. 1993-94.	И	These projects are being implemented by Tehri etter	Sector. Planning Commission has to accord its sanction for these project. They are targetted to for commissioning in 1996-97.
District	8	Pithoragarh The proje execution structure tions are if the projection of the project	Pithoragarh The proje mission fr October, Jal Vidyu works of the beer the project of the project		Tehri Garhwal These pro	Sector. P Sector
Name of the Project	2	Dhuliganga H.E. Project (4x70) = 280 MW)	Sobla H.E. Project (2x3 = 6 MW)	CEA Cleared Schemes	Tehri Stage-II (4x250 = 1000 MW)	Koteshwar Dam (4x100 = 400 MW)
No.	<u> </u>	κ.	œ i	,ii	- -	જાં

**	ritien	Answers
Progress	4	All the civil works as well as erection of all the three units of this project are completed. The units are likely to be commissioned during the current financial year.
District	3	Dehradun
Name of the Project	2	Khara H.E. Project (3x24 = 72 MW)
3	-	တ်

[English]

Czechosiovakian Aid for Power Projects

*161. SHRI P.C. THOMAS: Will the Minister of POWER AND NON-CONVEN-TIONAL ENERGY SOURCES be pleased to state the number of power projects set up in the country State-wise, with the aid given by Czechoslovakia?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): No power project has been set up in India with aid from Czechoslovakia.

Grants to Voluntary Organisations in West Bengal

1582. SHRI HANNAN MOLLAH: Will

the Minister of WELFARE be pleased to state:

- (a) the voluntary organisations in the district of Howrah in West Bengal which have received grants or financial assistance for welfare activities during the last three years, year-wise;
- (b) the amount received by each organisation during the last three years, year-wise;
- (c) whether these organisations submitted all their accounts and report regularly to the Government; and
 - (d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (d). A statement is attached.

DECEMBER	2, 1991
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STATEMEN

3 :	Nan	Name & address	Grant I	Grant released		Remarks
Š.	ă O đ	of the voluntary Organisation	1988-89	1989-90	1990-91	
		N	8	4	5 (figures in Rs.)	9
- :	Anand B Jagatpur Brindaba Howrah.	Anand Bhawan, Vill: Jagatpuri, P.O. Brindabanpuri, Distt. Howrah.			•	
	(8)	Assistance to voluntary Organ-isations for the disabled.	1,62,598	1,74,423	2,07,691	Audited Accounts and Utilisation Certificate are received regularly.
	<u>و</u>	Scheme of Organisational assistance to voluntary organisations.	25,832	1		ģ
۸i ·	Harijk Distt.	Harijan Sevak Sangh, Distt. Howrah.				
	(a)	Scheme of Organisational assistance to voluntary organiations	25,688	1	I	ģ

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B

Written Answers

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Cable T.V. Network in the Country

1583. SHRI K.V. THANGKABALU: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) the number of cable television networks operating in the country;
- (b) the number of such projects approved during 1990-91, State-wise; and
- (c) the details of the policy being adopted by the Government for according approval to cable television networks in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):
(a) to (c). As per the Indian Telegraph Act, 1885 and the Rules made thereunder, no permission is required to set up a Cable TV Networks within private premises. The details of such networks operating in the country are, therefore, not available with the Government.

Koel Karo Hydel Electric Power Project

1584. SHRI SYED SHAMABUDDIN: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) the latest estimate of the cost on the implementation of Koel Karo Hydel Electric **Project** of Bihar in foreign exchange;
- (b) the estimated unit cost of power to. be generated by this project;
- (c) the total investment made in the project so far by the Union Government and State Governments; and
- (d) the likely date for the completion of project?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) The project is proposed to be executed indigenously. However, the foreign exchange component for import of certain equipment and material is Rs. 1872.00 lakhs.

- (b) The cost of generation per unit works out to be 229.27 paise/unit.
- (c) N.H.P.C. has spent Rs. 9.64 crores upto October, 1991 on this project.
- (d) The project is likely to be completed in a period of 8 years from November, 1991 i.e. by November, 1999.

Dowry Deaths

1585.SHRI PRAKASH V. PATIL: SHRI SANAT KUMAR MANDAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of dowry deaths reported from different States and Union Territories during 1990 and in 1991 upto September 1991; and
- (b) the steps taken to check such deaths?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMANTARY AFFAIRS AND, MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) A Statement showing Statewise and Union Territory-wise number of cases reported as downy deaths during 1990 and available information upto September, 1991 is enclosed.

(b) The registration, investigation, detection and prevention of crimes including

STATEMENT

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1991

those involving dowry deaths is the responsibility of the State Government /Union Territories. However, the Government of India have initiated a number of measures to check such crimes. The Dowry prohibition Act, 1961 was amended in 1984 and 1986 to make the law more stringent, in addition, the Indian Panel Code, the Criminal Procedure Code, 1973 and the Indian Evidence Act, 1872 were amended to deal effectively with dowry death cases.

A number of schemes are being imple-

mented by the Government as well as through women's voluntary organisations to make women economically independent and aware of their rights. Mass media campaigns against the social evil of dowry through the programmes of electronic media are also being organised.

Introductions have been issued to the State Governments/Union Territory Administration to effectively enforce legislations relating to crimes against women which include crimes relating to dowry deaths.

Statement Showing the number of Cases Registered as 'Downy Deaths' during 1990 and

Sl.No	State/UT	1990	1991	Remark For 1991 only Fig. Upto
	States:			
1.	Andhra Pradesh	344	305	Sept.
2.	Arunachal Pradesh	Nil	Nil	Aug.
3.	Assam	24	9	June
4.	Bihar	243	153	July
5.	Goa	Nil	Nil	
6.	Gujarat	125	49	June Except May
7.	Haryana	126	99	July
8.	Himachal Pradesh	21	24	Sept.
9.	Jammu & Kashmir	8	6	Aug.
10.	Karnataka	216	170	Sept.
11.	Kerala	11	į	` Sept.
12.	Madhya Pradesh	397	245	July

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SI.No	State/UT	1990	1991	Remark For 1991 only Fig. Upto	
13.	Maharashtra	858	568	Sept.	
14.	Manipur	1	Nil	Sept.	
15.	Meghalaya	Nil	Nil	Aug.	
16.	Mizoram	Nil	Nil	Sept.	
17.	Nagaland	Nil	Nil	Aug.	
18.	Orissa	64	35	July	
19.	Punjab	103	76	Sept.	
20.	Rajasthan	166	36	March	
21.	Sikkim	Nil	Nil	Sept.	
22.	Tamil Nadu	86	76	Sept.	
23.	Tripura	5	Nil	Sept.	
24.	Uttar Pradesh	1516	1152	Aug.	
25.	West Banal	420	329	Aug.	
	Union Territories:				
1.	A & N Islands	Nil	Nil	Sept.	
2.	Chandigarh	Nil	2	Sept.	
3.	Daman & Diu	Nil	Nil	Aug.	
4.	Dadra & Nagar Havel	i [*] Nil	Nil	Oct.	
5.	Delhi	102	103	Sept.	
6.	Lakshadweep	Nil	Nil	Sept.	
7.	Pondicherry	Nil	4	Oct.	

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NOTE: The figures are based on monthly crime statistics and may be treated as provisional.

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Installation of Street Lights in the Mayur Vihar

1586. SHRIV. SREENIVASA PRASAD: Will the Minster of POWER AND NON-COVENTIONAL ENERGEY SOURCES be pleased to state:

- (a) the progress made by the Delhi Electricity Supply Undertaking in the Installation of Street lights in the cluster of Group Housing Societies located in Mayur Vihar, Extension Phase-I, (Noida Road) Delhi; and
- (b) the time by which the work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). According to DESU, about 40% of the work of providing street lighting on the peripheral roads in the said area is already complete, and the balance work is scheduled for completion by the end of March, 1992. The schemes for electrification/street lighting for individual Group Housing Colonies are also taken up by DESU from time to time, as and when these are sponsored and financed by the concerned colonising agencies.

[Translation]

Radio Telephone Exchange Facilities in Maharashtra

1587. SHRI GOVINDRAO NIKAM: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether 69 radio telephone exchanges are proposed to be set up in Ratnagiri district of Maharashtra;
- (b) if so, the names of the villages where such facility would be provided;

- (c) number of villages where this service has been started so far; and
- (d) the time by which telephone services would be started at other places?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) 5 Number of Radio Sharing Systems (not 69 Radio Telephone Exchanges) are proposed to be set up in Ratnagiri district of Maharashtra.

- (b) Telephone facility to 75 Villages Panchayats is planned to be provided from the above Radio Sharing System. The names of the villages are to be decided depending on technical feasibility.
 - (c) Nil.
 - (d) Progressively upto March, 1993.

[English]

S.T.D. Facilities in Towns of Maharashtra

1588. SHRI ASHOK ANANDRAO DESHMUKH: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government have any proposal to provide STD facility to some towns in Maharashtra during the financial year 1991-92;
- (b) if so, the names of the towns selected therefor; and
- (c) the towns in other States which are likely to be provided STD facilities in the Year 1991-92?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRIP.V. RANGAYYA NAIDU): (a) Yes, Sir.

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(b) From 1.4.91 till date, STD facility has already been extended to Navapur, Badnapur, Patas, Velyachipeth, Nagothane, Bhuinj & Buldana.

It is proposed to provided STD facility at the following 22 more stations in Maharashtra during the remaining part of the financial year 91-92.

Shirwal, Murtizapur, Chalisgaon, Savada, Gokulshirgaon, Virar, Umred, Katol, Kinwat, Igatpuri, Trimbak, Bhor, Hingoli, Pen, Wada, Jintur, Pandharpur, Dahanu, Palghar, Murbad, Karjat, Chiplun.

(c) A Statement is attached.

STATEMENT

State-wise list of Towns other than Maharashtra which are likely to be provided with S.T.D. facility during the year 1991-92.

		of forms office that management which are most to be provided with O. i.e. racing to find four forms of the form o	mar O. 1.5. racimy corning a	o year 1001 oz.
Sl. No.	Name of State	Total towns proposed for STD during 1991-92	STD Facility provided w.e.f 1.4.91 till date	Likely to be provided by March, 92.
1	2	3	4	v)
÷	Andhra Pradesh	24	œ	91
٥i	Assam	.	I	ဖ
က်	Bihar	10	CV	ω
4	Gujarat	91	I	16
က်	Haryana	7	I	7
ý	Himachal Pradesh	က	-	8
7.	Jammu & Kahmir	7	I	7
œi	Karnataka	38	7	31
oi	Kerala	45	I	45
10.	Madhya Pradesh	12	81	10
;	Maharashtra	30	ო	27

Acknowledgement of Letters

- 1589. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of COMMUNI-CATIONS be pleased to state:
- (a) the number of letters received by the Government from public during July to September, 1991;
- (b) the number out of them acknowledged and replied finally;
- (c) the reasons for not acknowledging/ replying the remaining letters; and
- (d) the number of letter still pending action and the steps taken to expedite the action thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) 9909

- (b) Out of the numbers indicated in (a) above final replies were sent in 6909 cases and acknowledgement issued in 2447 cases.
- (c) Some of the letters have been forwarded to the field units for acknowledgement and final reply direct. In cases where a final reply is to be sent by the Telecom Commission the reports/information have been called for from the field units
- (d) 3000. These cases are being pursued vigorously for giving a final reply.

Fire in Jhuggi Cluster of Govindpuri

1590. SHRIJEEWAN SHRMA: Will the Minister of HOME AFFARIS be pleased to state:

(a) whether the causes of the fire in Govindpuri Jhuggl cluster has since been established:

- (b) if so, the details thereof; and
- (c) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTARY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB); (a) to (c). The opinion of the experts of Central Forensic Science Laboratory (CFSL), who visited the site, is awaited.

Telecom Development of Jajpur Sub-Division in Cuttack

1591. SHRI ANADI CHARAN DAS: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government brought out a comprehensive plan for telecom development of Jaipur sub-Division in Cuttack District with regard to (i) install on T-43 Trunk Boar at Jajpur, (ii) Extend STD facility to Jajpur and (iii) provide 137 long distance telephones in villages besides conversion of Manual and Automatic Exchanges into electronic exchanges;
- (b) if so, progress made so far, the reasons for the delay and target date of completion of the work;
- (c) the steps taken to secure the required land for Japur Telephone Exchange and to provide a DET Office at the Sub-Divisional Headquarters; and
- (d) the action taken/proposed to be taken to cause a proper telecom development?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU); (a) and (b). (l) Yes, Sir, one T-43 Trunk Board and the STD facility is planned to be commissioned at Jaipur by March, 92

- (ii) As regards provision of long distance telephone connections and conversion of Manual and Automatic exchange into Electronic exchanges, the information is being collected and will be placed on the Table of the House.
- (c) Government or Orissa has agreed to allot a piece of land measuring 2.15 acres for housing telephone exchange at Jajpur.

At present the post of DET is not justified for Jajpur. However an Asstt. Engineer has been posted at Jajpur.

(d) It is plunned to convert all the exchanges into electronic exchanges and open public telephones to all the quarters of Gram Panchayat progressively.

Pib Office at Aurangabad

1592. SHRI RAM NAIK: Will the Minister of INFORMATION AND BROADCAST-ING be pleased to state:

- (a) whether there is a demand for establishing a new office of the Press information Bureau at Aurangabad in Maharashtra:
- (b) if so, whether the Government have examined the proposal and arrived at a decision; and
 - (c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROAD-CASTING (KUMARI GIRIJA VYAS): (a) Yes. Sir.

(b) and (c). The opening of new PIB offices depends on the size of the 8th plan and availability of financial resources.

Expansion of Telecom facilities in Hilly Areas

1593. SHRI VIJAY NAVAL PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether any comprehensive plan has been formulated for the expansion of telecommunication facilities in inaccessible hilly and dessert areas:
 - (b) if so, the details thereof; and
- (c) the progress made of proposed to be made in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

- (b) Government has made a plan to provide telephone facility to all Panchayat villages including inaccessible hilly and desert areas in the country. 12,000 such villages have been planned to be provided with telephone facility during 1991-92.
- (c) Out of total of 2, 28, 920 village panchayats, 47,167 have been provided with telephone facility as on 31.10.1991. The remaining village panchayats have been planned to be provided with telephone facility by 31st March, 1995.

[Translation]

Assistance to SCs/STs Candidates for competitive Examination

1594. SHRI MRUTYUNJAYA NAYAK: Will the Minister of WELFARE be pleased to refer to the reply given to Unstarred Question No. 4411 on August 26, 1991 and state:

(a) whether the requisite Information has been collected; and

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(b) if so, the details thereof?

SITARAM KESRI): (a) and (b). The Information is given as under:-

THE MINISTER OF WELFARE (SHRI

Year	Year-wise amount released for differ ent exams.	No. of cand- dates tra- ined for civ- il services Exam.	No. of candi- dates finally selected in civil services examination
			(Rs. in lakhs)
1987-88	51.31	528	44
1988-89	68.38	574	48
1989-90	62.76	562	46
Total	182.45	1664	138

[English]

Report of the Working Groups on Development and Welfare of SCs

1595. SHRI SANAT KUMAR MANDAL: Will the Minitser of WELFARE be pleased to state:

- (a) whether the Government have studied the report submitted by the Working Group of development and welfare of Scheduled Castes to the steering group of the Planning Commission according to which there existed a link between rape and economic dependence of a Scheduled Caste family on the land-lord in th rural areas; and
- (b) if so, whether the Government propose to eradicate this evil and protect the economic vulnerability of social oppression of Scheduled Caste women?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) Provision have been made in the

scheduled castes and Scheduled tribes (Prevention of Atrocities) Act, 1989 to protect the Scheduled Castes against atrocities. Several development programmes are being implemented fo the social, educational and economic uplift of Scheduled Castes.

Monitoring the Work by C.B.I.

1596. SHRI ARJUN SINGH YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government have instructed the C.B.I. to monitor the working of the Ministry of Communications; and
- (b) if so, the details thereof and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). The activities of all the Ministries/Departments of Government of India are Subject to the surveillance of and investigation by the Central Bureau of Investigation. The CBI investigation.

gates into and registers cases of malpractices and disciplinary proceedings against officials are initiated when the charges are Prima facie established. However, the Deptt. of Telecom. have proposed to the CBI to create special cells to investigate cases of malpractices leading to leakage of telephone revenue.

Embezziement in Postal Services in Himachal Pradesh

- 1597. SHRI LOKANATH CH-OUDHURY: Will the Minister of COMMUNI-CATIONS be pleased to state:
- (a) whether some officers of the Postal Services in the Himachal Circle have been suspended recently after alleged embezzlement of about Rupees Twenty-five Lakhs;
- (b) whether an enquiry was ordered into this and the report has been received;
 - (c) if so, the details thereof;
- (d) the further action taken in the matter; and
- (e) the step taken to prevent such embezzlements in future?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRIP.V. RANGAYYA NAIDU); (a) Yes, Sir.

- (b) Yes, Sir.
- (c) It would not be advisable to give the particulars as investigations are going on against the main culprit by the CBI.
- (d) Necessary disciplinary action is being taken against all those who are responsible for the commission of and contributing to the fraud.
 - (e) Steps have been taken to improve

the supervision of the higher management in the working of the smaller P.Os with huge cash collections. Measures are taken to improve the monitoring system to ensure proper accounting of the funds collected.

Expansion of Relay Centres of Doordarshan in Maharashtra

- 1598. SHRI DHARMANNA MON-DAYYA SADUL: Will the Minister of INFOR-MATION AND BROADCASTING be pleased to state:
- (a) whether the Government propose to provide expansion of relay centres of Doordarshan in Maharashtra especially in Western Maharashtra during the year 1991-92 & 1992-93; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) and (b). Yes, Sir. It is proposed to augment TV service in Maharashtra by establishment of TV transmitters at Khamgaon, Hinganghat, Akot, Akluj, Kankaull, Hathikhamba and Jaigaon, subject to actual availability of resources and inter-se prioritles.

Upgradation of Post Offices of Gujarat

- 1599. KUMARI DIPIKA CHIKHLIA: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the number of post offices in Gujarat State at present;
- (b) whether the Government upgraded some of the post offices during the Seventh Five Year Plan; and
- (c) if so, the details thereof particularly in Vadodara District?

THE DEPUTUY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The total number of post offices of Gujarat is 8818 as on 30.9.91.

(b) and (c). During the Seventh Five Year Plan only one extra departmental branch post office namely Bhestan extra departmental branch post office was upgraded in Surat district of Vadodara Postal Region.

Backlog of Vacancies Reserved for SCs/STs

1600. SHRI KRISHAN DUTT SUL-TANPURI: Will the Minister of WELFARE be pleased to state:

- (a) the backlog of vacancies of posts reserved for scheduled Castes and Scheduled Tribes candidates, both in the category of officers and other categories, in the Ministry of Welfare, in the beginning of this year;
- (b) the progress made in filling up these reserved posts during the last three months; and
- (c) the time by which the remaining reserved posts are expected to be filled up?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). The number of vacant posts in the Ministry is reported to the Department of Personnel & Training from time to time. The posts are filled up under the Central Staffing Scheme or the Central Secretariat Services Scheme by Department of Personnel and Training who also monitor the fulfilment of reservation quota for Scheduled Castes/Scheduled Tribes in respect of such posts. There are only a few posts for which recruitment is made directly by the Ministry of Welfare. There is no backing in raspect of such posts in the Ministry of Welfare.

Target Achievement of Post and Telegraph Office in Kerala

1601. SHRITHAYILJOHN ANJALOSE: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the target fixed for setting up of post and telegraph offices in Alleppey and Pathanamthitta districts in Kerala during 1990-91:
- (b) whether the targets have been achieved:
 - (c) if not, the reasons therefor; and
- (d) the number of post and telegraph offices proposed to be set up during 1991-92?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). A target of opening 50 extra-departmental branch postal offices was fixed for Kerala Postal circle during 1990-91 which has been achieved. No seperate target in this respect for opening of Post Offices and telegraph offices was fixed for these two districts during 1990-91. However, two extra-departmental branch post offices in Alleppey and 8 in Pathanamathitta district were opened during the year.

- (c) The question does not arise in view of (a) and (b) above.
- (d) A target for opening 55 extra-departmental branch post offices has been fixed for Kerala Post Circle during the year 1991-92. This includes a target of opening 5 extra-departmental branch post offices for Lakshadweep Union territory. It is further proposed to open 4 extra departmental branch post offices at Pathanamathitta and 2 in Alleppey district during 1991-92 subject to justification and within the overall target fixed

in this respect for Kerala postal Circle. There is, however, no proposal to open telegraph offices in Alleppey and Pathanamthitta districts during 1991-92.

Biogas Plants in Maharashtra

1602. SHRI B. DEVARAJAN: Will the Minister of POWER AND NON-CONENTIONAL ENERGY SOURCES be pleased to state:

- (a) the number of biogas plants installed in operation in the country, State-wise;
- (b) whether any major improvements in design and technology have been effected during the last three years;
- (c) the quantum of fuelwood saved annually due to these biogas plant; and
- (d) the action the Government propose to take to increase the number of biogas plants in the country?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALPA NATH RAI): (a) State-wise information of the number of family type biogas plants installed during the period 1981-82 to 1990-91 under the Central Sector Scheme 'National Project for Biogas Development' is given in the attached Statement. The operation of biogas plants is the responsibility of individual owners and depends upon a number of factors, such as availability of cattle dung and water, climate.

- (b) Yes, Sir. Two new designs of biogas plants, one for processing of vegetable waste and green biomass and another for use of enriched digested slurry for coating of seeds for increasing production, have been developed during the last three years.
- (c) It is estimated that biogas plants installed so far in the country are producing fuel-gas, equivalent of about 50 lakh tonnes of firewood annually.
- (d) Government has already taken action to increase the number of biogas plants in the country. The National Project for Biogas Development envisage a target of setting up of 1.47 iakh biogas plants during 1991-92 and provides for a number of financial and other incentives including Central subsides, turn-key job fee, repair and maintenance charges, technical and training support, and publicity and extension.

STATEMENT

State-Wise total number of family size Biogas Plants set up during 1981-82 to 1990-91 under National Project on Biogas Development

SI.No.	State/Union Territories	Total No. of Plants set up .
1.	Andhra Pradesh	97905
2.	Arunachal Pradesh	52
3.	Assam	9748
4.	Bihar	62866

SI.No.	State/Union Territories	Total No. of Plants set up .
6.	Gujarat	119445
7.	Haryana	20077
8.	Himachal Pradesh	24490
9.	Jammu & Kashmir	893
10.	Karnataka	72554
11.	Kerala	27171
12.	Madhya Pradesh	40969
13.	Maharashtra	421046
14.	Manipur	416
15.	Meghalaya	219
16.	Mizoram	711
17.	Nagaland	124
18.	Orissa	61429
19.	Punjab	17195
20.	Rajasthan	38382
21.	Sikkim	539
22.	Tamil Nadu	137079
23.	Tripura	164
24.	Uttar Pradesh	197869
25.	West Bengal	49176
26.	Andaman & Nicobar	98
27.	Chandigarh	78

Si.No.	State/Union Territories	Total No. of Plants set up .
28.	Dadra & Nagar Haveli	143
29.	Delhi	600
30.	Pondicherry	472
Grand T	otal	14,03,574

High Power Transmitters in Various Districts in Orissa

1603. SHRI K. PRADHANI: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether any efforts have been made by the the government to upgrade the TV transmitters at Sambalpur and Rourkela and set up more Low Power Transmitters in Gunupur, Malkangiri, Laxmipur, Nowarandour, Sunabeda and Umerkote in Koraout districts of Orissa:
 - (b) if so, the details thereof; and
- (c) the time by when these are likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) to (c). TV coverage in Koraput district is expected to improve consequent upon the operationalisation of the high power transmitter (10KW) installed at Bhawanipatna. Besides, a low power TV transmitter is envisaged to be set up at Malkangiri In Koraput district subject to the availability of resources for the purpose. There is, however, no approved scheme, at present, to upgrade the existing TV transmitters at Sambalour and Rourkela.

Electrified villages in Madhya Pradesh

1604. KUMARI VIMLA VERMA: Will the Minister of POWER AND NON-CON-VENTIONAL ENERGY SOURCES be pleased to state:

- (a) the number of villages electrified during the 7th Plan Period and in 1990-91 in Madhya Pradesh; and
- (b) the number of villages which are proposed to be electrified during the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) As per available information, 19, 552 villages were electrified during the 7th Plan Period in Madhya Pradesh. The Madhya Pradesh Electricity Board has reported electrification of 2980 villages in the State during 1990-91.

(b) During the current financial year, 1,620 villages are proposed to be electrified in the Madhya Pradesh.

Age of Girls for Marriage

1605. SHRI ARJUN CHARAN SETHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any survey has been conducted regarding the marriage age of girls in the country; and
- (b) if so the name of the State in which it is highest, and details thereof in rural as well as Urban areas separately in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M.JACOB): (a) During Census operations information has been elicited from all even-married women about the age at marriage.

(b) According to the 1981 Census, the mean age at marriage was the highest in Mizoram and Nagaland States being 20.2 years for currently married women. In Mizoram the mean age at marriage was 20.1 years in rural areas and 20.5 years in urban areas. In Nagaland, the mean age at marriage was 20.4 years in rural areas and 19.2 years in urban areas. 1991 census results ate yet to be tabulated.

Creation of Separate Body for problems of Newspaper Industry

1606. SHRI PARASRAMBHARDWAJ: Will the Minister of INFOMRATION AND BROADCASTING be pleased to state:

- (a) whether there is any proposal under the consideration of the Government for creation of separate body to go into the problems of the newspaper industry and help them restore their position; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROAD-CASTING (KUMARI GIRUA VYAS): (a) No such proposal is under consideration of Government.

(b) Does not arise.

Seizure of Arms on the Border

- 1607. SHRIMATI VASUNDHARA RAJE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there has been any seizure of arms on the Indo-Pak border in Rajasthan during the last six months;
- (b) if so, the details thereof, date-wise and area-wise; and
- (c) the action taken by the Government to check such illegal arms?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M.JACOB): (a) Yes, Madam.

- (b) The details of arms seized, datewise and area-wise during the last 6 months are given in the Statement attached.
- (c) With a view to preventing smuggling, border forces have been strengthened, both in force and in equipment and weaponry. Border fencing and flood-lighting is being done in specified areas. The intelligence set up of the border forces has also been geared up and further strengthened for keeping close surveillance on the border.

STATEMENT

Statement showing details of arms seized, date-wise and area-wise, during the last 6 months (may - october, 1991) on the Rajasthan border Launcher Grenede Ø ١ ١ Country made Gund ١ 1 ١ I Type of weapon seized 303 Rifle ١ Ø Pisto/ S GPMG ١ Ak-56 Rifle ١ 2 3 Sriganganagar Sriganganagar Sriganganagar Sriganganagar Sriganganagar Sriganganagar Sriganganagar Jausalmer Barmer Barmer Barmer Area Q 19.06.91 17.07.91 22.07.91 03.10.91 21.07.91 21.05.91 23.05.91 25.05.91 05.07.91 10.07.91 05.07.91 **Des**

		Ak-56 Rifle	GPMG	Pistol	.303 Rifle	Country made Gund	Grenede Launcher
1 2		8	4	5	9	7	8
08.10.91 Jaisalm	ulmer	i	I	i	-	1	1
28.10.91 Srigang	ınganagar	က	ı	I	1	1	ł
31.10.91 Sriganga	Inganagar	52	I	ო	1	1	-
Total		95	3	31	2	2	-

New Scheme for STs Artisans

1608. SHRI R. SURENDER REDDY: Will the Minister of WELFARE be pleased to state:

- (a) whether the Government propose to take up 1500 blocks for tribal desert and backward areas for an intensive Public Distribution System under which every village of these blocks would have at least 1 fair price shop;
- (b) whether this proposal was discussed at the conference of State Secretaries incharge of Scheduled Tribes welfare;
- (c) if so, whether the Government are also formulating a new scheme for scheduled tribes artisans; and
- (d) if so, the time by which these recommendations will be implemented by the Government and to what extent the village PDS have so far been revamped?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) About 1700 Blocks have been identified by the States/UTs in the Integrated Tribal Development Programmes (ITDP), Desert Development Programmes (DDP), the Dought Prone Area Programme and Certain Designated Hill Areas for special focus for strengthening of the Public Distribution System in these areas.

- (b) No. Sir.
- (c) There is no specific scheme of P.D.S. meant exclusively for the tribal artisans.
 - (d) Does not arise.

Employment to Handicapped Persons in Postal and Telecom Departments

1609. SHRI D.D. KHANORIA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there is any scheme for providing employment to handicapped persons on priority basis in the posts and telecommunications departments;
- (b) if so, the names of such posts where handicapped persons are appointed; and
- (c) the total number of handicapped employees in posts and telecommunications departments in Himachal Pradesh as at present?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

- (b) Does not arise.
- (c) 48.

Buildings for Telephone Exchanges in Kerala

- 1610. SHRI KODIKKUNNIL SURESH: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the Government have any plan for expansion and development of Punalur and Adoor Telephone exchanges;
 - (b) if so, the details thereof;
- (c) whether the Government propose to construct new buildings for Adoor and Punalur Telephone Exchanges;
- (d) if so, the amount proposed to be allocated for construction of above buildings; and
- (e) the time by which the work is likely to be started?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Please.

113 Written Answers

- Punalur 2.5, K L Main Alloti. (p) ted
 - Adoor 2.0 K i. Main Allotted.
- Yes, Please. (c)
- Rs. 1.5 Crores each. (d)
- Punalur Target date for com-(e) (i) pletion of building June 1993.
 - (ii) No land available for Adoor at present. Building will take about 3 years after allotment/ procurement of land.

Deposits in Postal Savings Accounts in Goa

1611. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the total amount of deposits lying in the postal savings accounts in Goa as on March 31, 1991, and
- (b) the corresponding figures in the years 1988-89 and 1989-90 year - wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Sir, the total number of deposits lying in the Postal Savings accounts in Goa as on March 31, 1991 in Rs. 23,15,39,258/- (Rs. Twenty three crores fifteen lakhs thirty nine thousand two hundred fifty eight).

- (b) The corresponding figures for the above in the years 1988-89 and 1989-90 are as below.
 - i 1988-89

Rs. 19,26,07,660/-(Rupees Nineteen crores twenty six lakhs seven thousand six hundred sixtv).

ii) 1989-90

> Rs. 20.09.62.356/-(Rupees Twenty crores nine lakhs sixty two thousand three hundred fifty six).

[Translation]

Proposal to Open Doordarshan Kendra in Etah District, U.P.

1612. SHRI SURESHANAND SWAMI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government propose to open a Doordarshan Kendra in Etah district of Uttar Pradesh:
 - (b) if so, the details thereof; and
 - (c) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). As parts of Etah district receive TV service from the high power (10KW) TV transmitter functioning at Agra and that some parts will also get TV service from the high power (10KW) TV transmitter under implementation at Bareilly, there is no proposal at present to set up TV transmitter in the district. Further expansion of TV service in the district would depend on future availability of resources for the purpose.

Villages Electrified in Ghazipur, U.P.

1613. SHRI VISHWANATH SHASTRI: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) the number of villages electrified in Ghazipur district of Uttar Pradesh so far:
- (b) the number of Harijan colonies in these electrified villages:
- (c) whether there is any scheme to electrify more villages of Ghazipur district in 1991-92; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) to (d). As reported by Uttar Pradesh State Electricity Board, all inhabited villages, including 721 Harijan Bastis, in the Ghazipur district of Uttar Pradesh have been electrified by October, 1991.

Disappearance of Fishermen off Rameshwaram Coast

- 1614, SHRI ARVIND TRIVEDI: Will the Minister of HOME ARRAIRS be pleased to state:
- (a) whether some fishermen are missing off the coast of Rameshwaram during the month of September, 1991; and
- (b) if so, the steps being taken by the Government to trace them?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTARY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The information is being collected and will be laid on the Table of the House.

[English]

Representation from Bombay Telephone Users' Association

- 1615. SHRI RAM KAPSE: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the Union Government have received any representation from Bombay Telephone Users' Association, Bombay;
 - (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir,

- (b) The Association has requested for the representation of Consumers' Organisations on the Committee set up by the Department for review of the Indian Telegraphy Act.
- (c) Full-time representation of such organisations on this Committee is not considered necessary as the Committee can always invite the opinion/suggestion from eminent people/organisations for consideration.

International Conference on Ageing

- 1616. SHRI ANNA JOSHI: Will the Minister of WELFARE be pleased to state:
- (a) whether the International Conference on Ageing will be holding its world convention in India:
- (b) if so, whether the Government of India propose to undertake special programme for the welfare of the Aged; and
 - (c) the details of the proposed help by

Government of India to International Conference on Ageing?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The Indian Federation on Ageing has proposed to hold a Global Conference on the 'Changing Status and Emerging Roles of Elderly in the 21st Century from 30th September 1992 to 2 October, 1992.

- (b) Government of India is assisting some voluntary organisations for the welfare of the aged.
- (c) A grant of Rs. 1 lakh has been sanctioned for organising the Conference.

Pending Pension Case of Freedom Fighters

1617. SHRI K.P. UNNIKRISHNAN: SHRI SOBHANADREES-WARA RAO VADDE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of freedom fighters who

have sought Central Government pension, State-wise:

- (b) the number of claims rejected and the number of claims accepted after verification and claims of Freedom fighters pending as on September 30, 1991, State-wise;
- (c) the reasons for inordinate delay in disposing of the claims of the freedom fighters; and
- (d) the steps Government propose to take to dispose of pending claims and the likely date thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b). A tabular statement is attached.

(c) and (d). All the claims for freedom fighter pension received under the Swatantra Sainik Samman Pension Scheme, before the prescribed date i.e. 31.3.82, have been disposed of. The pending claims relate to applications received recently. Efforts are made to dispose them of at the earliest.

STATEMENT

Statement showing State-wise break up of applications received, pension sanctioned, rejected and pending applications as on 30.9.91.

St. No.	Name of States/ U. Territories	Applications received	No of pension sanctioned.	Rejected	Applications pending	
_	2	8	4	æ	9	1 1
- :	Assam	26,886	4319	22494	73	
જાં	Andhra Pradesh	39,133	10271	23259	5603	
က်	Bihar	1,15,171	24228	90590	353	
4	Gujarat	6,838	3525	3195	118	
က်	Goa	3,357	876	2470	1	
ø	Haryana	6,287	4327	1918	42	
7.	Himachal Pradesh	4,179	1838	2292	49	
ထံ	Jammu & Kashmir	10,735	2136	8573	26	
တ်	Karnataka	20,448	9984	8799	1665	
6.	Kerala	52,470	4346	48066	28	
Ë	Madhya Pradesh	4,747	3397	1350	ı	

121	Wri	tten .	Answers	ľ	AGR	AHAY	/ANA	11, 1	913 (SAKA)	Writte	n Ans	wers	122
Applications	bending	9	731	I	I	ı	ı	. 85	38	38	92	16	66	10	Ξ
Rejected		5	21964	458	89	ı	18	11249	18845	3749	14300	2565	18393	57193	55
No of pension	sanctioned.	4	17053	230	16	ω	4	4629	10881	1315	8126	882	21689	21932	98
Applications	received	3	39,748	688	. 159	ω	23	15,936	29,764	5,097	22,521	3,463	40,181	79,135	152
Name of States/	U. Territories	8	Maharashtra	Manipur	Meghalaya	Mizoram	Nagaland	Orissa	Punjab	Rajasthan	Tamil Nadu	Tripura	Uttar Pradesh	West Bengal	Chandigarh
<i>1</i> 3.	Š.	1.	12.	5.	4	5.	16.	17.	6	0	20.	21.	55.	23.	24.

St. Vo.	Name of States/ U. Territories	Applications received	No of pension sanctioned.	Rejected	Applications pending	
	Q	თ	4	5	9	
25.	Delhi	5,321	2759	2514	48	
5 6.	Pondicherry	1,918	307	1594	17	
27.	A.& Islands	86	4	47	7	
58 .	Arunachal Pradesh	4	8	39	I	
		5,34,503	159285	366057	9161	

[Translation]

Agreement Regarding Shares from Power Project

1618. SHRI GIRDHARI LAL BHAR-GAVA: Will the Minister of POWER AND NON-CONVENTIONAL **ENERGY** SOURCES be pleased to state:

- (a) whether the Government of Punjab is pressurising the Government of Rajasthan to rescind the agreement of 1984 regarding the share of Rajasthan in the power projects located in Punjab; and
- (b) if so, the steps being taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH PAI): (a) The Government of Punjab have requested that the Agreement reached on 10th May, 1984 between the States of Haryana, Rajasthan and Punjab regarding a Reference to be made to the Supreme Court to determine whether Haryana and Rajasthan have a share in the power generated from certain hydro-electric projects in Punjab be examined afresh by Government of India. The Government of Rajasthan have responded to the proposal of Government of Punjab by reiterating their request for the implementation of the Inter-State Agreement of 10th May, 1984.

(b) The matter is under consideration.

[English]

Legislation to Regulate Lotteries

1619. SHRISHRAVAN KUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any legislation has been

enacted or is proposed to be brought before parliament to regulate lotteries under the Central or State Government to check the conversion of 'black money' into 'white money' through lotteries; and

(b) if no, the reasons therefor?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTARY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). No legislation has been enacted by the Union Government to requlate lotteries covered under entry 40 of the Union List in the Seventh Schedule to the Constitution of India, Private lotteries coming under entry 34 of the State List in the Seventh Schedule to the Constitution are permitted only by the State governments according to their law and regulations.

The Central Government have Issued detailed guidelines for the conduct of the state lotteries and lotteries permitted by the State governments.

[Translation]

Foreign Tours by Ministers

1620. SHRI MOHAN SINGH: SHRI SANAT KUMAR MAN-DAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item captioned "Government of India goes on a holiday" appearing in the Indian Express on October 17, 1991:
- (b) if so, the total expenditure incurred in terms of foreign exchange on the visits abroad by the various Ministers separately and their

personal staff after the 1st Session of 10th Lok Sabha: and

(c) the name of the countries and the purpose of their visits?

THE MINISTER OF STATE IN THE MINISTRY OF PARI JAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The news-item has been seen.

(b) and (c). The information is being collected and will be laid on the Table of the House.

(English)

Increase in Domestic Fuel

1621. PROF. UMMAREDDY VE-NKATESWARLU: Will the Minister of POWER AND NON-CONVENTIONAL **ENERGY SOURCES** be pleased to state the steps being taken by the Government for increasing the domestic production of fuel both conventional and non-conventional?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALPNATH RAI): Government has taken number of steps for increasing the domestic production of conventional and non-conventional fuels. For harnessing of non-conventional energy sources with a view to increase availability and conservation of fuel, research and development, demonstration and dissemination efforts are ongoing in the areas of Solar Energy, Biomass, Biogas, Improved Chulhas etc. Under the disemination programmes 107.30 lakh impyoed Chulhas. 14.53 lakh biogas plants, 1.99 lakh solar cookers and 0.20 lakh different types of Solar Thermal Systems have been installed throughout the country.

For increasing green cover and produc-

tion of woodfuel Government has taken up a programme on afforestation under the 20 Point Programme and during the Seventh Five Year Plan period alone afforestation over 8.8 million hectares has been carried out. R&D efforts are also underway to maximise productivity of fuelwood species per unit area per unit time aiming at developing a package of practice for potential fast grow-Ing fuelwood species suitable for plantation under a given set of agro-climatic conditions.

In order to meet the domestic fuel requirement, Government has started a mission to set up 1000 Special Smokeless Fuel units/briquetting plants based on coal at the rate of 2 per District. Coal linkage for these units would be provided by the coal companies. 100 coal dumps are also proposed to be set up in different parts of the country for increasing total availability to domestic and small consumers.

Efforts are being made to increase the indigenous production of crude oil to around 47 million tonnes per annum by the year 1996-97 as against the current production of around 33 million tonnes per annum. It is also proposed to increase the production of natural gas to around 83 miliion cu.mtrs. per day by the year 1996-97 as against the current production of about 49 million cu.mtrs per day.

{Translation}

Free Advertisements for Handicrafts through Government Media

1622, SHRI KASHIRAM RANA: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

(a) whether the Government propose to provide free advertisement through Government media like Doordarshan for items produced by handicraft artisans and small scale industries:

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). No, Sir. However, as per the Government's policy, small scale industries are given the benefit of 15% discount in the advertisement rates if they book their advertisements directly with Doordarshan and not through advertising agencies. It is also the Doordarshan's policy to give preferential bookings in favour of small scale industries.

News-Item Captioned 'Bangladesh' Nagrikon Ko Lekar Suraksha Bal. Railway Police Main Tanav'

1623. SHRI RAM BADAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether attention of the Government has been drawn to the news item captioned 'Bangladeshi Nagrikon Ko Lekar Suraksha Bal, Railway Police Main Tanay' appearing in Hindidaily Dainik Jagaran dated November 3, 1991;
- (b) if so, the action being taken by the Government against the forcible deportation of non-Indians through 'Samihouta Express:
- (c) the procedure being adopted by the Government for the screening of passengers coming from Pakistan to India in 'Samihouta Express'?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) The Government's concern and

objection regarding pushing into India of non-Indians has been conveyed suitably to the Govt, of Pakistan.

(c) Under the law relating to foreigners, only foreigners having valid travel documents, including Indian visas, are allowed to come to India from Pakistan in 'Samihouta Express'. Those who do not have valid travel documents are refused entry. Instructions have been issued to the concerned agencies to effectively take action against illegal entrants immediately upon detection at the border.

[English]

Cultural invasion by Cable TV and Satellite Broadcast

1624, SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether cable TV and 24 hour satellite broadcast beamed from abroad are causing a cultural invasion in India;
- (b) whether there are massive losses in viewership particularly in Metropolitan areas:
- (c) whether Doordarshan has sponsored some independant audience research survevs to ascertain the exact extent of loss of vlewership; and
- (d) if so, the details of the programmes planned by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b). No. Sir. There is no discernible evidence to this effect.

(c) No, Sir.

(d) Constant efforts continue to be made to bring about a qualitative improvement in the programme format of Doordarshan so as to sustain the interest of its viewers

Languages and Dialects in India

1625. SHRI BHOGENDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether specific direction had been given to the census enumerating officers to record all the language and dialects as spoken by various people:
- (b) if so, the total number of persons speaking Maithili language as recorded in the census for 1951, 1961, 1971 and 1981;
- (c) whether any secret directive has ben issued not to publish the data & enumerated Maithili, Bhojpuri, Rajasthani and some other languages;
- (d) if so, the steps being taken to undo the same by publishing the data; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTARY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

- (b) The number of persons who had returned "Maithili" as their mother-tongue in 1951 and 1961 Censuses in the country was 97,757 and 4,984,811 respectively. In 1971 and 1981 Censuses separate figures for "Maithili" have not been published as persons returning "Maithili" as their mothertonque have been grouped under "Hindi" language.
 - (c) No, Sir.

- (d) Does not arise in view of the reply to "c" above.
- (e) On the basis of the linguistic information readily available or in the light of the studies already made, it was decided to group some mother-tongues under the relevant languages. The grouping so done has been indicated in the fly-leaf to the published Census tables giving mother-tongue data for the 1971 and 1981 Census. This has been done wherever the strength of the identifiable mother-tongue grouped under the relevant language was 10,000 or more at all India level. According to this grouping, Maithili. Bhoipuri. Raiasthani and some other mother-tongues have been grouped under "Hindi" language.

[Translation]

Preposition of Press Release by PIB

1626, SHRI ARVIND NETAM: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) The languages, besides English in which the press releases and other press material are prepared by the Press Information Bureau:
- (b) whether Press material in Hindi is prepared several days late; and
 - (c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMALTON AND BROADCASTING (KUMARI GIRIJA VYAS): (a) The Press Information Bureau headquarters issue Press Releases in English, Hindi and Urdu. The Regional/Branch Offices issue releases in English and the local languages.

(b) and (c). No, Sir. PIB normally issues Press Releases simultaneously, except in the case of Press releases issued during late evenings and holidays. The Hindi versions of such Press releases are ordinarly issued on the following working days.

[English]

Burning down of Central Government Installations by Naxalites in Andhra Pradesh

1627 SHRIDATTATRAYABANDARU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a number of Central Government Installations like the Telephone Exchanges, post Offices and Railway Stations were burnt down by the Naxalites in Andhra Pradesh:
- (b) if so, the number of such incidents during the last three years:
- (c) the quantum of loss to the public property; and
- (d) the action taken by the Union Government to prevent recurrence of such incidents?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTARY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). Information is being collected and will be laid on the table of the House

(d) 'Public Order' being a State subject it is for the State Govts, to devise various methods and take concrete steps to improve law and order. However, the Central Government is extending all possible assistance to the State Governments as and when required. Further, in regard to the Naxalite affected contiguous areas of Andhra Pradesh, Maharashtra, Orissa & Mathya Pradesh, the Central Government has taken steps to improve inter-state coordination of the counter Navalite measures.

Thermal Power Station in Andhra Pradesh

1628. SHRI RAMA KRISHNA KON-ATHALA: Will the Minister of POWER AND NON-CONVENTIONAL **ENERGY** SOURCES be pleased to state:

- (a) whether the Government propose to set up coal based Thermal Power Station at Visakhapatnam in Andhra Pradesh;
- (b) if so, the estimated cost of the project and the steps taken so far in this regard: and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) to (c). The Andhra Pradesh State Electricity Board (APSEB) has proposed to set up a coal-based Thermal Power Station (2X500 MW) at Vishakhapatnam at an estimated cost of Rs. 1560.28 Crores. The Project has been techno-economically appraised by the Central Electricity Authority. The APSEB have vet to obtain confirmation of the Central Water Commission in regard to availability of water.

List of Producers Advertised by Doordarshan

1629, DR. A.K. PATEL: Will the Minister of INFORMATION AND BROADCASITNG be pleased to state:

(a) whether the Doordarshan has advertised a list of producers whose serials/ programmes have been accepted and approved by it so that the commercial sponsors could approach these film makers; and

(b) if so, whether Government would ensure that such a list is published periodically?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KLIMARI GIRLIA VYAS):** (a) No. Sir.

(b) Does not arise.

Supergrid of NTPC at Bihar

1630. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of POWER AND NON-CONVENTIONAL **ENERGY** SOURCES be pleased to state:

- (a) whether the supergrid of NTPC at Biharsharif in Nalanda District of Bihar is functioning; and
- (b) if not, the reasons therefor and the action proposed to be taken by the Government to regularise the functioning of supergrid of NTPC at Biharsharif?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) and (b), Yes, Sir, The transmission system of NTPC at Biharsharif in Nalanda District of Bihar has become functional from September, 1991. Bihar State Electricity Board (BSEB) have already 220/ 132 ky sub-station at Biharsharif for availing power supplied by NTPC.

Electronic Mall Facility by Videsh Sanchar Nigam Ltd.

1631. CHETAN PS SHRI CHAUHAN: SHRI RAMESH CHAND TOMAR:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Videsh Sanchar Nigam Limited has introduced an advanced electronic mail facility:
 - (b) if so, the details thereof:
- (c) the names of the cities in the country where this facility has been introduced:
- (d) whether the Government propose to provide this facility in all the State capitals:
 - (e) if so, by when; and
 - (f) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). Yes, Sir. The Videsh Sanchar Nigam Limited (VSNL) has introduced international electronic mail service with effect from 2nd October 1991. This service is presently available for United Kingdom, United States of America and Australia through VSNL's Gateway Packet Switch Exchange located at Bombay. The service is available for receiving and transmitting messages from subscribers connected to this service to the subscribers connected to similar systems in UK, USA and Australia.

(c) to (f). This facility is available through Packet Assembler and Dissemblers (PADs) located at Ahmedabad, Bangalore, Bhubaneshwar, Calcutta, Delhi, Hyderabad, Madras, Pune and Trivandrum, It is also accessible from domestic data network called 'I-NET', Remote Area Business Message Network (RABMN), Computer Maintenance Corporation's INDO-NET as well as National Informatics network called NIC-NET. This facility can also be accessed by subscribers in all places in India where STD service is available by dialing to the nearest PAD. This facility is already available in all State capitals.

There is also a proposal in the Draft Eighth Five Year Plan to provide a National Electronic Mail Service in towns with a population of 5 lac and more, mainly on franchise basis.

percentage of Scheduled Castes and Scheduled Tribes population;

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- (b) whether the Government have taken steps to plan special programmes in these areas: and
 - (c) if so, the details thereof?

SC/ST Population

1632, SHRIK.H. MUNIYAPPA: Will the Minister of WELFARE be pleased to state:

(a) the States which have the highest

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). Statement I and II are attached.

STATEMENT - I

SC/ST Population, showing percentage of Scheduled Caste and Scheduled Tribe population in State/UTs as per 1981 Census

S.No.	State/UT	% age of SC population to total population of the State.	% age of ST population to total population of the State.
1	2	3	4
1.	Arunachal Pradesh	0.46	69.82
2.	Andhra Pradesh	14.87	5.93
3.	Assam	6.24 *	9.41*
4.	Bihar	14.51	8.31
5.	Gujarat	7.15	14.22
6.	Goa (Daman & Diu)	2.16	0.99
7.	Haryana	19.07	•
8.	Himachal Pradesh	24.62	4.61
9.	Jammu & Kashmir	8.31	9.92
10.	Karnataka	15.07	4.91
11.	Kerala	10.02	1.03
12.	Madhya Pradesh	14.10	22.97

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S.No.	State/UT	% age of SC population to total population of the State.	% age of ST population to total population of the State.
1	2	3	4
13.	Maharashtra	7.14	9.19
14.	Manipur	1.25	27.30
15.	Meghalaya	0.41	80.58
16.	Mizoram	0.03	93.55
17.	Nagaland	-	83.99
18.	Orissa	14.66	22.43
19.	Punjab	26.87	-
20.	Rajasthan	17.04	12.21
21.	Sikkim	5.78	23.27
22.	Tamil Nadu	18.35	1.07
23.	Tripura	15.12	28.44
24.	Uttar Pradesh	21.16	0.21
25.	West Bengal	21.99	5.63
Union	Territories		
1.	Andaman & Nicobar Islands	•	11.85
2.	Chandigarh	14.09	•
3.	Dadra & Nagar Haveli	1.97	78.82
4.	Delhi	18.03	-
5.	Lakshadweep	-	93.82
6.	Pondicherry	15.99	-

^{*} As per 1971 Census (1981 Census could not be held in Assam due to disturbed condition: prevailing there at that time).

STATEMENT - II

SC/ST population, showing schemes/ programmes being implemented for the welfare of welfare of Scheduled Castes and Scheduled Tribes.

For socio-economic and educational development of scheduled castes, the strategy of special component plan was evolved in the beginning of VI Five Year Plan and has been under implementation since then. Presently, 21 State Governments and 2 UT Administrations are implementing this strategy.

Likewise, for the development of Scheduled Tribes the strategy of Tribal Sub Plan has been under implementation from V Five Year Plan in 17 States and 2 Union Territories. In order to protect the tribals from various exploitative practices, protective legislation are being stringently implemented in tribal areas. For specific socio-economic development of Scheduled Tribes, 193 Integrated Tribal Development Projects (ITDPs). 249 Modified Area Development Approach (MADA) pockets and 77 clusters of tribal concentration have been carved out for implementing the Tribal Sub Plan strategy. In Jammu & Kashmir, where 10 communities have been notified as Scheduled Tribes during the year 1989-90 and 1990-91 the State Government is in the process of identifying the ITDPs and MADA areas. In the tribal majority States like Arunachal Pradesh. Meghalaya, Mizoram, Nagaland, Lakshadweep and Dadra & Nagar Haveli, the entire plan of the States are primarily meant for Scheduled Tribe population.

In addition to above, the following Central/Centrally Sponsored Schemes are also being implemented for the welfare of Scheduled Castes and Scheduled Tribes in the various States and Union Territories.

Special Central Assis-

tance to Special Component Plan.

- 2. Post Matric Scholarship for SCs and STs.
- 3. Coaching and Allied Scheme.
- 4. Book Banks for SCs and STs.
- PCR Acts and Liberation of Scavengers.
- Girls Hostels for SCs and STs.
- Special Central Assistance to Tribal Sub-Plan.
- 8. Tribal Cooperative
 Marketing Development
 Federation of India Ltd.
- Boys Hostel for SCs/STs (New Scheme).
- Development of Oil Seeds and oil of tree orgin in tribal areas.
- Aid to Voluntary Organisations for SCs and STs.
- 12. Research and Training.
- Pre-matric Scholarships for the children of those engaged in unclean occupations.
- Schemes under Proviso to Article 275(1) of the Constitution.
- 15. Equity participation in the

State level SC Finance and Development Corporation.

- Scheduled National 16. Castes and Scheduled Tribes Finance and Development Corporation.
- Price Support to Tribal 17. Cooperative Marketing Development Federation of India Ltd.
- Grant-in-aid to Tribal 18. Cooperative Marketing Development Fedoration of India I td
- Ashram Schools in Gtribal 19. Sub-Plan.

[Translation]

Marine Power Station in the Country

1633. SHRI VILASRSAO NAG-NATHRAO GUNDE-WAR: SHRIMATI VASUNDHARA RAJE:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) whether the Government have set up any marine power station in the country:
 - (b) if so, the details thereof:
- (c) whether the Government propose to set up more marine power stations in the country:
- (d) if so, the details thereof: Statewise; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALPNATH RAI): (a) and (b). Yes. Sir. An R&D project for development of a 150 KW Wave Energy Device was sanctioned by the Department of Ocean Development to Indian Institute of Technology. Madras at a cost of Rs. 1.06 crores in 1987, revised to about Rs. 2.4 crores. The prototype device was designed and built and has been installed off the coast at Trivandrum and is undergoing trials since 21st October, 1991.

- (c). There are no plants at present to set up any more wave power devices. The position will however be reviewed after the wave power device off Trivandrum has undergone extensive trials. Investigations are currently being conducted by the Central Electricity Authority or ascertaining technoeconomic viability of setting up of a Tidal Power Plant at Gulf of Kutchh in Guiarat.
 - (d) and (e). Does not arise.

(Enalish)

Power Projects in Madhya Pradesh

- 1634. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:
- (a) the details of different power projects in Madhya Pradesh at present;
- (b) the details of different power projects in Madhya Pradesh pending clearance; and
- (c) the time by which the decision regarding clearance of pending projects is likely to be taken by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON- VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) The details of different

power projects in Madhya Pradesh at present is given below:-

The details of operating power stations:i)

Thermal

	Station	Capacity (MW)
1.	Satpura	1142.5
2.	Korba East	440.0
3.	Korba West	840.0
4.	Ammkantak	60.0
5.	Ammkantak Extension	240.0
Hydro		
1.	Gandhi Sagar	115.0
2.	Bargi	90.0
3.	Pench	160.0
4. No. I- U	Bansagar-Tons Power House nit No. I	105.0
5.	Birsinghpur	20.0
ii)	Details of power stations under const	ruction are given below:-

Thermal

	Station	Capacity (MW)
1.	Sanjay Gandhi Thermal	
	Power Station	4x210
2.	Korba West Bank Thermal	
	Power Station Extn.	
	Unit 5 & 6 2x210	

Pench Thermal Power 3. Station Unit 1&2

2x210

	Station	Capacity (MW)
ydro		
1.	Hasideo Bango	3x40
2.	Rajghat Hydel Power Station	3x15
3.	Bansagar Tons Power House No. I-Unit 2&3	2x105
4.	Bansagar Tons Power House No. II	2x15
5.	Bansagar Tons Power House No. III	3x20
6.	Tawa Hydel Project	12
Details ormal	of different power projects pending clears	nce is given below:-
1.	Pench St. II Unit 3&4	2x250
2.	Gopad	4x500
2. 3.	Gopad Sanjay Gandhi Extn.	4x500 1x500
	·	

(c) All efforts are made by the Central Electricity Authority to accord techno-economic clearance to the proposals received from the State Governments as expediously as possible. After the techno-economic clearance from CEA, the project is processed in Planning Commission for investment approval.

Bina

6.

Adoption of Indian Children by the **Foreigners**

4x250

1635, KUMARI UMA BHARTI: Will the Minister of WELFARE be pleased to refer to the reply given to Unsterred Question No. 6384 on 25 April, 1990 and state:

- (a) whether the directions of the Supreme Court to the Union Government regarding adoption of Indian Children by foreigners and foreign agencies have been implemented; and
 - (b) if not, reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) Does not arise.

149 Written Answers

[Translation]

Improvement in Postal Services of Bundelkhand, Uttar Pradesh

1636. SHRI RAJENDRA AGNIHOTRI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government are aware of the loss incurred in running postal services in small towns and villages of Bundelkhand region of Uttar Pradesh;
- (b) if so, the steps being taken to improve postal services in the region; and
- (c) the district-wise number of new post offices proposed to be opened in villages and the norms adopted for opening the new post offices?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). Yes, Sir. The post offices are being opened as per existing norms under which a minimum anticipated revenue of 33 1/3% of cost has been prescribed for the normal rural areas and 15% of the cost in the case of hilly/tribal/desert and inaccessible areas.

(c) In the districts of Bundelkhand region, the number of post offices proposed, subject to justification, is given as here under:-

Jhansi district	6
Lalitpur district	4
Jalaun district	5
Banda district	6
Hamirpur district	5

The norms for opening of new post offices are given in attached statement

STATEMENT

Criteria/Norms fixed for opening new post offices in rural areas effective from 1.4.1991

The following norms for opening branch post offices effective from 1.4.1991 have been adopted.

- (i) Population:
 - a) In Normal areas:

3000 population in a group of villages (including the PPO villages).

b) In the Hilly, Tribal, Desert and Inaccessible areas:

500 population in an individual village or 1000 population in a group of villages.

- (II) Distance:
 - a) In Normal areas:

The minimum distance from the nearest existing post office will be 3 Kms.

b) In Hilly, Tribal, Desert and Inaccessible areas:

The distance limit will be the same as above except that in hilly areas, the minimum distance limit can be relaxed by the Directorate in cases where such relaxation is warranted by special circumstances which should be clearly explained while submitting a proposal.

- (iii) Anticipated income:
 - a) In normal areas:

The minimum anticipated revenue will be 33 1/3% of cost.

b) In hilly, tribal, desert and Inaccessible areas:

> The minimum anticipated income will be 15% of the cost.

Departmental sub post offices (Plan)

Since November, 1987 Departmental sub post offices are also sanctioned under the Plan scheme subject to the following conditions:-

> (i) The scheme covers departmental sub offices to be set up in project areas. new industrial estates/ townships/satellite colonies developed in the periphery of cities/urban agglomerations and other similar developments which have come up in new areas in pursuance of the plan activities of State and Central Government departments and agencies. In other words, the concept of postal

sector plan to be enlarged to cover the postal infrastructure required for the overall National Plan.

- (ii) The proposed sub office should have a minimum anticipated work-load of 5 hours per day.
- (iii) While departmental sub offices are expected to be financially self-supporting. in rural areas a loss upto Rs. 2400/- per annum is allowed (Rs. 4800/- in hilly/ backward/tribal areas).

[English]

1637.

Waiting List for Telephone Connections

SHRI UMMAREDDY VE-**NKATESWARLU:** SHRI SURYA NARAIN YADAV: KUMARI DIPIKA CHIKHLIA: SHRI **SURESHANAND** SWAMI:

DR. C. SILVERA:

Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether a large number of people are still in waiting list for getting a telephone connection:
- (b) if so, the details thereof, categorywise and State-wise as on November 30. 1991:
- (c) whether the Government propose to take some steps to case the large waiting list of people; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

- (b) Details of waiting list category-wise and state-wise as on 31st Oct., 1991 is given in the attached statement.
- (c) and (d). As per draft 8th Plan proposals, expansion programme are being drawn with an objective:-

Provide telephones practically on demand in rural and tribal areas.

Waiting period for telephone connections not to exceed two years at other places.

It is therefore expected that on the completion of the proposed programme for 8th Plan, the waiting list position should improve.

STATEMENT "Waiting List of Telephone Connections in Country as on 1st November, 1991"

S.No.	Name of the State	OYT	NON-OYT	Special	TOTAL
1.	Andhra Pradesh	7888	105885	9475	123198
2.	Assam	484	10745	1181	12410
3.	Arunachal Pradesh		160	•	160
4.	Bihar	772	20625	1980	23377
5 .	Gujarat	16407	156820	8597	181824
6.	Goa	2130	8413	898	11441
7.	Haryana	2524	51012	3766	57302
8.	Himachal Pradesh	606	12552	279	13437
9.	J & K.	1339	15471	1530	18340
10.	Karnataka	7511	116443	7368	131322
11.	Kerala	12658	1808662	10650	204170
12.	M.P.	5775	81619	6589	93083
13.	Manipu r	104	1778	256	2138
14.	Meghalaya	320	1375	140	1835

S.No.	Name of the State	OYT	NON-OYT	Special	TOTAL
15.	Maharashtra	43232	393631	13357	450220
16.	Mizoram	167	776	136	1079
17.	Nagaland	178	888	125	1911
18.	Orissa	18	6471	120	6609
19.	Punjab Includes Chandigarh	9407	119097	10458	138962
20.	Rajasthan	6672	103153	9111	118936
21.	Tamil Nadu	16778	173174	13957	203909
22.	Tripura	82	925	130	1137
23.	U.P.	4291	103916	6854	115051
24.	West Bengal	2302	54586	2150	59038
25.	Sikkam	59	301	25	385
26.	U.T. Delhi	15022	3206	303894	322122
27.	U.T. Pondicherry	383	4279	445	5107
28.	Lakshdweep (U.T.)	-	394	1	395
29.	Andeman Nicobar Island (U.T.)	19	405	19	443

Tribai Language Programmes on Doordarshan Kendras in Orissa

155 Written Answers

1638. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the details of the time allotted for tribal language programmes by Doordarshan in Orissa?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):

No specific time has been allotted for such programmes.

[Translation]

Automatic S.T.D. Telephone Exchange at Chatra in Bihar

1639. SHRI UPENDRA NATH VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to

set up an automatic S.T.D. Telephone exchange at Chatra, the Headquarter of Chatra District in Bihar:

- (b) the time by which it is likely to be set UD:
- (c) whether the present telephone facilities are quite insufficient; and
- (d) if so, the steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

Electronic Exchange is already functioning.

- (b) D.H.Q. at Chatra has been formed recently. STD is planned to be provided in 1992-93.
 - (c) No. Sir.
 - (d) Question does not arise.

[English]

Post Offices in District of Jamnagar. Guiarat

1640. SHRI CHANDRESH PATEL:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether many villages of Jamnagar District of Gujarat are at present without post offices:
- (b) if so, the details thereof and the reasons therefor:
- (c) when such facilities are likely to be provided in all the villages; and

(d) the places of Jamnagar District where such facilities have been provided during the Seventh Five Year Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SH R) P.V. RANGAYYA NAIDU): (a) to (c). Yes, Sir. There are 369 villages in the district of Jam Nagar which are at present without a post office. Opening of post offices in these villages has not been found justified as per departmental norms.

(d) During the 7th Five Year Plan villages namely Mojap, Beh, Juwangadh in Jamnagar district have been provided with post offices.

All Party Meeting on Jammu and Kashmir Problem

SHRI INDRAJIT GUPTA: 1641. SHRI LOKANATH CH-**OUDHURY:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether an all party meeting on the Jammu and Kashmir problem was convened by the Government on November 13, 1991;
- (b) if so, the details of the discussions held: and
 - (c) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). A meeting of the political leaders and prominent political personalities of the J & K State was held on 13.11.91. The meeting reaffirmed the resolve of the people to resolutely meet the challenge to the unity and integrity of the country. The meeting placed on record its appreciation of the outstanding work done by the securify forces including the J & K Police in combating the terrorism in the State under very difficult and trying conditions, and extended its condolences to the families of all those members of the security forces, administration and civilians who have lost their precious lives in this conflagaration.

A large number of suggestions for dealing with various aspects of political, economic and regional dimensions were made including the external factors involved. It was decided that the political dialogue would be continued, so that the political activities in the State can be restored. The meeting called upon all misguided youth of the State to shun the self-defeating path of violence and rejoin the political mainstream in the nation building activities.

A copy of resolution adopted in the meeting is enclosed as a statement.

STATEMENT

Resolution Adopted by the Meeting of Leaders of Political Parties of Jammu & Kashmir on 13 November, 1991

The meeting of several leading political personalities and representatives of recognised political parties viewed with deep concern the continuing activities of the Pakistani sponsored and trained militants in Jammu & Kashmir, which have inflicted widespread suffering on the people of the State, including loss of innocent lives damage to property, deprivation of means of livelihood, disruption of economic and commercial activities and uprooting of thousands of families from their homes and villages. thus seriously threatening our cherished secular and democratic ideas.

Kashmir has glorious traditions of secularism. Every effort must be made to nurture and stengthen the secular forces in the State. The meeting also reaffirmed the resolve of the people and their representatives to resolutely meet the challenge to the unity and integrity of the country. The meeting placed on record its appreciation of the outstanding work done by the security forces including the J & K Police in combating the terrorism in the State under very difficult and trying conditions, and extended its condolences to the families of all those members of the security forces, administration and civilians who have lost their precious lives in this conflagration.

The threat of militancy and terrorism can be met only by mobilising the will of the people at large. The meeting appealed to the people of Jammu. Kashmir and Ladhak to stand united in these difficult times, to ensure return of peace and tranquility.

A large number of suggestions for dealing with various aspects of the political. economic and regional dimensions were made, including the external factors involved. It was decided that the political dialogue would be continued, so that the political activities in the State can be restored. The meeting called upon all misquided youth of the State to shun the self-defeating path of violence and rejoin the political mainstream in the nation-building activities.

Post Offices with Telephone Facilities In Villages of Chhota Nagpur of Bihar

1642. SHRI KARIYA MUNDA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government propose to open post offices with phone facilities in each village of Chhota Nagpur of Bihar; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SH R) P.V. RANGAYYA NAIDU): (a) and (b). There

are 10725 villages in Chota Nagpur of Bihar. Out of which only 1767 have post offices. The post offices are opened keeping in view the justification for the same as per the departmental norms as also with reference to target fixed for opening of post offices. In view of this it is not possible to open post offices in each village. During the current year 1991-92 a target for opening 50 extra departmental branch post offices has been fixed for Chota Nagpur. It is, however, proposed to provide phone facility in every panchayat village.

Criteria for Awarding Contracts of Telephone Line In Remote Areas

1643 SHRISUDHIR SAWANT: Willthe Minister of COMMUNICATIONS be pleased to state:

- (a) the criteria adopted for awarding contracts for laying telephone line in remote areas:
- (b) whether response to tenders for laying telephone cables in remote areas is poor, if so, the reasons therefor;
- (c) whether the Government propose to award contracts to Labour Cooperative Societies on priority basis, if so, the modus operandi therefor:
 - (d) if not, the reasons therefor:
- (e) whether due to want of contractors the laying of liens, the work in Rajapur. Sandhudurg and Ratnagiri districts has been affected: and
- (f) if so, the steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Contractors for laving telephone lines are awarded

through an open tender.

- (b) Some time in remote areas affected by terrorism there are difficulties in getting suitable contractors and the response to tenders is some times poor.
- (c) It is not proposed to allot any special priority to Labour Co-operative Societies. The Labour Co-operative Societies should also participate in the open tender and give their offer
 - (d) Does not arise.
- (e) and (f). The information is being collected and will be laid on the table of the House

Applications for Telephone Connections in Frnakulam District of Kerala

- 1644, PROF. K.V. THOMAS: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the number of telephone applications pending in Ernakulam District, Kerala; and
- (b) the action taken or proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) There are 30396 applications waiting for telephone connections in Ernakulam revenue district as on 30.9.91.

(b) As per draft 8th Plan proposals expansion programme are being drawn with an objective:

to provide telephone practically on demand in rural and tribal areas:

waiting period for telephone con-

nections not to exceed two years at other places.

Accordingly, the waiting list persons will be provided telephone connections progressively during the 8th Plan.

[Translation]

Electronic Exchanges in Indore

1645. SHRIMATI SUMITRA MAHAJAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of electronic exchanges functioning in Indore at present and the number of those under construction and the time by which these exchanges are likely to be completed:
- (b) whether any scheme is under consideration to set up more electronic exchanges in future; and
 - (c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) 5 Nos. of Electronic Exchanges are working. Work for expanding the existing exchanges by 7500 lines is in progress and is likely to be completed by March 1992.

- (b) Yes, Sir.
- (c) In the near future, one 10,000 lines Electronic Exchange is planned at Nehru Park during 1992-93.

Super Power Thermal Station in Bihar

1646. SHRI CHHEDI PASWAN: Will the Minister of POWER AND NON-CON-VENTIONAL ENERGY SOURCES be pleased to state:

- (a) whether the Government propose to set up a Super Power Thermal Station in Bihar:
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) and (c). A proposal has been received from National Thermal Power Corporation for setting up of the North Karanpura Super Thermal Power Project Stage-I (2X500 MW) in district Hazaribagh. The proposal has been techno-economically cleared by the Central Electricity Authority subject to certain conditions including clearance from environmental angle, confirmation of water availability etc. The project will require Investment approval after these issues are settled.

[English]

SC/ST Quota for Various Posts

1647. SHRI C.P. MUDALA GIRI-YAPPA: SHRI H.K. MUNIYAAP:

Will the Minister of WELFARE be pleased to state:

- (a) whether the Government propose to reserve some posts of High Court Judges, Supreme Court Judges, Member of Legislative Councils. Members of Rajya Sabha, Ambassadors for the members of SCs/STs and for women;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). The appointments of High Court and Supreme Court Judges are made in terms of relevant provisions of the Constitution of India which do not provide for reservation for any caste or class of persons.

Article 334 of Constitution provides for reservations for Scheduled Castes and Scheduled Tribes only in Lok Sabha and State Assemblies. However, eminent persons belonging to Scheduled Caste and Scheduled Tribe communities do become Members of Rajya Sabha and Legislative Councils.

There is reservation for Scheduled Castes and Scheduled Tribes In recruitment to the Indian Foreign Services.

There is no specific reservation for women.

Welfare of Orphans

1648. SHRI N. DENNIS: Will the Minister of WELFARE be pleased to state:

- (a) whether grants are made by the Government to State Government and Union Territories for the welfare measures of orphans; and
- (b) if so, the details thereof for the last three years?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Financial assistance is given to voluntary organisations under the Centrally Sponsored Scheme for the Welfare of Children in Need of Care and Perotection for all-round development of orphaned and destitute children. Under the Scheme the assistance is limited to 90% of the estimated cost or actual expenditure, whichever is loss except in tribal areas where it is 95%.

This financial assistance is shared equally by the Central and State Governments. In the case of Union Territories, Government of India's assistance is 90% and for tribal areas 95%. The voluntary organisation is required to contribute 10% of the expenditure of 5% in tribal areas, as the case may be.

(b) The amount released by the Government of India during the last three years is as follows:-

Year	Amount in Rs.
1988-89	2,88,98,310/-
1989-90	0,39,88,978/-
1990-91	5,00,86,087/-

Revamp DESU System

1650. SHRI TARA CHAND KHANDEL-WAL: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) whether the Government propose to revamp the working system of DESU; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). Actions taken by DESU to revamp its working system include simplification/streamlining of procedures for various activities, intensification of raids to check theft/misuse of power, reduction in transmission & distribution losses, setting up of "Bijli Adalats" for redressal of public grievances, installation of computer terminals at District Offices for speedy feeding/retrieval of data about billing, setting up of centralised complaint centre for reporting power failure complaints, etc.

Losses Suffered by DESU

1651, SHRI MADAN LAL KHURANA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) the details of losses suffered by the D.E.S.U from December 1989 to October 1991 (Year-wise):
 - (b) the reasons therefor:
- (c) the steps taken to bring down the losses:
- (d) the number of D.E.S.U employees who lost their lives while on duty during the last one year giving the reasons for their deaths:
- (e) the number of D.E.S.U. employees charge-sheeted, suspended during the last 12 months and the reasons therefor; and
- (f) the number of departmental cases pending against the D.E.S.U. employees giving full details thereof and the steps taken to expedite the finalisation of those cases?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) Since the accounts of DESU are prepared on the financial year basis, the relevant figures are as follows:-

	· · · · · · · · · · · · · · · · · · ·
Year	Deficit (Rs. in crores)
1989-90	233.29 (provisional)
1990-91	239.76 (Provisional)
1991-92 (upto Oct, 91)	70.00 (Estimated)

(b) and (c). The DESU had been suffering huge revenue dificits due to alround

increase in the cost of various inputs including cost of generation/purchase of power without corresponding increase in its tariff since April, 1985. The tariff has been revised with effect from 1.3.91 to bring down the losses. Besides this, DESU has also taken steps to reduce the transmission & distribution losses and to check theft/misuse of electricity.

- (d) 15 DESU employees died in harness during November, 90 to October, 1991 due to electric shock, road accidents, falling/ slipping from electric pole/ladder, or burning in electric flash-over etc.
- (e) and (f), 181 DESU employees were charge-sheeted, and 47 were suspended during the last one year on account of their involvement in criminal proceedings, misconduct and commission of other irregularities. There are total a of 494 departmental cases, as on October, 1991, pending against DESU employees. DESU has streamlined/ strengthened the Vigilance Department are created two Prosecution Cells to expedite finalisation of the above cases.

[Translation]

Computers for Registered Post

1652 SHRI HARI KEWAL PRASAD: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the total number of computers installed for Registered Post in the Post Offices under Postal Division. Delhi alongwith the time of their installation:
- (b) the number of employees engaged on this work before and after the installation. of the computers;
- (c) whether the Governmental expenses have increased on Registered Post due to Computerisation: and

(d) if so, the objective for installing the computars?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) in Delhi Postal Circle 16 PC based counter machines have been installed from January to August, 91. These machines take care of various postal transactions at the counters including registered posts.

- (b) The number of employees engaged on this work before and after installation of computers are 22 and 17 respectively.
 - (c) No. Sir.
- (d) The objective of installing computers is to increase customer satisfaction and productivity.

Conversion of Telephone Exchange in Badaun

1653, SHRI RAJVEER SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government propose to convert the Badaun Telephone Exchanges into electronic exchange:
 - (b) if so, when; and
 - (c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) A 1400 lines electronic exchange is

planned to be commissioned at Badaun in the year 1992-93 which will replace the existing electro-mechanical exchange.

A 1500 lines electronic exchange of C-DOT type expandable version is also planned to be commissioned in Badaun in 8th Plan to meet the long term demands of the station.

(c) Does not arise in view of the (b) above.

Pending Power Projects in Uttar Pradesh

1654. SHRI BHAGWAN SHANKAR **RAWAT: Will the Minister of POWER AND** NON-CONVENTIONAL **ENERGY** SOURCES be pleased to state:

- (a) whether the power projects sent by the government of Uttar Pradesh for according approval are pending with the Union Government:
- (b) if so, the details thereof and since when these projects are pending:
- (c) the number of units of National Thermal Power Corporation in Uttar Pradesh and the extent of Power generated by them; and
- (d) the total demand of power in Uttar Pradesh and the actual supply thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) and (b). Yes Sir. Details are given below:-

STATEMENT

1	Written A	nswer	S	DECEMBER 2, 199	1	Written A	nswers 172
	Present Status	4		Fuel linkage, clearances from environmental angle and Civil Aviation authorities and associated transmission system are yet to be tied up. Provisions of Section 29 of the Electricity (supply) Act, 1948, complied with. The revised project report for 3x250 MW capacity was received in CEA on 25.11.91.		Techno-economic clearance of Central Electricity Authority (CEA) was given on 18.3.85. Inter-State aspect with Haryana is to be resolved. Forest clearance is also awaited (Ongoing Project).	Replies to comments of Central Water Commission and Ministry of Environment and Forests are awaited from project authorities. Provisions of Section 29 of Electricity (Supply) Act, 1948, are also to be complied with.
	Date of receipt in GEA	3		12/88 (i) 5/90 (ii)		ď Ż	10/90
	Capacity (MW)	8		3x250=750 (Revised)		24x3=27	5x0.956=4.780
	Name of the Project	1	THERMAL	1. Belthara Road	HYDRO	1. Khara	2. Basuli

Name	Name of the Project	Capacity (MW)	Date of receipt in CEA	Present Status
1		2	3	4
က်	Babail	6	1	Pending for investment approval by Planning Commission.
4	Belka	3	1	

(e) The details of the poerating stations of

NTPC in Uttar Pradesh are as follows:-

Name of the Project		Capacity (MW)	Gross Generation (MU) (April to Oct., 1991)	
1.	Singrauli STPP	5x200+2x500 =2000	7707.7	
2.	Rihand STPP	2x500=1000	3768.6	
3.	Aurdya GPP	4x112+2x102=652	3498.0	

(d) The total power demand in Uttar Pradesh from April, 1991 to October, 1991 was 18175 (MU) and availability of power for this period was 16325 MU.

[English]

Post Offices in Villages of Chandigarh

1655 SHRI PAWAN KUMAR BANSAI · Will the Minister of COMMUNICATIONS be pleased to state:

- (a) The names of villages of Chandigarh, Union Territory which do not have a post office; and
- (b) the time by which these villages are likely to be provided this facility?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU); (a) Names of villages of Chandigarh Union Territory which do not have Post offices are Atawa, Baterla, Pair, Maiara, Chohar,-Pur, Chahar, Tarak,-Burail, Daria, Jhumroo, Kaimbwala, Khudaalisher, Khuda, Jassu, Lohara, Kaiheri, Niazampur,-Kumra, Nizampur, Burail. Karsan Mouli, Jatran, Raipur Khurd, Sarangpur, Shahpur, Palsora and Tarapur.

(b) There is no justification for opening

of Post offices in these villages excepting Khurda, Lohara and Daria for which the proposals are at formulation stage.

Resignation by Two Experts from Committee Set up to Vet the Serial 'Aamne Samne'

1656. SHRIMATI GEETA MUKHER-JEE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether some members of the Committee set up by the Government to yet the Doordarshan serial 'Aamne Samne' have resigned: and
- (b) the reaction of the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) Two members of the panel of 15 nonofficial members drawn up by Government in February, 1990 to review programmes to be telecast by Doordarshan informed the latter subsequently that year that they were dissociating theselves from the said panel.

(b) Government have taken note of this development.

S.T.D Facility in Towns of Buldana District, Maharashtra

1657. SHRI MUKUL BALKRISHNA WASNIK: Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether the Government propose to provide STD facility in towns of Buldana district in Maharashtra, espec ially in Malkapur during the year 1992; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). (i) STD facility is already available at Khamgaon. STD to Buldana is planned to be commissigned on 30.11.91.

- (ii) Malkapur is planned to be provided STD facility during 1992-93.
- (iii) All other towns in Buldana district are planned to be provided STD facility during 8th Plan.

Fax Service at Bilaspur and Una in Himachai Pradesh

1658, PROF, PREM DHUMAL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there is any proposal of providing FAX service at Bilaspur and Una in Himachal Pradesh:
 - (b) if so, by when; and
 - (c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) The service will be provided during

1992 at the Telegraph Offices.

(c) Not applicable.

[Translation]

Provision of 'Micro-Wave' System in **Police Communications**

1659 SHRI RAM NARAIN BERWA-Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government propose to provide 'Micro-wage system facility of communication to the Police Forces in the States to make the forces more effective; and
- (b) if so, the time by when this system is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). There is already a programme to have wireless communication links at the state, district and police station levels under the scheme of the modernisation of State police forces. Financial assistance is provided to the State governments for procuring communication equipments.

Creation of Indian Broadcasting Servlces.

1660 SHRI JANARDAN MISRA: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether there has been a demand for the creation of Indian Broadcasting Services:
- (b) if so, whether the Government have taken any action in this regard so far; and

(c) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER OF THE MINISTRY OF INFORMALTON AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) Yes, Sir.

(b) and (c). The Indian Broadcasting (Programme) Service has already been notified on 5.11.1990.

[English]

Harijans of Gujarat

1661, SHRI SRIBALLAV PANIGRAHI: Will the Minister of WELFARE be pleased to state:

- (a) whether the Government are aware that the entire Harijan population of village Chitrodiour. Mehsana in Guiarat have migrated:
 - (b) if so, the reasons therefor; and
- (c) the steps taken by the Union Govemment in consultation with the State Govemment to give justice to them?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). A report on the reported migration of the Scheduled Castes of village Chitrodiour, Mehsana, Guiarat has been called for from the State Government of Gujarat.

Home Direct Service to other Countries by M.T.N.L.

1662. SHRI V.S. VLIAYARAGHAVAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Mahanagar Telephone Nigam Limited (MTNL) introduced 'Home Direct Service', to other countries:
 - (b) if so, the details thereof; and
- (c) the names of the countries for which this Service has been introduced?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) and (c). Details are given in the attached Statement.

STATEMENT

The service has been introduced to 8 countries with effect from 1-11-91, as detailed below:-

		Access Code			
1.	U.S.A.	000	11	7	***************************************
2.	U.K.	000	441	7	
3.	JAPAN	000	811	7	•
4.	ITALI	000	391	7	
5.	SPAIN	000	341	7	
6.	SINGAPORE	000	651	7	
7.	NETHERLANDS	000	311	7	
8.	CANADA	000	16	7	

Call to any of these 8 countries can be made from any telephone with STD/ISD facility by dialling the above access codes. The service will also be available on dedicated telephones installed at important places of tourist interests. Air Ports, Five Star Hotels and Telephone Bureaus.

- On dialling the required 2. code, the call will be answered by the operator at the distant and who will out through the call to the required number on "Collect Cail* basis after confirmation from the called number. In respect of calles to USA, AT&T cards can be used.
- 3. The tariff for each effective call from a dedicated phone will be Rs. 10/- and in case in Dial-up calls the charges will be one metering unit per effective calls.

Improvement of Telephone Facilities in North Bengal Area

1663. SHRIAMAR ROYPRADHAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the steps taken by the Government to improve telephone facilities in North Bengal area: and
- (b) the details of the work done in the above area?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The large and medium capacities telephone exchanges in North Bengal area have been planned for replacement by electronic exchanges during the 8th plan period along with provision of STD facilities. In addition, most of the small exchanges are also planned for replacement by electronic exchange progressively during the 8th Plan period.

- (b) Details of the work done in the above area is as under:-
 - STD facilities have been (i) introduced at Siliguri, Darjeeling, Coochbehar, Kalimpong, Kursoong, Baqdogra, Malda, Raniganj and Balurghat.
 - (ii) Exchange capacities at Coochbehar, Silliguri, Kalimpong, Kurseong, Bagdogra, Malda and Balurghat have been increase to meet the demands during the last few years.
 - (iii) A 600 lines auto exchange has been commissioned at Ranigani with STD facility replacing the manual exchange.
 - (iv) 19 smaller electronic exchanges have been commissioned.

[Translation]

Pension to Widows Handicapped and Old Aged

1664, SHRI B.L. SHARMA PREM: Will the Minister of WELFARE be pleased to state:

(a) whether the quota for all the Members of Parliament to recommend pension to widows, handicapped and old age pension is same irrespective of the population disparities:

- (b) if so, whether the Government propose to increase or decrease the quota according to the population;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI); (a) No Sir.

(b) to (d). In view of the reply given against (a) above, question does not arise.

(Enalish)

Target for Setting up of Posts and Telegraph Offices in Andhra Pradesh

1655. SHRI M.V.V.S. MURTHY: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the target fixed for setting up of Posts and Telegraph Offices in Visakhapatnam, Vizianagram and Srikakulam districts in Andhra Pradesh for the year 1990-91;
 - (b) whether the target was achieved;
 - (c) if not, the reasons therefor; and
- (d) the target fixed for the year 1991-92 in Andhra Pradesh district-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU):

Post Offices

(a) The target fixed for opening of Post offices for the year 1990-91 is as under:-

Name of District		No. of Post offices	
1.	Vishakhapatnam	2	
2.	Vizianagaram	2	
3.	Srikalakulam	1	

Telegraph Offices

No target for opening of Telegraph offices in Visakhapatnam. Vizinagaram and Srikalakulam was fixed.

Post offices

(b) and (c). One extra departmental branch post office in distt. Vishakhapatnam was sanctioned as no other justified proposal was received for these districts during the year 1990-91.

Telegraph Offices:

- (b) and (c). In view of reply in (a) question does not arise.
- (d) The information is furnished in the attached Statement.

STATEMENT

The district-wise targets for opening of post offices and telegraph offices in Andhra Pradesh

SI. No.	District	Post Offices	Telegraph offices
1.	Adilabad	1	1
2.	Anantapur	5	3

SL No.	District	Post Offices	Telegraph offices
3.	Chittor	2	•
4.	Cudapah	3	•
5.	East Godavari	5	2
6.	Guntur	2	1
7.	Hyderabad	4	1
8.	Karim Nagar	5	-
9.	Khammam	3	2
10.	Krishna	•	3
11.	Kurnool	2	2
12.	Mehboob Nagar	1	
13.	Madak	2	-
14.	Nalgonda	1	1
15.	Nizambad	. 2	1
16.	Prakasam	2	•
17.	Srikakulam	3	1
18.	Vishakhapatnam	5	-
19.	Warangai	3	•
20.	West Godavari	2	-
21.	Nellore	3	-
22 .	Vizianagaram	4	-
23.	Ranga Reddy	2	_

[Translation]

Industries Closed Due to Shortage of Power in Bihar

1666. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) whether the Government are aware that a large number of industries have been closed in Patna, Rohtas and Bhojpur districts of Bihar due to shortage of power;
- (b) if so, the details of such small industries during the last three years; and
- (c) the action taken by the Government during last two years to provide sufficient power to Patna, Rohtas and Bhojpur districts of Bihar?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). The power supply to various categories of consumers in Patna, Rohtas and Bhojpur districts of Bihar falls under the distribution system of the State and is the prerogative of State Government/SEB.During the period April -October, 1991, the Energy shortage in Bihar was 31.8%. There are no notified power curts in Bihar and the power shortage is met by resorting to restrictions/load shedding depending upon day to day availability of power.

(c) Various measures being taken to improve the availability of power in Bihar include maximising the generation from the existing generating stations, implementation of Renovation and Modernisation programme of generating stations, reduction in T&D losses, effective load management and conservation of energy etc. Assistance from the neighbouring systems in the Eastern Region and the Northern Grid is also made

available to Bihar whenever system conditions are conducive to such transfer.

Telecast/Broadcast of Programmes by Doordarshan and AIR

1667. SHRI SRIKANTA JENA: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) the total hours of programmes telecast and broadcast by Doordarshan and A.I.R. during last one year and the languagewise time allotted:
- (b) whether the number of English programmestelecast/broadcast by Doordarshan and AIR were more in proportion to the number of English knowing people;
- (c) whether the Government propose to increase the number of Hindi programmes on Doordarshan and A.I.R. in view of large number of the Hindi knowing people; and
 - (d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b). Such statistics are not being maintained centrally.

- (c) There is no such proposal at present.
- (d) Does not arise.

Urja Gram Yojna

- 1668. SHRI RAM TAHAL CH-OUDHARY: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:
- (a) whether the Government have included the villages of Ranchi in Bihar under Urjan Gram Yojna; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). Yes, Sir, an Urjagram Project has been established in village Rukka, Block Ormanjhi of Ranchi District. The following non-conventional energy systems have been installed under the project: Improved Chullahs, Solar Street Lights, Solar Pump, Solar Television, Solar Community lighting system, Solar Cockers. family size biogas plants and Wind Mills.

Settlement of Regional Disputes between Haryana and Punjab before Election

1669. SHRI NARAIN SINGH CHAUDHARI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government propose to find solutions to the regional disputes between Haryana and Punjab on the question of language and Chandigarh issue before Punjab Vidhan Sabha elections which is likely to be held in the month of February, 1992; and
- (b) if so, whether the concerned States would be taken into confidence while taking decisions on the said issues?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMNETARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHIR M.M. JACOB): (a) There is no such proposal at present.

(b) Does not arise.

News Item Captioned "Rajiv Hatyakand-Pahali Sunvai Par Ek Bhi Vakii Upasthit Nahin Hua"

1671. SHRI RAM SARAN YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether attention of the Government has been drawn to the news item captioned "Rajiv Hatyakand-Pahali Sunvai par Ek Bhi Vakil Upasthit Nahin Hua" appearing in Punjab Kesri dated October 8, 1991 and state:
- (b) if so, whether Verma Commission has strongly objected to the absence of all the lawyers of the Union Government during the enquiry of Rajiv Gandhi assassination case; and
- (c) if so, whether Government have enquired into the reasons of the absence of all the lawyers during the hearing of the said case; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) to (d). The first preliminary hearing of the Commission was held on 7th October, 1991. The notice in this regard was published in the newspapers. Since no specific notice had been received by the Govt. of India to appear before the Commission through a legal representative, no counsel for the Central Government appeared before the Commission on that day. However, the Attorney General has been representing the Government of India before the Commission in subsequent hearings.

[English]

inclusion of Some Communities in SIS. List

1672. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of WELFARE be pleased to state:

- (a) whether the Government propose to include some communities in the Scheduled Castes and Scheduled Tribes list under Articles 341 (2) & 342 (2) of the constitution: and
- (b) if so, the time by which the constitutional amendments are likely to be brought before the Parliament?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). The matter is under consideration.

False Affidavits for Evading Property Tax

1673. SHRI S.N. VEKARIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the provisions made under the law for action against such of the property owners in Delhi who file false affidavits for the purposes of evading Delhi Municipal Corporation property tax on their properties; and
- (b) whether any criminal proceedings are launched in such cases, if so, the details of such cases in which the proceedings were launched during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The Municipal Corporation of Delhi has informed that there is no provision in the Delhi Municipal Corporation Act for taking action against property owners in Delhi who file false affidavits. Action is to be taken under the relevant provisions of the Indian penal Code for filing of false affidavits. No criminal proceedings have been launched in the last two years.

Construction of Telephone Exchange **Building at Balasore, Orissa**

1674. DR. KARTIKESWAR PATRA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the details of plan to construct a DTO Building, staff quarters for telephone/postal employees and to construct a telephone exchange building at Balasore (Orissa);
- (b) whether land has been acquired by the Telecommunication Department: and
- (c) if so, the reasons for delay in construction of buildings?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a)

- DTO already working in (i) departmental building.
- Telephone exchange al-(ii) ready working in departmented building. Building will accommodate expansion of existing telephone system.
- (iii) Telecom: 21 Staff quarters already available. Postal: Department of Posts has approved construction of 33 Staff quarters for postal employees at Balasore during the year 1992-93 subject to availability of funds.
- Telecom: There is no plan **(b)** for procurement of land in near future. However as need for long term planning, State Govt, has been requested to allot land.

Postal : A plot of land has already been acquired by the Department of posts separetely for construction of Staff quarters.

(c) Telecom: Not applicable.

: The delay Postal in construction of quarters is due to a dispute about the acquired land and is subjudice.

Setting up of TV Relay Centres in Tamil Nadu

1675. DR. (SMT.) K.S. SOUNDARAM: Will the Minister of INFORMATION and BROADCASTING be pleased to state:

- (a) the names of places where T.V. Relay Stations are likely to be set up in Tamil Nadu during 1991-92;
- (b) whether there is any proposal to set up a T.V. relay station at Erode or Tiruchengodu in Tamil Nadu; and
 - (c) if so, by when?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) While no TV transmitter is envisaged to be set up in Tamil Nadu during the remaining period of the current financial year (1991-92), a low power TV transmitter at Nagapattinam is planned to be set up and is expected to be commissioned during 1992-93. It is also envisaged to set up 4 more transmitters,

one each at Arcot, Mayuram, Rajapalayam and Kumbakonam in the State subject to actual availability of resources and inter-se priority.

- (b) No. Sir.
- (c) Does not arise.

[Translation]

New producers given Chance by Doordarshap for Serials

1676. SHRIRAJNATH SONKAR SHAS-TRI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether only those producers are given priority in the field of producing serials and small feature films who have been working in this field since a long time:
- (b) the number of new producers who have applied to Doordarshan for making serials or small feature films; and
- (c) the number of applications rejected and the details of those whose applications have been accepted?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARIGIRIJA VYAS):** (a) No. Sir.

- (b) Doordarshan does not maintain such a list of Producers.
- (c) During the financial year 1991-92. 51 proposals were rejected and 26 were accepted for tele-films and tele-serials. The details of proposals accepted during the year is attached as a statement.

STATEMENT

S.No.	Title	Producer	Amount	
TELES	ERIALS			
1.	Disha	Sh. Parikshat Sahni	Rs.	32,50,000/-
2.	Farman	Sh. Gul Anand	Rs.	26,00,000/-
3.	Sonezal (10 songs)	M/S. Mir Art Films	Rs.	2,50,000/-
4.	Safar-a-e-Neka	M/S. Vitasta Vission	Rs.	3,50,000/-
5 .	Experimental Quiz	M/S. P.T.U. Internation	Rs.	4,00,000/-
6.	Folk Tales of Kashmir	M/S. Video Frame	Rs.	2,80,000/-
7.	Folk Tales of Jammu	M/S. Jammu Films	Rs.	2,80,000/-
8.	Skandapuranam	M/S. Manian Creations	Rs.	22,75,000/-
9.	Entharo Mahanu Bhavullu	M/S. Natakarasa	Rs.	4,00,000/-
10.	Arugampul	Sh. Thaamarai Manalan	Rs.	2,50,000/-
11.	Aar Ek Jagat	M/S. X Vission	Rs.	2,10,000/-
12.	Katha-O-Roop	M/S. P. Ganguly Productions	Rs.	2,10,000/-
13.	Kuiln Praasan	Sh.S. Mozumdar	Rs.	3,50,000/-
14.	Paschim Bengaedero	Sh. D. Dey	Rs.	1,65,000/-
15.	Masaya Di Raat	Sh. Keshar	Rs.	19,50,000/-
TELEF	FILMS			
1.	Ganga Lahari	Sh. P. Bhadravarta	Rs.	9,00,000/-
2.	Danther	M/S. Scintilla Films	Rs.	2,75,000/-
3.	Behte Chirag	M/S. Scope Commications	Rs.	2,50,000/-
4.	Ehsaas	M/S. M.S.N. Films	Rs.	1,50,000/-

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[English]

E.D. Post Offices in Trichur District. Kerala

1677. PROF. (SMT). SAVITHRI LA-KSHMANAN: Will the Minister of COMMU-NICATIONS be pleased to state:

- (a) whether the Government propose to open E.D. post offices in Trichur district in Kerala especially at West Koratty:
 - (b) if so, the details thereof; and
- (c) the time by which E.D. post offices are likely to be opened?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (c) It is proposed to open three extra-departmental branch post offices in Trichur district during 1991-92. These are:-

(i) Adurtrichur

(ii) Munakkakadan; and

(iii) Thaldillom.

There are, however, no proposals to open extra-departmental post offices at West Koratti during the current year.

Child Care Body

1678, DR. G.L. KANAUJIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government propose to set up a child care body for the care of the children affected by communal violence in the country; and
 - (b) if so, details thereof?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTARY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). Government propose to set up a National Foundation for Communal Harmony for giving assistance to children of families affected by communal riots.

[Translation]

Target Fixed for Power Generation During 1990-91

1679. SHRISURYANARAYAN YADAV: Will the Minister of POWER AND NON-**CONVENTIONAL ENERGY SOURCES be** pleased to state:

- (a) the target fixed for the power generation during the year 1990-91 and the quantum of power generated:
- (b) the target fixed for power generation for the year 1991-92; and
- (c) whether the said target corresponds to the requirement of the country?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) The Energy Generation Target for the year 1990-91 was 271.25 Billion Units against which the actual generation was 264.23 Billion Units.

- (b) The energy generation target for the vear 1991-92 has been fixed at 283.45 Billion Units.
- (c) The anticipated net energy generation target for the year 1991-92 is 261668 Million Units (283450 Million Units Gross) as against the anticipated energy requirement of 286000 Million Units.

[English]

Low Power T.V. Transmitter station in Arasikere and Mandya, Karnataka

1680, SHRIG, MADE GOWDA: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether the people of Arasikere and Mandva district in Karnataka ar not able to witness the Doordarshan Programmes of Bangalore:
- (b) whether the Government propose to set up Low Power T.V. Transmitter station at Arasikere and Mandva:
 - (c) if so, by when; and
 - (d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) A low power TV transmitter is at present functioning at Hassan. Arasikere in Hassan district lies outside the coverage area of this transmitter. Patts of Mandya district receive TV service from the high power transmitter functioning at Bangalore.

- (b) There is no proposal, at present, to set up low power TV transmitters at Arasikere and Mandya.
 - (c) Does not arise.
- (d) TV service in the country is being expanded in a phased manner, depending on availability of resources. TV coverage is expected to improve in Mandya and Hassan districts consequent upon implementation of TV transmitter, envisaged to be set up at Mysore, subject to actual availability of resources and relative priorities.

[Translation]

Electrified Villages in Barabanki. U.P.

- 1681, SHRI RAM SAGAR: Will the Minister of POWER AND NON-CONVEN-TIONAL ENERGY SOURCES be pleased to state:
- (a) the number of villages in Barabanki district of Uttar Pradesh, where power sup-

ply has begun during the year 1990-91 under ... the rural electrification programme; and

(b) the target fixed in this regard for the current year?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) As per available information, during 1990-91, 33 inhabited villages have reportedly been electrified in Barabanki district of Uttar Pradesh.

(b) The Uttar Pradesh State Electricity Board have fixed a target of electrification of 45 villages in Barabanki district during the current year.

(English)

Telecast of Serial "Publication of the Postal Stamp" and "Music Festival of Palakkad Mani Avver" on Doordarshan

1682. SHRI PALA K.M. MATHEW: WILL the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether Government propose to telecast "Publication of the Postal Stamp" on Late Cartoonist Sankar and "Music festival of Palakkad Mani Avvar" on Doordarshan:
 - (b) if so, by when; and
- (c) the reason of delay in telecasting the said serials?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARIGIRIJA VYAS):** (a) to (c). No. Sir. However, the said functions were covered in the hews telecast on 31.7.91 and 4.11.91 respectively. An item on the music festival also featured in the programme, 'Rajdhani Se' telecast on channel Il from Delhi on 10 11 91

Thermal Power Plant at Nandikur

1683, SHRIV, DHANANJAYA KUMAR: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) whether the Government have cleared the project for setting up a Thermal Power Plant at Nandikur in Dakshina Kannada District of Karnataka:
- (b) if so, when the project is likely to be completed; and
- (c) if not, the reasons for not clearing the project?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) No. Sir.

(b) and (c). The proposal for setting up of Mangalore Super Thermal Power Project (2 X 210 MW) at Nandikur in Karnataka by National Thermal Power Corporation require clearance from the Ministry of Environment & Forests from environmental/forest angle with specific reference to major issues like Fly Ash Utilisation, Rehabilitation and Resettlement Plan and Ash Disposal Plan.

Electronic Exchanges in Kottavam District

1684. SHRI RAMESH CHENNITHALA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there is any proposal to install Electronic Rural Automatic Exchanges within Kottayam District in Kerala; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

5.

Chanasama Post Office

200 11111101		,		
	tural Electronic Telephone Ex- s have been planned for instal- 1991-92.	SI. No	Name of the Post Offices	
[Translation]		1	2	
(**************************************	•	_	W 10 111 0 .000	
Buildings	for Post Offices in Gujarat	6.	Vasai-Dabhla Post Office	
1685.	SHRI CHANDUBHAI	7.	Bhavnagar Head Office	
	I: Will the Minister of COMMU- be pleased to state:	8.	Nanpura Head Office	
	(a) whether the Government propose to		Ambawadi Post Office	
construct building for the post offices located in Gujarat where these do not exist; and		10.	Sect. 16, Gandhinagar Post Office	
	, the details thereof?	11.	Sect21, Gandhi Nagar Post Office	
THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU):		12.	Sect. 22, Gandhinagar Post Office	
(a) The Government have no proposal to construct buildings for all Post Offices in Gujarat. However, subject to availability of land and funds, a need based programme has been prepared.		13. 14.	Kapadwanj Post Office Kathlal Post Office	
		15.	Veraval Head Office	
(b) Deta	ails are given in the attached	16.	Idar Post Office	
statement.		17.	Danta Ba Gadh. Post Office	
List of Pos	st Ofices Proposed to be con- structed Gujarat	18.	Ukai Dam Post Office	
SL No	Name of the Post Offices	19.	Palanpur Head Office	
1	2	20.	Modasa Head Office Extension	
1.	Chaloda Post Office	21.	Madvu Post Office	
2.	Nardipur Post Office	[English]		
3.	Khergam Post Office	Doordarshan Relay Centre at Anant pur (A.P.)		
4.	Amalsad Post Office		SHRI GANGADHARA Will the Minister of INFORMA-	
_	01	I IUN AND B	ROADCASTING be pleased to	

state:

- (a) whether TV Programmes are relayed from Doordarshan Relay Centre set up at Anantapur (Andhra Pradesh); and
- (b) if not, the reasons for the inordinate delay in transmitting programmes from that relay centre?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) Yes. Sir.

(b) Does not arise.

[Translation]

Sale of 'Karpoor Asav Sura' without Licence

- 1687 SHRI KAMIA MISHRA MADHUKAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the "Karpoor Asav sura" which has taken a toll of hundreds of lives on the Deepavali day in Delhi was being sold without licence:
- (b) if so, how this happened and whether this was due to slackness on the part of administration and police, and
- (c) how this 'Sura" was brought to Delhi from Ghaziabad factory which is legally not allowed?

THE MINISTER OF STATE IN THE MINISTRY OF PARI JAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c) The Delhi Administration has reported that no licence is required for sale of Ayurvedic medicine under the provisions of the Drugs and Cosmetics Act. The deaths in Delhi were caused by the consumption of a spurious drug, which has been

analysed to contain methyl alcohol, a poisonous substance. The spurious drug was brought to Delhi from Ghaziabad clandestinely.

[English]

Improvement of Telephone System in **West Bengal**

1688, SHRI HANNAN MOLLIAH: WIII the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government have received any representation for improvement of telephone service at Bagnan Exchange in Howrah district and Uluberia of West Bengal:
 - (b) if so, the details thereof; and
- (c) the steps taken or proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU); (a) Yes, Sir.

- (b) The representation relate to the performance of telephone exchanges at Bagnan and Uluberia and trunk services and STD facilities between Calcutta and Bagnan.
- (c) On 30.9.1991 one 128 ports C-DOT type electronic exchange has been commissigned at Bagnan in replacement, of 100 lines MAX-III exchange. Provision of STD facility is in progress and is expected to be completed during 1992. Most of the trunk traffic between Calcutta and Bagnan is passed through Kelaghat. Uluberia is having an electro-mechanical exchange which is proposed to be replaced by an electronic exchange during 93-94 to improve the services.

Electronic Exchange in Uluberia

1689. SHRI HANNAN MOLLAH: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Manual Telephone Exchange at Uluberia has been replaced by Electronic Exchange;
 - (b) if so, when; and
- (c) if not, the time by which it is likely to be replaced?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). There is an Electro Mechanical Automatic Exchange at Uluberia and not a Manual Exchange. The same has not yet been converted into an electronic exchange.

(c) This exchange is likely to be replaced by electronic exchange during 1993-94.

Uncovered Areas in Tamii Nadu by AIR

1690. SHRI K.V. THANGKABALU: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) the total population of Tamil Nadu covered under All India Radio network so far:
- (b) the details of the uncovered areas in Tamil Nadu by All India Radio network; and
- (c) the steps taken to expand Radio network to uncovered areas?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) to (c). At present, Tamil Nadu receives radio coverage to the extent of 98% by area and population.

The AIR projects of setting up radio stations at Tuticorin (200 KW MW Transmitter), Kodaikanal (2X5 KW FM Transmitter) and Ootacamund (1 KW MW Transmitter), and upgradation of power of 10 KW SW Transmitter to 50 KW SW Transmitter, 2.5 KW MW Transmitter to KW MW Transmitter at Madras are under implementation.

Custodial Deaths

1691. SHRI SYED SHAHABUDDIN: Wili the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government's attention has been drawn to the P.U.D.R. report on custodial deaths in Delhi:
- (b) if so, the Government's reaction thereto;
- (c) the reasons for not holding magisterial enquiry in some cases of custodial deaths as required by law;
- (d) the reasons for not taking any consequential action on the magisterial enquiry reports in some cases;
- (e) the reasons for the post-mortem reports not being given to the next-of-kin in some cases;
- (f) the reasons for the registering FIRs in some cases; and
- (g) the reasons for not making any exgratia payment to next-of-kin in some cases?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (g). The Delhi police has reported that four of the deaths mentioned in the PUDR report were not in police custody.

When a prima-facie case is made out a criminal case is registered; three criminal cases have already been registered against deliquent police officials. Except in one case. where the body was cremated, magisterial inquiries were initiated. Instructions have been issued to Delhi Administration that in all cases when a person dies in police custody, an inquiry by a Magistrate must be held. The Delhi police has further reported that the post-mortem report is given to the relatives of the deceased whenever so demanded. The Delhi Administration has reported that no ex-gratia payment is made in such cases.

Release of Kashmiri Militants

1692. SHRI GURUDAS KAMAT: Will the Minister of HOME AFFAIRS be pleased to state the number of militants released in Jammu and Kashmir in exchange of hostages since January, 91 to October, 91?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTARY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): A total of 10 persons were released by the Government of Jammu and Kashmir in exchange of hostages between January 1991 to October, 1991,

Lawlessness in Jamia Millia Islamia University

1693, SHRI DHARMABHIKSHAM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether outsiders perpetrated lawlessness in the Jamia Millia Islamic University Campus on November 7, 1991 resulting in injury to three students:
 - (b) whether the outsiders fired and also

hit students with rifle butts:

- (c) if so, the details thereof; and
- (d) the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M.JACOB): (a) to (d) The Delhi Police have reported that three students sustained simple injuries due to rash and negligent driving of a car by a resident of Village Okhia and in the resultant scuffle, two other persons has assaulted the students. All the three accused were arrested. No student was hit with rifle butt or fired upon.

Power Projects Pending in A.P.

1694. SHRI DHARMABHIKSHAM: SHRI RAMA KRISHNA KON-ATHALA:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) the details of the different power projects of Andhra Pradesh at present:
- (b) the details of the power projects of Andhra Pradesh pending clearance; and
- (c) the steps taken for the early clearance of these projects?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) The details are given below:-

(1) Details of Power Projects in operation in Andhra Pradesh

211 Written Answers

1	Hydel Projects	
SLNo	Name of the project	Capacity (No X MW)
1	2	3
1.	Machkund	3x17 3x21.7
2.	T.B. Dam and Hampi	4x9 4x9
3.	Nizamsagar	2x5
4.	Upper Sileru Stage-I	2x60
5.	Lower Sileru	4x115
6.	Nagarjunasagar .	1x110 7x100
7.	Nagarjunasagar Right Canal P.H.	3x30
8.	Srisailam	7x110
9.	Donkarayi Canal P.H.	1x25
10.	Pochampad	3x9
11.	MiniHydel Stations	6x0.22 3x0.23 2x0.50
#	Thermal Projects	
1.	Kothangudem 'A'	4x60
2.	Kothangudem 'B'	2x110
3.	Kothangudem 'C'	2x110
4.	Ramagundam 'B'	1x62.5
5.	Vijayawada Stage-I	2:210

SLNo	Name of the project	Capacity (No X MW)
1	2	3
6.	Vijayawada Stage-II	2x210
7.	Nellore	1x30
111	Gas Projects	
1.	Vijjeswaram Stage-I	2x33
(ii) Details of	Power Projects Under Execution in Andhra P	Pradesh
Sl.No.	Name of the Project	Capacity (in MW)
Hydel Proj	ects	
1.	Andhra Pradesh Power House at Balimela	2x30
2.	Penna Ahobilam	2x10
3.	Nagarjunasagar Left Canal Power House	2x30
4.	Upeer Sileru Stage-II	2x60
5.	Singur HES	2x7.5
6.	Srisailam Left Bank Power House	6x150
Thermal Pol	rjects:	
1.	Rayalaseema T.P.S. near Muddanur Stage-I	
2.	Vijayawada T.P.S. Stage-III	2x210
Gas Project		
1.	Gas based Thermal Power Station near Vijjeshwaram Stage-I	3x33

Name	Name of the Project	Capacity (MW)	Date of receipt in CEA	Present Status
-		2	8	4
THERMAL	MAL			
÷	Second Gas based combined cycle plant at Vijeswaram	3×100=300	88/6	All linkages and clearance clearance from Civil are to be tied-up except Aviation authorities. Provisions of Section 29 of Electricity (Supply) Act 1948 are also to be complied with by project authorities.
ત ં	Kothagudem St. V (Units 9 & 10)	2x210=420	7/89	All linkeages and clearance to be tied-up are except clearance from CM Aviation authorities, provisions of Section 29 of Electricity (Supply) Act 1948 are also to be complied with by project authorities.
ෆ්	Coestal IPS at Visakhpatnam	2x500=1000	68/8	Techno-economically cleared by CEA on 23.10.90 subject to submission of Fly ash utilisation management plan, confirmation of water availability and clearance of associated transmission system. These are to be tied Up by APSEB.
∢	Ramagundam Extn.	2x210=420	68/6	All linkages to be tied up and provisions of Section 29 of Electricity (Supply) Act, 1948 are to be complied with by project authorities.

217 V	Vritten A	nswers A	GRAHAYANA 11	, 1913 (<i>SA</i>	KA) Written	Answers 21
Present Status	4	Fuel linkage, associated transmission system, clearances from environmental angle and Civil Aviation authorities are to be tied up by project authorities.	All linkages to be tied up and provision of Section 29 of Electricity (Supply) Act, 1948 are to be complied with by project authorities. Returned on 8/91 as gas linkage was not confirmed.	All linkages to be tied up and provisions of Section 29 of Electricity (Supply) Act, 1948 are to be complied with by project authorities.	Cleared in principle on 14.3.91 by CEA. Clearance from Ministry of Environment & Forests and Civil Aviation, and availability of water/land are to be tied up by project authorities.	All linkages and clearance are to be tied up. Provisions of Section 29 of Electricity (Supply) Act, 1948 are also to be complied with by project authorities.
Date of receipt	in CEA	12/89	06/6	06/6	10/90	5/91
Capacity (MW)	2	300	375	2x210 420	004	5x3.3=16.5
ame of the Project		Gass based combined cycle plant at Kakinada	Gas based TP at Amalapuram	Rayalseema TPS St. II at Muddanur	Gas based combined cycle TPS at Jegurupadu	Mobile GT sets at Lingale
o euro		 ဖi	ဖ်		ထံ	တ်

eme	Name of the Project	Capacity (MW)	Date of receipt in CEA	Present Status
		8	6	4
‡	Kakatiya Canal (Revised)	1x3=3	7/89 (l) 1/91 (ll)	Revised report received recently is under ap praisal. E & F clearance and compliance with provisions of Section 29 of Electricity (Supply) Act, 1948 are awaited.
. 5	Priyadarshini Jurala (Revised)	6x30.9-221	8/89 (l) 2/91 (ll)	Replies to comments of CEA and CWC on the scheme are awaited from project authorities.
6 .	Negarjunasegar PSS (Tail Pond Dam) (Revised)	2x15=30	4/90 (l) 2/91 (ll)	Replies to comments of CEA on transmission aspects of the scheme are awaited from project authorities.
17.	Somesila	2x5=10	4/90	Reply to comments of CEA/CWC on the scheme are awaited from project authoritels.

Electricity Authority to accord techno-economic clearance to the proposals received from the State Governments as expeditiously a possible) After techno-economic clearance from CEA, the project is processed in Planning Commission for investment approval.

[Translation]

Pay Phone Card System in Post Offices

1695. SHRI GOVINDRAO NIKAM: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether pay phone card system has been introduced by the Government for making local and S.T.D. phone calls:
- (b) if so, whether Government propose to provide such facility in every post office and at public places; and
 - (c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI

P.V. RANGAYYA NAIDU): (a) Yes. Sir.

(b) and (c). The proposal envisages provision of card operated pay phones at important public places including big post offices.

[Enalish]

Communal Riots

1696. SHRI ASHOK ANANDRAC DESHMUKH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of riots that took place in the country during the last six months; and
- (b) the number of persons killed in these riots?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS: (a) and (b) On the basis of available information, particulars of major communal riots in the country from 1 May to 31 October, 1991 are as follows:-

Name of the place	Number of persons Killed
1	2
ANDHRA PRADESH:	
Hyderabad (Sept.22-28)	5
BIHAR	
Chakradharpur (Distt. Singhum (8.8.91)	5
GUJARAT	
Broach Town (July 23-24)	4
Jambusar (July 23-24)	3

Name of the place	Number of persons Killed
1	. 2
Baroda City (July 23-28)	9
MADHYA PRADESH:	
Khargone (May 16-18)	6
UTTAR PRADESH	
Varanasi (May 18-22)	10
Kanpur (May 19-23)	18
Meerut (May 20-23)	30
Sikandrabad (Distt. Bulandshahar) (May 20-22)	11

Pak Trained Kashmir Militants

1697. SHRI PRAKASH V. PATIL: WIII h the Minister of HOME AFFAIRS be pleased A to state:

- (a) the number of militants of Kashmir trained by Pakistan who have been apprehended during the last three years; and
 - (b) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (b). According to information furnished by the government of Jammu and Kashmir, 299, 2360 and 1963 terrorists were arrested in 1989, 1990 and up to 10th November, 1991, respectively.

The Government has already stepped

up vigil on the border to check infiltration/ exfiltration, has identified vulnerable pockets for anti-terrorist operations and raids on suspected hideouts of terrorists and extortionists have been intensified. Intelligence has also been strengthened.

Post Offices, Telegraph Offices and Telephone Exchanges in Maharashtra

1698. SHRI ASHOK ANANDRAO DESHMUKH: Will the Minister of COMMU-NICATIONS be pleased to state:

- (a) the number of post offices, telegraph offices and telephone exchanges proposed to be opened in Maharashtra during the year 1991-92; district-wise;
- (b) the amount allocated for the purpose; and
 - (c) the number of STD and ITD connec-

tions sanctioned in Sangali district of Maharashtra last year?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (c). Information regarding the number of post offices and telephone exchanges proposed to be opened in Maharashtra during 91-92, district-wise, the amount allocated for the purpose and the number of STD and ITD connections sanctioned in Sangli district of Maharashtra last year is being collected and will be laid on the table of House. As regards the number of telegraph offices proposed to be opened in Maharashtra during 91-92. district-wise, details are given in the attached statement. The allocation of amount for telegraph services is not separately met since telegraph working will be on phonocom basls. The expenditure will be met from the overall budget allocation of Telecom.

STATEMENT DistrictWise Number of Telegraph Offices Proposed to be opened in Maharashtra during the Year 1991-92

	Name of District	Number of Telegraph Offices.	
1.	Ahmednagar	2	
2.	Akola	1	
3.	Aurangabad	1	
4.	Amravati	. 1	
5 .	Beed	1	
6.	Bhandara	-	
7.	Bombay	- -	
8.	Buldhana	1	
9.	Chandrapur	1	
10.	Dhule	3	
11.	Goa	1	
12.	Garchiroli	-	
13.	Jaina	1	
14.	Jalgaon	1	
15.	Kolhaour	2	

	Name of District	Number of Telegraph Offices.
16.	Laur	-
17.	Nagpur	-
18.	Nanded	1
19.	Nasik	2
20.	Osmanabad	1
21.	Parbhani	1
22.	Pune	3
23.	Ratnagiri	1
24.	Raigad	3
25.	Sangli	1
26.	Satara	2
27.	Sindhudurg	1
28.	Sclapu:	3
29.	Thane	3
30.	Wartha	1
31.	Yeotmai	1
	Total	40

Charging of rent for Telephones Remaining out of Order

1699. SHRIRAJNATH SONKAR SHAS-TRI: Will th Minister of COMMUNICATIONS be pleased to state:

(a) whether no rent is to be charged from the telephone subscribers for the days

the telephone remains out of order and the telephone defects are to be set right in twenty four hours:

- (b) if so, the reasons for charging the rent in such cases;
- (c) whether the fault repairing facility is not available on Sundays and holidays; and

(d) if so, the reasons therefor and the steps taken to provide the facility on the working days?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). Rebate in rent is allowed when the telephone remains interrupted continuously for 7 days or more due to departmental reasons. Orders have been issued to the Field Units to rectify telephone defects within twenty four hours as best as possible.

- (c) No. Sir. This facility is available on all days including holidays on a limited basis.
 - (d) Does not arise.

Setting up of T.V. Relay stations in Bihar

1700. SHRI GEORGE FERNANDES: Will the Minister of INFORMATION & BROADCASTING be pleased to state:

- (a) the number of T.V. Relay Stations likely to be set up in Bihar during the current financial year; and
- (b) the location of the district centres in Bihar state where T.V. relay stations would be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS)** (a) and (b). While no TV transmitter is envisaged to be commissioned in Bihar during the remaining period of the current financial year (1991-92), 5 low power TV transmitters one each at district headquarter towns of Hazaribagh, Gumla, Lohardaga, Godda and Aurangabad are planned to be set up in the State, It is also envisaged to set up three more transmitters, one each Nawada, Raxaul and Gava in the State, subject to actual availability of resources and inter-se priority.

News Item Captioned "Ghost Calls and dead Phones"

1701, SHRI GEORGE FERNANDES: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether attention of the Government has been drawn to the news item appearing in the Statesman dated September 26, 1991; under the cation "Ghost calls dead phones": and
- (b) if so, the steps taken by the government to set right the numerous complaints about the working of telephone from the consumers?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

- (b) The facts given in the News item are of general-nature.
- (i) The Department of Telecommunication is already seized of the difficulties being experienced by the subscribers of New Delhi. The telephone services are generally satisfactory, but in case of general break downs due to natural calamities and thefts of underground cables restoration is delayed.
- (ii) All the subscribers connected to electronic exchanges are provided with dynamic STD facility and they are also provided detailed bills for STD calls. In these cases, thus question of 'ghost calls' does not arise. In all cases of excess billing complaints, which constitute a low percentage of bills issued a regular Prescribed procedure exists for rectifying the grievances of the complainant and rebates are given wherever justified.
- (iii) The gadget mentioned in the news item is meant to suppress metering in a foreign country for an incoming call to India.

(iv) Special Nos. for complaints for PCOs have been publicised to enable quicker attention to the faults.

Right to Information

- 1702. SHRI JEEWAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given on August 23, 1990 to Unstarred question No. 2444 and state:
- (a) whether any progress has since been made amend the officials Secret Act and the Central Civil Services Conduct Rules in the matter of providing right to information;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The Inter-Ministerial Task Force which was Set up to go into the entire question regarding Right to Information has since submitted its report.

Its recommendations reflect on the one hand, the need for a more purposeful information dissemination system and on the other a close and comprehensive look on issues relating to security classification and privacy.

Film Theatre At Pune

1703. SHRI RAM NAIN: Will the Minister of INFORMATION AND BROADCAST-ING be pleased to refer to answer given to Unstarred Question No. 3034 on 14.8.91 and state:

(a) by when the Film Theatre at Pune is

likely to be ready and handed over to the National Archives of India;

- (b) by when the projector which is to be imported is likely to made available and the steps taken by Government to procure the same on stipulated date;
- (c) whether the work relating to A/C Plant, seating arrangement is complete; if not by when it is likely to be completed; and
- (d) the total amount so far invested in this project?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):
(a) The Film theatre is now ready to be handed over. The National Film Archive of India will be completing necessary formalities and taking over the theatre within a month.

- (b) The projector imported from Japan has arrived at Pune on 22.10.91. Installation work is in progress and is likely to be completed by 1.12.91.
- (c) The work relating to A/C Plant and seating arrangement is complete.
- (d) The total expenditure so far incurred on the project is Rs. 260 lakhs.

Rehabilitation of Displaced Tribes

1704. SHRI SHIV SHARAN VERMA: Will the Minister of WELFARE be pleased to refer to the reply given to Unstarred Question No.4391 on 26 August, 1991 and state:

- (a) whether all the Information in regard to above mentioned question has been collected; and
 - (b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). The information is still awaited from the State Governments.

[Translation]

Protection of civil rights Act

1705. SHRI MRUTYUNJAYA NAYAK: Will the Minister of WELFARE be pleased to refer to the reply given to the usptarred Question No. 4331 on August 26, 1991 and state:

- (a) whether information peferred to in the reply of above mentioned question has since been collected; and
 - (b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir,

(b) A statement is enclosed.

1988 3712 1989 3740	No.	Уоаг	No. of cases registered under PCR Act in various States/U.Ts during last three	No. of cases in which cha- llaned were falled in the Courts	No. of cases convicted	No. of cases in which final reports were submitted.
1988 3740 1989 3740	-	8	60	4	c	9
1989 3740	÷	1988	3712	2822	303	1233
1000	ςi	1989	3740	2911	410	1321
	က်	1990	3730	2609	128	1248

Films to be Telecast

1706 SHRI MRUTYUNJAYA NAYAK. Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the names of the films proposed to be telecast on Fridays. Staturdays and Sunday of the forthcoming three months on Delhi Doordarshan: and
 - (b) the criteria of selecting the film?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) No advance list of films to be telecast in the subsequent quarter is being prepared by Doordarshan.

- (b) The following are the broad criteria for selection of feature films for telecast on Doordarshan:
- (a) International/National/State Awards. won.
 - (b) Thematic Value.
 - (c) Cinematice Value.
 - (d) Entertainment Value.
 - (e) Suitability for Family Viewing.
 - (f) Year of Production.
- (g) Extent to which the film has already been commercially exploited.
- (h) Number of times the film has been shown on TV and from what stations.

[English]

Proposal to set up Autonomous District Council at Leh

1707. SHRI GOPI NATH GAJAPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government process to constitute an autonomous district council at Leh district in Ladakh to meet the growing demand for the same:
- (b) if so, the steps taken by the government in this regard?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTARY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB) (a) and (b). The Government has not made any proposal to constitute an autonomous Hill district Council at Leh. However, in the meeting held on 25.10.1989 at Leh it was agreed that further meetings would be held to consider various problems of the people of Ladakh region in the context of memorandum submitted by the Ladakh Buddhist Association which included the demand for grant of Autonomous Hill District Council.

- 2. Further discussions were held at Jammu on 10th January, 1990.
- 3. Recently on 19.11.1991 a further meeting was held by the governor with the representatives of Ladakh Buddhist Association and the representatives again putforth their proposal for setting up of an Autonomous Hill district Council. While appreciating the difficulties and aspirations of the people of the region, the governor agreed that the matter will be examined in its totality and options evolved will be included for consideration at the next round of discussions to be held in early January, 1991.

Setting up of smaller exchanges in semi-urban and rural areas

1708. SHRI GOPI NATH GAJAPATHI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there is a proposal to set up smaller exchanges in the semi-urban and rural areas:
 - (b) if so, the details thereof;
- (c) whether any allocations has been made to various states for the purpose; and
 - (d) if so, the details thereof?

- THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir,
- (b) 5128 Electronic Small Telephone Exchange units are planned to be set up during 1991-92.
 - (c) Yes. Sir.
- (d) The details are given in the attached statement.

STATMENT

Details of allocation of smaller exchange units made to various states for the year 1991-92.

Sl.No Name of State	No. of units
1. Andhra Pradesh	519
2. Assam	150
3. Bihar	159
4. Gujarat	296
5. Haryana	131
6. Himachal Pradesh	144
7. J&K	45
8. Karnataka	424
9. Kerala	226
0. Madhya Pradesh	684
1. Maharashtra and Goa	456
2. North-East **	122
13. Orissa	121
4. Punjab	378
5. Rajasthan	210

SI.	No Name of State	No. of units
16.	Tamil Nadu	391
17.	Uttar Pradesh	314
18.	West Bengsl and Sikkim	358
	Total:	5128

^{**} Arunachal Pradesh, Meghalaya, Manipur, Mizoram, Nagaland and Tripura.

Allotment of Newsprint to Newspapers under Newsprint Import Policy

1709 SHRI PRAKASH V PATIL: WIII the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether under the newsprint import policy 56 percent indigenous and 35 percent imported newsprint is allocated to the newspapers having consumption of more than 200 metric tonnes:
- (b) if so, whether such conditions are applicable to all publications including government publications; and
- (c) if so, the reasons for allocating more than fixed imported newsprint to the employment news weekly having an annual consumption of more than 200 metric tonnes?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) Newsprint is allocated to newspapers as per Newsprint Allocation Policy announced by Government from time to time. The ratio of indigenous and imported newsprint varies from year to year based on the availability of domestic newsprint. This ratio during 1991-92 is 65:35.

(b) Yes, Sir.

(c) Employment News is published by Government with a view to helping the unemployed educated youth in the country. Its cover price is highly subsidised.

[Translation]

Morning Alarm Facility

1710. SHRI GOVINDRAO NIKAM: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the 'morning alarm' on telephone usually either does not work or works late:
 - (b) if so, the reasons therefor; and
- (c) the action proposed by the Government to provide regular morning alarm facility?

THE DEPUTY MINISTER FOR COM-MUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No Sir, In E-10B and Fetex type electronic exchanges the subscribers themselves can set the alarm and the alarm ring is automatically set by the telephone exchange at the time registered by the subscriber. In non-electronic exchanges the subscribers get this facility through a manual operator through 173. Here also the alaram facility is normally functioning satisfactorily

except at rare occasions when a very large number of subscribers have to be rung up at the same time.

- (b) In manual morning alarm service it is practicable to ring up a very large number of subscribers at the same appointed time and some times unavoidable delays upto 30 minutes do occur.
- (c) Manual morning alarm services is being progressively replaced by Electronic services.

[English]

IPS Officers on Deputation to centre

1711 SHRISYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the cadre strength of the IPS as on April,1,1991 State-wise;
- (b) the number of IPS Officers on deputation to the Central Government as on April

1,1991, State-wise;

- (c) whether a fixed proportion of the cadre strength is reserved for such deputations: and
- (d) if so, whether any steps are taken to correct any imbalance that may arise in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b), A Statement, showing cadre strength and number of IPS Officers on Central Deputation, State-wise, as on 1 4 91 is enclosed.

- (c) Yes, Sir, Central Deputation Reserve Quota is 40% of the Senior Duty posts under the State Government.
- (d) For optimum utilisation of Central Deputation Reserve State Governments have been urged to motivate their officers to volunteer for central deputation.

STATEMENT

Statement showing Authorised cadre strength and number of IPS officers on Central Deputation as on 1.4.1991

Cadre	Authorised Strength	Senior Duty Posts	Officers in Position Against Central Deputation Reserve
Andhra Pradesh	194	99	23
Arunachal Pradesh, Goa, Mizoram & Union			
Territories(AGMU)	170	87	22
Assam-Meghalaya	142	73	22

247 Written Answers	DECEMBER	2, 1991	Written Answers	248
Cadre	Authorised Strength	Senior Duty Posts	Officers in Position Against Central Deputation Reserve	
Bihar	230	118	22	-
Gujarat	141	72	24	
Haryana	116	59	16	
Himachal Prdesh	77'	39	16	
Jammu & Kashmir	84	43	5	
Karnataka	138	71	14	
Kerala	117	60	10	
Madhya Prasesh	293	150	46	
Maharashtra	203	104	29	
Manipur-Tripura	99	51	26	
Nagaland	45	23	Nil	
Orissa	131	67	25	
Punjab	142	73	20	
Rajasthan	147	75	24	
Sikkim	24	12	2	
Tamil Nadu	180	92	24	
Uttar Pradesh	396	203	44	
West Bengal	258	132	49	

Total

Jobs reserved for blind persons

1712 SHRI MORESHWAR SAVE: Will the Minister of WELFARE be pleased to state:

- (a) the percentage of jobs reserved for blind persons in the Government services and in public undertakings under the control of the Union Government:
- (b) the number of blind persons provided with jobs in Government services and public undertakings during the last 3 years, year-wise;
- (c) the number of reserve vacancies for blind persons not filled up during up unfilled vacancies reserved for blind persons;
- (d) whether the Government propose any special drive for filling up unfilled vacancies reserved for blind persons:
 - (e) if so, the details thereof; and
 - (f) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) 1% vacancies are reserved to be filled up in identified posts in Groups 'C' and 'D' by blind persons under the Government of India and comparable posts in Central Public Sector Undertakings:

(b) The placement of handicapped persons in gainful employment is done through the Employment Exchanges, Special Employment Exchanges, Special Employment Exchanges and Special Celis in normal Employment Exchanges, Vocational Rehabilitation Centres for physically handicapped functioning under the Ministry of Labour and also through open competitions. The placement effected by Employment Exchanges and VRCs to blind persons during the last three years is as under:-

Employment Exchanges (including Special Employment Exchanges and Special Cells

No. of placement of blind persons effected
384
230
150

Vocational Rehabilitation Centres for Physically Handicapped

Year	No. of Visually Handicapped rehabilitated
1988	493
1989	468
1990	643

- (c) The complete information about backlog of reserved vacancies in Groups 'C' & 'D' posts for the Visually handicapped in Central Services and comparable posts in Central Public Sector Undertakings, is not available.
- (d) to (f). To fill up the backlog of vacancies reserved for the blind in Groups 'C' & 'D' posts, Special recruitment Drive was initiated in a phased manner for placement in Central Government Offices and in Central Public Sectors undertakings in and around Delhi during 1987, Subsequently, in 2nd and 3rd phases of the drive, recruitment was made for the Central Government Offices. Central Public Sector Undertakings and Banks. Based on vacancies reported by various Ministries/Departments/Public Sector Undertakings in respect of blind persons. special Recruitment Examinations were

conducted by Staff Selection Commission (SSC) and the following number of blind persons were nominated to Ministries/Departments/Public Sector Undertakings/Banks:-

Year	No. of Visually Handicapped persons Nominated
1987	269
1988-89	158
1990 &	91 136

The process of filling up of backlog of reserved vcacancies is still continuing.

[Translation]

Assistance to Voluntary Institutions/ Organisations to Check the Narcetics

1713. SHRI SIMON MARANDI: Will the Minister of WELFARE be pleased to state:

(a) the extent of assistance provided during the last three years to each of the voluntary institutions/organisations in Bihar, West Bengal, Orissa and Uttar Pradesh to check the use of narcetics:

- (b) whether the Government have ascertained the outcome thereof; and
- (c) if so, the details thereof and if not, the action proposed to be taken by the Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) A statement is attached.

(b) and (c). The number of persons benefited by these Organisation during the last three years is as follows:-

	States	No. of beneficiaries
1.	Bihar	33201
2.	Orissa	30859
3.	U.P.	27018
4.	West Bengal	32766

253	W ri	iten Ans	<i>wer</i> s	AG	BRAHAYAN	IA 11, 19	913 (<i>SAKA</i>)	Written /	Answers 254
		1990-91	9		10.27	2.54	2.01	2.52	1.25
	Grant-in-aid sanctioned during	1989-90 (Rs. in lakhs)	4		7.74	2.32	4.10	1.48	i
STATEMENT	Grant-in-ak	1988-89	8		0.48	0.48	I	I	I
	Name of Voluntary		2	BIHAR	Home for Mentally Retarded and Psychological Sufferers, Patna	Youth Mobilisation for National Advancement, Patna	Association for Social Health in India, Bihar Branch, Chandra Nilayam Building, R.K. Avenue, Patna.	Pandit Bachan Pandey Mahila Vikas Sansthan Bahkla P.O. Dhabha Distt. Gopal Ganj.	Bihar Rehabilitation and Welfare Institute Jagdamba Bhavan, G-4, People's Co-operative Colony, Kankerbagh, Patna.
	S.No.		1	÷	-:	%i	က်	4	က်

, Written	Answ	973	DECEM	MBER [*] 2, 1!	991	Written Answ	vers 256
1990-91	9		8.43	2.46	ı	1	I
1989-90 (Rs. in lakhs)	*		9.10	1.63	1	1	0.15
1988-89	3		1.24	3.88	0.23	0.45	1
Organisation	2	ORISSA	Association for Moral Guide & Legal Aid Services to poor, B/I-13, VSS Negar, Bhubneshwar-751 004.	Centre fir Youth & Scocial Development. 65, Satya Nagar, Bhubneshwar.	Lok Nayak Club, P.O. Patpur, Via Banki, Distr. Cuttack.	Regional Drug Prevention Social Reformation and Rehabilitation Centre Kuarmunda, FF/17, Rourkela-4. Sundargarh.	Gopinath Juba Sangha Alistsan P.O. Darda Via. Balipatra Distt. Puri,
	-	=	ဖ်	۲.	ထံ	்	.0
	1988-89 1989-90 1990-91 (Rs. in lakhs)	Organisation 1989-89 1989-90 1990-91 (Rs. in lakhs) 3 4 6	Organisation 1988-89 1989-90 (Rs. in lakhs) 3 4	Organisation 1988-89 1989-90 1990-91 2 3 4 6 ORISSA Association for Moral Guide & Legal Aki Services to poor, BM-13, VSS Negar, Bhubneshwar-751 004. 1.24 8.10 8.43	Organisation 1988-89 1989-90 1990-91 2 3 4 6 ORISSA Association for Moral Guide & 1.24 8.10 8.43 Association for Moral Guide & 1.24 8.10 8.43 Legal Aid Services to poor, British and Services and Ser	Organisation 1988-89 1989-90 1990-91 2 (Rs. in lakins) 1690-90 1990-91 ORISSA Association for Moral Guide & 1.24 8.10 8.43 Legal Aki Services to poor, British and Services to poor, British and Services in Youth & Scocial Development, 65, Safya Nagar, Bhubneshwar. 3.88 1.83 2.46 Lok Nayak Club, Pro. Patpur, Via Banki, Distt. Cuttack. 0.23 — — —	OPPseniantion 1988-89 1989-90 1990-91 Chillissa 3 4 6 Association for Moral Guide & Legal Association for Moral Guide & Legal Association for Woral Guide & 1.24 8.10 8.43 Legal Add Services to poor; Bri-13, VSS Nagar; Bhubneshwar-751 004. 8.43 1.83 2.46 Centre fir Youth & Scocial Development. 65, Satya Nagar; Bhubneshwar. 0.23 - - Lok Nayak Club, Prevention 0.23 - - Postit Cuttack. Postit Cuttack. - - Regional Drug Prevention Social Reformation and Rehabilitation Centre (Wammunda, FF17, Routhela-4, Sundargarh. - - Routhela-4, Sundargarh. - - - -

257	Written	Answ	ers /	AGRAI	AYA	NA 11	i, 1913 (<i>SA</i>	IKA)	Written Ar	aswers 258
d during	1990-91	9	1	0.21	0.18		10.25	7.04	1.47	3.02
Grant-in-aid sanctioned during	1989-90 (Rs. in lakhs)	4	0.28	l	1		18.69	2.30	3.80	2.35
	1988-89	3	1	i	1		20.10	9.13	1	ı
Name of Voluntary	Oganisation	2	Project Swarajya Thoria Sahi , Cuttack	Citizen, Tuleipur, Cuttack	Government College, Angul	UTTAR PRADESH	Kashi Club, Ganges Bhavan, D-14/8, Dasawadesh Road, Varanasi	Shri Ram Babu Varma Charitable Society, Agra.	Association for Social Health in India, New Delhi. (Projects in UP)	Abhinary Repartory Theatre Research Institute, Lucknow
S.No.		1	11.	12	5.	=	‡	15.	16.	17.

18. Gramaya Vikas Seva Sansthan, 3	S.Ma.	Name of Voluntary		Grant-in-aid sanctioned during	Q	259
18. Grammaya Vikas Sava Sansthan, Allahabad - 0.85 2.24 19. Shri Kanchi Lai Shastri Smrak - 0.43 0.94 WEST BENGAL - 0.43 0.94 WEST BENGAL 1.34 1.94 1.57 20. Bikash Bharti Welfare Society, Galcutta. 1.34 1.85 1.57 21. Calcutta Samaritans 2.81 1.85 1.52 22. Calcutta Samaritans 7.00 - 8.42 23. Institute for Psychological testing 7.00 - 8.42 24. Agradut Sangha Manishyaparra - 0.43 0.21 24. Agradut Sangha Manishyaparra - 0.43 0.21		Criterisenion	1988-89	1989-90 (Rs. in lakhs)	1990-91	Written
18. Gramaya Vikas Seva Sansthan, Allahabad — 0.85 2.24 19. Shri Kanchi Lal Sheatri Smrak — 0.43 0.94 WEST BENGAL — 0.43 0.94 80. Bikash Bharti Welfare Society, Calcutta. 1.34 1.94 1.57 11. Calcutta Samaritans 2.81 1.85 1.52 22. Cantre for psychological testing 7.00 — 8.42 23. Institute for Psychological at search, Calcutta. 7.00 — 8.42 24. Educational Research, Calcutta. 2.19 2.19 2.19 25. Institute for Psychological acting at Educational Research, Calcutta. — 0.43 0.21 25. Khardah, West Bengal — 0.43 0.21	-	2	છ	4	9	Answe
9. Shri Kanchi Lai Shastri Smrak — 0.43 0.94 WEST BENGAL 1.34 1.94 1.57 30. Bikash Bharti Welfare Society, Calcutta. 1.34 1.94 1.57 11. Calcutta Samaritans 2.81 1.85 1.52 22. Cantre for psychological festing a research Calcutta & research Calcutta & research Calcutta 7.00 — 8.42 23. Institute for Psychological designal Research, Calcutta. 3.74 1.73 2.19 Agradut Sangha Manishyaparra Khardah, West Bengal — 0.43 0.21	⇔	Gramaya Vikas Seva Sansthan, Allahabad	i	0.85	2.24	P/3
WEST BENGAL 1.34 1.57 20. Bikash Bharti Welfare Society, Calcutta. 1.34 1.64 1.57 21. Calcutta. 2.81 1.85 1.52 22. Centre for psychological testing & research Calcutta 7.00 — 8.42 23. Institute for Psychological & Educational Research, Calcutta. 3.74 1.73 2.19 24. Agradut Sangha Manishyaparra — 0.43 0.21 25. Khardah, West Bengal — 0.43 0.21	6	Shri Kanchi Lel Shastri Smrak Sansthan, Kanpur	1	0.43	96.0	DEC
Bikash Bharti Welfare Society, Calcutta. 1.34 1.94 1.57 Calcutta. 2.81 1.85 1.52 Calcutta. 7.00 — 8.42 Centre for psychological testing & research Calcutta. 3.74 1.73 2.19 Institute for Psychological & Educational Research, Calcutta. 3.74 1.73 2.19 Agradut Sangha Manishyaparra — 0.43 0.21	=	WEST BENGAL				JEMB
Calcutta Samaritans Calcutta Centre for psychological testing & research Calcutta Institute for Psychological & Educational Research, Calcutta. Agradut Samaritans 2.81 7.00 — 8.42 2.19 2.19 Agradut Sangha Manishyaparra — 0.43 0.21	8		1.34	1.94	1.57	IER 2, 1
Centre for psychological testing & research Calcutta Institute for Psychological & Educational Research, Calcutta. Agradut Sangha Manishyaparra Khardah, West Bengal	2	Same	2.81	1.85	1.52	991
Institute for Psychological & Educational Research, Calcutta. Agradut Sangha Manishyaparra Charach, West Bengal	Ø	Centre for psychological testing & research Calcutta	7.00	ı	8.42	V
Agradut Sangha Manishyaparra – 0.43 0.21 Khardah, West Bengal	ส่	Institute for Psychological & Educational Research, Calcutta.	3.74	1.73	2.19	Vritten Ansv
	%	Agradut Sangha Manishyaparra Khardah, West Bengal	1	0.43	0.27	vers 260

261	Written	Answers	AGF	AYAHAS	NA 11, 1	913 (SAKA)	Write	ten Answer	s 262
, ud	1990-91	9	111	2.27	2.54	1.35	i	i	ı	5.59
Grant-in-aid sanctioned during	1989-90 (Rs. in lakhs)	4	0.85	0.80	1.12	1.35	0.98	0.31	0.87	2.12
	1988-89	8	I	ı	ı	2.70	1	I] -	į
Name of Voluntary	Organisation	7	Haldia Samaj Kalyan Parishad, Midnapore.	Human Development & Research Institute, burdwan	Indian Institute of Human Weifare, Calcutta	Indian Mime Theatre, Calcutta	Rama Krishna Mission 24 Pargana (South)	St. John Ambulance Asso., West Dinajpur	St. Joseph's Rehabilitation Centre Relief Services, Calcutta	Sir Syed Group of Schools, Calcutta
S.No.		-	83	56 .	27.	8 9	8	99	31.	Ŕ

Commission
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e j
2 Vivekanand Education Society, Calcutta Women's Coordinating Council, Calcutta City health and Welfare Association, Calcutta Mahishyapara Agradut Sangha, 24 Parganas (North) Indian Puppet Theatre, Calcutta

[English]

Potentials for Alternative Sources of Energy

1714. SHRI GEORGE FERNANDES: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) the names of States and Union Territories in which potential for alternative sources of energy through solar heating. wind power and tidal power generation have been identified; and
- (b) the quantum of power presently generated through each of these alternative sources, State-Wise?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALPNATH RAI): (a) No exhaustive survey of States and Union Territories have been vet carried out for identifying potential for alternative sources of energy through solar heating, wind power and tidal power generation. However, on the basis of a limited Wind Resource Assessment Programme undertaken by the Department, the States of Tamil Nadu, Gujarat, Maharashtra, Andhra Pradesh, Karnataka and Kerala have been found to have favourable potential for setting up Wind Power Projects.

(b) The installed capacity in each of these alternative sources state-wise are as follows:-

Tidal Nil

Solar Heating Haryana - 50 KW

Wind

Name of the States	Installed Capacity (MW)
Tamil Nadu	19.24
Gujarat	14.19
Maharashtra	1.19
Orissa	1.19
Madhya Pradesh	0.64
Andhra Pradesh	0.55
Karnataka	0.55
Goa 0.11	
Keraia	0.10

[Translation]

Arson in Ludhiana

1715 SHRI SIMON MARANDI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of persons killed and seriously injured in the incident of arson in Ludhiana during October, 1991:
- (b) the main causes that led to this incident and the action taken by the Government so far against the persons responsible: and
- (c) the relief/compensation provided to the dependents of the deceased and to the injured?

THE MINISTER OF STATE IN THE MINISTRY OF PARI IAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) According to available information, 61 persons were killed in the incident of arson in Ludhiana in October, 1991.

- (b) It was caused by a cracker and spread in a number of shops.
- (c) District Administration has taken required steps to provide relief measures to the victims.

[Enalish]

Discontinuation of Burmese Language Broadcast on Current Affairs by A.I.R.

1716. SHRI RABI RAY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have discontinued the Burmese language broadcast on current affairs in A.I.R.:

(b) if so, the details thereof: and

(C) the reasons for this discontinuance and when it is going to be revived?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTINGS (KUMARI GIRIJA VYAS): (a) No, Sir.

(b) and (c). Do not arise.

Losses Suffered by State Electricity Boards

1717, SHRI SHARAD DIGHE: Will the Minister of POWER AND NON-CONVEN-TIONAL ENERGY SOURCES be pleased to state.

- (a) the details of loss suffered by various State Electricity Boards during the last three years: and
- (b) the steps taken by the Union Government to improve the functioning of these boards?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) According to the available information, the combined approximate loss suffered by various State Electricity Boards, after taking into account RE subsidy, during the last three years is as follows:-

(Year ended March)		(Rs. in crores)	
1988	:	275.29	
1989	:	343.07	
1990	:	623.94	

(b) The State Governments have been urged from time to time to manage the operations of the Electricity Boards in such a manner as would yield the statutory minimum surplus of 3%. They have also been advised to take measures including equity participation, provision of grants to meet the losses due to supply of power to the agricultural sector, timely revision of tariff, improving the performance of generating stations, reducing T&D losses, etc.

Detentions under TADA

1718, SHRI SHARAD DIGHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons detained under the Terrorists and Disruptive Activities (Prevention) Act, State-wise, during the last three years; and

(b) the number of persons so detained against whom no charges could be established. State-wise during the same period?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTARY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M.JACOB) (a) Information regarding persons arrested under Terrorist and Disruptive Activities (Prevention) Act is given in the attached Statement.

(b) Law and order being a state subject. information regarding number of persons detained for interrogation is not maintained by the Central Government.

STATEMENT

SI.No.	Name of the State	No. of persons detained under TADA during the last three years (persons arrested with effect from 9/88 to 9/91)
1.	Andhra Pradesh	1619 *
2.	Arunachal Pradesh	15 *
3.	Assam	7138 *
4.	Gujarat	9569 *
5.	Heryana	452
6.	Himachal Pradesh	21
7.	Jammu & Kashmir	688@
8.	Maharashtra	314°
9.	Madhya Pradesh	22 *
10.	Manipur (w.e.f. 6/88)	363°
11.	Punjab	6206*

SI.No.	Name of the State	No. of persons detained under TADA during the last three years (persons arrested with effect from 9/88 to 9/91)
12.	Rajasthan	297
13.	Uttar Pradesh	211

Figure upto 6/91

@ Figure unto 3/91.

Setting up of Statutory Development Boards in Maharashtra

1719, SHRI SHARAD DIGHE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government propose to set up Statutory Development Boards for Vidarbha, Marathwada and rest of Maharashtra without curtailing the powers of the State Government:
 - (b) if so, by when; and
- (c) whether the government also propose to set-up such Board for Western Maharashtra and Konkan?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c) The Government of Maharashtra have sent proposals at different points of time for setting up of Development Boards for vidarbha, Marathwada and the rest of Maharashtra in terms of article 317(2) of the Constitution and a separate Development Boards for Konkan after amending this article for this purpose. They require in-depth examination from different angles, including legal and constitutional. before a final decision is taken.

Deficit of Revenue and expenditure account in Postal Department.

1720. SHRI SHARAD DIGHE: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the deficit on revenue and expenditure account in the Postal Department is mounting every year.
 - (b) if so, the details thereof; and
- (c) the long term adjustment and changes proposed to be made to reduce expenditure and increase earnings?

THE DEPUTY MINISTER IN THE MINISTRY COMMUNICATIONS (SHRIP.V. RANGAYYA NAIDU): (a) No Sir, deficit has not been steadily mounting but only varying from year to year.

(b) The detials of deficit for the last 5 years are as follows:

(In crores of Rs.)

•		
1986 -87	216.43	
1987-88	190.87	
1988-89	169.73	
1989-90	262.99	
1990-91	191.65	

(c) Some of the long term measures planned are computerisation of Post Offices, improvement of SPEED POST in order to generate more revenue, cutting down of costs and increase earning.

[Translation]

Head Post Offices in districts of Bihar.

1721, SHRI SIMON MARANDI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the names of the districts in Bihar where Head Post Officers have been opened;
- (b) the names of the districts where Head Post Offices have not yet been opened: and
- (c) the time by which Head Post Offices are likely to be opened in all the District Headquarters, particularly in Sahibganj?

THE DEPUTY MINISTER IN THE COMMUNICATIONS (SHRI P.V. RAN-GAYYANAIDU): (A) 1. Aurangabad 2. Banka 3. Begusarai 4. Bettiah 5. Bhagalpur 6. Bhojour 7. Biharsarif 8. Bokaro 9. Buxur 10. Chalbasa 11. Daltonganj 12. Darbhanga 13. Deoghar 14, Dhanbad 15, Dumka 16, Gava 17. Giridih 18. Gopalgani 19. Gumla 20. Hajipur 21. Hazaribag 22. Jamshedpur 23. Katihar 24. Madhubani 25. Motihari 26.

- Munger 27. Muzaffarpur 28. Gawada 29. Patna 30, Purnea 31, Ranchi 32, Sasaram 33, Saran 34, Saharsa 35, Samastipur 36, Sitamarhi 37, Siwan.
- (b) 1. Araria 2. Bhabua 3. Garhwa 4. Godda 5. Jamui 6. Jehanabad 7. Khagaria 8. Kishangani 9. Lohardaga 10. Madhepura 11. Sehebgani 12. Supaul.
- (c) There is no justification for opening of Head Post Office at Sahibgani as per departmental norms. No time limit can be fixed for the opening of Head Post Offices in the remaining districts.

Eratic Power supply in Bihar

1722. SHRI SIMON MARANDI: Will the Minister of Power and NON-CONVEN-TIONAL ENERGY SOURCES be pleased to state:

- (a) whether power is supplied to Sahibgani, Santhal-Pargana of Bihar by N.T.P.C. Centre located in Farraka:
- (b) whether the power supply in this area particularly in three hill areas of Pakur, Sahibgani and Barharvan is erratic very irregular: and
- (c) if so, the steps taken by the government to ensure regular power supply for atleast fifteen hours per day in these areas?

THE MINISTER OF STATE OF THE MINISTRY OF POWER NON-CONVEN-TIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (c) Power from various Central Generating Stations, including the NTPC's Power Station at Farakka, is fed into the regional grids from where it gets distributed amongst the various beneficiary States/ Systems as pertheir respective shares. While various measures are taken to improve the availability of power to Bihar, including assistance from the Central Generating Stations and from the neighbouring systems in the Eastern Region and the Northern Grid whenever systems conditions are conducive to such transfer, the power supply to the various districts of Bihar is given from the distribution system of the state and falls within the purview of the Bihar state Government/Bihar state Electricity Board.

[English]

New Telephone connections in Tiruppur, Tamii Nadu.

1723. SHRI C.K. KUPPUSWAMY: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of applications pending with the government for release of new telephone connections in Tiruppur, Tamil Nadu;
 and
- (b) the time by which telephone connections are likely to be provided?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The number of application pending for Telephone connections in Tiruppur (Tamil Nadu) as on 31.10.91 are 9248.

(b) As per draft 8th plan proposals expansion programmes are being drawn with an objective to provide telephone connections with waiting period not to exceed 2 years for large systems. Accordingly, telephone connections to persons in waiting list in Tiruppur will be provided progressively be the middle of 8th Plan.

OYT connections in Coimbatore, Tamil Nadu.

1724. SHRI C.K. KUPPUSWAMY: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of applications pending for the release of OYT connections in coimbatore. Tamil Nadu; and
- (b) the time by which these are likely to be cleared?

THE MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RAN-GAYYA NAIDU): (a) The number of applications for the OYT connections pending in Coimbatore (TN) as on 31.10.91 are 2465.

(b) As per draft 8th Plan proposals, expansion programmes are being drawn with an objective to provide telephone connections with waiting period not to exceed 2 years in large systems. Accordingly these pending applications will be cleared progressively by the middle of 8th Plan.

Setting up relay Centres in towns of Pali district, Rajasthan

1725. SHRI GUMAN MAL LODHA: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether the Government propose to set a T.V. relay station at Bali, Desuri, Phalna, Sumerpur, Jaitaran, Sojat, Ranipur, Marwar Jn. and other important towns of the Pali district of Rajaesthan;
- (b) if so, the plan drawn up to cover the entire Pali district by TV relay; and
- (c) the time by which the plan is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRYOF INFORMATION AD BROAD-CASTING (KUMAR GIRIJA VYAS): (a) No, Sir.

(b) and (c) Whereas a low power TV transmitter is at present functioning at Pali, the headquarter town, parts of the district are

also expected to be covered by the high power TV transmitters envisaged to be set up at Jodhpur and Aimer, subject to actual availability of resources and inter-se priorities

[Translation]

Increase in rates of advertisements

1726. SHRI BALRAJ PASSI: SHRI RAJVEER SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the government have enhanced rated for official advertisements:
 - (b) if so, the reasons therefor, and
- (c) the net percentage of increase affected?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) Government have enhanced the rates of advertisements with effect from 1st august. 1991.

- (b) The rates were enhanced to neutralise the cost of increased newsprint price.
- (c) An increase of 18% was allowed over the rates existing prior to 1.8.1991.

Increase in rates of Foreign Charges

1727. SHRI BALRAJ PASSI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the rates of foreign Postal Charges have been increased:
- (b) if so, the extent thereof and the reasons therefor, and

(c) the revenue likely to be earned by the government as a result of enhanced rates?

THE MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RAN-GAYYA NAIDU): (a) Yes Sir.

(b) The percentage increase ranges from 22% to 60%. The increase is related to the increase in the values of the SDR which is the basis for effecting payments to other postal administrations in respect of foreign mail.

The repee equivalent of SDR has increased over the period 1985 to 1990 by approximately 80%.

(c) The revenue likely to be earned is around Rs. 55 crores per annum.

Violation of traffic rules

1728 SHRI BAI BAJ PASSI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of drivers of school buses in Delhi and buses operating under D.T.C., arrested for violation of traffic rules during the last six months and the amount of penalty imposed on them; and
- (b) the mendatory directions issued by the Government to streamline the traffic in Delhi?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTARY AFFAIRS** AND MINISTER OF STATE IN THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The number of drivers of school buses and under D.T.C. arrested during the period from 1.5.91 to 31.10.91 and the penalty imposed as a result is as follows:-

- i) School buses
- 1 Driver
- ii) Buses under D.T.C. 14 Drivers
- iii) Fine/Penalty imposed
- Rs. 3900/-
- (b) Amongst the measures taken to streamline the traffic in Delhi, the Traffic Police has introduced New Traffic circulation pattern in a number of places, imposed restriction on the movement of slow moving vehicles in certain places and declared several streets as one-way.

Embezziement by Postmen

1729. SHRI BALRAJ PASSI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of cases of embezzlement of money orders etc. by Postmen of various Post Offices during the last three years and the amount involved therein:
 - (b) the action taken in these cases; and
- (c) the steps taken by the government to check such activities?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) During the last three years there were 325 cases of embezzlement of Money Orders involving an amount of Rs. 13.47.828/-.

- (b) 776 officials who were found responsible for the embezzlement were punished besides effecting recovery of Rs. 4.83,247/-
 - (c) (a) Monthly verification of 5% of Money Orders paid by contacting the payees both in Urban and Rural areas has been prescribed. The result of

this verification is monitored at the highest level.

- (b) Postmen are required to render every day correct account of all the Money Orders paid by them.
- (c) Money Orders paid youchers are scrutinised by the Supervisors to ensure they were properly paid.
- (d) Every fortnight details of paid Money Orders are sent to audit Office to check credits of paid Money Orders.

[English]

T.V. station Aurangabad, Maharashtra

1730. SHRI MORESHWAR SAVE: Will the Minister of INFORMATION AND BROAD CASTING be pleased to state:

- (a) whether the Government propose to raise the capacity of the TV station at Aurangabad, Maharashtra; and
- (b) if so, the time by which the work is likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMAR GIRLJA VYAS):** (a) and (b). The Low Power Transmitter (100W) at Aurangabad has already been replaced by a High Power transmitter of (10KW) radiating power with effect from 31-3-1991

'Bijii Adalats' in the Capital

1731, SHRI MORESHWAR SAVE: Will the Minister of POWER AND NON-CON-VENTIONAL ENERGY SOURCES be pleased to state:

- (a) whether DESU has constituted six 'Biili Adalats' in the Capital in order to mitigate the problems of its consumers:
- (b) if so, the number and nature of complaints received by each adalat:
- (c) the number of cases settled by each adalat to the satisfaction of its consumers:
- (d) the number of cases in which the consumers have not been satisfied; and
- (e) whether the Government propose to hole similar adalat elsewhere also?

THE MINISTER OF STATE OF THE MINISTRY OF POWER NON-CONVEN-TIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (d). DESU had set up six 'Biili Adalats' in September, 1991 for the redressal of the grievances pertaining to wrong billing, delay in release of connections, refund of security deposits, non-work-Ing of street lights, low voltage conditions. etc. Of these, two Adalats have met so far. Out of 76 cases received by Biill Adalat-i (East Circle), 10 cases were settled and the remaining 66 cases were disposed of by the district Grievances Cell. The Billi Adalat-II (Central Circle) settled 51 cases out of 56 cases received. The consumers were satisfied with the settlement of their cases.

(e) Since such Adalats are set up by the concerned organisations themselves to supplement their machinery for redressal of public grievances, there is no such proposal with the Department of Power.

Attack on Journalists in Bombay

1732 SHRI RABI RAI: SHRI LOKANATH CHOUDHURY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether some journalists were physical attacked in bombay in the last week of October, 1991:
 - (b) if so, the details thereof; and
- (c) the action taken against guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB); (a) to (c) The information is being collected from the State Government and will be laid on the Table of the House.

Mohaiirs sneaking from Pakistan

1733. SHRI GURUBAS KAMAT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of Bengali speaking mohaiirs in Pakistan are awaiting an opportunity to sneak into India from Amritsar border:
- (b) whether the mohaiirs have tried to sneak into India ealier also:
 - (c) if so, when and from which side; and
- (d) the steps the Government are taking to prevent the entry of mohajirs?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTRY OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). Several attempt have been made by Pakistani Rangers to forcibly push the Mohajirs into india:-

(c) The dates and areas through which the attempts have been made by Pak Rangers to push Mahajirs into India during the last

three months are given below:-

Date	Area
22.8.91	Thehkula, Khasa & Daoke (ASR)
03.9.91	Roranwala (Khasa) ASR.
06.9.91	T.J. Singh (Khenkaran) ASR
16.9.91	Rajatal (Khasa) ASR
17.9.91	- do -
18.9.91	- do -
22.9.91	Roranwala (Khasa) ASR
11.10.91	Thehkula (Bhikiwind)ASR
14.10.91	Roranwala (Khasa) ASR
20.10.91	Rajatal (Khasa) ASR
06.11.91	Karma (Bhikiwind) ASR
11.11.91	Havelian (Bhikiwind)
17.11.91	Naushera Dalia (Bhikiwind)

(d) With a view to Preventing infitration, border forces have been strengthened both in force and in equipment and waaponry. Border fancing and flood lighting is being done in specific areas. The vigilance set-up of the border forces has also been geared up and further strenthened for keeping close survillance on the border.

Manufacture of Sura

1734. SHRI GURUDAS KAMAT: SHRI GOVIND CHANDRA MONDA: SHRI MADAN LAL KHURANA: SHRI HARI KEWAL PRASAD:

SHRIGOPINATH GAJAPATHI: SHRI VILAS MUTTEM WAR: SHRI BHUBANESHWAR PRASAD MEHTA: SHRI SHANKERSINH **VAGHELA:**

Will the Minister of HOME AFFAIF pleased to state:

- (a) the number of licences so far given in Delhi for manufacturing SURA;
- (b) the number of unlicenced factories being run at present and the action taken against them;

- (c) the number of bottles of spurious SURA seized in the country. State-wise during each of the last three years;
- (d) the number of deaths on account of ayurvedic mixtures of medicines, State-wise and Union-Territory-wise during the last two vears: and
- (e) the steps taken/proposed to be taken by the Government to rectify the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS: (a) The Drug Control Department has granted licences under the Drug & Cosmetics Act to five manufacturing units to manufacture Mrit Saniivini Sura in the Union Territory of Delhi. These units have, however, discontinued manufacturing.

- (b) No unlicensed factory has come to the notice of the Delhi Administration.
- (c) This matter comes within the purview of respective State Governments. The number of bottles of Sura seized by the Delhi police in the Union Territory of Delhi during the last two years and upto 25th Nov., 1991 ie ae foilowe:-

1989	-	137750.
1990	•	194739.
1991	-	152142.

- (d) 199 persons died in Delhi in November, 1991 due to the consumption of 'Karpoor Asav' manufactured by a firm in Ghaziabad, U.P. No death took place in Delhi on this account from 1.1.90 to 31.10.91.
- (e) The Delhi police have carried out extensive raids and searches in the Capital resulting in the arrest of 93 persons so far.

337 criminal cases have been registered and 73087 'Sura' bottles seized in November, 1991 after the tracic incident. The Excise Department of Delhi Administration has taken more than 100 samples from various sources

The Delhi police and the Excise Department of the Delhi Administration have sealed 13 shops of Ayurvedic medicines. The Directorate General of Health Services has issued instructions on 14.11.1991 to all State Drug Controllers to ensure that manufacture of Ayurvedic, Siddha and Unani drug should conform to the laid down specifications and the Drug Inspectors must carry out in depth inspections of all manufacturing firms.

All possible action is being taken by the Government to prevent recurrence of such incidents in future. All concerned departments of the Delhi Administration have been advised to exercise the utmost vigilance and directed to vigorously enforce the excise laws and to strictly implement the guidelines of the Union Health Ministry on the subject.

News Item Captioned "Lack of Regulations"

1735, SHRI JEEWAN SHARMA: Will the Minister of POWER AND NON-CON-VENTIONAL ENERGY SOURCES be pleased to state:

- (a) whether attention of the Government has been drawn to the news item captioned "Lack of regulations-DESU contractors threaten to launch agitation" appearing in the Indian Express of September 7. 1991:
- (b) if so, the details of the action taken by the Government on the salient points brought out in the news report:
- (c) the details of the rules and regulations for awarding contracts, the system of making payments to the contractors and

number of times the tenders were called in the current year, number of tenders filed and how does the same compare with the preceding two years: and

(d) the number of times irregularities were pointed out in the rules and regulations for awarding contracts by the CA&G in the past and other audit euthorities during the last three years and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) Yes, Sir,

- (b) The DESU Management has held discussions with the representatives of the contractors to sort out their problems. A Committee was also constituted by associating the representatives of the contractors to make suitable recommendations on the various points raised by them. The recommendations of the Committee, particularly on the provisions for price escalation clause in the contracts have already been approved by DESU.
- (c) DESU is following the provision of the 'General Contract Act' and the 'Stores and Purchase Manual of DESU' for inviting tenders. DESU has also adopted a system of registration of contractors for awarding the contracts. The contractors are required to submit the bills to the engineering authorities and after necessary checks and verification, the bills are forwarded to the Accounts Department for arranging the payment. In view of the large number of works carried out by the various field divisions of DESU on contract basis, no centralised data about the number of tenders called/filed is maintained by DESU.
- (d) According to DESU, no serious irregularities have been pointed out by the C & AG or other audit authorities in this regard. However, the observations made by audit

from time to time are looked into by DESU for appropriate action.

irregularities in Recovery of M.C.D. Dues

1736, SHRI JEEWAN SHARMA: WIII the Minister of HOME AFAIRS be pleased to state:

- (a) whether attention of the Government has been drawn to the news item captioned "MCD recovery of dues faulty: CAG" appearing in the HIndustan Times of September 27, 1991:
- (b) if so, whether the C&AG, in his report ending March 31, 1990, has detected many irregularities in recovering dues amounting to lakhs of rupees from allottees of commercial units: and
- (c) if so, the reasons for not recovering the huge sum of revenue of the Municipal Corporation of Delhi and the steps propose to be taken in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c), Information is being collected and will be laid on the Table of the House.

Doordarshan Kendra in Bareilly

1737 SHRI SANTOSH KUMAR **GANGWAR:** SHRI RAJVEER SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any Doordarshan Kendra/ A.I.R. station is being set up in Bareilly, Utter Pradesh:

- (b) the details of the progress made so far in this recard:
- (c) by what time the said kendra/station is likely to become functional; and
 - (d) the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) Yes. Sir.

- (b) and (c). The civil and installation works of local radio station and TV transmitter have been completed. While testing of AIR transmitter is being conducted, a 150 M TV tower is being constructed. Both the projects are envisaged to be commissioned during 1992.
- (d) Some delay has occurred in installation of TV tower as design of the foundation had to be altered due to sand bed at the spot. and also in providing power supply by the State Government.

[Enalish]

Rehabilitation of Displaced Persons from East Pakistan

1738, SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government received in July last year a memorandum regarding the residuary problems of rehabilitation of the displaced persons from East Pakistan:
- (b) if so, the issue raised in the memorandum and the response of the Government thereto issue-wise:
- (c) whether the Government propose to wind up the rehabilitation programme for the displaced persons from East Pakistan; and
 - (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes Sir.

- (b) A statement is attached.
- (c) and (d): No time limit has been fixed for the final winding up of rehabilitation work. The residuary items of rehabilitation work are still in progress.

Written Answers

STATEMENT

Retues raised by the Government of West Bengal in their Memorandum of July, 1990

Action taken by Central Government

(A) The R.R. Committee Report of 1981

Government of India was silent on the R.R. Committee's recommendations and even in respect of the approval accorded in one or two schemes of Rehabilhation indicated in R.R. Committee Report of 1981, the manner of approval and the scale of assistance offered were trifling.

The R.R. Committee, headed by Shri Samar Mukherjee was appointed by Government of West Bengal and it submitted its report in 1981. The recommendations of the R.R. Comittee were considered by Government of India. Of the 8 recommendations made by the Committee, Government of India in the Ministry of Home Affairs had accepted 3 of the recommendations regarding regulation of Post-50 Squatters' Colonies. Issue of free hold title deeds in urban areas and enhancement of financial celling of house building loans to ex-camp site families and necessary orders in this regard were also issued in consultation with the State Government.

As regards the Committee's recommendations regarding development of Displaced Persons Colonies and enhancement of financial assistance for P.L. Home families, the State Government were informed that these were P.L. Home families, the Ministries of Urban Development and Welfare respectively.

As regards the recommendation of non-camp families for rehabilitation assistance, State Government were informed that these families were not eligible for any rehabilitation assistance and their cases could not be reopened. On the Committee's recommendation of providing funds for economic rehabilitation assistance, the State Government were informed that the displaced persons were deemed to have merged with the main-

West Bengal in their Memorandum of ssues raised by the Government of

Action taken by Central Government

should flow from the normal area development schemes of the State Government. Regarding the recommendation of revival of Herobhanga Scheme II, the State Government were informed that there were no eligible families awalting resettlement and hence the question of revival of scheme stream of national life and hence any further assistance for their upliftment did not arise.

The State Government have advised to pursue the matter with the Ministry of Welfare.

Rehabilitation assistance to Home Families

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R.R. Committee's recommendation

Development of D.P. Colonies E

Home families may be accepted by

Sovernment of India.

or small trade and housing and for

or increased financial assistance development of land in respect of

and the Central Government should Socio-economic problems are moummediately attend to the undernting for want of civic amenities mentioned tasks:-

Development of displaced persons colonies should continue to remain as Central Sector Plan'; \in

development in the Displaced Persons Colonies in West Bengal. The The Ministry of Urban Development have completed two phases of State Government were advised to pursue the specific issues with

the Ministry of UrbanDevelopment.

West Bengal in their Memorandum of ause raised by the Government of July, 1990

Action taken by Central Government

Rural colonies should be approved for development; €

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- opment and also widening of nor-Committee set up in 1989 should be accepted in regard to upward Recommendations of Technical revision of ceiling cost of develms and pattern of development;
- 807 Squatters' Colonies approved nctuded in the list of colonies for or regularisation should also be development. 3

Regularisation of D.P. Squatters' Colonies 6

The maximum size of homestead

Displaced person families should State Government in 1950s and plots in rural squatters' colonies be allowed to retain homestead plots in rural Government sponplan and past offer of allotment should be raised to 10 cottahs. sored colonies as fixed by the 1960s on the basis of layout made to them.

ceiling cannot be enhanced further. The State Government have been persons squatter colonies subject to a maximum ceiling of 5 cottahs 10 cottahs and if they want to make any deviation they may make a The Government of India have approved regularisation of displaced allotment of homestead plots in Government sponsored colonies is informed that the ceiling prescribed by the Government of India for per family. The State Government have been informed that this selfcontained independent proposal indicating financial molications for detailed examination. Sentral Government

lasues raised by the Government of	Action taken by C
West Bengal in their Memorandum of	
July, 1990	

and for agricultural squatters' accept a ceiling of 3 acres of Central Government should colonies. £

The State Government have been informed

nies is restricted to homestead plots and it would not be possible to accept inancial liability in respect of regularisation of 3 acres of land in agricultural The Government of India have issued necessary instructions agreeing to the extension egard to regularisation of squatters' colohat the Central Government's liability in of time limit by one year. squatters' colonies.

- year may be allowed for competion of land acquisition in respect of 607 post-1950 squatte-Extension of time limit by one rs' colonies. Ξ
- The State Government may be ars' colonies for regularisation allowed to submit a supplementary list of 'left out' squatt-

5

med that the list of 607 colonies will be treated as final and no more list will we admitted by the Government of India. These views have been reiterated State Government have been clearly infosation of 607 squatters' colonies, the to State Government.

While approving the scheme for regulari-

Assues raised by the Government of West Bengal in their Memorandum of July, 1990 Kamarhatti Bamboo Processing Centre (KBPC)

Since the Kamarhatti Bamboo Procassing Centre is owned by the Government of West Bengal, the Central Government may consider negotiatations with the State Government

(KBPC) regarding rates and terms &

Conditions of the order of supply of

brooms to Defence Department of

Government of India.

The State Government have been advised to pursue this mater with the Ministry of Defence.

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[Translation]

Inspection by Sub-Committee on Official Language

1739, SHRI ANAND RATNA MAURYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Sub-Committee on Official Language is allowed to inspect the Department concerned to see if the recommendations made by the Committee have been implemented;
- (b) whether action is taken against the Department in case of non-implementation of the recommendations of the Sub-Committee:
- (c) whether some Ministries had not accepted the recommendations made by the first Sub-Committee on Official Language. and
- (d) if so, the names of such Ministries and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). Section 4 of the Official Languages Act, 1963 provides for the review of the progress made in the use of Hindi for the official purposes of the Union by a Committee on Official Language consisting of 30 Members of Parliament. The procedure adopted by the Committee for discharging its functions comprises (i) inspections of Ministries/Departments and their attached/subordinate offices, public sector undertakings etc. of the Central Government; (ii) circulating a questionnaire for obtaining information/views/suggestions from offices in (i) above, and (iii) obtaining the opinions of eminent persons working In different fields through oral evidence. The

Committee has constituted 3 Sub-Committees from amongst its members for undertaking inspections. To remove the shortcomings noticed during inspections and to improve the position, assurances are given voluntarily by the offices inspected by the Sub-Committees. The Committee reviews the action taken on the assurances through correspondence with the concerned Ministries and during subsequent inspections.

On the basis of conclusions emerging through the reviews made during inspections/discussions, evidences and the informations obtained from the Ministries/Departments/Offices from time to time, the Committee prepares its Report and submits to the President with their recommendations. The Committee has, so far, submitted four parts of its Report to the President and these have been laid before the two Houses of Parliament. The fourth part of the Report relates to the progress made in the use of Hindi in the offices and undertakings of the Central Government. The opinion of the State Governments is being obtained on this part, on consideration of which the directions of the President will be issued according to the Report or part thereof. On the remaining parts of the Report of the Committee, which include its first part as well, the orders of the President have been issued.

[English]

Post Offices in Rural Areas of U.P.

1740. SHRI ANAND RATNA MAURYA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the total number of Post Offices and Telegraph Offices in Uttar Pradesh:
- (b) whether the Government propose to open new Post Offices particularly in rural areas:

- (c) if so, the details thereof; and
- (d) the total number of Post Offices opened during the last three years in Uttar Pradesh?

Post Offices: 19,588

Telegraph Offices: 5,893.

(b) Yes Sir.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The total number of post offices and telegraph offices in Uttar Pradesh are as under:-

- (c) The details of the post offices proposed in rural areas are furnished in the attached statement.
- (d) The number of post offices opening during last three years is as under:-

1988-89	1989-90	1990-91	
275	254	430	

STATEMENT

District-wise targets for opening of post office in U.P. Circle in 1991-92 subject to justification

 SL. No.	Name of District	No.of Post Offices Proposed to be opened.
1.	Barabanki	12
2.	Faizabad	15
3.	Rai Bareilly	15
4.	Sitapur	15
5.	Sultanpur	18
6.	Lucknow	25
7.	Kanpur City	. 6
8.	Kanpur Dehat	7
9.	Unnao	7
10.	Fatehpur	6
11.	Farrukhabad	6
12.	Banda	6

SL. No.	Name of District	No.of Post Offices Proposed to be opened.
13.	Hamirpur	5
14.	Allahabad	17
15.	Ghazipur	10
16.	Jaunpur	10
17.	Mirzapur	15
18.	Varanasi	25
19.	Pratapgarh .	15
20.	Bijnore	12
21.	Meerut	12
22.	M. Nagar	12
23.	Saharanpur	12
24.	Ghaziabad	. 12
25.	Dehradun	3
26.	Pauri	2
27.	Chamoli	2
28.	Tehri	3
29.	Agra	13
30.	Mathura	10
31.	Aligarh	10
32.	Jhansi	15
33.	Bulandshahar	6 .
34.	Etah	6
35.	Etawah	6

SL. No.	Name of District	No.of Post Offices Proposed to be opened.
36.	Mainpuri	5
37.	Almora	6
38.	Bareilly	5
39.	Badaun	5
40.	Hardoi	5
41.	Kheri	6
42.	Moradabad	4
43.	Rampur	4
44.	Nainital	3
45.	Pilibhit	3
46.	Pithoragarh	7
47.	Shahjanpur	5
48.	Gorakhpur	11
49.	Maharajganj	10
50 .	Deoria	15
51.	Bansi	5
52 .	Ballia	10
53 .	Bahraich	10
54.	Gonda	10
5 5.	Azamgarh	8
56.	Mau	7
57 .	Basti	5

 $^{^{\}circ}$ Out of $5\overline{20}$ post offices to be opened in Uttar Pradesh postal circle during 1991-92,500 post offices are earmarked for the rural areas.

520*

[Translation]

Houses for Employees of Department of Posts in Srinagar (Pauri Garhwal)

- 1742. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of COMMUNI-CATIONS be pleased to state:
- (a) whether the land for the construction of residential houses for the employees of the Department of Post in Srinagar (Pauri Garhwal) has been acquired/purchased:
- (b) if so, whether the construction work of these residential houses has since been started: and
 - (c) if not, the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir,

- (b) and (c). In view of (a) above.
- (d) Do not arise.

Sub-Post Offices and Branch Post Offices in Districts of Litter Pradesh

- 1743. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of COMMUNI-CATIONS be pleased to state:
- (a) the number of Sub-Post Offices and Branch Post Offices in Pauri, Chamoii and Dehradun districts of Uttar Pradesh districtwise:
- (b) whether the Government have received any proposal for opening Branch Post Offices and Sub-Post Offices at some other places in these districts:
 - (c) if so, the details thereof; and
- (d) the action proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The number of post offices in these districts at present are as under:-

SI.No.	Name of District	Extra Departl Branch Post Offices	Depttl. Sub-Post Offices.
i)	Pauri	362	62
ii)	Chamoli	268	55
iii)	Dehradun	156	68

- (b) and (c). Yes Sir. The proposal for opening of Extra Departmental Branch Post Offices and Departmental Sub-Post Offices have been received for the following places in these districts:
 - i. Pauri-Chaurikh, Kandiyamalla
 - ii. Chamoli-Jakhnoli, Devpuri,

Joy-giba dal.

Dehradun-Fathepur Tanda/ Saini/Kederwala.

Sub Post Offices:-

Pauri-At Base hospital Srinagar in district Pauri.

installation of New Telephone Exchanges Gujarat

1748. SHRI KASHIRAM RANA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of new telephone exchanges installed in Guiarat during last year and the locations thereof:
- (b) the names of places where the capacity of telephone exchanges was expanded during the last three years;
- (c) the names of the places where new telephone exchanges are proposed to be installed and the capacity of existing telephone exchanges expanded during the year 1991-927

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU); (a) 35 New Telephone exchanges were installed in Gujarat during the last year (1990-91).

The details are given in the attached statement -I.

- (b) The names of places where the telephone exchanges were expanded during the last three years is given in the attached statement -II.
- (c) The names of places where new exchanges are proposed to be installed alongwith the names of existing telephone exchanges to be expanded during 1991-92 is given in the attached statement - III.

STATEMENT - I

New Telephone Exchanges opened in Guiarat during the last Year (1990-91).

 	<u> </u>
S.No.	Name of Exchanges
1.	Vasana
2.	Nana-Ankevalia
3.	Ranasan

S.No.	Name of Exchanges
4.	Suigam
5.	Turkha
· 6.	Jambrawala
7.	Deshottar
8.	Anklacha
9.	Mota Ankevalia
10.	Mandvi
11.	Richhwani
12.	Advana
13.	Gir-Madhavpur
14.	Ugedi
15.	Khamra
16.	Vandhia
17.	Ramji Patel na Muvada
18.	Vadaval-
19.	/ Otha
20.	Sidsar
21.	Ran (JMN)

Khan-Vanthali

Satodad

Tishara

Godawadi

Tadkeshwar '

22.

23.

24.

25.

26.

S.No.	Name of Exchanges	S.No.	Name of Exchanges
27.	Cantonment (Ahmedabad)	32.	Naranpura-lat
28.	Chanchvel	33.	Golana
29.	Navsqri (Sata)	34.	Keshod (Sata)
30.	Vapi (Sata)	35.	Dhandhuka (Sata)
31.	Dhuvaran		

(d) These proposels are being processed.

Commemorative Postal Stamps in the **Memory of Eminent Persons**

1744. SHRI BHUWAN CHANDRA KHANDURI: SHIR PAWAN KUMAR BANSAL: SHRIG. MADE GOWDA: SHRI SURENDRA PAL PA-THAK:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Union Government propose to issue commemorative postal stamps this year in the memory of eminent persons on the occasion of their birth centenary celebrations; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS/(SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) A commemorative postage stamp on Asit Kumar Haldar, a well known painter approved on the occasion of his birth centenary in 1990, is proposed to be issued in December, 1991.

Installation of T.V. Towers in U.P.

1745. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of INFORMA-TION AND BROADCASTING be pleased to state:

- (a) the names of the places in Pauri and Chamoli districts of Uttar Pradesh where T.V. towers have been installed under Doordarshan expansion scheme:
- (b) whether the T.V. towers in those districts are functioning satisfactorily;

- (c) whether there is any proposal to instal low power T.V. towers at more places in these two districts; and
 - (d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KIJMARI GIRIJA VYAS):** (a) and (b). One low Power transmitter at Pauri, one transposer at Srinagar and one very low power transmitter at Gopeshwar are at present providing TV service in the districts of Pauri Garhwal and Chamoli respectively. These transmitters are reported to be functioning satisfactorily.

(c) and (d). A low power TV transmitter at Kotdwar in Pauri Garhwal district and a very low power TV transmitter at Joshimath in Chamoli district are envisaged to be set up to strengthen TV service in these districts.

[English]

Dynamic S.T.D./I.S.D. Control Facility in Kerala

1746, SHRI P.C. THOMAS: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Dynamic S.T.D./I.S.D. Control Facility (Computer Lock) is available in Electronic Telephone Exchanges of Kerala:
 - (b) if so, the details thereof:
- (c) whether the Government propose to Provide this facility in all the exchanges in the State: and
 - (d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Dynamic STD/ ISD Control facility (Computer lock) is available only in 6 E-10 B exchanges and one 512 Port ILT exchange in Kerala.

- (b) They are
 - 1. Trivandrum Medical College Tel. Exchange.
 - 2. Trivandrum-Ambalamukku RLU Exchange.
 - 3. Karyavattom RLU Exchange.
 - 4. Kottayam TelExchange.
 - 5. Ernakulam Palarivattom Tel. Exchange.
 - 6. Emakulam Wellington Island Tel. Exchange.
 - 7. Kanjikode ILT 512 Port Tel. Exchange.

- (c) No. Sir. It is not technically feasible.
 - (d) Does not arise.

[Translation]

New Post Offices in Gujarat

1747. SHRI KASHIRAM RANA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government propose to open new Post Offices in Surat and Baroda districts of Gujarat; and
- (b) if so, the places where these post offices are likely to be opened?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). Yes, Sir. The details are given as hereunder:-

SI. No.	Name of District	Departmental Sub Office	Extra Depart- mental Branch Office
1.	Surat	Aghodia GIDC in Katargam GIDC Sachin GIDC Altha- namroli Limbayat and Signapoe in Surat	Uskar, Ramkund Hiravadi, Asarmas, vadpada, Sheodi in Surat
	Vadodara	Atchalamali	Bharvada, Dhanaros, Karodia, Brancho- devia in Vadodara

STATEMENT

The name of places where telephone exchanges were installed/expanded during last three years in Gujarat.

Units	1988-89	1989-90	1990-91
Ahmedabad	Gandhinagar, Naranpura II, Vatva, Barvala, Dhoika, Naranpura I, Naroda, Bavia, Koth, 39 exchange, Railwaypura IV	Bareja, Miroli, Odhav, Naranpura, Vatva, Railwaypura IV, Naranpura II, Narola, 39-1, Unit (Ahmedabad)	Koth, Keliya-Vasana Barwala, Halisa, Lihoda, Gundi, Vataman, Gandhi- dham, Odhav, Sabarmati, Naranpura, Vatva, Jama- ipura, Randheja, Sanand.
Baroda	Fatehganj, Dabhol, Padra	Dabhoi, Padra, Baroda, Vadu.	Janod, Sokhade, Chandad, Masa Road, Mobharoad, Raniya, Desar, Samalya, Kelanpur, Tundav.
Rajkot	Virpur, Kotadasanghani	Jublieebaug (RJ), Bhaktinagar	Kotadasanghani, Atkot, Panchmoti, Kovavada, Tankara, Makansar, Vegadi.
Surat	Mahidharpura (SR), Kawas, Bajipura, Sarbhan, Palsana, Vyara, Kododra, Olpad	Port Songadh, Kamraj, Mandvi, Surat, Randher, Schin, Kosamba, Kadod, Mathuva, Valod, Varad, Wankaner, Madhi.	Varad, Anumala, Bajipura, Karachaliya, Soanpura, Mahuva, Areth Wankaner, Vyara, Panjrapole, Kawas, Udhana, Kosamba, Sachin, Bodhan, Sarbhan.

Units	1988-89	1989-90	1990-91
Nadiad	Anand, V.V.Nagar, Nadiad, Sojitra, Umreth, Balasinor, Res, Sandersal.	Anand, V.V. Nagar, Dakor, Kapadganj, Memdabad, Dhamraj, Jichka, Nes, Napad, Adas, Ajarpur, Bochasan, Pandva, Borsad, Sarsa, Tarapur.	Mohlel, Vankaner, Asodar, Billa, Antisar, Adas, Haldarvas, Undel, Nar, Alindra, Umreth, Ode, Mahudh, Kathlal, Vaso, Mehlol, Petlad, Kapadwanj, Sevaliya, Mattar Kanajri, Anand, V.V. Nagar, Nadiad, Chhapadi, Vanoda.
Mehsana	Ambaliyasan, Sami, Kherva, Dangarva, Visnagar, Balisana, Siddhpur, Patan, Bhilwen	Kadi, Kalol, Patan, Uniha, Kheralu, Kholda, Mahudi, Aglod, Bhandu, Lurch, Mansa, Siddhpur, Vijapur.	Gozaria, Ladoi, Kakoshi, kheralu, Jagudan, Umta, Thoi, Medasohroi, Jamale, Lahhnei, Dhinoi, Trehswad, Santei, Kherva, Takerwada, Kamna, Baloi, Jantral, Dabhad, Kungher, Jaspur, Sankheshwar, Vadavali, Dasai, Varsila, Ipera, Pinchoi, Patan, Kadi, Kaloi, Lodra, Zamarala, Khodha, Kamilwada, Umrapura, Mahudi, Chhatral, Nardipur.
Junagadh	Junagadh, Bhantwa, Keshod, Mendarda, Talada, Vanakbara, Tikkar, Lunshala, Adityana, Porbandar, Veraval, Manavadar,	Una, Mangrol, Menerda, Junegadh, Bamanshe, Bhilashwar, Chorwad, Limbuda, Sardargadh, Visavadar, Diu, Adityana, Adityana, Venakbara.	Maliyahathina, Chorwad, Aditana, Sherbaug, Bhesan, Renakandarana, Bagavadar, Keshod, Mangrol, Talala, Visavadar, Advana, Morasa.

323 	Written Answers	; DE	CEMBER 2, 199)1	Written Answers 32
1990-91	Paliyad, Trapaj, Umarla, Tana, Ugmadi, Bhavnagar, Lathdad, Khopala, Dihar, Valukadi, Palitana.	Jhaisara, Pandharo, Kera, Sukhpur, Vadala, Rajapur, Bhujpur, K. Mandvi, Mundhra, Nakhtrana, Bhacha, Rapar, Tuna.	Vagra, Mabipur, Pratao- nagar, Rajpardi, Chande- ria, Sukal, Trath, Ilav, Sisodra, Nansot, Panoli, Palej, Ankleshwar.	Jodia, Vadinar, Okha, Bhatia, Sapar, Balva, Jamnagar, Bhanvad.	Chandisar, Wav, Panthwad, Chitraani, Metha, Malan, Jalotra, Disa Santalpur, Khimat, VArampur, Knodar Bhildi, Moraiya, Bapla, Zerda, Dhima Piluda, Bhordu, Jetpur, Ambaji.
1989-90	Mahuva, Savarkundla, Bhavnagar, Botad.	Bhuj, Adipur, Sukhpur, Bhujpur, K. Mandvi.	Bharuch, Nabipur, Amod, Jhagadia.	Khambhalia, Salaya, Bhatia, Lalavad.	Chhapi, Dantiwada, Hadad, Junisedham, Kanodar, Metha Takarwada, Bhabahar, Dhanera, Thara.
1988-89	Botad, Mahuva, Chitra, Dhasa. Garladhar.	Didada, Gandhidham, Adipur, Kandla, Nekhtrana, Rapar,	Valia, Rajpipla, Palej.	Jiwepur, Dwarka, Khambhaliya Dharal, Kalavad, Bhanvad, Mitha-pur.	Pathanvada, Takarvada, Lakhani, Radhanpur, Disa.
Units	Bhavnagar	Bhuj	Bharuch	Jamnagar	Palanpur

Units	1988-89	1989-90	1990-91	325
Surendranagar	Tikar, Surendranagar, Halvad, Chotila	Chardwa, Sarla, Limbidi, Halvad.	Chuda, Zinzavadia, Patri, Dhrangadhra, Thangadh,	Written A
Ameii	Timbi, Balisa, Kodinar, Dhari, Rajula, Chital, Liliyamota	Dhari, Jaffarabad, Babapur, Harmadia, Amreli, Timbi, Kodinar, Rajula, Damnagar, Kunkavad.	Chalal, Amreli, Damna- nagar, Talala, Vadia.	nswers
Buka	Khanvel, Narlu, Saputra, Silvasa, Umbargaon, Killapardi.	Atul, Chikhil, Daman, Gundlav, Degam, Pansa, Bhanada, Bhilad	Anaral, Dadra, Ugat, Naroli, Achari, Kharveli, Sanjar, Silivaa, Bilimora, Umbargaon, Atul.	AGRAHAYAN
Godhra	Halal, Lunavada	Derol, Fatehpura, Garhada Vardhhari, Dohad.	Piplo, Fatehpura, Santroad, Timbaroad, Pavagadhm L Lunavada, Dahod, Jalod, Gothin, Jeswada, Divda- kolony, Goghamba, Derol, Sukhpar,	A 11, 1913 (<i>SAKA</i>)
Himatnagar	Bamana, Prantiji, Himatnagar Khadbrahama, Vadgam	Modasa, Prantij, Talod, Khed, Limbol, Sardoi, Takatuka, Himatnagar, Idar, Piloda, Demai, Malpur, Meghraj	Shamlaji, Sinol, Davad Kava, Laxmanpura, Reighdh Hansol, Sardoi Pinchod Gambhoi, Jamla Rupal, Chadhu, Salal, Poshim Matoda,	Written Answers 326

1.

STATEMENT-III

The names of places where new telephone exchanges are proposed to be installed alongwith the existing exchanges to be existig exchanges to be expanded during 1991-92 in Guiarat.

19

Ratanpur 64 MILT

20. Kamalour - do-

: EXPANSION:

1, 2.5 to 3 k RLU at K R C **Exchange Raikot**

- **(1) RAJKOT**
- : NEW EXCHANGES:
- (ii) **AHMEDABAD**
 - : NEW EXCHANGE:

- Morbi 3 KCIP
- 2. Jasdan 2 Units of 512 CDOT
- 3. Sapar 1 Unit of 512 CDOT
- Paddhari 200 Line E SAX 4.
- 5. Supedi - 128 C-DOT
- Motimarad-128-C-DOT 6.
- 7. Virgur 128 C-DOT
- R. Derdi 128 C-DOT
- 9. Bhunava 1289 C-DOT
- 10. Vaiadi 128 C-DOT
- 11. Vinchia 128 C-DOT 2 Units
- 12. Gomta 64 MILT
- Jataisar -do-13.
- Chitravad -do-14.
- Kolithad -d0-15.
- 16. Kolki -do-
- 17 K.B. Dham -do-
- 18. Malia (Miyana) -do-

- - 1. Vasna-II 10,000 L (M)
 - 2. Bagodara - 128 C DOT
 - 3. Shertha 64 MILT
 - : FXPANSION:
 - 1. Bareia 100L (300-400)
 - Miroli 64 MILT (50 MAX-II to 2. 64)
 - 3. Navagam 128 C DOT (100 MAX-III 128 C DOT)
 - 4. Neadei 128 C DOT (150 MAX-III 128 C DOT)
 - 5. Kuha 128 C DOT (50 MAX-III 128 C DOT)
 - 6. Ahmedabad (Naranpura-II) 12000L (E)
 - 7. Bopal 100 Expn (300-400 MAX-II)
 - 8. Dholka 300 Expn (800-1100)

 - 9. Kauka 64 MILT (25 MAX-64
 - MLLT

329	Written A	Inswers AGRAHAYAN/	\ 11, 1913 (<i>SAKA</i>)	Written Answers 330
	10.	Badarkha 128 C DOT (25 MAX-III 128 C DOT)	27.	Ranpur 200 L ESAX (100L MAX-II to 200L ESAX).
	11.	Randheja 100 EXPN (200- 300 MAX-II)	(111)	VALSAD
	40	•	:	NEW EXCHANGES:
	12.	Adalaj 2 X 128 C DOT (100 MAX-III to 128x2 C DOT)	1.	Khadoli 64 MILT
	13.	Dehgam 900 MAX-I 120 CBM 900 MAX-I	:	EXPANSION:
	14.	Devkaran Muvada 64 MiLT 25 MAX-III 64 MILT	1.	Chikhli MAX.II 500 to 600 LINES
	15.	Isanpur Mota 64 MILT - do -	2.	Valsad MAX.II 2200 to 2400 L
	16.	Sadara 128 C DOT 50 MAX- III 128 C DOT	3.	Daman MAX.II 800 to 900 L
	47		4.	Killapardi MAX. 500 to 600 L
	17.	Bahial 128 CDOT 100 MAX- III 128 CDOT	5.	Silvassa MAX.II 800 to 900
	18.	Dabhoda 128 C DOT 50 MAX -III 128 C DOT	(IV)	BHW
	19.	Rakhtal 128x3xc DOT 200 CBNM	•	NEW EXCHANGES:
	20.	Detroj 64 MILT 50 MAX-III	1.	Bharudia 25 Line MAX-III
	20.	to 64 MILT	2.	Matanamath 25 Line MAX-III
	21.	Manipur 64 MILT - do -	•	EXPANSION:
	22.	Kotasan Road 128 C DOT	1.	Bhuj MAX-I 4 to 5k
		100 MAX-III to 128 C DOT	2.	Gandhidham 384 Line EPR
	23.	Jindawa 128 C DOT 50	3.	Anjar MAX-II (600-700)
		MAX-III to 128 C DOT	4.	Adipur - do - (7000-900)
	24.	Mandal 128 C DOT 100 MAX	5.	Bhachau CBNM (240-360)
		3/4 III to 128 C DOT	6.	K. Mandvi CPM 9720-840)
	25.	Virangam 200 ESAX EXPN	(v)	JUNAGADH
	26.	Dhandhuka 128x4 C DOT		CHANGES:
		(300 CDNM to 128x4 C	1.	Moddar New 25L MAX-III

331	Written	Answers	DECEMBER :	2, 1991	Written Answers 332
	2.	Ranavadda New 2	25L MAX-	16.	Ajab 50L M-III to ILT-64.
		•		17.	Vadal " "
	3.	Chhatrava New 25 III	L MAX-	18.	Majevadi " "
	4.	Arniyala New 25L N	AAX-III	19.	R.Khirasara * *
	•	EXPANSION		20.	Sutrapada " "
	1.	Veraval EPR 3k to	4k	21.	Girgadhada " "
	2.	Junagadh XBP 7k t	o 8.5k	22.	Akolwadi " "
	3.	UNA 840 CBM to IL	T 2048	23.	Motl Monpari " "
	4.	Vanthali 200 CBNN 510.	to ILT	24.	Tikar " "
	5.	Visavadar 230 CBN	Mto II T	25.	Morasa " "
		512.		(vi)	BHARUCH
	6.	Talala 330 CBI	NM to	• NEW EX	CHANGES
	7.	Mangrol 380 CBNN	4 to C-	1.	DERCL 128 PC-DOT
	•	DOT-512.	. 10 O-	2.	Bhadbhut 64 MILT
	8.	Shahpur 100 MAX-I	li to 128	EXPANSI	ON
	9.	Madhavpur 100 MA	X-III to	1.	BHARUCH 5000-6000L X-BAR
1	0.	Vadal 50L M-III to	•	2.	ANKLESHWAR 4000- 5000L X-BAR
1	1.	Matevadt 50 DM-III	to"	3 .	K' Colony 240L CBNM-512
1	2.	Mendarda CBNM to DOT.	256 C	3.	P-ILT
				4.	Valia 150L MAX-III-512P- ILT
1	3.	Manavadar 600 M-II C-DOT.	to 1000	5.	Amod 200L CBNM-512P-
1	4.	Kutiyana 200 to 300	M-11.	_	
1	5.	Bantwa 200 to 300 I	VI-II.	6.	Jambusar 300L CBNM-512- C DOT

333	Written A	nswers i	AGRAH	AYANA	11, 1913 (<i>SAKA</i>)	Written Answers 33	4
	7.	Rajpipla 4801 ILT	L CBM-2	2048P-	3.	Lunawada 600L CBI 2048P-ILT	M -
	8.	Jhagadia 300ESAX	130L	CBM	4.	Santrampur 120L CBN 200L ESAX	iM
	9.	Netrang 10 300ESAX	OL CI	BNM-	5.	Dhanpur 35L MAX-II-128F C DOT	.
	10.	Dediapada 128P-C DOT		AX-III	6.	Limadia 50L MAX-III 128F C DOT	P.
	11.	Dahej 50L M/ DOT	AX-III-12	28P-C	7.	Kothamba 50L MAX-I 128P-C DOT	111
	12.	Umala 50L M/ DOT	AX-III-12	28P-C	8.	Sukhsar 50L MAX-III 128 F C DOT	P.
	13.	Sajod 25L MA			9.	Garbada 100L MAX-III 256 -C DOT	P
	14.	llav 50LMAX-	III-64M-	ILT	40	1!	
	15.	Shuklatirth !	50L M	AX-III	10.	Limkheda 100L MAX-I 256P-C DOT	111
	16.	Tanraria 50L-l	MAX-III	128P-	11.	Shdhra 100L MAX-III 256F C DOT	.
(1	vii)GODH i					Limdi 100L MAX-III 256P-0 DOT	С
		NEW EXCHA	NGES		13.	Vejalpur 100L MAX-III 256F C DOT) .
•	1.	Halol (Sate) 1 3 Ninlmana Kr ILT			14.	Vardhari 35L MAX-III 64N ILT	A -
	2.	Godhra (Sate 4 Khanpur 64	.	_	15.	Bakor 25L MAX-III 64M-IL	.T
		chharda 64M-	·ILT			Malekpur 25L MAX-III 64M ILT	A-
E	EXPANST	ON					
	1.	Dahod 1800L PRX	. CBM-3	3000L	17.	Bhorwa 25L MAX-III 64N ILT	A -
		1110			(viii)HIMAT	NAGAR	
	2.	Jhaiod 200L ILT	CBNM-	512P-		NEW EXCHANGES	

335	Written Answers	DECEMBER 2, 1991	Written Answers 334
	1. lioi MAX-lii	3.	Moti Isrol MAX-III
<u>. </u>	2. Pratapgadh	MAX-III 4.	Kherol MAX-III
	* EXPANSION		
1.	Himatnagar	2500-3000 LCP	
2.	Modasa	1200-1300 MAX-II	Commissioned
3.	Baid	360-384 512ILT	Conversion
4.	Bhiloda	240 CBNM-384 512Lit	
5.	Dhansura	360-384 512 ILT	
6.	Khedbrahma	480 CBNM-1052 C DOT	
7.	ldar	840-1400 512P C DOT	
8.	Tintoi	100 MAX-III 200EXAX ESAX	
9.	Mudeti	150 SAX 200 ESAX	
10.	Ambligara	50 SAX 1280 PC DOT	Commissioned
11.	Atarsuba	50L MAX-III 128 P C DOT	
12.	Limboi	100 MAX_III 128P CDOT	
13.	Shivrajpura Kumpa	50M-III 128 PCDOT	•
14.	Navanagar	35M-III 128 PCDOT	•
15.	Poshina	50M-III 128 PCDOT	•
16.	Bamma	50M-III 128 PCDOT	•
17.	Ghad	50M-III 128 PCDOT	•
18.	Limbadla	50M-III 128 PCDOT	•
19.	Fudeda	50M-III 128 PCDOT	•
20.	Anior	35M-III 128 PCDOT	. •
21.	Laxmipura Kumpa	50M-III 128 PCDOT	

337	Written Answers	AGRAHAYANA 11,1	1913 (<i>SAKA</i>)	Written Answers	338
22.	Akrunda	100M-III 256 PCDC	т		
23.	Badoli	100M-III 256 PCDC	т		
24.	Gadat	100M-III 256 PCDO	T		
25.	Salai	100M-III 256 PCDO	т		
26.	Chitroda	100M-III 256 PCDO	т		
27.	Demai	200M-III 256 PCDO	ıτ		
28.	Jadar	100M-III 256 PCDO	ıτ	·	
29.	Vijaynagar	100M-III 256 PCDO	·τ		
30.	Kadiadra	100M-III 256 PCDO	σ		-
31.	Ranasan	100M-III 256 PCDC	т		
32.	Gadkan	100M-III 256 PCDC	т		
33.	Umedgadh	35M-III 64 MILT		Commissioned.	
34.	Vishnupura	35-111 6	4 MILT		
35.	Kheradi	35-111	•		
36.	Kheroj	35M-III	•		
37.	Satnagar	35 SAX	•		
38.	Tarakwada	35M-III	•		
39.	Chandrani	50M-III	•		
40.	Bhadraswar	35 M -III	•		
41.	Matoda	35M-III	•		
42.	Rampir- Kumpa	35M-III	•		
43.	Dadhaliya	35M-III Co	ommissioned		

(ix)PALANPUR

• NEW EXCHANGES

1. Rasana 64 MILT

2. Aseda "

3. Raviva "

4. Samau Mota

5. Bhadath "

6. Rah 128 P CDOT

7. Palanpur 1400 Line Stellite exchange

* EXPANSION.

1. Danta MAX-II 128 PC DOT

2. Gola MAX-III 64 MITL

3. Dhemal MAX-III 64 MILT

4. Dantiwada MAX-III 256 P CDOT

5. Ikabgadh MAX-III 256 "

6. Amirgadh MAX-III 256 "

Juni Gendhavi

8.

7. Jitpur " 64 MILT

Commissioned

9. Paldi " 128 P CDOT -do-

10. Hadad MAX-III To 64 MILT -do-

11. Chhapi MAX-III (300-400) -do-

12. Khimat MAX-III to 64 MILT -do-

13. Moriya " -do-

14. Tharad CENM (200-210) -do-

15. Virampur MAX-III to 64 MILT-do-

341	Written Answers	AGRAHAYANA 1	1, 1913 (<i>SAK</i> /	R) Written Answers 342
16.	Gadh ··	MAX-III	to 128 P C	OOT-do-
17.	Santalpur		•	-do-
18.	Pilucha	•	•	-do-
19.	Vasana	50MAX-III to MAX-III	100	-do-
20.	Vadgam	MAX-III ESAX	to 200 Line	-do-
21.	Kabirpura	MAX-III	to 128 P C	оот
22.	Bhavisana	•	•	
23.	Dhanera	CENM-512 II	LT	
24.	Kanudar	MAX-III 512	ILT	
25.	Tharad	210 CENM-5	512 ILT	
26.	Bhabhar	CENM-512-I	LT	
(x)	SURENDRANAG	AR		
• NE	W EXCHANGES			
1.	Dholi	25 Line M-III		Commissioned
2.	Danavada	25 M-III		
3.	Dudapur	25 M-III		
• EX	PANSION			
- 1.	Saria	100 Line 128 PC DOT		Commissioned
2.	Muli	50 M-III 128	PC DOT	-do-
3.	Kharaghoda	50 M-III 64 I	MILT	-do-
4.	Sayla	25 M-III	64 MILT	-do-
5.	Lakhtar	100 M-III 200	ESAX	
6.	Charadva	35 M-III	64 MILT	

343	Written Answers	DECEMBER 2	2, 1991	Written Answers	344
7.	Nimaknagar	25 M-III	64 MILT		
8.	Limdi	600 CBM-800 I	CDOT		
9.	Patdi	240 CENM-384	ILT		
(xi)*	MEHSANA				
	* NEW EXCHANGES				
1.	Sariyad				
2.	Dukhat				
3.	Bhadra				
4.	Suraj				
5.	Chhatral				
	* EXPANSION				
1.	Visnagar	91400-2000)		MAX-II	
2.	Kaloi	2000-2400		MAX-II	
3.	Patan	2000-2200		MAX-II	
4.	Unjha	2300-2400		MAX-II	
5.	Kukarvada	500-600		MAX-II	
6.	Mansa	720-960		СВМ	
7.	Sidhpur	1320-1560		СВМ	
8.	Becharaji	120-140		CBNM	
9.	Chansma	240-260		CBNM	
10.	Kadl	1500-1600		MAX-II	
11.	Dangarva	35 - 64		MAX-II	
12.	Ambaliasan	CBNM to Electr	onic		
13.	Jotana	-do-		·	

345	Written Answers	AGRAHAYANA 11, 1913 (SAKA)	Written Answers	346
14.	Ranuj	-do-		
15.	Sardarpura	MAX-I to 128 PCDOT		
16.	Nandasan	-do-		
17.	Jhudasan	-do-		
18.	Sami	-do-		
19.	Kada	MAX-III to 128 P CDOT		
20.	Valam	-do-		
21.	Sundiya	-do-		
22.	Kamliwada	-do-		
23.	Dhinoj	128 P CDOT		
24.	Kherva	128 P C-DOT		
25.	Aglod	-do-		
26.	Balisana	-do-		
27 .	Bhilvan	-do-		
28.	Uinta	-do-		
29.	Kansa	MAX-III to	64 MILT	
30.	Mahudi	-do-		
31.	Dasaj	-do-		
32.	Sankheswar	-do-		
33.	Dasaj	-do-		
34.	Amarpura	-do- ,		
35.	Punasan	-do-		
36.	Sipor	-do-	•	

.

(xil) **BHAVNAGAR**

* NEW EXCHANGES 'Nil'

* EXPANSION

MAX-II (1300-1400) Commissioned 1. Mahuva

CBM (480-500) 2. Talaja

Gadhada 512 ILT 3.

4. Rohishala 128 P C DOT

Zamrala -do-5.

6. Valukad -do-

7. -d0-Vijapadi

-d0-8. Vallabhipur

64 MILT 9. Ghogha

10. Lathidad -do-

Mandva -do-11.

(iii) *JAMANAGAR

* NEW EXCHANGES

MAX-III 25 Lines 1. Shitla

2. Chandragadh 25L MAX-III

25L MAX-III 3. Chola

25L MAX-III Mota Vadala 4.

5. Nana Vadala 25L MAX-III

6. . Mota Gunda 25L MAX-III

7. MEGHPAR 25L MAX-III 349 Written Answers AGRAHAYANA 11, 1913 (SAKA) Written Answers 350

* EXPANSION

1. Jamanagar MAX-I (11,700-13,500)

2. Khambhalia MAX-II (900-1100)

3. Dwarka MAX-II (250-300)

4. Jamiodhpur 360CBNM to 512 CDOT (M)

5. Kalayad 280 CBNM to 512 ILT

6. Mrjagunda 45 MAX-III

7. Sikka 150 MAX-III to 200 ESAX

8. Salaya 150 MAX-III to 256 CDOT

9. Lalpur 120 CBNM to 256 C-DOT

10. Bheda 120 to 256 C-DOT

11. Adiabada 80 MAX-III to 128 C-DOT (M)

12. Tarsai 100 MAX-III to 128 C-DOT (M)

13. Jivapar 50 MAX-III to 128 C-DOT (M)

14. Moti Banugar 50 MAX-III to 64 MILT

15. Jam Kalyanpur 25 MAX-III to 64 MILT

(xiv)* Baroda

* NEW EXCHANGES

1. BARODA Digital Tax 2.5K

EXPANSION

1. Vagodia 180-500 Liiines MAX

* F'ROPOSAL

1. City Exchange 5 k RLD NEAX

2. Alkapuri 5 k Hain NEAX

3. Makeroura 2 k RLD NEAX

351	Written Answers	DÉCEMBER 2, 1991	Written Answers 352
4.	Koyali		2 K RLD NEAX
5.	Miyagam Karjan		512 CDOT
6.	Chhota Udepur		512 CDOT
7.	Sankheda		256 CDOT
8.	Por		256 CDOT
9.	Pavi Jetpur		200 Lines ESAX
10.	Nasvadi		200 ESAX
11.	Sandhasal		128 CDOT
(xv)	SURAT		
	* NEW EXCHANGES:		- NIL-
	* EXPANSION		
1.	Surat Market Exchange		0,000 Lines os Already Commissioned)
2.	Surat Katargam	MAX-III 6	600 to 1000 Lines
3.	Surat Mahidharpura	2 x 128 (DOT
4.	Surat Udhna	2 x 128 (DOT
5.	Surat Rander	2 x 128 (DOT
6.	Surat Pandesara	1000 Lin	es
7.	Valod	512 IL T ((150 to 384)
8.	Kim	512 ILT ((150TO 384)
9.	Kadodra	2x512 C	DOT (295 to 800)
10.	Mandvi	512 C D	OT (280 to 400)
Tra	nsmission and Distribution of State Electricity Boar		ENERGY SOURCES be pleased to
	1749. SHRI KASHIRAM RAN ster of POWER AND NON-		he total amount spent by the Gov- on operational costs of State Elec-

tricity Boards during each of last three vears:

- (b) the amount involved in the transmission and distribution losses during the same period, and
- (c) the steps taken/propose to be taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) to (c). The information is being collected and will be laid on the Table of the House.

[English]

NEWS-Item Captioned "CAG Accuses Delhi Administration of Gross Irregularities"

1750. SHRI ARJUN SINGH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item captioned "CAG accuses Delhi Administration of gross irregularities" appearing in the Hindustan Times dated August, 7, 1991;
- (b) if so, the details of the action taken on the various irregularities broughtout in the news report in the various departments of Delhi Administration: and
- (c) the measures taken to ensure the non-recurrence of these irregularities in future?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The information is being collected and will be laid on the Table of the House.

Violence by Naxalites in Andhra Pradoch

1751 SHRIDATTATRAYARANDARII-Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of Police Personnel killed by the Naxalites in Andhra Pradesh during the last three years:
- (b) whether a number of Police Jeeps and Police Stations were blown up with Bombs, Detonators and Mines by the Naxalites in Andhra Pradesh:
- (c) if so, the number of such blasts that took place during the last three years:
- (d) whether the Naxalites are in possession of the Arms and Ammunition far superior and modern then the police; and
- (e) if so, the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). Information is being coilected and will be laid on the Table of the House.

(e) 'Public Order' being the State subiect it is for the State Governments to devise various methods and take concrete steps to improve law and order. However, the Central Government is extending all possible assistance to the State Governments as and when required. Further, in regard to the Naxalite affected contiguous areas of Andhra Pradesh, Maharashtra, Orissa & Madhya Pradesh, the Central Government has taken steps to improve Inter-State coordination of the counter Naxalite measures.

Nexus Retween LTTE and Naxailtes

1752. SHRI DATTATRAYA BANDARU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is a nexus between the LTTE and the naxalites:
- (b) whether there is a nexus between the various Terrorist Organisations and the Militant outfits:
 - (c) if so, the details thereof; and
- (d) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARI IAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The Government has reports indicating establishment of liasion between LTTE and the People War Group. Instances of support to LTTE by organisations sympathetic to the Naxalites caused has come to the notice. There is also indication of nexus between Naxalites organisations and the other militant outfits

(d) The Government is keeping close watch on the situation and extending all possible help to the State Government for facing the challenge posed by Terrorists and extremists organisations.

Implementation of the 1988 Agreement

1753. SHRI DATTATRAYA BANDARU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there was an Agreement between the Government and the Representatives of the Recognised Unions in the year 1988:

- (b) if so, the details thereof:
- (c) whether the Agreement has been implemented in full:
 - (d) if not, the reasons therefor; and
- (e) the time by which the Government propose to fulfil its commitments fully?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS/(SHRI P.V. RANGAYYA NAIDU); (a) to (e). Information is being collected and will be laid on the Table of the House.

News TV Transmitters to be Commissioned in the Country

1754, SHRI RAMA KRISHNA KON-ATHALA: Will the Minister of INFORMA-TION AND BROADCASTING be pleased to state:

- (a) whether there are any proposal to commission new TV Transmitters during the year 1991-92 in the country:
- (b) if so, the places where the new TV transmitters are to be commissioned; and
- (c) the total percentage of coverage in Andhra Pradesh and the steps taken to bridge the shadow zones?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) and (b). The following TV transmitters are targetted for commissioning during the remaining part of the financial year 1991-92:

- 1. HPT, Anantapur (augmen tation of power from 1 KW to 10KW):
- 2. HPT, Dharwad (10KW):

- 3. HPT, Tirupatl (10KW):
- HPT, Shimoga (10KW): 4.
- HPT, Bhawanipatna 5. (10KW)
- 6. HPT. Bareilly (10KW):
- 7. HPT. Jagdalour (1KW):
- 8. HPT, Gangtok (1KW):
- 9. Transposer, Nagrota:
- Transposer, Mussoorie: 10. and
- 11. Transposer, Tiger Hill.
- (c) TV service is, at present, available to an estimated 70% population of Andhra Pradesh (including the population in fringe areas where elevated antennae and boosters are required for obtaining satisfactory reception). Two transposers have already been commissioned at Visakhapatnam and Vijayawada for providing TV service to the respective shadow areas. Establishment of additional transposers in the State for providing TV service to shadow areas would depend upon future availability of resources for the purpose.

Closure of Kalyan Power House, Maharashtra

1755. SHRI RAM KAPSE: Will the Minister of POWER AND NON-CONVEN-TIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government are aware of the closure of Kalyan Power House, Thakurli, district Thane (Maharashtra) and stoppage of construction of replacement project of 1x60 M.W. plant at the same site:

- (b) if so, the reasons therefor:
- (c) whether the Government propose to recommission power house at Thakurli on gas turbines:
- (d) if so, the time by which the decision in this regard is likely to be taken:
- (e) the number of employees who suffered due to closure of this power house; and
- (f) the efforts being made to rehabilitate them so far?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (f). The requisite information is being collected and will be laid on the Table of the House.

Delay in delivery of Postal Services

1756, SHRI RAM KAPSE: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government are aware of increasing number of complaints regarding delay in delivery of Dak, Telegrams etc. by the Postal Department;
 - (b) if so, the reasons therefor; and
- (c) the steps taken or proposed to be taken to avoid such inordinate delay in deliveries and to make postal services prompt?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Percentage of complaints relating to delay in delivery of mails to the volume of such mails handled constitutes 0.00071% during the year 1990-91. There has been a slight increase in the number of complaints received as compared to the previous year. There is, however, simultaneous increase in the traffic handled. There is no increase in the number of complaints regarding delays in delivery of teleorams.

- (b) Delays and dislocations in Air/Train/ Transport Services and slow movement of mails due to acute congestion in the cities with frequent bottle-necks resulting in frequent misconnections, sometimes lead to delays in transmission and delivery of mails.
- (c) To avoid delays in transmission and delivery, the following steps have been initiated.
 - More effective Checks by (i) the Supervisors.
 - (ii) Better liasion with the transport system:
 - Random sample survey of (iii) live mails and consequential removal of bottlenecks identified:
 - (iv) Constant review of mail arrangements:
 - (v) Confidential check by Public Relations Inspectors (Postal) on the performance of the delivery staff specially in the complaints prone areas or with the addressees residing at the end of the beat:
 - Restructuring of delivery (vi) system in certain Post Offices in Urban areas.

Money Power of LTTE

1757, SHRI RAM KAPSE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government's attention has been drawn to the news item captioned "Tigers money power rules in Tamil Nadu" appearing in "Sunday-Times" (Bombay) dated the September 8, 1991, regarding Tamil Nadu's role in protecting and helping LTTE militants:
- (b) if so, whether any inquiry has been conducted in this regard, and
 - (c) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The Government is aware of the news item and is inquiring into the matter.

Marathi Films from Bombay Doordarshan

1758 SHRI RAM KAPSE: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether the Government have constituted a Committee for selection of Marathi Films to be televised from Bombay Doordarshan on Sundays:
- (b) if so, the names of members of the Selection Committee; and
- (c) the criteria fixed for selection of Marathi Films?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b). Yes, Sir. The selection committee consists of the following:

> (i) Director, Doordarshan Kendra, BombayChairman

- (ii) Assttt, Station Director, DDK Bombay ... Member
- Producer in charge of feature (iii) films in the Kendra Member
- (iv) Station Director, AIR Bombav

.... Member

Films Division, Bombay's (v) nominee

.... Member

- PIB. Bombay's nominee (VI) Member
- (c). Marathi feature films are selected for telecast on the basis of the following criteria:
 - International/National/ (a) State Awards won:
 - (b) Thematic value:
 - Cinematic value: (c)
 - (d) Entertainment value:
 - Year of production; (e)
 - Suitability for family (f) viewing:
 - Extent to which the film (g) has been commercially exploited: and
 - Number of times the film (h) has been shown on TV and from which Centres/ Kendras.

Non-Supply of Spares by BHEL to the **Guiarat Electricity Board**

SHRI CHETAN P.S. 1759. CHAUHAN: SHRI RAMESH CHAND TOMAR: KUMARI DIPIKA CHIKHLIA:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) whether the Gujarat Government have drawn the attention of the Union Government to non-supply of spares/and also to delay in carrying out repairs in plants supplied by BHEL to the Gujarat Electricity Board;
 - (b) if so, the details thereof; and
- (c) the action taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) to (c). Yes Sir. The Government of Guiarat had written on 17.9.1991 about the inability of BHEL to adhere to the schedules for supply of equipments and repairs of existing equipments. According to BHEL, various problems were discussed by them with the Government to Gujarat in a meeting held on 25.9.1991 and an action plan was drawn up by BHEL for supply of equipment and carrying out repairs.

Advance Given to Film Producers by Doordarshan

1760.SHRI CHETAN P.S. CHAUHAN: SHRI RAMESH CHAND TOMAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the amount advanced by Doordarshan to private film producers for making documentaries, entertainment serials and telefilms during the last three years and the current year (upto 31st October), year-wise;
- (b) the number of documentaries, entertainment serials and telefilms which have been ready for more than one year but have not vet been telecast:
- (c) the reasons for not telecasting the serials which are ready:
- (d) whether any action has been taken/ proposed to be taken to check such wastage of country's scarce resources; and
 - (e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a):

Year	Amount
1988-89	Rs. 13,76,79,745/-
1989-90	Rs. 3,65,82,000/-
1990-91	Rs.9,18,37,000/-
1991-92	Rs. 2,47,20,000/-

(b) and (c). No finally approved documentary, serial or telefilm is awaiting telecast for over a year after approved by the Preview Committee, Doordarshan endeavours to accommodate such programmes in the earliest available slot in their on-going/ programme schedule.

(d) and (e). Do not arise.

[Translation]

Wind Mills in Maharashtra

1761.SHRIVILASRAONAGNATHRAO GUNDEWAR: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) the details of the wind mills functioning in Maharashtra at present:
- (b) the details of wind mills proposed to be set up in Maharashtra: and
- (c) the amount of central assistance sanctioned for Maharashtra for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) A 1.1 MW Wind Farm Project comprising twenty 55KW wind electric generators was established at Deogad in 1988. A 90KW Wind Electric Generator has also been installed at Dahanu. Both of these projects are supplying electricity to the State Grid. Other wind mill installations in Maharashtra include 194 Wind Pumps and 3 Wind Battery Chargers.

- (b) Projects under implementation include a 1.5MW Wind Farm at Vijayadurg and twenty Wind Pump installations in the State.
- (c) A central grant of Rs.2.87 crores has been provided for the Wind Power Projects: and, an amount of about Rs.20 lakhs has been provided for the other Wind Mill Projects.

Gas Based Power Projects in Maharashtra

1762. SHRI VILASRAO NAGNATHRAO **GUNDEWAR: Will the Minister of POWER** AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) whether the Union Government have received any proposal from Maharashtra Government to set up a gas based power projects; and
- (b) if so, the steps taken by the Government in this recard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) and (b), Yes, Sir, The Central Electricity Authority have received from the Maharashtra State Electricity Board the Project Feasibility Reports for installation of the following gas based Power Proiects by them in the State of Maharashtra:

- Dabhol Gas Turbine Combined Cycle IPS - 760 MW (4x120 MW GT + 2x140 MW ST. District Ratnagiri.
- Nagothane Gas Turbine ii) Combined Cycle TPS -860 MW (4x130 MW GT + 2x150 MW ST).

These proposals are not in a state of readiness for techno-economic appraisal by the CEA. They could be considered for techno-economic clearance only after all the essential inputs such as gas linkage, water availability, compliance of Section 29 of Electricity (Supply) Act, 1948 etc. are tied up and necessary clearances including the clearance of the Central as well as State Authorities from the environmental angle are obtained by the State Authorities.

The Maharashtra State Electricity Board had also proposed to set up combined cycle gas turbine station (410 MW) at Thakurli in January, 1991. It was, however, decided in February, 1991, that this project should be set up by the Railways. Accordingly, the proposal is not being pursued in CEA under advice to the MSEB.

issue of Commemorative Stamps for **Monuments**

1763. SHRIVILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of COMMU-NICATIONS be pleased to state the details of monuments of the country for which Government propose to issue commemorative stamps during the current year?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. PRANGAYYA NAIDU): No commemorative postage stamps on monuments are proposed to be issued during the current vear.

Killing and Looting by Terrorists

1764. SHRI BHUBANESHWAR PRASAD MEHTA: SHRI BHAGWAN SHANKAR RAWAT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of persons killed and the amount of money looted by the terrorists and separatist organisations in various States during the last three years:
- (b) whether the influence of terrorists and separatist organisations is spreading to the States besides Punjab and Kashmir; and
- (c) the measures the Government propose to take to curb the growing incidents of killing and looting by these terrorist organisations and to contain their influence?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Information is being collected and will be laid on the Table of the House.

(b) and (c). During the current year. terrorist activities have been reported in some other States of the country besides Punjab and Kashmir. The Government is fully aware of the situation created by the terrorist elements and is determined to ensure that the durable climate of peace, stability and progress prevails throughout the country. Various steps are being taken by the Government in this direction with the active cooperation of the State Governments.

Norms for Rural Electrification by **Central Electricity Authority**

1765. SHRI RAJENDRA AGNIHOTRI: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) whether the Central Electricity Authority has laid some norms for electrification of villages:
 - (b) if so, the details thereof:
- (c) whether the authority propose to relax its norms with a view to achieve the target of electrifying eighty per cent villages of all districts of Bundelkhand in Uttar Pradesh within three years; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) and (b). According to the Electricity Supply Act. Rural Electrification works fall within the purview of utilities/ State Electricity Boards, and accordingly various State Electricity Boards fix norms of their own for village electrification. The scheme relating to RE work costing more than Rs.5 crores are alone to be technoeconomically cleared by the Central Electricity Authority.

(c) and (d). The district-wise priorities and allocations are finalised on annual basis by the State Authorities depending on the State's total targets and allocations fixed by the Planning Commission.

[Enalish]

DECEMBER 2, 1991

S.T.D. Facility Between Delhi and States

1766, DR. C. SILVERA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether a large number of district headquarters of States and Union Territories have been connected through S.T.D. facility with Delhi:
- (b) if so, the names of these districts, as on November 30, 1991, Statewise and Union Territory-wise:
- (c) whether a large number of districts. are still to be connected with S.T.D. from Delhi:
- (d) if so, the names of these districts. State-wise and Union Territory-wise; and
- (e) the steps taken by the Government or proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU: (a) Yes, Sir.

- (b) Statement-I is attached.
- (c) No, Sir, only 45 district headquarters out of the total 479 are remaining to be connected with STD facility.
 - (d) Statement-II is attached.
 - (e) Work is in progress for providing

S.T.D.facility	at	the	remaining	45	district
headquarters	_				

STATEMENT 4

D.H.Qs Provided with S.T.D. Facility as on 25.11.91 with Delhi

ANDHRA PRADESH

- I. Adilabad
- 2. Ananthapur
- 3 Chittoor
- 4. Cuddapah
- 5. Eluru
- 6. Guntur
- 7. Hyderabad
- 8. Kakinada
- 9. Karimnagar
- 10. Khammam
- 11. Kurnool
- 12. Machillipatnam
- 13. Mahboobnagar
- 14. Nalgonda
- 15. Nellore
- 16. Nizambad
- 17. Ongole
- 18. Angareddy (Hyderabad)
- 19. Sangareddy

- 20. Srikakulam
- 21. Visakhapatnam
- 22. Vizianagram
- 23. Warangal

ARUNACHAL PRADESH

- 1. Along
- 2. Anini
- 3 Bomdila
- 4. **Khonsa**
- 5. **Passighat**
- 6. Seppa
- 7. Tezu
- 8. Twang
- 9. Ziro

ASSAM

- 1. Barpeta-Town
- 2. Bongaigaon
- 3. Dhubri
- 4. Dibrugarh
- 5. Diphu
- 6. Goalpara
- 7. Golaghat
- 8. Guwahati
- 9. Haflong

371 W	itten Answers	DECEMBER 2, 1991	Written Answers 372
10.	Hailakandi	12.	Dhanbad
11.	Jorhat :	13.	Dumka
12.	Karimganj	14.	Gaya
13.	Kokrajhar	15.	Giridih
14.	Marigaon	16.	Katihar
15.	North-Lakhimpur	17.	Khagaria
16.	Sibsagar	18.	Kashanganj
17.	Silchar	19.	Lohardaga
18.	Tinsukhia	20.	Badhubani
19.	Mangaldoi	21.	Monghyr
20.	Dhemaji ·	22.	Motihari
21.	Nalbari	23.	Muzaffarpur
BIHAR		24.	Nawada
1.	Arrah	25 .	Patna
2.	Aurangabad	26.	Purnea
3.	Begusarai	27.	Ranchi
4.	Bettiah	28.	Sahebganj
5.	Bhagalpur	29.	Samastipur
6.	Biharshariff	30.	Sasaram
7.	Chaibasa	31.	Sitamarhi
8.	Chapra	32 .	Siwan
9.	Daltonganj	33 .	Areria
10.	Darbhanga	34.	Barh
11.	Deogarh	35 .	Bokaro

373	Written Answers	AGRAHAYANA 11, 1913 (SAKA) Written Answers	374
36.	Banka	11. Himmatnagar	
37.	Sahrsa	12. Jamnagar	
38.	Godda	13. Junagadh	
39.	Gopalganj	14. Kheda (Kair)	
40.	Gum!a	15. Mehsana	
41.	Jajipur	16. Palanpur	
42.	Hazaribagh	17. Porbandhar	
43.	Jamshedpur	18. Savarkundla	
44.	Jehanabad	19. Surat	
45.	Madhepura	HARYANA	
GOA		1. Ambala	
1.	Margao	2. Bhiwani	
2.	Panjim	3. Faridabad	
GUJ	ARAT	4. Gurgaon	
1.	Ahmedabad	5. Hissar	
2.	Ahwa	6. Jind	
3.	Amreli	7. Kaithal	
4.	Baroda	8. Kamal	
5.	Bharuch	9. Namaul	
6.	Bhavnagar	10. Panipat	
7.	Bhuj	11. Rewari	
8.	Bulsar	12. Rohtak	
9.	Gandhinagar	13. Sirsa	
10.	Godhra	14. Sonepat	

			i
375	Written Answers	DECEMBER 2, 1991	Written Answers 376
15.	Yamunanagar	4.	Bellary
HIMA	ACHAL PRADESH	5.	Bhaikal
1.	Bilaspur	6.	Bidar
2.	Chamba	7.	Chikmagalur
3.	Dharmshala	8.	Chitradurga
4.	Hamirpur	9.	Dharwar
5.	Mandi	10.	Gulberga
6.	Nahan	11.	Harsan
7.	Shimia	12.	Karwar
8.	Solan	13.	Kolar
9.	Una	14.	Mandya
10.	Kul u	15.	Mangalore
JUM	MU & KASHMIR	16.	Mercara
1.	Anantnag	17.	Mysore
2.	Baramula	18.	Raichur
3.	Jammu	19.	Shimoga
4.	Kathua	20.	Tumkur
5.	Kupwara	KERALA	1
6.	Srinagar	1.	Alleppey

KARNATAKA

1. Bangalore

7. Udhampur

- 2. Bangalore (Rural)
- 3. Belgaum

5. Kaldet

Cannanore

Ernakulam

ldukki

2.

3.

4.

6. Kasargod

1.

2.

14.

15.

Jabalpur

Jabhua

Ahmednagar

Akola

379	Written Answers	DECEMBER 2, 199	1 Written Answers 380
3.	Alibagh	28.	Sholapur
4.	Aamraoti	29.	Wardha
5.	Aurangaral	30.	Yeotmal
6.	Bahdhara	31.	Buldana
7.	Beed	MEGHA	ALAYA
8.	Bombay	1.	Jowai
9.	New Bombay	2.	Nongstion
10.	Chandrapur	3.	Shillong
11.	Dhule	4.	Tura
12.	Gadghhroli	5.	Williamnagar
13.	Jalgaon	MIZORA	AM
14.	Jaina	1.	Aizwal (Aijal)
15.	Thana	2 .	Lungleh
16.	Kolhapur	MANIP	UR
17.	Kudal	1.	imphal
18.	Latur	2.	Tamenglong
19.	Nagpur	3.	Churchandpur
20.	Nanded	4.	Bishenpur
21.	Nasik	5.	Thoubal
22.	Osmanabad	6 .	Senapati
23.	Parbhani	7.	Ukhrul
24.	Pung	8.	Chendel
25.	Ratnagirl	NA	AND
26.	Sangli	NAGAL	ANU
27.	Satara	1.	Kohima

381	W	itten Answers	AGRAHAYANA '	11, 1913 (SAKA)	Written Answers	382
ORIS	38A			10.	Patiala		
1	•	Balasore		11.	Ropar		
2	2.	Baripada		12.	Shahpur		
3	3.	Bhawanipatna		RAJAST	HAN		
4	١.	Bolangir		1.	Ajmer		
5	i.	Chatarpur (Ganjan	n)	2.	Banswara	a	
E	3 .	Cuttack		3.	Bharatpu	r	
7	7 .	Dhenkannal		4.	Bhilwara		
8	3.	Keonjhar		5.	Bikaner		
ç).	Koraput		6.	Nagaur		
10).	Phulbani		7.	Palimarw	ar	
11	١.	Puri		8.	Bundi		
12	2.	Sambalpur		9.	Chittorga	ırh	
13	3.	Sundergarh		10.	Churu		
PUN	IJA	3		11.	Dholpur		
•	۱.	Amritsar		12.	Dungarp	ur	
2	2.	Bhatinda		13.	Jaipur		
;	3.	Faridkot		14.	Jaiselme	r	
4	4.	Ferozepur		15.	Jalore		
!	5.	Gurdaspur		16.	Jh alaw ai	•	
(6.	Hoshiarpur		17.	Jhunjhur	nu	
•	7.	Jalandhar		18.	Jodhpur		
1	B .	Kapurthala		19.	Kotah		

9. Ludhiana

20. Sawaimadhopur

383	Written Answers	DECEMBER 2, 199	1 Written Answers 384
21	. Sikar	, 11.	Ramanathapuram
22	. Sirohi	12.	Salem
23	. Sriganganagar	13.	Sivagangai
24	. Tonk	14.	Thanjabur
25	. Udaipur	15.	Tirunelveli
26	. Alwar	16.	Tiruvannamalai
27	. Barmer	17.	Trichy
28	. Baran	18.	Tuticorin
SIKK	IM	19.	Vellore
1	. Gangtok	20.	Virdhunagar
2.	. Goyzing	TRIPUF	RA
3.	. Mangan	1.	Agarthala
4.	. Namche	2.	Kailashahar
TAMI	L NADU	UTTAR	PRADESH
1.	. Colmbatore	1.	Aligarh
2.	Dharmapuri	2.	Allahabad
3.	Dingigul	3.	Almora
4.	Gopichettipalayam	4.	Agra
5.	Kancheepuram	5.	Azamgarh
6.	Madras	6.	Badaun
7.	Madurai	7.	Bahraich
8.	Nagarcoli	8.	Ballia
9.	Ooty	9.	Banda
10.	Pudukottai	10.	Barabanki

385 W	ritten Answers	AGRAHAYANA	11, 1913 (SAKA)	Written Answers	386
11.	Bareilly		35.	Maharajg	anj	
12.	Basti		36.	Mainpuri		
13.	Bijnore		37 .	Mathura		
14.	Buiandshahar		38.	Maunath	bhanjam	
15.	Dehradun		39.	Meerut		
16.	Deoria		40.	Mirzapur		
17.	Etah		41.	Pilibhit		
18.	Etawah		42 .	Pithoraga	arh	
19.	Faizabad		43.	Pratapga	ırh	
20.	Fatehpur		44.	Raebare	ili	
21.	Ferozabad		45.	Orai		
22.	Ghaziabad		46.	Pauri		
23.	Ghazipur		47.	Shahjaha	anpur	
24.	Gonda		48.	Sidharih	nagar	
25.	Gopeshwar		49.	Sitapur		
26.	Gorakhpur		50.	Sultanpu	r	
27.	Hamirpur		51.	Unnao		
28.	Hardoi		52.	Hardwar		
29.	Jaunpur		53.	Varanas	i	
30.	Kanpur		54.	Uttarkas	hi	
31.	Kanpur (Rural)		55.	New Tel	nri	
32.	Lakhimpur-Kheri		56.	Moradab	pad	
33.	Lalitpur		57 .	Muzaffa	nagar	
34.	Lucknow		58.	Nainita!		

387	Written Answers	DECEMBÉR 2, 1991	Written Answers 388
59	. Rampur	2.	Port Blair
60	. Saharanpur	CHAND	IGÁRH
WES	T BENGAL	1.	Chandigarh
1	. Balurghat		NAGAR HAVELI
2	. Barakar	DADKA	NAGAK HAVELI
3	. Burdwan	1.	Silvasa
4	. Calcutta	DAMAN	& DIU
5	i. Calcutta (Hawrah	1.	Daman
6	i. Chinsura	2.	Diu
7	'. Coochbehar	_	J.5
8	l. Darjeeling	DELHI	
9). Krishnagar	1.	Delhi
10). Maida	LAKSHA	ADWEEP
11	. Midnapur	1.	Kavarathy
12	2. Purulia	PONDIC	CHERRY
13	3. Suri		
	I. Berhampur	1.	Karalkal
	5. South 24 Pargan	as 2.	Mahe
UNK	ON TERRITORIES	3.	Pondicherry
AND	AMAN NICOBAR	4.	Yanam
1	I. Carnicobar	-	
		STATEMENT-II	
Pen	ding D.H.Q. to be pro	rided with S.T.D. Facility from	ı Delhi
As C	On 25.11.199		

Arunachal Pradesh

Assam

Daporijo Changlong

Nowgong

Bihar Bhabhua

> Buxer Chatra Garwah Jamui

Supaul

Haryana Kurukashetra

Himachal Pradesh Kalpa Keyong

Jammu & Kashmir Leh Dadgam

Doda Karqil Poonch **Pulwama** Rajouri

Madhya Pradesh Betul Mandia

Sidhi Chattarpur Narsinghour Panna

Raigarh Shahjapur Tikamgarh

Mizoram Saiha

Nagaland Tuensang Wokha

Mon Zunebeto Mokekchung Phek

Rajasthan Dausa

Rajsamand

Tamil Nadu Cuddalore

Tripura R.K. Pur

Farukhabad Uttar Pradesh

Sonbhadra

Jhansi

Bankura West Bengal

Jalpaiguri

Regional T.V. Services in States

DECEMBER 2, 1991

1767, DR. C. SILVERA: Will the Minister of INFORMATION AND BROADCAST-ING be pleased to state:

- (a) whether regional T.V. service has been introduced in some States recently:
 - (b) if so, the features of the service;
- (c) whether the regional T.V. service will benefit the States in North Eastern region:
- (d) if so, the details thereof and if not, the reasons therefor:
- (e) whether Government propose to provide similar regional T.V. service in other States of the country in future: and
- (f) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRUA VYAS):** (a) and(b). Yes, Sir, Satellite-derived regional TV service was introduced in the States of Orissa and West Bengal recently so as to enable all the TV transmitters in these States to relay regional service programmes of Doordarshan Kendras at Cuttack and Calcutta respectively.

- (c) and (d). Whereas Assamese news bulletin for a duration of 15 minutes is at present relayed via satellite by all the TV transmitters in Assam, satellite-derived regional service for relay of regional programmes in the States of North Eastern region is planned to be introduced during VIII Plan subject to availability of requisite space segment and adequate resources for the purpose.
- (e) and (f). Yes, Sir. Regional Service is envisaged to be provided in other States

depending upon future availability of adequate space segment and allocation of necessary funds by the Planning Commission.

Privalisation of Telecom Network

1768. SHRI K.P. UNNIKRISHNAN: SHRI SOBHANADREES-WARA RAO VADDE:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether it is proposed to privatise the Telecom Network in the Metropolitan Regions: and
- (b) if so, the details of the policy contemplated?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No. Sir.

(b) Question does not arise.

Scarcity of Non-Commercial Fuels

1769. SHRIK.P. UNNIKRISHNAN: Will the Minister of POWER AND NON-CON-VENTIONAL ENERGY SOURCES pleased to state:

- (a) whether any scientific estimates exist of the demand for cooking fuel in domestic sector, and has any policy been laid down for its production and distribution, particularly in the context of shortage of wood and environmental concerns:
- (b) whether any estimates exist of the fuel consumption of cowdung, fire-wood. charcoal, and other vegetable Wastes in the rural areas:
- (c) whether there is an acute scarcity of these non-commercial fuels used in the domestic sector; and

(d) if so, the steps proposed to be taken to meet the shortage?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) As per studies conducted by the Advisory Board on Energy, an average household consumes about 3.5 tonnes of biomass per year in the form of fuel for cooking and heating in domestic sector. Government has adopted certain strategies. like increased production by raising fuelwood plantations: conservation of energy through better and efficient devices etc.

- (b) It has been estimated that in rural areas firewood contributes as high as 68.5% of the total energy consumption followed by animal dung (8.3%), Coal products (2.3%) and other (3.4%).
- (c) and (d). There is a gap between demand and supply of non-commercial fuels used in the domestic sector. To bridge the gap between demand and supply of noncommercial fuels, the Government has taken the following steps:-
 - (i) Increase in production by raising fuelwood plantations;
 - (ii) Conserving fuel by improving the efficiency of Chulhas.
 - (lii) Replacement of wood fuel with solar cookers, biogas, LPG. etc.

[Translation]

Karnapura Thermal Power Projects in Bihar

1779. SHRI UPENDRA NATH VERMA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government propose to set up Karnapura Thermal Power Station in Tandva region in Chatra district of Bihar in collaboration with the Australian Government: and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) and (b). A proposal has been received from National Thermal Power Corporation for setting up a (2x500 MW) Coal-based Super Thermal Power Project at North Karanpura (Tandwa site) in Hazaribagh District of Bihar. The proposal has been techno-economically cleared by the Central Electricity Authority subject to certain conditions including clearance from environmental angle, confirmation of water availability etc. The project will require investment approval after these issues are settled. No Australian collaboration for this project has been envisaged at present.

Proposal to Increase Duration of Parliament New on Doordarshan

1771. SHRI **MRUTYUNJAYA** NAVAK-SHRI BARE LAL JATAV:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government propose to increase the duration of Parliament News on Doordarshan:
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE DEPUTY MINISTRY IN THE MINISTSRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) There is no proposal at present.

- (b) Does not arise.
- (c) It is the constant endeavour of the Government to inform the people about the important information through other programmes also.

Rural Electrification in Orissa

1772. SHRI MRUTYUNJAYA NAYAK: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) the number of villages electrified during the year 1990-91 and the villages which are yet to be electrified in Orissa;
- (b) the amount proposed to be provided by the Government to meet the demand of the Orissa State Government for elecstrification; and
- (c) if no such assistance is proposed the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) The Orissa State Electricity Board has reported electrification of 1,385 villages in Orissa during 1990-91. As on 30.9.1991, there were 14,864 unelectrified villages in Orissa.

(b) and (c). The Planning Commission has allocated an amount of Rs.39.96 crores during 1991-92 to be funded through Rural Electrification Corporation, for rural electrification works in Orissa.

[English]

Electricity from Central Power Grid

1773. SHRI KARIYA MUNDA: Will the Minister of POWER AND NON-CONVEN-TIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government propose to provide electricity to more villages to Chhota Nagpur of Bihar by providing electricity form Central Power Grid and from other States, and

(b) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-VENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). Power from various generating stations, including Central stations, is fed into the regional grid from where it gets distributed among the beneficiary States/Systems as per their respective shares. The Electrification of villages in Bihar including Chhota Nagpur depends upon the allocation made by the State Government for the districts within the over all allocation of power for the State.

Clearance to TV Serial 'Kayar' (Coir) by Doordarshan

1774. PROF. K.V. THOMAS: SHRI PALA K.M. MATHEW:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the TV Serial 'Kayar' (Coir) has been given complete clearance for telecast:
- (b) whether some parts of this serial have been pruned by the Doordarshan:
 - (c) if so, the reasons therefor, and
- (d) whether the Government propose to tke care that the spirit of the novel "Coir" is not erroded by the actions of Doordarshan?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):
(a) No, Sir. Each episode is separately previewed and cleared before its telecast

- (b) and (c). Yes, Sir. Some scenes of the earlier episode of the serial were pruned to render it suitable for family viewing.
 - (d) Yes, Sir.

[Translation]

Speed Post Facility in Cities of Bihar

1775. SHRI CHHEDI PASWAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of cities having 'speed post' facility and the number of cities that do not have such facility in Bihar;
- (b) the number of cities in which the 'speed-post' facility is proposed to be introduced by the Government during 1991-92; and
 - (c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Speed Post facility is available in the following 4 cities in Bihar under speed post national network and in 3 cities under point to point speed post service.

UNDER NATIONAL NETWORK

- I) Patna
- (ii) Ranchi
- (iii) Dhanbad
- iv) Jamshedpur

UNDER POINT TO POINT SPEED POST SERVICE

I) Patna

- (ii) Giridih
- (lii) Darbhanga

The facility does not exist in other cities of Bihar.

- (b) There is no proposal for the present to introduce speed post service in any other city/ town of Bihar.
- (c) Non-availability of suitable transmission network and traffic viability are the reasons for not starting speed post service in other cities/lowns.

New Telephoné Exchanges in Bihar

1776. SHRI CHHEDI PASWAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of new telephone exchanges set up in Bihar last year and the names of the places thereof;
- (b) the names of the places where telephone exchanges have been expanded during the last three years; and
- (c) the names of the places where telephone exchanges are likely to be commissioned and expanded during 1991-92 and the type of the Technology to which they relate?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) 13 (Details in Statement-I attached).

- (b) 112 (Details in Statement-II attached).
- (c) 60 (Details in Statement Annex-III attached).

28.

29.

Hazaribagh

Laheriasarai

4.

5.

Saraikela

Lakhisarai

401	Written	Answers	AGRAHAYANA	11, 1913 (SAK	A) Written Answers	402
	30.	Muzaffarpur		54.	Giridih	
	31.	Purnea		55.	Nagarutari	
	32.	Mehsi		56.	Saharsa	
	33.	Motihari	•	57.	Gopalganj	
	34.	Ramnagar		58.	Khagaria	
	35.	Biharsharif		59.	Shahkund	
	36.	Lohardaga		60.	Kanke	
	37.	Munger		61.	Ghorasahan	
	38.	Barhi		62.	Hariharganj	
	39.	Adtiyapur		63.	Raxaul	
	40.	Rajnagar		64.	Kamtaul	
	41.	Narkatiaganj		65 .	Sonepur	
	42.	Patna		66.	Parsudih	
	43.	Patliputra		67.	Patna City	
	44.	Daltonganj		68.	Jogbani	
	45 .	Deoghar		69.	Godda	
	46.	Katrasgarh		70.	Hatpuraini	
	47.	Loyabad		71.	Mahua	
	48.	Benipatti		72 .	Bagha	
	49.	Jamshedpur		73 .	Runisaidpur	
	50.	Chaibasa		74.	Garkha	
	51.	Harsidih		75 .	Rajdhanwar	
	52.	Sikta		76.	Ghatsila	
	53 .	Pirpainty		77.	Kahalgaon	

403	Written Answers		DECEMBER 2, 1991	Written Answers 404
	78.	Rajgir	96.	Rajnagar
	79 .	Benipatti	97.	Dholi
	80.	Mahrajganj	98.	Simribakhtiarpur
	81.	Barauni	99.	Janakpur Road
	82.	Mansi	100.	Sonebarsaraj
	83.	Bikram	101.	Haripur
	84.	Kasba	102.	Bariarpur
	85.	Balidih	103.	Hatidah
	86.	Darbhanga	104.	Mokama
	87.	Dhaka	105.	Barh
	88.	Jadugoda	106.	Chandil
	89.	Isribazar	107.	Tatisilwai
	90.	Ghatotand	108.	Maner
	91.	Chatra	109.	Sheikhpura
	92.	Nalanda	110.	Gomia
	93.	Gurubazar	111.	Bhurkunda
	94.	Chanpatia	112.	Kuru
	95.	Bhagwanpur		

STATEMENT - III

SI. No.	Name of Exchange	Type of Technology	Remarks
1.	Araria Court	Electronic	Commi- ssioned
2.	Areraj	do	
3.	Bagaha	do	

Si. No.	Name of Exchange	Type of Technology	Remarks
4.	Banka	do	Commissioned
5 .	Barharwa	do	
6.	Bihariganj	do	
7.	Bermo	do	
8.	Birpur	do	
9.	Buxur	do	
10.	Chakradharpur	do	
11.	Dalsingsarai	do	
12.	Dumraon	do	
13.	Garhwa	do	
14.	Ghatsila	do	
15.	Hathwa	do	
16.	Jainagar	do	
17.	Jamui	do	
18.	Jhajha	do	
19.	Jjanjharpur	do	Commissioned
20.	Kahalgaon	·do	
21.	Lakhisar a i	do	
22.	Madhupur	do	
23.	Manoharpur	do	
24.	Naugachia	do	
25.	Danapur	do	Commissssioned

-do-

SI. No.	Name of Exchange	Type of Technology	Remarks
48.	Banka	do	do
49.	Raiyam	do	do
50.	Pawapuri	do	do
51.	Muzaffarpur	Electro- mechanical and Electr- onic	do
52.	Jamshedpur	do	do
53.	Kako	Electro- mechanical	do
54.	Obra	Electronic	do
55.	Raneshwar	Electro- mechaical	do
56.	Pakur	Electronic	do
57 .	Ramgarh (Hasaribagh)	do	do
58.	Sheikhpura	do	do
59 .	Supaul	do	do
60.	Suriya	do	do

[English]

Terrorist Activities in Tripura

- 1777. SHRI HANNAN MOLLAH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there has been an increase in terrorist activities in Tripura in recent times:

- (b) if so, the details thereof;
- (c) the steps Union Government has taken to face the challenges from the terrorists in the areas of the State;
- (d) the number of persons killed by terrorist during the last nine months;
- (e) whether the Government have given any compensation to the affected families; and

(f) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M.JACOB): (a) to (d). The All Tripura Trival Force (ATTF), an underground armed outfit of tribals reportedly came into existence in June, 1990 and is active in some parts of the State. It has been responsible for violent incidents. The figures for the first nine months of the current year are given below:-

No. of violent incidents- 48

No. of deaths in above incidents-29.

The Central Government have assisted the State Government by providing Central para-military forces.

(e) and (f). The State Government do not have any specific scheme for compensation to civilian victims. Compensation is granted in individual cases depending on the merit of each case.

Misbehave by B.S.F. Jawans in Siliguri

- 1778. SHRI HANNAN MOLLAH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Union Government have received any complaint of misbehavior by B.S.F. Jawans at Siliguri from Government of West Bengal;
 - (b) if so, the details thereof; and
 - (c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M.JACOB): (a) Yes, Sir.

- (b) It has been alleged that BSF jawans had clocked Mahananda bridge near Siliguri town on 26.10.91 and misbehaved with the Addl S.P. who visited the spot to regulated the traffic.
- (c) A Court of Inquiry has been ordered and the personnel four guilty would be dealt with under BSF Act and Rules.

Installation of Bridge Equipment

- 1779. SHRI P.M. SAYEED: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether there is a scheme under consideration of the Government to install an equipment known as 'Bridge Equipment' at Kavratti for the purpose of providing counselling to the students in various islands of Lakshadweep where educational facilities are not available;
 - (b) if so, the details of the scheme;
- (c) whether the equipment has to be imported; and
- (d) if so, the time by which the scheme is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (d). The Information is being collected and will be laid on the Table of the House.

[Translation]

Duration of Programmes Telecast by various Doordarshan Kendras.

- 1780. SHRI RAJVEER SINGH: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:
 - (a) the duration of the programmes tele-

cast by various Doordarshan Kendras since January 1991 till date: and

(b) the time fixed for programmes in English, Hindi and other Indian languages by various Doordarshan Kendras?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) Such statistics are not being centrally maintained.

(b) No specific time has been prescribed for programmes to be telecast in a particular language.

Policy to set up Doordarshan Studios

- 1781, SHRI RAJVEER SINGH: WIII the Minister of INFORMATION AND BROAD-CASTING be pleased to state:
- (a) whether any policy has been formulated by the Government to set up Doordarshan Studios:
- (b) if so, whether priority would be given to the cultural centres, places of historical importance and folk art for setting up Doordarshan studios: and
- (c) the details of the places selected for the purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) and (b). The establishment of programme production facilities at different places by Doordarshan is broadly governed by the following parameters:-

> Establishment of programme production facilities at the Capital of each State. This is In accordance with the long term

- objective to provide primary (regional) service in each State in the language of the respective State.
- 2. At selected places identified under 'INSAT Utilisation Scheme' for production of Area Specific Programme for the benefit of selected clusters of villages.
- 3. At selected places of cultural importance.
- At selected relay centres 4. (at places other than Capital and Cultural Centres) to cater to the localised needs of peculiarly distinct population aroups.
- (c) Besides augmentation of Programme Production Facilities at Guwahati, Raikot. Bombay, Patna, Madras, Calcutta, Srinagar and Delhi projects relating to establishment of Programme Production Facilities are, at present, under implementation at the following places:
- 1. Dibrugarh
- 2. Silchar
- 3. Itanagar
- 4. Muzaffarpur
- 5. Daltongani
- 6. Shimla
- 7. Jammu
- 8. Gulbarga

9. Bhopal 10. Raipur 11. Imphal 12. Shillong 13. Tura Kohlma 14. 15. Gangtok 16. Bhubaneswar 17. Agartala 18. Bareilly 19. Siliauri Aizawl 20. 21. Port Blair 22. Chandigarh 23. **Pondicherry**

[English]

Electronic Exchange in Chandigarh

1782. SHRI PAWAN KUMAR BANSAL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the existing '2 level' telephone exchange at Chandigarh has almost completed its 'life' period and outlived its utility:
- (b) if so, the steps being taken to replace it by an electronic exchange; and
- (c) the time by which the new exchange is likely to be commissioned?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (c). Yes, Sir, the "2 Level " exchange has almost completed its "life". However, even though the Exchange has not completely outlived its prescribed life for upgradation/modification and improvement in quality of service, 10,000 lines of C-DOT type Electronic Equipment has been allotted for replacment of this exchange.

The new C-DOT Electronic exchange is expected to be commissioned within the 8th Plan period.

Requirement and Supply of Electricity to Chandigarh

1783. SHRI PAWAN KUMAR BANSAL: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) the present requirement and supply of electricity to Chandigarh;
- (b) the extent to which the requirement is likely to be Increased by the end of the 8th Five Year Plan:
- (c) the extent to which the requirement is likely to be met;
- (d) whether the Government have not accorded to Chandigarh the status of member state of Bhakra Beas Management Board: and
 - (e) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) During .the period April-October, 1991, the Energy requirement of Chandigarh was 400 million units against which the availability was also 400 million units

- (b) and (c). According to the report of the group of Power, it is anticipated that the Energy requirement in Chandigarh at the end of 8th Plan. i.e. 1992-97, would be 859 million units against which the availability would be of the order of 459 million units
- (d) and (e). It has been decided not to accord the status of 'member state' to Chandigarh and to manitain the existing status of the Bhakra Beas Management Board for the time being.

Statehood for Delhi

- SHRIMATI VASUNDHARA 1784 **RAJE: Will the Minister of HOME AFFAIRS** be pleased to state:
- (a) whether Government propose to grant Statehood to Delhi:
- (b) whether the Statehood is proposed to be granted during the current financial vear: and
- (c) if so, the details thereof and the steps taken therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS M.M.JACOB): (a) to (c). The Constitution (Seventy-Second Amendment) Bill, 1990, was introduced in the Lok Sabha on 31-5-1990. According to the Bill, the Union Tteeritory of Delhi was to be converted into a State known as the "Capital State of Delhi". The Bill was moved for consideration on 6-9-1990. With the dissolution of the Lok Sabha the Bill lapsed.

There is no immediate proposal to reintroduce the Bill.

[Translation]

Electrification of Villages in Uttar Pradesh

1785. SHRI SHIV SHARAN VERMA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

- (a) the number of village electrified in Uttar Pradesh so far:
- (b) the number of irrigartion pumps being operated by electricity:
- (c) the number of village which have not been electrified; and
- (d) whether the Government propose to electrary all the villages of Uttar Pradesh under a special campaign during the next three years?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL **ENERGY SOURCES (SHRI KALP NATH** RAI); (a) to (c). As per available information, as on 31.8.1991 the number of electrified and unelectrified villages and electrified pumpsets are as under:-

No. of electrified villages	No. of villages yet to be elect:∵ied	No. of electric pumpsets
82,711	29,855	6,60,543

(d) No. Sir: The remaining villages are likely to be electrified, in the normal course, in future, subject to availability of funds and other inputs.

Offices Working under Regional Broadcasting Directorate in U.P.

1786. SHRI SHIV SHARAN VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of offices working under Regional Broadcasting Directorate in Uttar Pradesh:
- (b) whether the schemes and programmes of Government are not being transmitted in an effective manner;
- (c) if so, the total number of offices proposed to be opened by the Government in the country during the year 1991-92; and
- (d) the locations where these are likely to be opened?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARIGIRIJA VYAS):** (a) There are no Regional Broadcasting Directorates in the country.

- (b) No. Sir.
- (c) and (d). Do not arise.

[English]

Newspapers Published form U.P.

1787. SHRI SHIV SHARAN VERMA-Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of registered daily. weekly, fortnightly and monthly newspapers and magazines being published from Uttar. Pradesh and the number of copies of eachof these newspapers and magazines being circulated:
- (b) the names of the newspapers and magazines whose publications have been stooped after registration during the last three years and the date from which their publications have been stopped:
- (c) whether any action has been taken against these newspapers who are violating the rules: and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATIN AND BROAD-CASTING (KUMARI GIRIJA VYAS): (a) As on 31.12.1990, there were 3603 newspapers/periodicals registered with RNI includina 407 dailies. 25 Tri/Bi-weeklies, 1847 weeklies, 467 fortnightlies and 857 monthlies. Of these 635 newspapers/periodicals have supplied their circulation figures and their details are given in the attached Statement-l.

- (b) According to information received by RNI, 5 periodicals ceased publication during the last three years (1988-90). Details are given in the attached statement-II "B".
- (c) and (d). No, Sir. The publisher has the right to suspend or cease the publication of a newspaper at any time.

UTTAR PRADESH

SI.No.	Name of the papers	Place of Publication At	Average Circulation per publishing day
1	2	3	+
ENGLISH		DAILIES	•
- -	Hawk	Hardwar	16,200
તાં	Himachal Times	Dehradun	32,358
හ්	National Herald	Lucknow	33,980
4	Ploneer	Lucknow	64,748
က်	The Ploneer	Varanasi	30,871
ဖ	Official Quotationlist of Uttar Pradesh Stock Exchange	Kanpur	200
7.	Times of India	Lucknow	32,524
HINDI			
ထံ	Adarash Jyoti	Sultanpur	6 ,906

SLNo	Name of the papers	Place of Publication Av	Average Circulation per publishing day	423 W
1	2	3	4	ritten A
எ்	₹	Lucknow	43,349	Answer
ō.	₹	Varanasi	1,33,527	S
Ŧ.	Ŕ	Gorakhpur	44,774	
12.	Aaj	Bareilly	23,208	DE
13.	Aj (the)	Kanpur	1,01,213	CEME
14.	Æ	Agra	50,245	BER 2
15.	Allahabad	Allahabad	2,660	2, 199
.	Aj ki Awaj	Agra	12,099	11
17.	Akash Marg	Веогоа	12,464	
6	Alarm	Orai	17,400	Writ
.	Amar Ujala	Moradabad	21,542	ten A
5 0.	Amar Bharat Times	Sultanpur	15,225	nswe
21.	Amar Ujala	Agra	82,612	rs 424

Amar Ujala Amar Ujala Amar Ujala Amethi Khabar Anand Times Amrit Vichar Apray Log Awadh Express Badri Vishal Bahraich Times Balikshetra Chaziahad Chaziahad Chaziahad Chaziahad Chaziahad Chaziahad Chaziahad		
Meerut Kanpur Raibareilly Lucknow Ghazlabad Karikhal Unnao Hardwar Bahraich Balia	Barailly	4
Kanpur Raibareilly Lucknow Ghazlabad Karikhal Unnao Hardwar Bahraich Balia		62,062
Raibareilly Lucknow Ghazlabad Kankhal Unnao Hardwar Bahraich Balia	Meerut	67,554
Raibareilly Lucknow Ghazlabad Kankhal Unnao Hardwar Bahraich Balia	Kanpur	3,292
Chazlabad Kankhal Unnao Hardwar Bahraich Balia	Raibareilly	17,861
Ghaziabad Kankhal Unnao Hardwar Bahraich Balia	Lucknow	5,672
Kankhal Unnao Hardwar Bahraich Balia	Ghaziabad	5,157
Unnao Hardwar Bahraich Balia	Kankhal	5,173
Hardwar Bahraich Balia	Unnao	7,100
Bahraich Balia Ghaziahad	Hardwar	16,865
Balia	Bahraich	2,690
Ledeived D.	Balia	15,567
	Ghaziabad	7,850
Jhansi	Jhansi	20,929

		٠,		
SI.No	Name of the papers	Place of Publication Av	Average Circulation per publishing day	427 W
1	2	3	4	ritten A
35.	Brajesh Times	Aligarh	16,499	\ns we rs
36.	Chakragati	Hardoi	5,167	;
37.	Chamakta Bharat	Meerut	3,200	
38.	Chingari	Bijore	20,571	DEC
36.	Dainik Jagran	Meerut	51,923	EMB
40.	Dainik Jagran	Agra	37,263	ER 2
41.	Dainik Jantantra	Mainpuri	13,299	, 199
42.	Dainik Jantantra	Ghaziabad	12,937	1
£3.	Dashanan (Dainik)	Nainitai	10,588	
4.	Dainik Rashtra Vedna	Bijnore	5,825	Writ
45.	Dehat	Muzaffarnagar	18,461	ten Ai
46.	Desh Dharam	Etawah	23,298	1SW9/
47.	Dinraat	Etawah	16,944	s 421

SLNo	Name of the papers	Place of Publication Aw	Average Circulation per publishing day	420 W
1	2	3	4	ritten /
. 8	Doaba Warta	Fatehpur	10,490	Answer
. 64	Doon Dwar	Dehradun	2,000	\$
.	Gorakhpur Kesari	Gorakhpur	15,625	AGI
. 51.	Gorakhpur Mail	Gorakhpur	5,166	RAHA
52.	Gandiva	Varanasi	10,600	YAN
83	Ghar Kundar times	Jhansi	12,285	A 11,
3 .	Gau Ganga	Ghaziabad	12,970	1913
55.	Gram Doot	Basti	11,894	(SAK
56.	Gram Swarajya	Deoria	15,194	A)
57.	Hamara Yug	Meerut	12,950	Wri
	Himachal Times	Deharadun	33,225	tten A
59.	Himalaya	Moradabad	6,300	nswe
9	Hindi Dainik	Groakhpur	15,963	rs 430

Si.No	Name of the papers	Place of Publication Av	Average Circulation per publishing day	431 W
1	5	3	4	ritten A
61.	Hindu	Meerut	18,727	nswers
62.	Hindustan Ka Swarup	Deoria	15,590	
83	Hint	Ghaziabad	14,539	
64.	Jagat Times	Mathura	3,437	DEC
65.	Jagran (Dainik)	Bareilly	35,349	EMB
.99	Jag Prakash	Mizapur	20,333	ER 2
67.	Jagran	Kanpur	172,381	, 1991
.68	Jagran (Dainik)	Lucknow	65,154	
.69	Jagran	Jhansi	28,259	
70.	Jagran	Gorakhpur	49,160	Writt
71.	Jai Desh	Varanasi	. 14,509	en An
72.	Jan Morcha	Faizabed	28,414	swer
73.	Jan Mukh	Varanasi	19,286	s · 432

SLNo .	SLNo . Name of the papers	Place of Publication Av	Average Circulation per publishing day	433 N
1	2		4	/ritten
			٠.	Ans
74.	JanVishwas	Pilibhit	12,125	wers
75.	Janta express (Dainik)	Meerut	000'9	
76.	Janta Yug	Agra	11,196	AGR/
7.	Jama Yug	Aligarh	21,826	AHAY.
78.	Kalyug Darpann	Saharanpur	5,991	ANA
79.	Kanpur Ujala	Kanpur	16,095	11, 19
80.	Kesar Khushbu Times	Meerut	6,725	13 (5
.	Karamyug Prakash	Jalaaun	17,011	AKA)
82.	Lagam	Kanpur	6,374	
83.	Lok Bharati	Kanpur	15,098	Writte
84.	Lok Johcha	Varanasi	9,183	n Ans
85.	Lok Jan samachar	Kanpur	13,873	swers
. 98	Lucknow Mail	Lucknow	12,538	434

SI,No	Name of the papers	Place of Publication Av	Average Circulation per publishing day	435 Wr
1	7	3	4	ritten A
87.	Lucknow Mail	Bareilly	12,186	Inswers
88.	Madhur Samachar	Moradabad	6,484	}
68	Mairashtra	Meerut	16,217	
90.	Manyawer	Jaunpur	2,451	DEC
91.	Maulik Adhikar	Jhansi	13,082	EMB
92.	Maun Darsha	Gandhinagar	14,489	ER 2
93.	Meerut Samachar	Meerut	19,442	, 19 91
Ŗ	Muzaffarnagar Bulletin	Muzaffarnagar	22,547	1
S.	Muzaffarnagar Ujala	Muzaffarnagar	11,657	•
96.	Narad Charcha	Basti	10,889	Writt
97.	NavKarmyug Prakashan	Banda	17,623	en Ar
6 6	Navbharat Times	Lucknow	38,263	swer
95	Navjivan	Lucknow	23,687	s 436 _.

St.No	Name of the papers	Place of Publication	Average Circulation per publishing day	437 W
1	2	3	4	ritten .
100.	Nayay Dheesh	Allahabad	19,000	Answen
101.	Nishpaksh Jan Ekta	Barabanki	5,441	3
	Nishpaksh Pratidin	Sitapur	16,882	AGF
103.	Nishpaksh Pratidin	Lucknow	21,025	AHAS
79.	Prabhat	Meerut	24,828	YANA
105.	Pidit Vani	Bulandsahar	5,400	11, 1
106.	Pashchim Jyoti	Muzaffarnagar	8,640	913 (
107.	Prakash	Aligarh	9,243	SAKA
108.	Pravada	Aligarh	22,000	1)
109.	Prayag Raj Times	Allahabad	19,590	Writ
110.	Purab Paschim Jyoti	Muzaffarnagar	22,530	ten Ar
111.	Ranturya	Azamgarh	13,000	nswer
.21	Rakesh	Itawa	10,899	s 438

Si.No	Name of the papers	Place of Publication	Average Circulation per publishing day	139 W
	2	8	4	ritten A
113.	Rashtra Chinh	Gorakhpur	15,874	nswers
114.	Rashtriyata	Dehradun	6,500	5
115.	Sabera	Etawa	11,194	
116.	Sadashaya	Muzaffarnagar	14,164	DEC
117.	Sanket Disha	Badaun	5,026	CEMB
118.	Simant Warta	Kotdwar	9,091	BER 2
119.	Sanmarg	Varanasi	13,957	2, 199
120.	Satya Samwad	Kanpur	19,890	1
121.	Savika	Etawa	10,763	
123.	Soch Samajh	Jalaun	2,997	Writ
123.	Suraj Kesari	Muzaffarnagar	8,157	ten A
124.	Swatantra Times	Agra	22,873	nswei
1 25.	Swatantra Bharat	Lucknow	91,637	rs 440
)

SI.No.	Name of the papers	Place of Publication Av	Average Circulation per publishing day	441 Wn
1	8	6	4	itten A
126.	Swatantra Bharat	Varanasi	28,251	nswer
127.	Swatantra Pradesh	Raibrailly	12,953	5
128.	Tamsa Shroshtha	Azamgarh	4,988	AGF
129.	Swantantra Warta	Gorakhpur	12,843	RAĤA
130.	Tarun Mitra	Jaunpur	15,177	YANA
131.	Tude Check up	Kanpur	1,174	11, 1
132.	Trigut	Gonda	10,803	913 (
133.	Unnao Times	Unnao	1,845	SAKA
134.	Uttam Bulletin	Muzaffarnagar	7,235	4)
135.	Uttar Ujala	nainital	40,953	Writ
136.	Vishva Manav	Bareilly	32,568	ten Aı
137.	Vishwa Mitra	Kanpur	21,051	nswer
138.	Workers Herald	Lucknow	12,938	s 442

SI.No.	Name of the papers	Place of Publication	Average Circulation per publishing day	443 W
1	8	ю.	4	ritten A
139.	Vishwa Pariwar	Jhansi	20,580	nswers
140.	Vyapar Sandesh	Kanpur	16,619	3
141.	Vyapar samachar	Hapur	089	
142.	Vyas Barthi	Sitapur	12,052	DEC
143.	Yag bandhu	Moradabad	9,178	EMB
1	Yuva Reporter	Meerut	5,850	ER 2
PUNUABI			. ,	2, 199,
145.	U.P.Punjab Samachar	Saharanpur	18,852	1
UBBU				
146.	Al-Tarjuman	Kanpur	10,440	Write
147.	Awami Tahariq	Kanpur	1,335	ten Ar
148.	Inqishaf	Jhansi	5,317	15 W9 /
149.	Chamane Hashmati	Kanpur	12,400	s 444

SLNo.	Name of the papers	Place of Publication Av	Average Circulation per publishing day	445 W
1	2	3	4	ritten /
156.	Azaem	Lucknow	11,723	Answer
151.	Fankaar-I-Jadid	Lucknow	1,293	5
152.	ie e j	Moradabad	15,329	AGF
150.	Hamari Awaz	Kanpur	2,468	RAHA
154.	Jadid Amal	Lucknow	12,414	YAN/
155.	Jawan Dost	Jaunpur	11,715	11, 1
156.	Jadid Awaz	Lucknow	13,250	1913 (
157.	Garaj	Saharanpur	5,333	SAK
158.	Masawat Jadid	Kanpur	15,042	4)
159.	Kaumi Nishan	Kanpur	4,542	Writ
160.	Mashrio! Aqaz	Aligarh	10,499	ten A
161.	Kalam-E-Mashriq	Kanpur	10,755	nswei
162.	Mashriqi Awaz	Gorakhpur	20,900	s 446

Kanpur Kanpur Kanpur Kanpur Dehradun Dehradun	Name of the pagers	Place of Publication	Average Circulation
Kanpur 13,137 Kanpur 13,306 Kanpur 8,203 Kanpur 11,565 Dehradun 19,224 Dehradun 21,124 Dehradun 19,625	}		per publishing day
Kanpur 13,137 Kanpur 13,308 Kanpur 8,203 Kanpur 11,565 Dehradun 19,224 Dehradun 21,124 Dehradun 19,625	1	8	***
Kanpur 13,150 Kanpur 8,203 Kanpur 11,565 Dehradun 19,224 Dehradun 21,124 Dehradun 19,625	₫		19,137
Kanpur 8,203 Kanpur 11,565 Dehradun 19,224 Dehradun 21,124 Dehradun 19,625	Teer-O-Nashtar		13,150
Kanpur 8,203 Kanpur 11,565 Dehradun 19,224 Dehradun 21,124 Dehradun 19,625		Kanpur	13,306
un 19,224 un 21,124 un 19,625		Aman-Wa-Aashtee Kanpur	8,203
19,224 21,124 19,625	Anwar-e-Caum		11,565
19,224 21,124 19,625	BI-WEEKLIES		
21,124		Dehradun	19,224
19,625		Dehradun	21,124
		Dehradun	19,625

Name of the papers	Place of Publication	Average Circulation per publishing day
8	8	4
	WEEKLIES	
Frontier Mail	Dehradun	4,500
	Ghaziabad	13,840
Northern Flash	Dehradun	18,961
	WEEKLY	
Aaj Ki Khoj	Agra	2,000
Aaj Ki Subba	Dehradun	1,808
Aaj Ka Pahar	Pkhoragarh	1,950
Aawaz-E-Awadh	Kanpur	8,888
Affidavít	Gorakhpur	666'9
Agni Nayak	Dehradun	1,900
Afro Aslai Sandesh	Kheri	9,880
Agona Sandesh	Basti	18,961

SI.No.	Name of the papers	Place of Publication Av	Average Circulation	453
		80	per publishing day	Wr
1	2	3	4	itten /
		-		Answe
<u>12</u>	Ajai Ghosh	Jalaun	1,601	W8
13.	Akash Deep Express	Meeut	2,000	,
4.	Akul Bharat	Khiri	3,604	AGRA
15.	Akhari Samya	Banda	1,950	HAY
16.	Alarm	Jalaun	15,866	ANA 1
17.	Amrit Satta	Meerut	2,766	1, 19
18.	Amogh Kanpur	Kanpur	1,943	13 (<i>S</i>
19.	Andhi pani	Mirzapur	1,800	AKA)
20.	Aniket	Chamoli	1,958	١
21.	Anoop Sandesh	Dehradun	2,000	Writte
23	Antarjawala	Najimabad	1,561	n Ans
23	Apna Abhiyan	Kanpur	16,500	wers
24.	Apna Neta	Saharanpur	1,500	454

1	St.No. Name of the papers Plac	Place of Publication Avera per po	Average Circulation per publishing day	55 W
	2	3	4	ritten A
25. Aprajit		Kanpur	1,900	\nswers
26. Arun Filletin	atin	Meerut	1,700	•
27. Arjal		Lucknow	5,973	
28. Arthi Sangharsh	gharsh	Moradabad	1,808	DEC
29. Arya Barat	int and a second	Gaziabad	2,200	EMB
30. Asha Pushp	dys	· Hardoi	5,572	ER 2
31. Atal		Lucknow	5,335	, 199
32. August		Orai	15,951	1
33. Avrodh		Moradabad	2,000	
34. Awaj Darpan	pan	Basti	15,467	Write
35. Balila Times	76s	Ballia	18,699	ten-Ar
36. Ballia Samachar	machar	Ballia	10,050	nswer
37. Bharati Basti	Sasti	Kanpur	1,950	s 456 ;

SI.No.	Name of the papers	Place of Publication	Average Circulation per publishing day	457 Y
1	2	3	4	Vritten
8	Bhor Vani	Varanasi	5,000	Answe
39.	Bhoom! Puja	Ghaziabad	2,000	/s
.	Bhu-Bimb Express	Dehradun		AG
.	Bijnor Khabar	Bijnore		RAH
42.	Bir Bharat Times	Meerut		AYAN.
£3.	Bismil	Gorakhpur	12,394	A 11,
4.	Brijga rima	Mathura		1913
45.	Chamakta Yug	Ghaziabad	1,900	(SAK
46.	Chauhan Bharati	Meerut		(A)
47.	Charitra Vikas	Lucknow	12,500	Wr
18 8.	Chaudhri Darshan	Jalaun	5,350	itten A
49.	Chhatra Misai	Agra	5,497	Inswe
50.	Chita Ki Lapten	Meerut	2,200	ers 458
				}

St. No.	St.No. Name of the papers	Place of Publication	Average Circulation per publishing day	459 W
-	8	3	4	itten An
51.	City and Citizen	Kanpur	2,499	swers
52.	Chil Service News Bulletin	Kanpur	1,873	1
53	Dahakate Swar	Dehradu	1,96,1	
Ą	Dadhichi	Sitapur	5,500	DEC
55.	Darpan	Dalitpur	3,829	EMB
56.	Deo Bhoomi	Garhwal	2,972	ER 2
57.	Desh Ki Aan	Almorah	8,606	, 1991
58.	Dharti Ka Putra	Aligarh	5,654	ı
59.	Dharti Ka Roshan	Meerut	1,860	
90.	Dharti Ki Goad	Hapur	1,860	Writt
61.	Dhwaja Bharti	Agra	1,967	en An
62.	Diglig India	Kanpur	10,000	swer
83	Diksha	Bulandshahar	800.0	460

St.No	Name of the papers	Place of Publication	Average Circulation per publishing day	161 W
	2	8	4	ritten A
Ą	Distrit Gazette	Mainpuri	5,000	nswers
3 5	Doon Darshan	Dehradun	2,128	
.99	Doon Jagriti	Dehradun	1,590	AGR
67.	Doon Samachar	Dehradun	1,000	AHAY
88	Ekta Hamari Prachin Parampara Hai	Dewaria	7,917	'ANA
.69	Finance Darpan	Meerut	2,515	11, 1
92	Ganga Katri	Unnao	1,650	913 (
7.	Gangoh Samachar	Shaharanpur	4,800	SAKA
72.	Garwial Mandai	Pauri Garwai	11,119)
13	Gaurav Ki Baat	Ghaziabad	2,009	Writt
74.	Ghati Ke Garazate Swar	Dehradun	5,958	en An
75.	Ghatika Bharat	Dehradun	2,000	swers
76.	Gorakhpur Mail	Gorakhpur	10,999	46

SLNo.Name of the papers		Place of Publication A	Average Circulation per publishing day	463 I
1	2	3	4	Vritter
7.	Gorakh Nagari	Gorakhpur	6)206	Answe
78.	Gram Uthah	Muzaffarnagar	2,000	75
79	Grameen Janta	Roorkee	15,116	
80.	Gramvasi	Mirzapur	4,000	DE
81.	Guru-Dev	Hathras	7,616	CEME
82.	Hammara Lucknow	Lucknow	2,000	BER :
83	Hardwar Express	Sahranpur	2,015	2, 199
Ą	Hardwar Darpan	Kankhal	2,525)1
85.	Hardoi Samachar	Hardoi	2,000	
86.	Him Sagar	Dehradun	1,672	Wri
87.	Him Pravakta	Tehri Garhwal	2,000	ten A
3 6	Hindu	Hardwar	2,406	nswe
66	Jag Jiwan	Bareilly	2,000	rs 464
		_		

SI.No	Name of the papers Pla	Place of Publication As	Average Circulation per publishing day	465 Wri
1	2	3	4	tten A
8	Jagat Sushii	Kanpur	7,500	nswe/s
	Jai Jai Bajrang Bali	Moradabad	8,978	
95.	Jain Lalsa	Jhansi	4,223	AGR
ૹ૽	Jai Manav	Basti	24,872	AHA
Ą	Jai Praja	Kanpur	2,499	YANA
95.	Jain Gazette	Lucknow	4,963	11, 1
96	Jan Chakshu	Deoria	4,305	913 (
97.	Jan Chhaya	Jaunpur	7,987	SAKA
86	Jan Laher	Dehradun	5,900)
.66	Jan Pragati	Moradabad	8,678	Writt
100.	Jan Sampareshan	Azamgarh	7,422	en An
101.	Jan Samachar	Jhansi	2,000	swers
102.	Janta Ki Guhar	Jhansi	2,400	466

St.No.	Name of the papers	Place of Publication Ave	Average Circulation per publishing day	467 W
1	2	3	4	itten A
183.	Jan Sewak	Kheri	3,800	ns wers
\$	Janta	Mirzapur	2,000	
105.	Janta Bhari Times	Mathura	7,000	٠
106.	Jan Wani	Meerut	9,954	DEC
107.	Jan Yudh	Kanpur	11,800	EMBE
108.	Jani Dushman	Farrukhabad	9,75	R 2,
109.	Jai Pradesh	Lucknow	10,100	1991
110.	Jot Se Jot Jalay	Meerut	1,899	
111.	Kabir Archana	Basti	15,432	
112.	Kabtak	Mirzapur	1,600	Writte
113,	Kabir Bhoomi	Gorakhpur	7,100	on Ans
114.	Kalam Ki Bagawat	Gorakhpur	7,273	swe/s
115.	Kalyug Darpan	Saharanpur	3,500	468

SLNo.	Name of the papers P	Place of Publication	Average Circulation per publishing day	469 W
1	2	3	4	/ritten /
116.	Kandhia Gazette	Muzaffarnagar	2,300	Answen
117.	Kanpur Journal	Kanpur	1,950	\$
118.	Kanpur Dehat	Kanpur	6,768	AGF
119.	Kanpur Ka Trishul	Kanpur	2,500	RAĤA
120.	Karuna	Meerut	1,250	YANA
121.	Kasturi	Saharanpur	3.450	11, 1
123	Khas Jagaran	Gorakhpur	11,249	1913 (
123.	Kiri	Hardwar	1,994	SAKA
124.	Kranti Chetna	Lucknow	7,500	4)
125.	Krishak	Sitapur	6,491	Writ
126.	Kshatriya Mail	Basti	11,735	ten Al
127.	Kunjrasan	Pithoragarh	1,154	ns w er
128.	Kushbhavan Pur Sandesh	Sultanpur	4,356	s 47
		:		0

	Name of the papers	Place of Publication	Average Circulation per publishing day
1 1	2	3	4
	Laxmanpuri Times	Lucknow	12,628
	Laiit Alkta	Lalitpur	23,925
	Lakhanpuri	Lucknow	16,050
	Lanka Dahan	Varanasi	1,974
	Lavinder Times	Meerut Cantt	5,400
	Lekhi Aur Dekhhi	Kanpur	3,927
	Lokrath	Saharanpur	2,560
	Lok Mitra	Pratapgarh	2,750
	Loktantriya	Meerut	2,246
	Mahila Awadh Times	Lucknow	5,936
	Mandakini Times	Meerut	1,750
	Manwa Sewak	Azamgarh	1,500
	Marg Darshak	Jhansi	10,375

Sl.No.	Name of the papers	Place of Publication Av	Average Circulation per publishing day	473 Wr
1	2	3	4	itten A
142.	Maulik Adhikar	Jhansi	11,591	nswers
143.	Mekar	Jhansi	11,785	
144.	Moradabad Rank	Moradabad	8,512	AGR
145.	Moral (The)	Kanpur	14,644	AHAŸ
146.	Mukti Deep	Ghaziahad	2,550	'AŅA
147.	Nagrik	Kanpur	2,200	11, 19
148.	Naik	Bareilly	2,908	913 (5
149.	Naqara	Muzaffarnagar	4,450	SAKA)
150.	National Express	Kanpur Dehat	1,585)
151.	Nati Pragati	Gorakhpur	1,900	Writte
152.	Nav Diwas	Kanpur	3,558	en An:
153.	Naya Zamana	Dehradun	1,850	swers
154.	News Standard	Pratapgarh	2,000	474

Si.No.	Name of the papers Pla	Place of Publication Av	Average Circulation per publishing day	475 <i>Wi</i>
1.	2	3	4	ritten /
35.	News Point	Dehradun	14,392	Answers
156.	Nirmal Swar	Deoria	3,499	;
157.	Niyamit Baten	Gorakhpur	1,899	
160.	Nutan Sandesh Varta	Kanpur	1,6000	DEC
159.	Ogher Nath	Meerut Cantt	3,650	EMBI
160.	Panchratan	Farukhabad	2,000	ER 2
161.	Parash Ram Shakti	Mathura	12,545	, 1991
162.	Parshav Sagar Times	Jhansi	1,700	l
163.	Parwat Peeyush	Pithoragarh	8,264	
164.	P.C. Times	Meerut	2,400	Writt
165.	Peent Manav	Bulandshahar	2,000	en An
166.	Pilibhit Samaj	Pilibhit	2,332	s we rs
167.	Pilibhit Times	Pilibhit	6,004	s 476

St.No.	Name of the papers Pla	Place of Publication As	Average Circulation per publishing day	477 W
1	2		4	fritten i
166.	Pirk Vani	Bulandshahar	8,441	Answers
169.	Pragatisheel Bharat	Kanpur	1,883	ŀ
170.	Prakhnd	Meent	2,000	AGR
171.	Prakash	Jaunpur	2,900	AHAY
172.	Prelay	Etaaeh	13,625	'ANA
173.	Public Bulletin	Bulandshahar	2,200	11, 19
174.	Prem Pracharak	Agra	5,273	913 (5
175.	Press Yug	Faizabad	2,111	SAKA
176.	Purwanchal Dhara	Varanasi	5,500) .
177.	Rachna Chakra	Varanasi	11,201	Writte
178.	Pushya Mitra	Bulandshahar	2,100	en An
179.	Radha Express	Moradabad	000'6	swers
180.	Raj Morcha	Pilibhit	1,434	478

SI.No.	Name of the papers	Place of Publication A	Average Circulation per publishing day	179 <i>Wr</i>
1	2	3	4.	itten Aı
181.	Ram Rajya	Kanpur	2000	ns wers
182.	Ran Nad	Unnao	11000	
. 83	Rashtra Mat	Kanpur	12440	٠.
184.	Rashtra Sandesh	Sitapur	9/11	DEC
185.	Rozgaar Khoji	Hamirpur '	1750	EMBE
186.	Rudraksh	Banda	10971	ER 2,
187.	Ruhelkhand	Bareilly	2603	1991
188.	Sabras	Ghaziabad	1745	
189.	Sachchi Aakanksha	Kanpur	3580	
	Sabtaraf	Kanpur	24499	Writte
191.	Sahet Mahet	Bahraich	6610	en Ans
192.	Shaheed Pathik	Sikandarabad	2700	swors
193.	Sahkari Yuga	Rampur	5494	480

SLNo.	Name of the papers	Place of Publication	Average Circulation
1		3	4
<u>\$</u>	Samachar Shiver	Motinagar	Answers
195.	Samay Doot	Hardoi	6349
	Samayik Ghatna Chakra	Gorakhpur	5723
197.	Samta	Almora	2962 27
198.	Samyukt Awaz	Moradabad	3846
199.	Sanaka	Nainital	1975
200.	Sandesh	Hamirpur	1530
201.	Sanket Disha	Budaun	12,743
202.	Saptahik Vyapar Samachar	Hapur	1276
203.	Saptahik Swatantra Pravah	Jhansi	7150
204.	Satyapath	Garhwal	2200
205.	Seemanchal	Nainital	swers 5083 5083
206.	Seemant Prehari Saptahik	Dehradun	6976

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Sl.No.	Name of the papers	Place of Publication	Average Circulation per publishing day	83 W
1	2	8	4	ritten i
207.	Shakii	Almora	12,658	Answers
208.	Shakahari Sadachari Bai Sangh	Lucknow	1867	;
.605	Shankri	Murzapur	1800	
210.	Santi Mira	Lucknow	11,257	DEC
211.	Shayala	Ghaziabad	2000	EMB
212.	Shatrughan	Haridwar	3129	ER 2
213.	Shivalik Mail	Dehradun	2000	, 199 ⁻
214.	Sharm Bheri	Bijnor	8420	1
215.	Shukra Shani	Meerut	2816	
216.	Sitapur Ki Roshani	Sitapur	10,533	Write
217.	Shukra Shani	Meerut	2816	en An
218.	Sputnik	Lucknow	12,618	swers
219.	Satya Darpan	Muzaffarnagar	2000	484

SI.No.	Name of the papers	Place of Publication Ave	Average Circulation	485
		Jed	per publishing day	Wri
-	æ	. 6	4	tten /
				Answe I
5 20.	Sudha Sandhan	Kanpur	3658	ers
15	Sugam Samachar	Varanasi	5391	4
222	Suraki Suraj	Laitpur	2000	AGRA
233.	Sunrie	Jaunpur	17,607	HAY/
224.	Surat Shabad Abhyas	Bulandshahar	4711	ANA
225.	Swadhin Praja	Almora	2354	i, 19
226.	Swarajya	Agra	26450	.0 (0.
227.	Swar Samaj	Gorakhpur	4180	rivi
228.	Tankar	Kanpur	2444	,
229.	Tares	Hapur	4350	Writte
230.	Tarun Hind	Deharadun	3000	II AII
231.	Tees Taqat	Gorakhpur	5909	Me 13
232.	Ujawal Jyoti	Kanpur	2000	486

SLNo.	Name of the papers Pla	Place of Publication Av	Average Circulation . per publishing day	487 W
1	2	8	4	ritten i
233.	Utkrist Bharat	Ghaziabad	7000	Answers
1	Uttar Bharat	Kanpur	12738	i
236.	Uttar Khand Jyoti	Pithoragarh	5300	
236.	Uttaranchal Weekly	Dehradun	5615	DEC
237.	Uttarkhand Times	Muzaffarnagar	6774	ÉMB
238.	Vartman Mohim	Ghaziabad	2250	ER 2
239.	Vartman	Kanpur	9332	, 1991
240.	Vartayan	Natnital	4499	۱,
241.	Vichar	Kanpur	4082	
242.	Vidambana	Hardwar	2428	Writt
243.	Vidrohi Bharat	Kanpur	10508	en Ar
244.	Vijay Doot	Basti	11463	iswor
245.	Viplav	Kheri	1975	s 488

		Place of Publication	Average Circulation per publishing day	89 W
	8	8	4	ritten A
	Viplavi Mazdoor	Hardoi	5405	nswers
	ira	Lucknow	5376	
Z45. Virend	Virendra Tufan	Azamgarh	2000	AGR
249. Vishva Ketu	ı Ketu	Raibaraily	10480	AHAY
250. Voice (Voice of Mirzapur	Mirzapur	5000	/ANA
251. Vyapaı	Vyapar Khulasa	Luknow	10250	11, 1
252. Vyaktitva	Wa	Kanpur	2483	913 (
253. Warood	2	Meerut	1800	SAKA
254. Watan	Watan Ka Wafadar	Basti	14390	i)
ıď	water of India	Kanpur	8425	Writt
256. White News	News	Hapur	2380	en Ar
257. Yeh Samta	amta Raj	Hardoi	5743	nswer:
258. Youth I	Youth Mission	Kanpur	10832	s 4 9 0

Sl.Nb.	Name of the papers Pla	Place of Publication Aw	Average Circulation per publishing day	491 W
1	2	8	4	ritten A
259.	Yug Gati	Gorakhpur	1900	lnswers
260.	Arya Mitra	Lucknow	3310	
261.	Ghar Ka Sant	Farukhabad	3593	ı
262.	Kamzor Ki Pukar	Moradabad	3817	DECE
263.	Khabaryaar	Agra	2900	MBER
264.	Kiri Prakash	Bulandshahar	1900	2, 19
265.	Yug Satta	Ghaziabad	4150	91
266.	Yug Wani	Dehradum	30000	
267.	Yuva Reporter Meerut	1643		Wri
SANSKRIT				tten Ar
268.	Gandivan	Varanasi	1999	15 Wo rs
269. .	Yyg Geti	Gorakhpur	1900	492

SI.No.	Name of the papers	Place of Publication	Average Circulation per publishing day	493 Wr
1	2	3	4	itten Al
URDU				15We/S
270.	Aakhiri Mugail	Varanasi	5424	
271.	Aman Ka Masiha	Lucknow	10306	AGR
272.	Athah	Ghaziabad	12000	AHAY
273.	Awami Tarjuman	Lucknow	9934	/ANA
274.	Asia-82	Kanpur	2583	11, 1
275.	Awaz-A-Awam	Kanpur	11625	913 (3
276.	Basti Ki Awaz	Basti	1984	SAKA
277.	Dard-E-Qaum	Kanpur	1944)
278.	Faihdo Saud	Kanpur	1940	Writt
279.	Dukhti Rag	Kanpur	14656	en An
280.	Edarat	Kanpur	7538	swors
281.	Farasat	Saharanpur	1250	494

SI.Nb.	Name of the papers Pk	Place of Publication Ave	Average Circulation per publishing day	495 Wr
1	2	3	4	itten .
282.	Haft-E-Rafta	Kanpur	1964	Answers
283.	Inqshaaf	Jhansi	4667	;
284.	Ishtarak	Gorakhpur	1775	
285.	Khabardar	Saharanpur	1250	DEC
286.	Khushnawa-E-Shan	Kanpur	12480	EMBE
287.	Mazdoor Wahini	Kanpur	21950	ER 2,
288.	Meerut Mala	Meerut	2000	1991
289.	Murafiz-E-Qaum	Moradabad	6150	
290.	Nazara	Lucknow	3000	
291.	Nishan-E-Azadi	Kanpur	5833	Writte
292.	Nide-E-Millat	Lucknow	1800	en An
293.	Paigam-E-Wfa	Bareilly	8583	swers
294.	Qaumi Hamdard	Bareilly	3499	496
,	-			

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Si.No.	Name of the papers	Place of Publication Ave	Average Circulation per publishing day	497 W
-	2	w	4	itten A
295.	Qaumi Mission	Kanpur	1339	nswers
296.	Quiadat	Aligarh	1950	
297.	Rooh-E-Watan	Bareilly	1730	AGR
298.	Roodad-E-Chaman	Pilibhit	16581	AHAY
299.	Sadaqat	Kanpur	2000	/ANA
300.	Safeer-E-Mulk	Fatehpur	10889	11, 1
301.	Saharanpur Times	Saharanpur	1100	913 (
302.	Sarpunch	Lucknow	700	SAKA
303.	Sawad-e-Azam	Kanpur	10842)
304.	Tahreek-e-Awam	Kanpur	11325	Writt
305.	Tajwar	Gorakhpur	1600	en An
306.	Tamir-e-Adab	Rampur	7902	swer
307.	Tarjuman Hind	Barabanki	11048	498

SI.No.	Name of the papers	Place of Publication A	Average Circulation per publishing day	499 W
1	2	3	4	fritten A
308	Tarjuman-e-Bareilly	Bareilly	2025	Answer
309.	Tazkara	Bareilly	2517	5
310.	Teer-0-Nashtar	Kanpur	11833	
BILINGUAL				DE
311.	Mardaan	Budaun	2580	EME
312.	Mashriq	Gorakhpur	1850	ER 2
313.	Samachar Darshan	Bulandshahar	2500	2, 1 9 9
314.	Vikas Yojna	Bulandshahar	5400	1
ENGLISH				
- -	Supreme Court Cases	Lucknow	1500	Writ
IQNIH	•			ten Aı
~i	1970	Dehradun	2000	1swoi
ന് ,	Amethi Samachar	Allahabad	5791	s 500

S.No.	Name of the papers	Place of Publication Average	Average Circulation	501
		nd lad	onstinity day	Writ
1	0	60	4	ten A
 ≠	Angry	Gorakhpur	7925	lns we rs
	Anokha Samvad	Saharanpur	1600	
છ ં	Arth Sansar	Kanpur	14132	AGR
7.	Asia Tomorrow	Allahabad	17750	ÄHAY
œi	Ayurved Sandesh	Lucknow	1800	ANA
oi.	Bareilly Darshan	Bareilly	2000	11, 1
10.	Dahakati Duniya	Moradabad	1599	9 13 (
11.	Dahej Danav	Lucknow	2000	SAKA
12.	Five Star Chetna	Badaun	5600	1)
13.	Ghaziabad King	Ghaziabad	2000	Write
4.	Gram Morcha	Pilibhit	5500	en Ar
15.	Hamare Admi	Kanpur	2000	swers
16.	Hamari Tohid	Lucknow	983	502

Si.No.	Name of the papers	Place of Publication	Average Circulation per publishing day	503 W
1	2	3	4	ritten .
17.	Huq Kī Awaj	Meerut	1478	Answers
.	Jagdish Swar	Pilibhit	1635	•
1 9.	Jay Patra	Gorakhpur	6190	
20.	Kisan Mazdoor Morcha	Kanpur	2493	DEC
2.	Lok Shankh	Kanpur	2493	EMBI
zi	Maya Manch	Ghaziabad	2000	ER 2,
rj Sj	Manorama	Allahabad	2,30,972	1991
24.	Maya	Allahabad	2,35,003	i
1 2	Mewat Jahan	Kanpur	11000	
26.	Manu Express	Ghaziabad	2000	Writt
27.	Naya Sandesh Naye Vichar	Bisauli	5450	en An
28.	Panch Satta	Gh aziabad	1950	swe/s
5 8	Pardeshi Samaj	Pilibhit	3000	504

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SLNo.	SLNo. Name of the papers	Place of Publication	Average Circulation per publishing day
1	.2	8	4
8	Pradeep Varsa	Kanpur	22000
	Prem Madhuri	Pilibhit	2129
	Rashtra Bhasha Sandesh	Prayag	5484
	Sach Ka Saya	Ghaziahad	1940
	Safao Mazdoor Pira	Kanpur	2000
	Sarvdik	Gorakhpur	5858
	Satrang Duniyan	Pilibhit	5250
	Satyanchal Express	Dehradun	1900
	Social Vikas	Dehradun	7416
	Sulahkul	Agra	2875
	Tarun Ghosh	Varanasi	3208
	Ubharta Sansar	Meerut	1600
	Udyog Anlair	Ghazlabad	4500

SLNo.	Name of the papers	Place of Publication	Average Circulation	507
1	a	8	per publishing day	Written
43.	Udyog Prabhat	Ghaziahad	2000	Answer
4	Union Mail	Gorakhpur	2000	S
45.	Uttaranchal Vani	Dehradun	5416	
94	Uttari Mansrover	Chamoli	1062	DEC
47.	Veer Bhushana Samachar	Ghaziabad	2000	CEMB
URDU				ER 2
84	Deoband Times	Deoband	2000	2, 199
64	Goshwarah	Bulamdshahar	4791	1
20.	Lab-e-Bahar	Hardoi	5364	
· 51.	Nabz-e-Alam	Kanpur	1918	Writ
52.	Qauadat-e-Hind	Kanpur	8726	ten Ai
53	Pandarhwin Sadi Hizri	Kanpur	1364	nswer:
5 .	Shia	Lucknow	1800	s 508

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Si.No.	Name of the papers	Place of Publication	Average Circulation per publishing day	509 <i>Wri</i>
1	. 2	3	4	itten A
55.	Tamir-e-Hayat	Lucknow	5200	l <i>nswer</i> s
BILINGUAL				
56.	Jankari	Moradabad	6555	AGR
57.	Regional Express	Dehradun	2760	AHAY
OTHER LANGUAGE	AGE			'ANA
98	Al Raid	Lucknow	2500	11, 19
			,	13 (<i>SAKA</i>)

Written Answers 510

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UTTAR PRADESH (MONTHLIES)

S.Na.	S.No. Name of the papers	Place of Aw publication pe	Avarage Circulation per publicshing day
1	2	3	4
ENGLISH			
	Allahabad Tax Judgements	Allahabad	1050
٥i	Civil Affairs	Kanpur	3683
က်	Indian Farmers Digest	Nainital	833
∢:	International Unity	Kanpur	1000
رن ن	Labour Bulletin	Kanpur	400
ဖ်	Lucknow City Magazine	Lucknow	6133
7.	Lucknow Law Times	Lucknow	1212
œ	Probe India	Allabhabad	38386
oi.	Science Goodnews	Lucknow	2499
0.	Supreme Court Cases (Taxation)	Lucknow	227
ONIT			
1.	Akhanad Jyoti	Mathura	307411

aratganj 5500 adabad 12193 bur 2000 bur 14906 ura 14906 ura 1500 rut 1500	Name of the papers	Place of publication	Average Circulation per publicahing day	513 <i>Wri</i> i
Banj 5500 Dad 12193 2000 14906 14906 1500 1500 1500 1500 1770 16277 1600 1790		6	7	itten Aı
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2000 14906 4441 3500 1500 6277 838 838 7 14730 1500		Moradabad	12193	3
14906 4441 3500 1500 1500 838 838 84 84 14730 1500		Kanpur	2000	AG
9 3500 1500 1500 838 84 838 7 14730 1500	Bal Sahitya Samiksha	Kanpur	14906	RAHA
3500 1500 6277 838 84 84 14730 1500		Mathura	4441	YAN
1500 5277 838 838 7 14730 1500		Lucknow	3500	A 11,
28500 x 28500 x 14730 x 1500 x 1299	Daurala Ganna Patrika	Meerut	1500	1913
838 28500 14730 1500		Muradabad	6277	(SAK
28500 14730 1500 1299		Aligarh	838	(A)
1500		Lucknow	28500	Wri
1500		Lucknow	14730	itten A
1299		Roorkee	1500	lnswe
		Rampur	1299	rs 51

S.Na	Name of the papers	Place of Al publication p	Average Circulation per publicshing day
1	2	હ	4
25.	Hasya Yug	Barabanki	2197
. 26.	ire India	Mathura	9536
27.	Jainm Mahiladarsh	Lucknow	1649
28.	Jain Prabhat	Agra	10416
29.	Katha Yug	Kanpur	10224
30.	Kishan Bharti	Nainital	1550
31.	Kranti Manyu	Meerut	1060
32.	Kundan Sheel	Meerut	7740
33.	Love India	Kanpur	1900
æ,	Manohar Kahaniyan	Allaphabad	379742
35.	Measurement	Kanpur	2000
36.	Mragpal	Jhansi	2000
37.	Nanhi Duniya	Dehradun	166

SAb	Name of the papers	Place of	Average Circulation	51
			per publicshing day	7 V
1	2	3	4	Vritten
38.	Naya Yug	Meerut	1600	Answe
36.	Nirnayak Bhim	Kanpur	1999	9 / S
.	Nutan Kahaniyan	Allahabad	57170	AC
÷.	Purv Otter Railway Samayik	Gorakhpur	2750	SRAH
ą.	Ram Sandesh	Ghaziabad	1250	AYA
.	Rashtra Dharam	Lucknow	14405	IA 11
‡	Ranniti Vigya	Kanpur	4445	, 1913
45.	Rasnikung	Mathura	0006	s (SA
46.	Samajik Kalyan Sandesh	Kanpur	2041	KA)
47.	Satyakatha	Allababad	148270	W
48.	Scout Prabha	Bareilly	4084	ritten
49.	Shall Suta	Kanpur	1435	Answ
50.	Shikshan Sanstha	Agra	1975	ers !
			,	518

S.No. Name of th	Name of the papers	Place of As publication P	Average Circulation per publicahing day	519 W
-	5	3	*	hitten
5.	Shram Jivi	Kanpur	200	Answei
Sį.	Shramik Andaj	Lucknow	4232	3
.	Shri Krishna Sandesh	Mathura	1391	,
2	Símbhawali Klean Patrika	Gaziabad	3500	DE
35	Super Blaze	Lucknow	15203	CEMI
99	Vartman Sahitya	Allahabad	. 5603	BER
57.	Vitas Marg	Basti	468	2, 199
.	Vrindavn Garima	Vrindavan	12212) 1
59	Yatha Shakti	Ghaziabad	1500	
9	Yuva Surabhi	Mathura	1995	Wri
BENGALI	·	MONTHLY		ition A
61.	Manorama	Allahabad	70166	nswe
섫	Pratidhwani	Varanasi	18750	rs 52

S.Ma	Name of the papers		Average Circulation	521
		publication	per publicaning day	W
1	2	8	4	ritten
				Ans
UBDU		MONTHLIES		wors
8	Alfurqan	Lucknow	1750	;
2	Alhasanat	Bampur	2232	AGF
8	Anwar-É-Alam	Aliababad	22400	AHAS
.99	Bachhon Ka Hillal	Rampur	4899	YANA
67.	Harrem	Moradabad	1825	11, 1
68	Khawatten Ka Urdu Digest Batool	Rampur	0099	1913 (<i>SA</i>
	Khiram	Kanpur	17000	KA)
2	Mata-E-Akhirat	Kanpur	1800	V
7.	Mohkamat	Lucknow	200	Vritten
72.	Mullim-E-Urdu	Lucknow	2800	Ansı
ž.	Nooi	Rampur	5399	vers
74.	Ummeed Ki Kiran	Pilibhit	2000	522

S.Na.	Name of the papers	Place of Ave	Average Circulation per publicating day
1	2	3	4
BILINGUAL		MONTHLIES	′
75.	Editor	Kanpur	1100
, ž	Garh Gaurab	Garhwai	1816
7.	Prem prabhekar	Muzaffarnagar	425
78.	Rail Path	Gorakhpur	2000
6	Varni Pravachan	Muzaffarnagar	066
OTHER LANGUAGES	AGES	MONTHLIES	
6 6	Alabeasul Islami	Lucknow	4000

STATEMENT-II

List of the Ceased Newspapers for the Period 1988.89 & 1990

1988

- Jan Dhaarana, Hindi/Daily, Sahar-1. anour w.e.f. 13.9.88
- 2. Sree Bahe Guru Ji. Puniabi/Daily. Bareilly w.e.f. 1.2.88

1989

- 1. Katha Yug, Hindi Monthly, Kanpur w.e.f. 12.11.89
- Navyug Chronicle, Hindi/Fortnightly 2. w.e.f.10.11.89

1990

1 Chetna, Hlndi/Weekly, Bedaun w.e.f.30.11.90

Migration of Kashmiri civilians

1788. SHRI SHRAVAN KUMAR PATEL:

> SHRI SRIBALLAV PANIGRAHI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether following a chain of incidents of abductions and increased hostility by militants, the Government have noticed any fresh exodus of civilians from the Kashmiri Valley;
- (b) if so, the number of persons who have migrated from the valley during the past three months; and
 - (c) the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M.JACOB): (a) to (c). No appreciable increase in the migration of minorities from the Valley has been noticed during the last 3 months. Due to continued terrorist violences. many muslim families have also reportedly came out of the Valley. They are, however, hesitant to speak and register openly, for fear of reprisals by terrorists against their relations still in the Valley. The Government is committed to take stern action against the terrorists and to remove the fear psychosis created by them.

Sex Ratio in Rural and Urban Areas

1789. SHRI SHRAVAN KUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the male-female ration of population as per latest consus, in each State and Union Territory in rural and urban areas. separately:
- (b) whether any effort were made during the census to compile caste-wise population figures, so as to give effect to the recommendations of Mandal commission relating to reservation in Union Government Offices and Undertakings; and
- (c) if so, the population the socially an economically backward classes and other backward classes in each State indicating the percentage of population belonging to these castes to other castes?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M.JACOB): (a) The requisite information is given in the Statement enclosed.

(b) and (c). Date for Scheduled castes and Scheduled Tribes as listed in the Presidential Order, have only been collected. Otherwise, caste has not been enumerated in the Census after Independence.

STATEMENT

Statement Showing Females per 1000 Males as per the 1991 Census of India

(Provisional) Urban India/State Total Rural Union Territory INDIA. 929 941 893 **STATES** 1. Andhra Pradesh 973 978 957 2. Arunachal Pradesh 861 877 753 3. Assam 925 937 839 4. Bihar 912 923 846 5. Goa 969 994 933 6. Gujarat 936 950 909 7. Harvana 874 877 868 **Himachal Pradesh** 8. 996 1013 828 Karnataka 9. 961 975 930 10. Kerala 1040 1043 1033 11. Madhya Pradesh 932 944 893 12. Maharashtra 935 975 876 13. Manipur 961 957 970 14. Meghalaya 947 957 904 Mizoram 924 916 934 15. 16. Nagaland 890 912 789

(Provisional)

			(Jinaij
	/State n Territory	Total	Rural	Urban
17.	Orissa	972	989	866
18.	Punjab	888	895	870
19.	Rajasthan	913	923	881
20.	Sikkim	878	892	748
21.	Tamil Nadu	972	983	951
22 .	Tripura	946	944	954
23.	Uttar Pradesh	881	886	862
24.	West Bengal	917	941	856
UNI	ON TERRITORIES			•
1.	Andaman & Nicobar Islands	820	840	770
2.	Chandigarh	793	633	813
3.	Dadra & Nagar Haveli	953	966	819
4.	Daman & Diu	972	927	1024
5.	Delhi	830	821	831
6.	Lakshadweep	944	961	931
7.	Pondicherry	980	971	984

^{*} Excludes Jammu & Kashmir where the 1991 census has not been held.

Lighting Technology

1790. SHRI SHRAVAN KUMAR PATEL: Will the Minister of POWER AND NON-CONVENTIONAL **ENERGY** SOURCES be pleased to state:

(a) whether an International Conference on Lighting Technology for the SAARC-Prakash 1991, with special focus on conservation of energy was held in New Delhi on October 7, 1991;

- (b) the main observations and suggestions made at the conference; and
- (c) the steps taken by tha Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI): (a) Yes, Sir. An International Lighting Conference was held at New Delhi from 9th to 11th October, 1991 organised by the Indian Society of Lighting Engineers.

- (b) No formal recommendations of the Conference have been received by tha Government. However, the Conference had discussed various aspects relating to the lighting technology and had agreed on the need for cooperation between the countries.
 - (c) Does not arise.

(Translation)

S.T.D. Facility in District Headquarters

- SHRI DHARAMPAL SINGH MALIK: Will the Minister of COMMUNICA-TIONS be pleased to state:
- (a) the details of S.T.D. facility provided in district Headquarters, State-wise:
- (b) whether this facility is available in each district Headquarter in Haryana; and
 - (c) if so, the details thereof?

THE DEPUTY MINISTER FOR COM-MUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) List is given in the attached Statement.

(b) and (c). Except Kurukshetra all other 15 district headquarters in Harvana have been linked with the STD facility.

STATEMENT

State-wise status of District Headquarters regarding S.T.D. Facility

SI. No	Name of State	Total Nnmber of D.H.Qs.	D.H.Qs. having S.T.D facility	D.H.Qs not having S.T.D
1.	Andhra Pradesh	23	23	0
2.	Arunachal Pradesh	11	9	2
3.	Assam	23	21	2
4.	Bihar	51	45	6
5.	Goa	2	2	
6.	Gujarat	19	19	0
7.	Haryana	16	15	1
8.	Himachal Pradesh	12	- 10	. 2

SI. No	Name of State	Total Nnmber of D.H.Qs.	D.H.Qs. having S.T.D facility	D.H.Qs not having S.T.D
9.	Jammu & Kashmir	14	7	. 7
10.	Karnataka	20	20	0
11.	Kerala	. 14	14	0
12.	Madhya Pradesh	45	36	9
13.	Maharashtra	31	31	0
14.	Manipur	8	8	0
15.	Meghalaya	5	5	0
16.	Mizoram	3	2	1
17.	Nagaland	7	. 1	6
18.	Orissa	13	13	0
19.	Punjab	12	12	0
20.	Rajasthan	30	28	2
21.	Sikkim	4	4	0
22.	Tamil Nadu	21	20	1
23.	Uttar Pradesh	63	60	3
24.	West Bengal	17	15	2
2 5.	Tripura	3	2	1
UNION T	ERRITORIES:			
1.	Andaman Nicobar	2	2	0
2.	Chandigarh	1	. 1	0
3.	Dadra Nagar Haveli	,1	1	0

	W	ritten	Answers	536
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	MBER	

SI. No	Name of State	Total Nnmber of D.H.Qs.	D.H.Qs. having S.T.D facility	D.H.Qs not having S.T.D
4.	Daman & Diu,	. 2	2	0
5.	Delhi	1	1	. 0
6.	Lakshadweep	1	1	, 0
7.	Pandicherry	4	4	0
	***************************************	479	434	49

Tribal Sub-Plan

tribal sub-plan during the last three financial vears?

1792. SHRI DHARAMPAL SINGH MALIK: Will the Minister of WELFARE be pleased to state the amount allocated for the rural areas of Haryana under plan and nonplan schemes for Scheduled Caste and for

THE MINISTER OF WELFARE (SHRI SITARAM KESRI):

The information is given below:-

Year	Expenditure on Special Component Plan for SCs	Expenditure under Non-Plan Schemes of the Welfare of Sche- duled Castes and Bac- kward Classas Dep- artment, Haryana.
1988-89	54.65	1.83
1989-90	67.18	1.98
1990-91	70.45	2.62

No specific amount is earmarked for rural ares under Special Component Plan for Scheduled Castes.

(iii) No specific community has been specified as Schedule Tribe in Harvana. Therefore, there is no Tribal Sub-Plan in the State.

Staff Quarters to Employees of Posts and Telecommunications in Haryana

1793. SHRI DHARAMPAL SINGH MALIK: Will the Minister of COMMUNICA-TIONS be pleased to state:

(a) the policy of the Government re-

garding allotment of staff quarters to the employees of Department of Posts and Telecommunications in urban and rural areas of Haryana; and

(b) the number of staff quarters under construction in Haryana and the locations thereof and whether these are scheduled to be completed in the near future?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Department of Post and Telecommunications

The Departments have no separate policy for allotting staff quarters in the urban and rural areas of Haryana. As elsewhere, the policy regarding allotment of staff quarters is based on the rurles formulated by the Directorate of Estates, Ministry of Urban Development from time to time.

(b) Department of Posts

No staff quarter is under construction at present.

Department of Telecommunications

Total number of 143 staff quarters are under construction in Haryana for the staff of Haryana Telecom. Circle. Their station-wise break up is as under:-

Yamunanagar	•	19
Faridabad NH II	•	24
Gurgaon		4
Jind		36
Kaithal	-	18
Kurukshetra	-	18
Kundli	•	6

Kalanour	-	٠.	6 -
Bahadurgarh	•		6
Charkhidadri	•		6

The construction of the above quarter is likely to be completed during 1992-93.

[English]

Eradi Commission Report

1794. SHRI MUKUL BALKRISHAN WASNIK: Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether the Justice Eradi fact finding Commission of enquiry investigating into the incident of November 21st, 1990 has submitted its report to the Government;
- (b) if so, the details of the findings made by the Commission; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M.JACOB); (a) to (c), Justice Eradi Fact Finding Enquiry Commission was not a iudicial inquiry under the Commission of Inquiry Act. It was purely an internal fact finding enquiry constituted under the direction of the President to enquire into the incidents which took place at the Forecourt and Ashok Hall of Rashtrapati Bhavan on November 21,1990. Shri Justice Eradi submitted his report to the President on October 22, 1991. Rashtrapati Bhavan has taken necessary action on the points relating to Rashtrapati persons, copies of the report have been forwarded to the Principal Information Officer, Government of India and the Press Council of India.

Mother Computer at Hamirpur in Himachai Pradesh

1795 PROF PREM DHUMAI: Wilithe Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government propose to install the Mother Computer at Hamirpur in Himachal Pradesh:
 - (b) if so, by when; and
 - (c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir; by Department of Telecommunications.

- (b) During the VIIIth Five Year Plan.
- (c) Not applicable.

[Translation]

Ambedkar Centenary Celebration

1796. SHRI RAM NARAIN BARWA: Will the Minister of WELFARE be pleased to state:

- (a) whether there is any scheme under the consideration of the Government to develop 'Mahu' the birth place of Dr. Ambedkar: and
- (b) if so, the amount proposed to be spent on it?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). No, Sir.

Atrocities on SCs/STs

- 1797. SHRI RAM NARAIN BERWA: Will the Minister of WELFARE be pleased to state:
- (a) the number of incidents of atrocities committed on the Scheduled Castes and Scheduled Tribes during the last three years. State-wise:
- (b) the financial assistance provided to the effected families: and
- (c) whether the Government propose to provide employment to such persons belonging to Scheduled Castes and Scheduled Tribes as is being provided to one member each of the families of the deceased killed in the communal riots?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Information is given in Statement No. I for Scheduled castes and Statement No. II for Scheduled Tribes, respectively.

(b) The Union Government have issued quidelines to all State Government and U.T. Admns.

To provide necessary relief and rehabilitation to the affected victims of Atrocities. The Scheduled castes and Scheduled Tribes (Prevention of Atrocities) Act. 1989 which has been brought into force w.e.f. 30th January, 1990 also provides for necessary relief and rehabilitation to the victims of atrocities.

(c) There is no such proposal under consideration.

STATEMENT-I

Number of cases of crimes agajust Scheduled Castes by non-Scheduled Castes in the various States/U.Ts during 1988.1989 and 1990 beside on date furnished by State Government and U.T. Administrations.

SI. No.	Name of State/UT	1988	1989	1990
1.	2	3.	4.	5.
1.	Andhra Pradesh	424	511	602
2.	Assam	03 _.	17	27
3.	Bihar	1297	997	507
4.	Goa	01	02	-
5.	Gujarat	665	593	788
6.	Haryana	87	77	81
7.	Himachal Pradesh	80	79	63
8.	Jammu & Kashmir	161	155	38
9.	Karnataka	393	490	690
10.	Kerala	506	616	648
11.	Madhya Pradesh	4226	5210	5210
12.	Maharashtra	452	363	499
13.	Orissa	287	365	304
14.	Punjab	25	21	22
15.	Rajasthan	1572	1588	1591
16.	Sikkim	06	03	15
17.	Tamil Nadu	709	482	544
18.	Uttar Pradesh	4755	5195	6096
19.	West Bengal	09	13	05

SI. No.	Name of State/UT	1988	1 989	1990
1.	2.	3.	4.	5.
20.	Dadra & Nagar Haveli	01	-	01
21.	Delhi	•	05	05
22.	Pondicherry	-	01	01
	Total	15207	15799	17737

DECEMBER 2, 1991

Note: Information is respect of other State/UTs is

543 Written Answers

NIL.

Written Answers 544

STATEMENT-II

Number of cases of crimes against Scheduled Tribes by non-Scheduled Tribes in the various States/U.Tsduring 1988, 1989, and 1990 based on data furnished by State Governments and U.T dministrations.

Si. No.	Name of State/UT	1988	1989	1990
1.	. 2	3.	4.	5.
1.	Andhra Pradesh	77	79	108
2.	Assam	19	18	33
3.	Bihar	106	102	18
4.	Goa	•	01	•
5.	Gujarat	131	129	123
6.	Karnataka	17	87	42
7.	Kerala	119	155	107
· 8.	Madhya Pradesh	2015	2163	2366
9.	Maharashtra	185	214	177
10.	Manipur	02	-	06
11.	Nagaland	-	05	. -

SI. No.	Name of State/UT	1988	.1989	1990
1.	2 .	3.	4.	5.
12.	Orissa	101	217	104
13.	Rajasthan	457	420	450
14.	Sikkim	06	07	11
15.	Tamil Nadu	03	01	03
16.	West Bengal	17	09	10
17.	Arunachal Pradesh	15	09	-
18.	Dadra & Nagar Haveli	13	07	11
19.	Daman & Diu	-	-	03
	Total	3364	3623	3572

Note: Information in respect of other State/UTs is NIL.

Recommendations of National Police Commission

1798. SHRI RAM NARAIN BERWA: Will the Minister of HOME AFFAIRE be pleased to state:

- (a) the details of new schemes which were recommended by the National Police Commission, 1978 for making improvements in Police Force:
- (b) whether the Union Government have issued necessary instructions to the State Government to this effect: and
- (c) if so, the progress made in this regard?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTARY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-

TRY OF HOME AFFAIRS (SHRI M.M.JACOB): (a) to (c). Ail the eight reports of the National Police Commission were published. Copies of the first report and the seven other remaining reports were laid on the Table of the House on the 1st February. 1980 and the 30the March, 19833 respectively.

'Police' being a State subject it is for the State Government to implement the recommendations of the National Police Commission. Available information Indicates that the reports of the Commission have been throughly studied by them and a good measure of action taken to the extent considered appropriate.

Public Call Office in Rajasthan

1799. SHRI RAM NARAIN BERWA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of Public Call Offices opened in Rajasthan during the last three years:
- (b) whether the Government propose to open Public Call Offices in each panchayat headquarters; and
 - (c) if so, by when?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The details of public call offices opened in Rajasthan during the last three years are given below:

Year	No. of PCs opened		
1988-89	353		
1989-90	79		
1990-91	127		
	559		

- (b) Yes, Sir.
- (c) By 31st March 1995

(English)

Arms to Puniab Militants

1801.

SHRI V. SREENIVASA

PRASAD:

SHRI

M.V.CHANDRAHEKARA

MURTHY.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government are aware that the militants in Puniab are now getting arms and ammunitions from Kashmiri Militants rather than from Pakistan:

- (b) if so, the details thereof; and
- (c) whether the Government propose to conduct secret investigations to know the activities of militants in Kashmir and Puniab?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M.JACOB); (a) to (c). Government have seen reports indicating links between militants in Jammu & Kashmir and extremists in Punjab for sharing weapons etc. Security agencies are actively engaged in combating with the situation.

Sale of Mahjal Diamond of Maharaja of Kapurthala

1802. SHRI MOHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the famous Mahiai diamond weighing 139.38 carats used by the Maharaia of Kapurthala, Jagiit Singh Bahadur. was sold in an international auction of Christie's in Geneve in November, 1983 for pound 4.12.500:
- (b) if so, whether there was a FERA violation:
- (c) whether any action has been initiated in the matter; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS M.M.JACOB): (a) to (d), Information is being collected and will be laid on the Table of the House.

[Translation]

Migration of Muslim Families from Ayodhya

1803. SHRI MOHAN SINGH: Will the Minister of HOME AFFAIRE be pleased to state:

- (a) whether muslim families of Ayodhya have started migrating to other parts of the State in panic due to the recent happenings in Ayodhya, Uttar Pradesh; and
- (b) if so, the steps being taken by the Government for the security of minorities in nearby areas of Faizabad and Ayodhya?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M.JACOB): (a) and (b). The facts are being ascertained and the information will be laid on the Table of the House.

Increase in the SCs/STs Population

1804. SHRI MOHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is a regular increase in the population of Scheduled Castes and Scheduled Tribes as per the 1971, 1981 and 1991 census; and
- (b) if so, the percentage of increase in their population?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS M.M.JACOB): (a) There is a regular increase in the Scheduled Caste and Scheduled Tribe population according to 1971 and 1981 Censuses. The 1991 Census data for Scheduled Castes and Scheduled Tribes are expected to be available after compilation by the end of 1992.

(b) The percentage increase in the Scheduled Caste and Scheduled Tribe population during the decades 1961-71 and 1971-81 is given in the statement enclosed. The percentage increase during the decade 1981-91 will be known when the 1991 census data are complied.

STATEMENT

Statement showing the percentage increase in the Scheduled Casts and Scheduled Tribe Pepulation during 1961-71 and 1971-81

India*@

Decade	Percentage increase in the Scheduled Caste Population	Percentage increase in the Scheduled Tri- be Population
1961-71	24.13	36:05
1971- 81	32.45	31.01

The 1981 Census could not be held in Assam owing to disturbed condition prevailing in that State then. Thus while working out the percentage increase the data for the 1961 and 1971 Censuses, though available for Assam, have been excluded to make it comparable with the 1981 Census.

Excludes the population of areas under unlawful occupation of Pakistan and China. The growth rates have been worked out on the basis of 1961-71 population of NOTE: Scheduled Castes and Scheduled Tribes as per the Scheduled Castes and Scheduled Tribes Lists (modification) Order, 1956 and other relavant Acts and Orders; and the 1981 population is as per the Scheduled Castes and Scheduled Tribes (Amendment) Act. 1976 and other relevant Act and Orders.

Draft Serials on National Leaders/ Freedom Fighters Received by Doordarshan

1805. SHRI MOHAN SINGH: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) the names of national leaders and freedom fighters on whom Drafts for serials have been received by the Government during the year 1991;
- (b) the procedure prescribed for the selection of these serials to be telecast:
- (c) whether applications have been received regarding the telecasting of serials on Dr. Ram Manohar Lohia, Jai Prakash Naravan, DR. Bheem Rao Ambedkar, Sardar Bhagat Singh and Acharya J.B. Kripalani; and
- (d) if so, whether the serials on the lives of the above said freedom fighters will be telecast during this year?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) Proposals for commissioned serials on the following leaders have been received by Doordarshan during 1991;

- (i) Mahatma Gandhi
- (ii) Lai Bahadur Shastri
- (III) Dr. Madan Mohan Malaviya
- (iv) M.G. Ramachandran
- (b) Proposals for such serials on national/freedom fighters to be funded by Doordarshan are approved by the appropria committee set up for this purpose in Doordarshan.

- (c) An 8 part tele-serial on Dr. B.R. Ambedkar has been assigned to a producer. No proposals for commissioned serials on the other leaders mentioned were received by Doordarshan during 1991.
- (d) Telecast depends on final decision taken on case to case basis and availability of time.

[English]

Telecast of Regional Programmes by local Doordarshan Kendras.

1806. SHRIV.S. VIJAYARAGHAVAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government propose to permit regional/local Doordarshan Kendras to produce and telecast more programmes in the regional languages;
- (b) whether any norms with regard to the timings of Network/National/Regional Programmes have been set up for the Regional/Local Kendras of Doordarshan: and
 - (c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRIJA VYAS):** (a) The different Doordarshan Kendras are already producing a large number of programmes in the regional languages and would continue to do so in the future also. The actual duration of such programmes would, however, depend upon the availability of resources, manpower, technical facilities and transmission time.

(b) and (c). Yes, Sir. All Kendras besides carrying the morning transmission. the National Programme and the various network programmes, telecast regional language programme during their remaining

transmission time which varies from Kendra to Kendra.

Expenditure on Establishment by Power Corporation

1807. SHRISANATKUMAR MANDAL: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the percentage of the expenditure being incurred by the various Delhi based Power Corporations under the Ministry of Power and Non-Conventional Energy Sources on Establishment (including House

- Rent . City Compensatory and Dearness Allowance and all other perks) at present;
- (b) the amount of annual Rent being paid by these Corporations for their offices and in respect of houses leased by them for their Officers in the capital; and
- (c) the rate at which the various allowances and perks referred in part (a) above are being paid at present monthly?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). The relevant information is given below:-

Name of the Corporation	% of expenditure incurred on est- ablishment (1990-	Amount of a rent paid (1	
	91)	For Office Accom- modation	Accommo- dation lea- sed for Of- ficers
		(in la	khs)
N.T.P.C	4.6	357	234
NHPC	8.55	112	46
NPTC	28.00	6.63	0.70
PFC	0.64	164.95	8.16
REC	1.5	17.51	3.04

⁽c) The details of HRA, CCA, DA and other perks paid by these Corporations are given in the attached Statement.

STATEMENT

National Thermal Power Corporation

For workman @ Rs. 559.35 Per month for supervisors and Executives @ Rs. 605.55 per month.

@ 30% of Basic Pay but in case of Non-production of rent receipt maximum payable @ Rs. 1000 per month.

3. C.C.A

- @ Rs. 100 per month for Supervisors and Executives, for Workman 6% of Basic pay subject to the maximum of Rs. 100 per month.
- 4. Lunch Subsidy
- @ Rs. 80 per month ·
- 5. Education Allow-
- @ Rs. 60 per child per month maximum entitled (upto 12th Class) for two children subject to the employee bearing the first Rs. 30 per child.
- 6. Washing Allowance
- @ Rs. 22 per month to the amployees who have been issued uniforms.
- 7. Conveyance Reimbur

@ Rs. 800 per month (for Senior Engineers to DY. Managers

@ Rs. 900 per month (for Managers and above).

Scooter

In case of Executives @ Rs. 300 per month In case of Supervisors @ Rs. 225 per month In case of workers Rs. 140 per month.

Moped

Executives @ Rs. 160 per month Supervisors @ Rs 115 per month Workman @ Rs. 90 per month

Transport subsidy for those not in receipt of conveyance reimbursement.

Executives @ Rs. 75 per month Supervisors @ Rs. 60 per month Workman @ Rs. 50 per month.

- 8. Ex-Gratia in Liew of Bonus
- @ 8.33% subject to the maximum of Rs. 1600 in case of employees drawing wages not exceeding Rs. 2500 per month. In case of others @ Rs. 2500.
- Generation Incentive

Based on actual generation as per the scheme approved by Government of India. For those drawing Basis pay + DA exceeding Rs. 2500 subject to a maximum of Rs. 372 per month and for those drawing Basis pay + DA not exceeding Rs. 2500 per month subject to a maximum of Rs. 425 per month.

10. News paper and professional Literature Reimrursement.

For Executives @ Rs. 50 per month.

National Hydro-Electric Power Corporation

1. D.A

Employees covered under HPPC report

60% of the Basic pay for Basic pay upto 3500.

38% of pay subject to a minimum of Rs. 1785/- for Basic pay between Rs. 3501 to Rs. 6000.

33% of pay subject to a minimum of Rs. 2280 for Basic pay above Rs. 6000.

Employees on Industrial Dearness Allowance pattern

Various Dearness Allowance Rs. 975.95 per month.

Fixed Dearness Allowance:

pay range from Rs. 450 to Rs. 1445 Rata of Fixed Dearness Allowance Rs. 83 to Rs. 390 on slab system.

Industrial Dearness Allowance for Board Level Functionaries @ Rs. 605.55 per month.

2. HRA

Rates as per HPCC Recommendations
30% of Basic pay subject to a ceiling of Rs. 1250

Rates on IDA Pattern 30% of Basic pay.

3. CCA

Rates as per HPPC Recommendations upto Basic pay of Rs. 1999 Rs. 75 Rs. 2000 and above Rs. 100

Rates on IDA Pattern

6% of Basic Pay subject to a maximum of Rs. 100.

4. Lunch/Tea Subsidy

Rates as per HPPC Recommendations
Rs. 147 per month

Rates on IDA Pattern

Rs. 147 per month

5. Washing Allowance

Rates as per HPPC Recommendations

Rates on IDA Pattern Rs. 25 per month.

6. Transport Subsidy

Rates as per HPPC Recommendations

Supervisors upto the scales of Rs. 2000 - 3500, are being paid Transport subsidy @ Rs. 30 within 8 Km and Rs. 40 beyong 8 Km.

Rates on IDA Pattern

Rs. 45 residing within distance less than 8 Km; Rs. 55 for distance beyond 8 Km.

7. Conveyance Allowance

S.No Mode Pay Rate

1. For maintaining car of Rs.
30004500

4500 and above

For maintaining Scooter Basic pay of

and

pay of Rs.3000

3. For maintaining Scooter above Basic

Rs. 150/

Rs.175/

pay of below Rs.3000

The various allowances which are being paid at the Projects/Units of the Corporation:-

Employees on IDA Pattern

Employees covered under HPPC

Recommendations

- Washing Allowance
 Rs. 20 per month

Height

1000

Employees on IDA Pattern	Employees covered un Recommendations	nder HPPC
3. Project/Investi- Gation Allowance		
12% of Basic Pay	Pay Ranges	Rate
	Upto Rs.1999	Rs. 225/
	Rs. 2000-2999	Rs. 300/
	Rs. 3000 and above	Rs. 375/
Employees on IDA	Employees covered under HPPC	
Pattern	Recommendations	

In lieu of Winter Allowance Hill

Compensatory Allowance a comp-

4. Hill Compensatory and Winter Allowance

WA

3% of

HCA

3% of

m and above	Basic pay subject to a ma- ximum of Rs.50	Basic pay subje- ct to a maxim- um of Rs. 30	osite Hill Compensatory allowance Is payable at the following rates;	
1500m49	% of	4% of	Pay Range	Rate
and Basic Basic		Below Rs	s. 2000	Rs. 120
above	pay	pay		
	subject to a maxi- mum of Rs. 75 per month	subject to a maximum of Rs. 60 per month	2000 and above	Rs. 150

5. Special Compensatory Allowance

The details are in-The details of rates of special dicated as in Ap-Compensatory Allowance are indicated in Appendix-II. pendix-l

Special Duty Allowance

25% of Basic pay 12.5% of Basic pay subject to a of the 3rd CPC scmaximum of Rs.1000

ales of pay subject to a maximum of 400.

7. Non-Practising Allowance

Pev range Below Rs. 3000 Rate Rs. 600

3000 and above but below 3700 Rs. 800

· 3700 and above

Rs. 900

Post Graduation Allowance

Medical Officers possessing recognised post-graduate diploma Rs. 100 per month

Medical Officers possessing recognised post graduate degree Rs. 2000 per month

Children Education Assistance

a) Children Education Alowance:

Primary Class

Rs. 15 per month per

For Primary Secondary and Higher

Rs. 50 per month per

child secondary

Secon-

ondary

dary& H. Sec- Rs. 20/

child

Employees on IDA pattern

Employees covered under HPPC

Recommendations

,b) Reimbursement of

Fee:

Class 6th. 8th

Rs. 5 per month per child

Class 10th and

below

Rs. 20 per month per

child

Class 9th

Rs.6 per month per child

Class 11th &12th

Rs.25 per month per

child

Class10th Rs.7 per For Physically month handicapped per child and mentally retarded

Rs. 50 per month per child

Class11th

Rs. 8 per month per child children

Mentally Retarded

Children

Rs. 20 per month per child

c) Hostel Subsidy

Rs. 60 per month per

Rs. 150 per month per child

Child

d) Book Purchase Subsidy on Transfer:

Primary Rs. 20 per Class month per child

Secondary class month per child

Higher Rs. 60 per Secondary Class child

STATEMENT

Employees Following Industrial Dearness Allowance Pattem Special Compensatory Allowance Appendix

8	Pre-Revised				Revised as on 1.8.83	on1.8.83		
\$ 6 6	Special Compensatory (Remote Locality) Allowance (depending upon the place of position)	Locality) , sition)	Allowance	Special (depend	Special Compensatory(Remote Locality)Allowance (depending upon the place of position)	Locality)Alk ssition)	owance .	1
6	i) 5% of pay ubject to a max of	of Rs. 40	to a max of Rs. 40 per month	•	i) 3.5% of pay			
£	ii) 20% of pay subject to a ma	ax of Rs.	ect to a max of Rs. 160 per month	æ	12% of Pay subject to a mad of Rs. 125 per month	a mad of Rs	. 125 per month	
	iii) 20% of pay subject to a max of Rs. 160 per month	ax of Rs.	160 per month		upto Rs.800 — 12% of pay Rs. 801 and above — 15% of pay subject to a max of Rs. 200 per month	pay Rs. 80	1 and above — 200 per month	
Σ	N) 30% of pay subject to a ma	ax of As.	ect to a max of Rs. 240 per month	3.	20% of pay			
\$	v) Upto Rs. 260 Rs. 261 to 650	1 1	Rs. 35 per month 15% of pay subject to a maximum of Rs.70 per month	\$	v) Upto Rs. 530 Rs. 531 to Rs. 1099	1.1	Rs. 50 per month 12% of pay subject to a maximum of Rs. 90 , per month	
	Rs. 651 and above	ı	Rs. 100 per month		Rs.1100 and above	ı	Rs. 120 per month	
\$	vi) Upto Rs. 260 Rs.261 to 650	1.1	Rs. 40 per month 20% of pay subject to a maximum of Rs. 85 per month	Ŝ	vi) Upto R. 530 Rs. 531 to 1099	1.1	R. 55 per month 12% of pay subject to a maximum of Rs.100 per month	

570

Par	Pre-Revised				Revised as on 1.8.83	on 1.8.83	5.	
Spec (dep	Special Compensatory (Remote Locali (depending upon the place of position)	Remote Locality) Allowance ce of position)	Allowance	Allowan (depend	Allowance Compensatory(Remote Locality)Allowance (depending upon the place of position)	ote Locality Sition))Allowance	
É	vii) Upto Rs. 260 Rs. 261 and above	11	Rs. 40 per month 15% of pay subject to a maximum of Rs. 120 per month	(ijs	Upto Rs. 530 Rs. 531 and above	1.1	Rs. 55 per month 10% of pay subject to a maximum of Rs. 55 per month	
(iii)	Upto Rs. 260 Rs. 261 to 650	1.1	Rs. 50 per month 25% of pay subject to a max of Rs. 100	(III)	Upto Rs. 530 Rs. 531 to 1099	H	Rs. 65 per month 15% of pay ubject to a max. of Rs. 125 p.m.	
	As. 651 and above	l	Rs. 120 per month		Rs. 1100 and above	i	Rs. 140 per month	
Œ	Upto Rs. 260 Rs. 261 to 650	1.1	Rs. 70 per month 255 of pay subject to a maximum of Rs. 120 per month	X	Upto R. 580 Rs. 531 to 1099	1 1	Rs. 90 per month 20% of pay subject to a maximum of R.150/ per month	
	Rs. 651 and above	ı	Rs. 150 per month		Rs. 1100 and above	1	Rs. 185 per month	
×	Upto Rs. 260 Rs. 261 to 650	11	Rs. 100 per month 50% of pay subject to a maximum of Rs. 150 per month	€	Upto Rs. 530 Rs. 531 to 1099	11	Rs. 125 per month Rs. 180 per month	
	Ris. 651 and above	ı	Rs. 200 per month		Rs. 1100 and above	I	Rs. 250 per month	
2				•	. 14 . 4 . 444	•		

Note: (i) The emplyees who opt for Special Compensatory Allowance will not be entitled to the payment of Project Allowance and Hill Compensatory Allowance.

Employees Covered Under HPPC Report on Central Da Pattern

		Rates of Special Compensatory (Remote Locality) Allowance	ompensatory Allowance	
Area		Basic Pay Below As. 2000	Basic Pay of Rs. 2000 & above, but below 3000	Basic Pay of Rs. 3000 and above
1		2	8	*
÷	HIMACHAL PRADESH			
	Pangi Sub-Div of Chamba Ditrict			
	Bharamour Tehsil of Chamba District			
	Lahaul & Spiti District	350	200	650
	Kinnaur Dist			
	Dodra-Kawer area of Rohru Tehsil	•		
	Parganas of Pandrabis & Atharabis, Gram Panchayats of Munih, Derkall & Kashapat of Rampur Tehsil or Simla District.			

573 <i>Wn</i>	itien Answ	Pers	AGRAH	AY ANA 11,	1 9 13	(SAKA)	Writter	Ansu	vers 574
	Basic Pay of Rs. 3000 and above	4					650	525	375
pensatory lowance	Basic Pay of As. 2000 & above, but below 3000	6					200	400	300
Rates of Special Compensatory (Remote Locality) Allowance	Basic Pay Below Rs. 2000	8					350	275	225
			Pregana of Pandrabis of Kulu District	Chhota Bhangal and Bara Bhangal area of Palampur Sub- Division of Kangra District.	UTTAR PRADESH	Dharchula Munsiyari Joshimath: and	Bhatwari Development Blocks (exception District Head Quarters of Uttarkasi)	THROUGHOUT SIKKIM	MIZORAM (Throughout Alzawal District of Mizoram)
	Area				ત્યં			က်	₹

575	Written Answ	vers		υEC	DEMBER 2, 199	1	Written	Answe	rs 576
	Basic Pay of Rs. 3000 and above	4	375		375				525
pensatory	Basic Pay of Rs. 2000 & above, but below 3000	3	300		300				400
Rates of Special Compensatory	Basic Pay Below Rs. 2000	8	225		225				275
			THROUGHOUT MANIPUR	HIMACHAL PRADESH	Janjahli block of Chachiot Tahsil of Mandi District Chipal Tahsil of Simla District Trans-Giri Tract of Sirmur District	Churah Tehsil of Chamba District	Kunr Panchayat and Belaj Pargana of Chamba Tehsil of Chamba District Dauhnic Town.	HIMACHAL PRADESH	Simla Town and its Suburbs (Mashobra, Dhalli, Taradani, Kasumbpti, Jatog and Tutu)
	Ass		က်	ဖ					

		Rates of Special Compensatory (Remote Locality) Allowance	ompensatory Allowance		577 W
Area		Basic Pay Below Rs. 2000	Basic Pay of Rs. 2000 & above, but below 3000	Basic Pay of Rs. 3000 and above	ritten Ansv
-		8	8	4	<i>vers</i>
7.	JAMMU & KASHMIR STATE				AG
	Area in Podch & Rajouri Distt. excluding the towns of Poonch & Rajouri and Sunderbanl and other Urban areas in the two Districts.	225	300	375	RAHAYANA 11,
	JAMMU & KASHMIR STATE				1 9 13
	Hiabat Bani, Lohi Malbar and Macchodi in Kathuna Distt.	350	200	650	(SAKA)
	Dudu Basantgarh, Lander Phamag Illaga Thakrakote, Nagote in Udhampur Distt.				Written
	All Areas in Tehsil Mahore except those in Areas upto Goel from kamban side and				Answers
•	 areass upto Arnas from Keasi side in Tehsil Mahore of Udhampur Distt. 				578

579	Written Ans	W 0 /3	DECE	MBER 2, 1	1991	Written An	swérs	580
	Basic Pay of Rs. 3000 and above	4				375	001	
npensatory Vicwance	Basic Pay of Rs. 2000 & above, but below 3000	60				300	0 8.	
Rates of Special Compensatory (Remote Locality) Allowance	Basic Pay Below Rs. 2000	2				225	99	
			Illagas of Paddar in kishtwar Tehsil and Niabat Nowgam in Kis htwar Tehsil of Oyama and Oyama and Nobre of Leh District.	Entire Gurez-Niabat, Tangdar Sub-Division and Keran Illaga of Baramulla District.	UTTAR PRADESH	Areas other than those covered in 2 in the border Distt. of Uttarkashi Chamoli & Pithorgarh including Distt. Headquarters of Uttarkashi, but excluding Champavat Tehsii of Pithoragarh District.	Throughout Assam & Meghalaya	
	Area	_			œi		øi _.	

National Power Transmission Corporation

HRA

30% OF Basic Pay

CCA

6% of Basic pay subject to maximum of Rs. 100/-

Residential Lease applicable for execu40% of maximum of scale.

tives

Monthly Conveyance Reimbursement for

Rs 90-140/-

Workmen.

For Supervisor

Rs. 115-225/-

For Executives

Rs. 160-300 (Scooter/M.Cycle)

Rs. 800-900 (Car)

Power Finance Corporation

i) HRA

HRA is paid at the rate of 30% of pay subject to a miximum of Rs. 1000/- without production of rent receipt. In case of production fo rent receipt, HRA is paid at the rate of 30% subject to the employees contributing first 10% of his pay towards the rent for the accommodation taken by him on rent.

ii) CCA

CCA is paid at the rate of 6% of pay subject to a miximum of Rs. 100/-.

iii)DA

DA is paid, based on the index rates declared by Government from time to time. Presently, DA is being paid at the rates as indicated below:-

For Executives Staff

Rs. 1443.90

Non-executives Staff (workmen Category) Fixed DA is paid as per slabs indicated in Annexure.

variable DA: Rs. 559.35

Besides DA, Executives, are getting Ad-hoc I&II as per Govt. order, pending revision of scales of pay w.e.f. 1.1.87.

iv) Transport subsidy

Executives -Rs.70/ Non-executives -Rs. 50/ (Workmen category) for those employees who are not claiming monthly fixed conveyance reimbursement)

In accordance with Corporation's Policy, the corporation is making reimbursement of expenditure being incurred by the employees, on monthly basis, for maintaining conveyance for official use. The rates are as under:-

For Maintenance Car

Assistant managers/Deputy Managers : Rs. 600/-

Above Deputy managers : Rs. 700/-

For Maintaining Scooter/Motor-cycle

Supervisors : Rs. 175/-

For employees W-5 and above : Rs. 110/-

in workmen category

Executives : Rs. 225/-

For maintaining Moped

Executives : Rs. 125/-

Supervisors : Rs. 90/-

Employees below W-5 Grade : Rs. 70/-

The Corporation is also reimbursing to employees an amount of Rs. 80/- per month towards expenditure being incurred by them on lunch.

Annexure

Fixed Dearness Allowance

(for non-executive - workmen category)

EXISTING PAY RANGE (Rs.)	REVISED PAY RANGE (Rs.)	FROM 1.1.1987 TO 31.12.1987 (AT AICPT 672)	FORM 1.1.1988 TO 31.12.1991
Upto 649	Upto 1164	108	208
650-699	1165-1214	110	210

	GRAHAYANA	11, 1913 (SAKA) Written Answers	586
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EXISTING	REVISED	FROM 1.1.1987	~FORM 1.1.1988
PAY RANGE	PAY RANGE	TO 31.12.1987	TO 31.12.1991
(Rs.)	(Rs.)	(AT AICPT 672)	
700	1215 ·	120	220
701-749	1216-1264	140	240
750-799	1265-1314	150	250
800-849	1315-1364	160	260
850-899	1365-1414	170	270
900-949	1415-1464	180	280
950-999	1465-1514	190	. 290
1000	1515	200	300
1001-1049	1516-1564	260	360
1050-1100	1565-1615	270	370
1101-1200	1616-1715	330	430
1201-1300	1716-1815	450	550
1301 & above	1816 & above	510	610

Rural Electrification Corporation

The rate of DA, HRA & CCA being paid by the Rural Electrification Corporation to its employees are as under:-

Deamess Allowance

585 Written Answers

Upto Rs. 3500/-	- 60%	
3501 to 6000/-	- 38%	As per Central Govt. rates
6001 & above	- 33%	

House Rent Allowance

30% of the basic pay.

City Compensatory Allowance

Below Rs. 950/-

Rs. 30/-

Rs. 950 to 1499

- Rs 45/- As per Central Govt .rates

Rs. 1500 to 1999

- Rs 75/-

Rs. 2000 & above

Rs 100/-

Inflitration of Afghan Rebels in Kashmir Valley

1808. SHRI GURUDAS KAMAT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether top kashmiri militants have trained body quards by Pakistan:
- (b) whether Pakistani army is imparting training to youths of both sides of kashmir;
- (c) whether trained Afghan rebels have infiltrated into the valley; and
- (d) if so, the number of such Afghan rebels?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTRAY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). Pakistan has given arms and training to youths of kashmir, besides giving other lagistics support to these terrorists.

There are no confirmed reports of Afghan terrorists having infiltrated into the Valley of Pakistan army personnel operating as bodyguards of top kashmiri terrorists.

Telephone Connections under idgah Exchange, Delhi

SHRI DHARAMPAL SINGH 1809. MALIK: Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether Government have decided not to release telephone connections to registered applicants under Idgah Exchange Delhi under N/OYT/G:
 - (b) if so, the reasons therefor; and
- (c) if not when the telephone connection are proposed to be released to the applicants who were registered under N/OYT/G upto the 31st may 1986?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

- (b) Does not arise.
- (c) Telephone connections to applicants who were registered upto 31.5.1986 under N/OYT/G category in Idgah Telephone Exchange, are likely to be provided during 1991-92.

Setting up of a Station of AIR and Doordarshan in Bihar

- 1810. SHRI BHUBANESHWAR PRASAD MEHTA: Will the Minister of IN-FORMATION AND BROADCSTING be pleased to state:
- (a) whether the people of North Chhota Nagapur Division in Bihar are deprived of the benefits of All India Radio as the range of the

Ranchi station of AIR is low and does not cover the area:

- (b) if so, whether the Government propose to set up a station of All Indin Radio and Doordarshan centre there: and
 - (c) if so, by when?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND **BROADCASTING (KUMARI GIRUA VYAS)** (a) No. Sir.

(b) and (c) Two local Radio Station, one each at Hazaribagh and Daltongani are proposed to be set up. The Station at Hazaribagh is technically ready for commissioning. The Station is envisaged to be commissioned when the staff required for operation and maintenance of the Station is actually in position. The radio station at Daltongani is at an advanced stage of completion and is envisaged to be technically ready by march. 1992.

As regards Doordarshan, a low power TV transmitter is envisaged to be set-up at Hazaribagh and is expected to be commissigned into service during 1992-93.

Political Settlement of Kashmir issue

1811. SHRI SHRAVAN KUMAR PATEL: SHRIGOVINDRAONIKAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the response from various militant outfits in Kashmir to his offer made during his recent visit to the Velley to come forward and talk to the Government for a political settlement within the framework of the Constitution has not been encouraging: and

(b) if so, further steps contemplated to provide for a political settlement of the Kashmir issue in the light of the poor response from the militants?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTRAY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). Major terrorist outfits have not responded positively to the call for talks to solve the turmoil in the State.

The situation is proposed to be tackled by adopting most stringent measures against terrorism and Infiltration from across the border, creation of a strong opinion against Pakistan's support to international terrorism and to take care of the genuine grievances of the people and seek their co-operation in tackling the terrorist violence.

In this context, a meeting of the leaders of the political parties and prominent political personalities of the Jammu and Kashmir State was held on 31-11-91.

Public Sector Undertakinga in Chandigarh

1812. SHRIPAWAN KUMAR BANSAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of Public Sector Undertakings being run at Chandigarh by the U.T. Administration, including the activities undertaken: and
- (b) the profit and loss made by each of them during the each of last three years?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTRAY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b), Information is contained in the enclosed statement.

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	Profit or Loss for the last three years (Rupees in Lakhs)	4.	90-91 Profit Rs.5.00	Profit Rs. 1.00	90-91 Profit Rs.1.00
			89-90 Loss Rs.20.55	profit Rs. 3.00	89-90 Profit 1.00
			1988-89 profit Rs. 39.61	Profit Rs. 4.50	1988-89 89 Profit Pr Rs. 2.00Rs. 1.00
	Activities undertaken	3	Development of Small Scale Industries Procurement & Distribution of levy/ imported sugar, rice, development of tourism including management of hotels/community centres/cafteri as/ clubs and implementation of various development schemes for Industry & Tourism.	Uplift of the socio-economic conditions of the members of the Scheduled Castes, advances/bens/financial assistance for self-employment of the Scheduled Castes, arrangement of training programmes for the Scheduled Castes and financial assistance by way of subsidy.	Economic Development and Welfare of Children and Woman, financial assistance to the ladies who choose the profession of Dairy farming, sewing, embroidery, readymade garments, cloths and hosiery business etc., training in tailoring and stenography typing to the ladies belonging to economically weaker section.
	Name of the Public Sector Undertakings being run by the Chandigarh Administration.	V	Chandigarh Industrial & Tourism Development Corporation.	Chandigarh Scheduled Caste Financial & Development Corporation Limited.	Chandigarh Child & Woman Development Corporation Limited.
	St.No.	-	÷	N	ಣೆ .

Punjab Pay-Scales to Chandigarh **Employees**

1813, SHRI PAWAN KUMAR BANSAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it has been decided to give Punjab pay-scales to the employees of Chandigarh Administration:
- (b) if so, the reasons for not implementing the decision so far: and
- (c) the time by which the decision is likely to be implemented?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTARY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c), It has been decided to adopt the Puniab pay-scales with effect from 1-4-1991 in respect of the employees of the Chandigarh Union Territory Administration. The Chandigarh Administration has been advised to issue appropriate notification bringing out the revised pay rules.

[Translation]

National Backward Classes Finance and Development Corporation

- SHRI MRUTYUNJAYA @1814. NAYAK: Will the Minister of WELFARE be pleased to state:
- (a) whether the Government propose to set up a National Backward Classes Finance and Development Corporation;
- (b) it so, the main objectives of the Corporation and its authorised capital; and
- (c) the criteria of backwardness laid down for an individual/class to become eligible for aid or assistance from this Corporation?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir,

- (b) The National backward Classes Finance & Development Coron, will have authorised capital of Rs. 200 crores. The objectives of the Corporation are repreduced helow:
 - to promote economic & development activities for the benefit of Backward Classes:
 - to assist, subject to such income and/or economic criteria as may be prescribed by the Govt. from time to time, individuals or groups of individuals be-longing to Backward Classes by way of loans and advances for economically and financially viable schemes and projects:
 - to promote self-employment and other ventures for the benefit of Backward Classes:
 - to grant concessional finances in selected cases for persons belonging to Backward Classes below the poverty line in the country in collaboration with the Government/Ministries/Department at the National and State Level to the extent of the budgetary assistance granted by the Government of India to the Company:
 - to extend loan for pursuing general/professional/technical education or training et graduate and higher levels:
 - vi. to assist in the upgradation of technical and entrepreneurial skills of Backward Classes for proper and efficient management of production units:

- vii. to assist the State level organisations to deal with the development of backward classes by way of providing financial assistance and in obtaining commercial funding by way of refinancing:
- viii. to work as an apex institution for coordination and monitoring the work of all Corporations/Boards set up by the State Government/UT Administrations for SC/ST. Backward Classes and Minorities in so
 - far as it relates to the economic development of the backward classes.
 - to help in furthering the Govt. policies and programmes for the development of the backward classes.
- (c) The proposed Corporation shall assist the following target groups of backward classes:
 - Persons belonging to Socially and Educationally Backward Classes (SEBCs) below the poverty line as defined by the Planning Commission from time to time. may be provided financial assistance on concessional rates.
 - Persons belonging to SEBCs who are above the poverty line but satisfy the income/economic criteria to be prescribed by the Govt. of India may be assisted for selfemployment schemes and other financially and economically viable schemes.

[English]

Clearance to Koel-Karo Hydel Project in Bihar

- 1815. SHRI PIUS TIRKEY: Will the Minister of POWER AND NON-CONVEN-TIONAL ENERGY SOURCES be pleased to state:
- (a) whether the Government have cleared the Koel-Karo Hydel Project of Bihar:

- (b) the details of the total areas and forests to be submerged therefrom:
- (c) whether any alternative forest areas has been located for afforestation in lieu of the forests to be submerged; and
- (d) the details of the land acquired for rehabilitation of the displaced families?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-COV-ENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) Yes. Sir.

- (b) The total land area required to be submerged for the project is 19792 ha, out of which 657 ha is forest land
 - (c) Yes, Sir.
- (d) No land has yet been acquired for rehabilitation of the displaced persons. However, 898 ha. of non-forest land has been earmarked for rehabilitation of the displaced families.

Introduction of Toy Train in Chandigarh

- 1816. SHRI PAWAN KUMAR BANSAL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Chandigarh Administration announced recently a plan to introduce a toy train in the leisure valley:
- (b) if so, the total amount of cost likely to be incurred thereon; and
- (c) the reasons for according priority to this project over the maintenance of parks and roads in the city?

THE MINISTER OF STATE IN THE **MINISTRY OF PARLIAMENTARY AFFAIRS** AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The Administration has informed that there is no proposal/Scheme to introduce toy train in the leisura valley.

(b) and (c). In view of (a) above, question does not arise.

[Translation]

World Bank Assistance for Suratgarh Mini Hydroelectric Project in Rajasthan

- 1817. SHRI SHIV SHARAN VERMA: Will the Minister of POWER AND NON--COVENTIONAL ENERGY SOURCES be pleased to state:
- (a) whether any assistance has been sought from World Bank for the implementation of the Suratgarh Mini Hydroelectric Project in Rajasthan; and
- (b) if so, the details thereof and the time by which the project is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CON-**VENTIONAL ENERGY SOURCES (SHRI** KALP NATH RAI); (a) and (b), No, Sir. The two generating units each of 2 MW rating of the Suratgarh Mini Hydel Project were rotated on 28.6.91. The commissioning of these units in envisaged in the current year when the canal closure becomes possible to enable the balance works required for commissioning to be completed.

12.00 hrs

(Interruptions)

[English]

MR.SPEAKER: Shrimati Verma.

(Interruptions)

SHRI C.K. KUPPUSWAMY: Sir. I would like to raise a very important matter.

MR. SPEAKER: I will hear one after another.

SHRI C.K. KUPPUSWAMY: Sir, you kindly allow me.

MR. SPEAKER: I will allow you after her.

(Interruptions)

MR. SPEAKER: Parliamentary Affairs Minister may tell his Party Members to behave properly in the House.

(Interruptions)

MR. SPEAKER: Please take your seats. I will allow you later on.

(Interruptions)

MR. SPEAKER: I would like to say that the Ministers and the whips may guide their Members to behave properly in the House.

(Interruptions)

[Translation]

SHRIMATI RITA VERMA (Dhanbad): Mr. Speaker, Sir, I want to raise the following matter during the zero hour. I want to submit that on 16th November the district administration was participating in the Jharia Assembly by election on behalf of a particular party. The district administration openly indulged in booth capturing and other unfair practices including bogus voting. In fact the genuine voters did not turn up for polling as there was terror and panic in the entire area...(Interruptions) the attitude of the police was such that when I approached the Superintendent of Police for protection being a lady MP and gave a written note to this

effect, he did not think it proper even to reply to it, what to talk of providing security to me. When i personally went to Polling station No. 117-118 and complained to the Officers on duty about bodus voting, one of the officers incited the crowed against me but as the people were with me, his attempt failed. But even then my driver and a camera man were beaten up by anti-social elements, I registered an FIR in the nearby police station but no action was taken, the observers deputed by the Election Commission were also depending too much on the administration for information instead of personally visiting the booths to get the exact picture. When the election was over. I contacted the observers in the Guest House where they were staying and they made me wait for over an hour and when they came out and met me, they said that the administration generally favours one or the other party and therefore, it does not make much difference. In this way they evaded me

The counting of votes was done under the supervision of these observers but even there they were unsuccessful in checking irregularities or they were not bothered. The administration office were so shrived that eve the candidate themselves were stopped from entering the counting hall. When the Press correspondents and photographers tried to catch the bungling in counting of votes the Deputy Commissioner and Superintendent of Police snubbed them and asked them to 'get lost'. (Interruptions)

[English]

MR.SPEAKER: This cannot be allowed. like that. Please be brief.

[Translation]

SHRIMATI RITA VERMA: Mr. Speaker, Sir. the Government should take action in the matter. The counting of votes is just like a black chapter in the history. The counting of some of the ballot boxes...(Interruptions)

[Enalish]

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MR. SPEAKER: You have to be vary brief. You cannot go on like that. Also you do not have to read all that.

(Interruptions)

[Translation]

SHRIMATI RITA VERMA: I wanted to say something more.

MR. SPEAKER: Please be brief in what you say.

SHRIMATI RITA VERMA: Mr. Speaker Sir. I want to request that a discussion should he held on this

(Interruptions)

SHRI PHOOL CHAND VERMA (Shajapur): Mr. Speaker, Sir, there should be a discussion in the House on the irreqularities in this election.

MR. SPEAKER: Please sit down.

(Interruptions)

**SHRI C.K. KUPPUSWAMY (Coimbatore): Sir, the former Home Secretary of Tamil Nadu Mr. Nagarajan has filed a statement mentioning about the complicity of the * in providing a sort of protection to LITE cadre in Tamil Nadu especially those involved in the Padmanabha killings. This has to be viewed seriously. Since the LTTE are suspected to be behind the assassination of our former Prime Minister Shri Raiiv Gandhi. the Central Government must act on these

^{*}Not recorded.

^{**}Translation of the speech originally delivered in Tamil.

information. Our leader had been brutually murdered at the hands of LTTE and these information are disturbing enough. I request the Union Government to look in to it immediately.

[English]

SHRI K.V. THANGKABALU (Dharmapuri): Two days ago, the former Home Secretary of the then Tamil Nadu Government. Shri Nagarajan has sworn before the honourable Magistrate Court in Trichy and he has revealed very vital factors about the action taken by the then Government of Tamil Nadu** This correlated to and was corroborated by the then Government at the Central Government heaced by Shri V.P. Singh...(Interruptions) Shri Nagarajan has made the statement on his down. The affidavit very clearly states the conditions under which Shri Nagaraian the then Home Secretary of Tamil Nadu was forced to use the office of the Home Secretary to indulge in anti-national activities against our great nation. In particular, the refugees who were in Tamil Nadu were allowed to stay on in the State. Mr. Padmanabha, the EPRLF leader was murdered **.

SHRI CHANDRA JEET YADAV (Azamgarh): I am on a point of order.

MR. SPEAKER: I know what your point of order is. Please sit down. Now, the name will not go on record. This is a matter relating to the statement recorded by the police. It is not admissible in a court of law also. It should not be relied upon by the Members when they make statement in the House.

(Interruptions)

SHRI K.V. THANGKABALU: For the nformation of this hon. House, the statenent was recorded by the Magistrate's Court (Interruptions)

MR. SPEAKER: Please conclude now.

SHRIK.V. THANGKABALU: The revelations very clearly show that (Interruptions)

MR. SPEAKER: As a responsible Member of the House, you please make a statement which can be admitted.

SHRIK V. THANGKARAI U: This statement was made by a very responsible person in the Government and he was instrumental for the anti-national activities. And subsequently, the same forces killed Shri Raiiv Gandhi, our former Prime Minister. This is not to be taken so lightly. I request the hon. Home Minister to come forward with a statement and also take the necessary steps to nab the culorits. Previously there was another incident about which the SIT has stated that one of the culprits who was arrested was made to die... (Interruptions)

The persons who are involved in this case should not be allowed to die and they must give more protection to those people who are involved in this case. I appeal, through you. Sir. that the Government must come with a Statement and they must protect all those people who are involved in this case. At the same time they must also take all cognizance of the statements that are being made.

SHRI P.G. NARAYANAN (Gobichettipalayam); Sir. the ex-Home Secretary...

MR. SPEAKER: Mr. Narayan be careful in making the statement.

SHRI P.G. NARAYANAN: Sir. he deposed before the court...

MR. SPEAKER: If there is anything which cannot go on record. I will not allow it to go on record.

^{**}Not recorded.

SHRIP.G. NARAYANAN: **. Is responsible for the acts of commission and omission in respect of the infiltration of LTTE.

SHRI SOMNATH CHATTERJEE(Boipur): Sir, I have a point of order. Sir. a statement cannot be made on a matter where the matter is pending before the court.

SHRIP.G. NARAYANAN: It is not pending in the court. (Interruptions)

SHRI SOMNATH CHATTERJEE: It is not permissible to allege anti-national activities against somebody who is not present in the House to protect himself. (Interruptions)

MR. SPEAKER: The matter is important. Something has appeared in the newspaper. Members are bound to feel excited and agitated. At the same time this forum is also very important. There are rules laid down for bringing matters before this forum. You shall have to raise it within the rules. It should not cause any embarrassment to the person who is not here. It should not create complications for the Government as well as for the investigation. Within these parameters i am allowing you to make a statement. Yet, I am saving that if your statement cannot go on record, I will examine it and put it out of the records.

SHRI P.G. NARAYANAN: Sir, according to the statement which was given in the court by Shri Nagarajan, the LTTE cadre penetrated by getting mixed with refugees and came to Tamil Nadu, when the law enforcing authority pointed out **, that if refugees are allowed to come to Tamil Nadu without any check, it will pose a serious threat to the maintenance of law and order in the State.

**. After that the leader of EPRLF, Shri Padmanabha...

MR. SPEAKER: Any allegation made with regard to a person who is not here in the House will not form part of the record.

SHRI P.G. NARAYANAN: The real accused were not arrested **. Now, the law and order has been restored after the ADMK Government under the Leadership of our dynamic leader Puratchi Thalaiv took over the power of Tamil Nadu. They are new charging that TADA is being misused by our Government, It is far from truth. It is totally false. Our Government in Tamil Nadu is using TADA very rightly.

MR. SPEAKER: That is not necessary here. I allowed you to make a statement.

SHRIP G NARAYANAN: We can know from the statement of Shri Nagarajan as to who is responsible for the murder of Shri Raiiv Gandhi. The people of Tamil Nadu know very well the real accused of Shri Raiiv Gandhi. Whosoever has committed the crime and whosoever has misused the power, he should be arrested. Law must be allowed to take its own course.

[Translation]

SHRI RAM VILAS PASWAN(Rosera): Mr. Speaker, Sir, this matter of Tamil Nadu is a serious matter. The hon. Home Minister is present in the House and I, therefore, demand that a Commission of Enquiry should be set up under the chairmanship of a sitting supreme Court judge to inquire into the incidents as Puniab and Kashmir like situation is going to arise there which can be seen from the atmosphere created during the last 11-2years since 1980. Mr. Speaker, sir, you

^{**}Not recorded

might be aware that when we were in the opposition and the present Prime Minister was Minister of External Affairs he had gone to Sir Lanka. I had asked through a Calling Attention Motion in 1983 that since we cannot tolerate Khalistan, how can we tolerate Tamilistan now...**...(Interruptions)

[Enalish]

MR. SPEAKER: This is not going on record.

(Interruptions)

SHRI RAM VILAS PASWAN: This is on record. I can produce the facts. How can you deny that?

SHRI DIGVIJAYA SINGH (Raigarh): This is totally irresponsible. It should be deleted.

(Interruptions)

MR. SPEAKER: Shri Paswan, you are a pretty senior Member of the House. Anything you say has its own importance. These are matters relating to the relations between the two sovereign countries. You should be very careful. It is not necessary to quote anything which is not before us.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN: A member of the National Front is being labelled as anti-national. The Ex-Chief Minister is being labelled as anti-national. The Home secretary...

(Interruptions)

[English]

SHRI K.V. THANGKABALU: Your own

Home Secretary told this. We have not said this.

[Translation]

SHRI RAM VILAS PASWAN: The former Home Secretary whose reference was used to be made here by another former Home Secretary had supported the DMK Government about 10 days back and now the same former Home Secretary is opposing it. The present Government there is misusing TADA and pressurising the former Home Secretary to make a statement which would hush up the matter...(Interruptions)

[English]

SHRIK.V. THANGKABALU: TADA can be used against anybody. TADA is used for a right purpose. (Interruptions)

SHRI RAJAGOPAL NAIDU RAMASAMY (Perivakulam): My friend is misleading the House. He is not stating the correct position in the matter. (Interruptions)

[Translation]

SHRI RAM VILAS PASWAN: I say what is correct. I am not in the habit of making contradictory statement. I am not one of those who belive in double standards. I demand, through you, to direct the Government to set up an Inquiry Commission under a sitting Supreme Court Judge to go into the entire gamut of this case and all those who have links with LTTE should be firmly dealt. with. Nobody should be allowed to play with the unity and integrity of the country. I also demand that a fuli-fledged discussion should be held on this, so that the AIADMK and Congress are exposed...(Interruptions)

[English]

DR. DEBIPROSAD PAL (Calcutta North West): I have given a notice.

MR. SPEAKER: I will allow you later.

SHRI P.M. SAYEED (Lakshadweep): I have also given a notice

MR. SPEAKER: Please sit down, I will allow you.

You are a pretty senior Member, I am saving that I will allow one after the other.

(Interruptions)

SHRI LAL.K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, the reports that have appeared in the press of late have been extremely disturbing.

While entirely agreeing with your direction that in these Matters the rules have to be strictly adhered to and no allegation should be made against people who are not in a. position to defend themselves and here particularly a party that was not in office in that State earlier and used to be a principal Opposition Party in this House, today is not represented at such a point of time, we have to be very particular about what we say. But, at the same time, let us appreciate that this is not a question of ADMK versus DMK or even Congress Party versus National Front: it is not; it is far more serious than that. And here we have a State where the possibility or the danger of what we are witnessing in a couple of our northern States may be repeated again. Militancy and extremism of a very serious nature, of a grave nature, which is disintegrating, tearing the country apart, may grow up. And, therefore, it would be proper for us to discuss it at length if we want to discuss freely.

Firstly, I would like the Government to come out with a statement of its own as to what precisely is the Government's assessment because I don't trade charges. I. for one, belong to a party which was supporting Mr. V.P. Singh's Government; and when the

things grew, at that time, we could sense them, we could see what is happening in Tamilnadu, and we were among those who went to the Prime Minister and told him that this was a matter which should be checked right now. We told him, when we are supporting your Government, you should exercise restraint over them because they belong to happen to the front, and therefore, their activities should not be allowed to go on unchecked. But, at the same time, if there is to be an inquiry about this, if there is to be a judicial commission and it should be then I am inclined to agree with Mr. Paswanii that the judicial commission should not go merely into the period in which Mr. Karunanidhi was holding office, but it should go into the entire course of events right from the time when the LTTE started becoming a very dangerous source of disintegrating this country.

We are concerned with the integrity of the country; we are not concerned with scoring any point over this party or that party. therefore, I plead with the Government to consider seriously the possibility of setting up a judicial commission to go into the entire episode and at least come before the House and inform us as to what is its own conclusion drawn from the various Statements that have been made some say before the police: some say before the Magistrate.

SHRI SOMNATH CHATTERJEE (Bolour): Everybody agrees that this is a serious matter. But what is disturbing me is that a matter which should be discussed in the Assembly is being discussed here; and openly charges are being traded against the former Chief Minister of a State who is not here, and I took that objection to defend him.

The other thing which is also disturbing is that where a person has been detained under TADA, he is supposed to have made a statement before the police.(Interruptions)

SHRIK.V. THANGKABALU: Not before

the police, but before the first-Class Magistrate. (Interruptions)

SHRI SOMNATH CHATTERJEE: Not under any trial (Interruptions)

SHRIK.V. THANGKABALU: Before the First-class Magistrate. (Interruptions)

SHRI SOMNATH CHATTERJEE: A detailed verbatim report is being published in the newspapers. Obviously, it is being done by the Government in that State. They are encouraging leaking out this information. leaking out this statement, which ordinarily would not be available to anybody. (Interruptions) It appears that a case is being made out somehow to arrest Mr. Karunanidhi, which will be a very dangerous precedent in this country, which will be worst type of political vendetta: nothing else.

If anybody is guilty, he should be punished. We are not going to support that person; he should be punished, but it should be properly done, not in this manner that is being done. Let there be a proper inquiry. A demand has been made. We support that, And it should be a comprehensive inquiry. not in support of a case they want to make out . The way it is being raised by AIADMK and some Congress support is coming, it is clear, it is being done with a political motive and therefore it should not be permitted to be raised on the floor of this House.

MR. SPEAKER: Dr. Debi Prosad Pal.

DR. DEBI PROSAD PAL: I have given a notice... (Interruptions) *

MR. SPEAKER: That is not going on record.

DR. DEBI PROSAD PAL: On the 29th November when the industrial strike was called, I want to know how the West Bengal Government's Home Secretary had issued a directive that all the factories will be closed on that day and all the Left -affiliated factories would be closed on that day to make bandh a success. How this kind of directive could be given? Here is the paper. The West Bengal Government being Government in power, how can they incite all this lawlessness? I can understand that a political party can indulge in all these activities. But the West Bengal Government being seated in power, they have issued a directive through the Home Secretary and here is the directive and I am placing it here, that all the factories will be closed on that day. This, is the position. I am placing it on the Table and the Home Ministry and the Central Government should inquire into the question how a lawfully established Government could indulge in this lawlessness among the people. This is the way the West Bengal Government is now indulging in and inciting lawlessness in the state and in that particular State. I want to bring it to the attention of the Central Government that it is unlawful, that it is really very strange that the Government should act in such irresponsible fashion. I am placing the directive of Home secretary on the Table of the Houses.**

MR.SPEAKER: Not like that. You have to follow the rules Shri Saifuddin Choudharv.

(Interruptions)

MR. SPEAKER: Please sit down. I have called Shri Saifuddin Cheudhary now.

SHRI SOMNATH CHATTERJEE: This is their internal fight. The INTUC joined the strike. He is against them. He is against Subroto Muknerjee's group. He belongs to Siddardha Roy's group. He is hoping to be the Law Minister (Interruptions)

^{*}Not recorded.

^{**}As the speaker subsequently did not accord the necessary permission the paper/document was not treated as laid on the Table.

DR. DEBI PROSAD PAL: I am not concerned with any political party or any trade union organisation. (Interruptions)*

MR. SPEAKER: He is not going on record.

SHRI SOMNATH CHATTERJE: He has always appeared against the labour. That is his record, a most anti-jabour person. He has never appeared for any worker always appeared against them (Interruptions)

MR. SPEAKER: Mr. Debi Prosad Pal. now, please sit down, I am allowing one Member after the other to speak. Please take the chance and make beautiful statements. Do not quarrel between yourselves.

SHRI SAIFUDDIN CHOUDHARY (Katwa): I wanted take my chance to make a mention of one important issue, but as a very frivolous issued has been made, in relation to West Bengal, that the Home Secretary issued a directive to organise the Bandh by the workers. I totally ignore it and say that this is a fabricated statement made by the hon. Member. (Interruptions)

This is intended to malign the spontaneous Bandh that had the support of the hundreds and thousands of workers and the people of West Bengal and all parts of the country. I must make it clear that in West Bengal we do not require a circular like this to organise the workers to demonstrate their opposition to the anti-people and anti-worker policies.

Sir, the matter that I wanted to raise is this. Hundreds of cultural activists and intellectuals are organising a human chain around Parliament voicing their concern against the rising trends of communalism in the country. While some intellectuals of our country are inclined to traverse backwards into the History, these intellectuais have demonstrated a brilliant example of their concern for the country, for the unity of the country. We must record our appreciation and the Government must take note that the intellectuals of our country are growingly concerning themselves about this menace and they desire the State to curb the growth of communalism in the country.

SHRI RAM VILAS PASWAN: I also support him (Interruptions)

SHRI INDER JIT(Darjeeling): Mr. Speaker, Sir, the hon. Member, Dr. Debi Prosad Pal, has presented to you a copy of the radiogram.(Interruptions)

MR. SPEAKER: Inder Jitji, there are rules to be followed for laving the papers on the Table of the House.

SHRI INDERJIT: It is not frivolous. It is a serious matter. The radiogram has a specific direction that all factories must be closed(Interruptions)

SHRI P.M. SAYEED (Lakshadweep): Sir. the ex-Chief Minister of Jammu and Kashmir and a national leader, Dr. Faroog Abdullah was attacked by the activists of Akila Bharatia Vidvarti Parishad and Vishwa Hindu Parishad...(Interruptions)

MR. SPEAKER: One hon, Member is shouting.

I warn him

SHRI P.M. SAYEED: Sir, this news has been reported in Free Press. Chautha Sansar, Indore Samachar and Lokswami, In all these papers, it has been reported that he was gheraced at the entrance of the Indore Press Club and his car's window, panes. were smashed. It was a conspiracy on his

^{**}Not recorded.

life. He narrowly escaped from this conspiracy. He comes under 'Z' category security. A message about his tour was conveyed to the State Government from Delhi P.C.R. to the S.S.P., Indore on 28.9.1991 vide M.R. No. 3732...(Interruptions) As per the reports in all the Hindi papers. Fres Press English daily and a brief from the Indore Press Club. seven newsmen were injured including the one with a broken wrist, and the injured were hospitalised. The journalists had passed a resolution condemning this incident and they already issued a statement boycotting to participate in any of the functions to be organised by the Akila Bharatia Vidvarti Parishad and the Vishwa Hindu Parishad.

Sir. I would like to convey to the Home Ministry that the Government of Madhya Pradesh committed a total lapse on the security arrangement for Dr. Faroog Abdullah. I want that the Government must obtain a report from the State Government and let us know as to what exactly conspired against the national leader. I also want that the S.S.P., who had been lax in is duty should be suspended. The information should be obtained from the State Government and we must know as to what had exactly happened on that day at the Press Club, Indore.

(Interruptions)

SHRI DIGVUAYA SINGH: This is not the first incident

(Interruptions)

MR. SPEAKER: It is not necessary to repeat it again.

SHRI DIGVUAYA SINGH: This is the third incident which had taken place (Interruptions)

MR. SPEAKER: I will allow you on some other point and not on this. Now, Shri Hari Kishore Sinah.

[Translation]

SHRI HARI KISHORE SINGH (Sheohar): Mr. Speaker, Sir, I thank you for allowing me to raise an important matter in the House. Yesterday a powerful bomb was found inside Air India plane. It poses a big question mark on our security system. I would, therefore, like the hon. Minister to make a statement on the Bomb incident in air India plane Immediately. I know that when luggage is put on board it is checked through X-ray machines. This facility of security check of luggage is available in two airlines only. I believe one is the PANAM which is now known as Delta Airlines and the other is Air India. The luggage is checked through X-ray machines. How was the bomb smuggled into the plane in spite of the security arrangements. When even the Members of Parliament are not spared of security checks. I would like to thank the employees and officers of Air India for having detected the bomb at the nick of time and evading a big disaster, I, therefore, demand that the entire security system should be given a fresh look and the persons who are responsible for these lapses should be brought to book. This question is significant because I have been told that the entire security system is going to be privatised by the International Airport Authority of India, I would like to know whether this is true. Mr. Minister, I cannot educate you, but I can give you some information as you are likely to visit Soviet Union shortly. There should be no negligence in providing you security. I am warning you because you would be going with a delegation to Soviet Union...(Interruptions) It is very essential to conduct a thorough enquiry into the incident.

MR. SPEAKER: Please listen to me. The hon. Minister has told me that he would be making a statement in this connection. I have allowed him to make a statement at 5 PM today. I allowed you so that you could mention a point in this regard. We don't want a long discussion.

SHRI HARI KISHORE SINGH: Sir. there can be no discussion on the statement of the Minister.

MR. SPEAKER: It is not like that you have drawn the attention of the House in a nice manner. Besides, the hon, Minister would be making a statement on this.

SHRI HARI KISHORE SINGH: Then there should be a discussion after the Statement.

MR.SPEAKER: I will try to find out how a discussion could be allowed on it later.

[English]

SHRI M. KRISHNASWAMY (Vandavasi): Nevveli Lignite Corporation is one of the largest undertakings of the Government of India in Tamil Nadu. We have to ensure such an organisation functions very well. Due to heavy rains recently the functioning of the Corporation has come to a standstill leading to the impact of power shortage and the loss thereon.

Due to the power failure in the plant. there is a loss of production from the second power unit and the loss is Rs. 2 crores per day. The industrial loss on account of shortage of power as per estimates would be 40 times as much. In other words, the loss is estimated at around Rs. 80 crores a day.

Due to the failure of power so many industries have to be shut down and agricultural operations also could not be carried on. It is one of the vital establishments and we have imported machineries worth several crores of rupees. I understand that some of the machinery which was submerged will not function for ever. The occurrence has resulted due to irresponsible functioning of the

officers to maintain the operation at expected level. They should have maintained garland canal in a proper manner and they should have taken steps least to drain the water immediately to avoid submersion of valuable machinery.

MR. SPEAKER: I have allowed you to make a brief statement and you are reading a very long statement.

SHRI M.S. KRISHNASWAMY: Due to negligence of the officers concerned the nation has lost hundreds of crores of rupees. I would like to suggest to the Government that they should appoint a commission of enquiry to probe the matter so that the delinquent officials could be exposed.

[Translation]

SHRI HARI KEWAL PRASAD (Salempur): Mr. Speaker, Sir, the founder of Chattisgarh Mukti Morcha and a famous trade Union leader Shri Shankar Guha Nivogi was shot dead on 28th September, 1991 while he was asleep. Shri Niyogi had met the President about 17 days before he was assassinated. He had given a memorandum to the President and also expressed apprehension of being killed. The accused who have been named in the murder case are roaming brazenly. As all of them are big industrialists. they are being protected by some influential politicians, the Madhya Pradesh Government and the local administration. Sir. after the murder of Mr. Niyogi on 6th October a tape was found at his residence in which his last speech was recorded. In the recorded speech he has clearly mentioned the names of certain capitalists alleging that (Interruptions)

MR. SPEAKER: Will the issue of murder of an individual be appropriate to raise in the House?

(Interruptions)

SHRI HARI KEWAL PRASAD: Mr. Speaker, Sir, my submission is that since the murder took place. 7000 persons have been arrested there. With your permission I would like to submit that the arrests were made on 4th and today the situation is that (Interruptions)

MR. SPEAKER: It is enough. Please sit down. Such matters cannot be raised in the House.

(Interruptions)

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir. how can all this be allowed. Can such issues be allowed to be raised in the House, (Interruptions)

[English]

MR. SPEAKER: I have said what I have to sav.

(Interruptions)

[Translation]

SHRI VIRENDRA SINGH (Mirzapur): Mr. Speaker, Sir, through you, I would like to draw the attention of the Government to the backward areas of Eastern Uttar Pradesh and Bihar where the living standard of people is going down day by day due to shortage of power. Surprisingly the Singrauli area that lies in Eastern Uttar Pradesh and Bihar and which is known as Asia's biggest power complex but despite it being there, there is shortage of power in Eastern Uttar Pradesh and Bihar. I would like to know how much amount would be spent separately in Eastern Uttar Pradesh and Bihar on the basis of the scheme formulated by Government to make allocation of funds for power in proportion to population.

MR. SPEAKER: The hon. Minister of Power may please pay attention?

SHRI VIRENDRA SINGH: Mr. Speaker. Sir, a few day ago I also raised the issue In the meeting of the Consultative Committee. (Interruptions)

MR. SPEAKER: Matters discussed in the Consultative Committee cannot be referred to in the House.

SHRI VIRENDRASINGH: Mr. Speaker. Sir. for lack of transmission lines power cannot be made available to Eastern Uttar Pradesh and Bihar. I would like to know with whom the responsibility for laying transmission lines rests? If in proportion to population the expenditure that should have been incurred in Eastern Uttar Pradesh and Bihar has not been incurred, then what are the reasons therefor and with whom the responsibility for it rests? This question may please be replied to in the House and full-fledged debate may also be allowed in the House.

SHRI MAHENDRA KUMAR SINGH THAKUR (Khandwa): Mr. Speaker, Sir. nearly two crore persons are engaged in weaving profession, the candition of weavers in the whole country is pitiable. Since there are exorbitant prices of yarn and there is slump in the cloth market, master weavers and families dependent on them are starying. Whenever such conditions crop up, the Government undertakes relief operations. Surprisingly, both the Centre and the State Governments have not taken up relief measures to better the lot of weavers and also to tackle the uncertainity prevailing in the country. Therefore, the Government is requested to immediately sanction under a long-term scheme Rs. 20,000 each to workers engaged in powerloom industry as per the announcement made earlier and instructions issued to improve the economic condition of weaver families.

SHRI SURAJ MANDAL (Godda): Mr. Speaker, Sir, it did not rain this year in 14 districts of Santhal Pargana and Chhota

Nagpur areas of Bihar and as per a Government report, 35 per cent of paddy crop has been planted. Till date at least 5 lakh persons have gone to Nagaland, Mizoram, Assam and Bengal in search of job. A petty amount of Rs. 2-3 lakh has been sanctioned for relief works in the district. It is enshrined in the Constitution that the responsibility to iook after tribal areas rests with the Government of India. I would like to request the Government of India to rush relief material to 14 districts on its own immediately and make specific allocation to save people from starvation.

SHRI RAM PRASAD SINGH (Bikramganj): I would like to draw the attention of the Government to Barwadih-Mughai Sarai passenger train. The train passes through tribal areas of Daltonganj, Japla, Diri and Sasaram and terminates at Mughal Sarai. Poor tribals travelling by the train earn their livelihood by selling 'pattal' and wood. Small traders run their trade from Varanasi. The train terminates at Mughal Sarai.

MR. SPEAKER: Such questions cannot be raised at this moment. You make use of the opportunity to raise some other important matter.

SHRI RAM PRASAD SINGH: Thousands of persons travelling by the train, hire tempo from Mughal Sarai to Varanasi. For doing so they have to face hardships and spend Lot of money. Had the train been extended upto Varanasi, the travellers would not have faced so much hardships and they could have been saved from spending money. It could have facilitated small traders to run their trade

[English]

SHRI CHINNASAMY SRINIVASAN (Dindigul): Mr. Speaker, Sir, the requirement of rice for distribution through public distribution system in Tamil Nadu is one lakh tonnes

per month. However, the present allocation of rice to the Sate from Central Pool is only 81, 000 tonnes. Recently, the Centre has communicated to the State that from December onwards, the rice quota would be further reduced to 65,000 tonnes. This drastic cut in the allotment will have an impact on the supply of optional rice in fair price shops. Sir, the recent floods have washed away three lakh hectares of paddy crops which has severely affected the rice production. Therefore, the State, in all earnestness, requires augmentation of the existing rice allocation and not reduction. The Government must immediately assure the House that it would not go ahead with the cut in rice quota in the interest of general public in Tamil Nadu

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Mr. Speaker, Sir, the shipping services between Andaman and mainland are the lifeline of the people of Andaman and Nicobar Islands. For the last two years, the people of Andaman and Nicobar Islands have been suffering enough for lack of passenger shipping services (Interruptions)

MR. SPEAKER: You are a Chairman, your Government is here, why don't you talk to the Minister instead of raising it on the floor of the House?

SHRI MANORANJAN BHAKTA: Recently one ship, named M.V. Nicobar, has been acquired by the Andaman and Nicobar administration and is playing between Madras and Port Blair. I understand that Government of India proposes to withdraw that passenger ship from the Andaman passenger service for some other purposes. That is why il request the Government not to withdraw passenger ships which will cause tremendous suffering to the people of Andaman and Nicobar Islands.

SHRI SOMNATH CHATTERJEE: Sir.

supporting Mr. Bhakta, I wish to raise another very important thing. We have been raising what we call the misuse of the electronic media. After the industrial strike on last Friday, the statement of the Minister of Labour came out on the TV and it was very clear that a deliberate attempt was being made to give a distorted view of the situation that had arisen because of this strike. The Minister was giving the information with a view to denigrate the heroic struggle of the working class in this country against the policies adopted by this Government which shows that this media, is being utilised as a an extension of the Government media the Press Information Bureau. We strongly object to this. If any fair reporting was to be made, then the trade unions should have been given an opportunity to express their views and the assessment of the situation. Why should the Minister alone utilise the electronic media for the purpose of giving the Government's version? And that too wrong reporting was being made on the Television for which he has not got the courage to say the same on the floor of the House. We therefore, protest against this misuse of the electronic media for the purpose of the Government of the ruling party in the country. This is nothing but insult to the working class of this country and we protest against this. I hope that the Government will behave in future.

(Interruptions)

SHRI TARIT BARAN TOPDAR (Barrackpore): Because of the strike even now some trains are not running on time. (Interruptions)

[Translation]

SHRI DATTATRAYA BANDARU (Secunderabad): Mr. Speaker Sir, in Pennugunda village in west Godavari district, a woman named Durga was stripped.... (Interruptions)

[English]

MR. SPEAKER: We are going to discuss the law and order situation in the country. You will have the opportunity at that time.

(Interruptions)

MR. SPEAKER: Do not take it up now. It is not possible for the Minister to reply.

(Interruptions)

Mr. Speaker: I have not allowed the lady Member. You can speak later.

[Translation]

SHRI GUMAN MAL LODHA (Pali): Mr. Speaker, Sir, through you, I would like to draw the attention of the Government to severe drought conditions that have arisen in West Rajasthan for lack of rains. Since the entire West Raiasthan is a desert, in the event of drought farmers have to face hardships in earning their livelihood, cattle are to be sent out and every where there is total panic. The Government of Rajasthan is doing excellent job and organising relief works, but unless the Centre gives any special assistance it will be difficult to tackle the situation over such a large territory. I would like to submit that firstly, the Rajasthan Canal be got completed through speedy assistance and secondly, the solar power plant at Mathania, which still incomplete despite efforts for the last tow years, be got completed. For shortage of power farmers in the area are already facing lot of hardships. I would like to submit that both the problems may be solved.

SHRI PRABHU DAYAL KATHERIA (Firozabad): Mr. Speaker, Sir, through you, I would like to draw the attention of the Government to Sukahabad Assembly segment of mu constituency. Traffic on the national highway passing through the constituency remains disrupted for long hours because the frequency of trains is 15 to 20 minutes and normally the railway level crossing remains closed. It causes great inconvenience to the people of the area. (Interruptions)

MR. SPEAKER: This type of matters cannot be raised in the House. You are simply misusing the time allotted to you.

SHRI PRABHU DAYAL KATHERIA: Sometimes the patients in serious conditions could be immediately rushed to the hospitals resulting in untimely deaths and expectant mothers also could not be provided medical aid resulting in complications of delivery cases. Therefore, I urge the Government to sanction construction of an overbridge, instead of bridge to mitigate the sufferings of the people of the area.

[English]

SHRI KODIKKUNIL SURESH (Adoor): Sir. in Kerala, in the last four months about hundred cashew not factories were closed due to shortage of raw cashew nut with the result that thousands of labourers lost their jobs and are facing starvation and other difficulties. In fact the production of raw cashew nut last year in my constituency and particularly in Kollam district which is the centre of cashew nut factories was very less. The previous Government in Kerala completely failed to collect the raw cashewnuts in the State. Therefore the employees are facing miserable conditions. I would request the Government of India to intervene in this matter and permit the State Government of Kerala to import raw cashew nut and to remove the Reserve Bank of India's restrictions in this regard so that the raw cashew nut could be imported.(Interruptions)

[Translation]

SHRI TEJ NARAYAN SINGH (Buxar): Mr. Speaker, Sir, under the Naubarar Trivedi

award. Umarpur Diara and West Umarpur Diara of Bihar have been transferred to Uttar Pradesh, In that area about 5,000 farmers are living who build house on other's land and live there. When this village was Governed by the government of Bihar, the villagers not possessing land were issued tenancy papers under the Bihar Tenancy Act and they were given right to share-cropping but since the village has been transferred to Uttar Pradesh under the Trivedi Award, the Government of Uttar Pradesh did away with their share-cropping right and new papers are being issued to them. On a visit to the side the officials found the homes of farmers already built there and their right to share cropping. They have got papers now. Recently on a visit the Revenue Minister of Uttar Pradesh promised the farmers of the village that all the papers issued to them will be cancelled.

Sir, through you, I would like to request the Government of India to protect the tenancy rights conferred on the 5000 poor share cropping farmers living in the village for a very long time and they have been issued tenancy papers by ther two State Governments of Bihar and Uttar Pradesh, Uner the Bihar Tenancy Act and the Uttar Pradesh Tenancy Act. If the Government of India does not protect the rights of these persons. the Government of Uttar Prädesh will not protect the rights of these persons, the Government of Uttar Pradesh will not protect their rights.

MR. SPEAKER: This matter does not come under the purview of the Central Government.

[English]

SHRI K. THULASIAH VANDAYAR (Tanjavur): Sir, in Tanjore there is an old bridge over the main Railway line across the Court Road. This old overbridge constructed some 50 years ago has become of late too

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week to withstand the heavy traffic. Tanjore is an important pilgrim centre in Tamil Nadu and daily thousands of people use this bridge with different modes of transport.

It is understood that some time back certain funds were sanctioned by the Centre for the construction of a new bridge. But due to some reason the bridge construction was not taken up.

I, therefore, urge upon the Government to take immediate steps for the construction of a new bridge after reviving the sanction of the funds already made for the purpose.

SHRI SANIPALLI GANGADHARA (Hindupur): Sir, yesterday was observed as world AIDS Day. In India, as per newspaper headlines, it was recently observed that there are about one million cases of AIDS virus. Even the WHO is of the opinion that the situation in India is very alarming. Indian or WHO statics are not at all reliable, as surveeillance is geographically scattered and by and large restricted to a section of the population.

In countries like India where public health system is in shambles and where routine hygiene and infection control practices are ignored by the majority of health care institutions and personnel, a major source of infection could well be hospitals and clinics.

Health education related to AIDS is to make individuals responsible for preventing and letting health authorities off the hook.

MR. SPEAKER: You are not expected to read out all those things. You are expected to say something extempore.

SHRISANIPALLIGANGADHARA: The doctors who are suposed to look after this H.i.V. infected persons are shying off their responsibility and not treating them, as has happened in a premier Government institution.

The official response till now is trying to control the spread of virus through surveillance, identification and isolation.

Even in their three-pronged approach. officials are interested in isolating the infected persons in State run houses compounding their trauma instead of alleviating.

So, I request the Government to come out with a clear policy to face this dreaded disease in our country.

[Translation]

SHRI RAM NAGINA MISHRA (Padrauna): Mr. Speaker, Sir. through you, I would like to draw the attention of the Government to a very important issue.

At present the price of sugarcane in Uttar Pradesh has been fixed at Rs. 45 per quintal by the State Government in agreement with the mill owners but is in gathered that sugar mill owners are refusing to pay Rs. 45 per quintal for sugarcane. An embarrassing situation has developed in Uttar Pradesh because the slips issued to the farmers for the sugarcane supplied do not bear price of sugarcane. Farmers are refusing to supply sugarcane, if the slips did not bear the price of Rs. 45 per quintal of sugarcane. The State Government says the pricer of Rs.45 per quintal is quite appropriate. Therefore, through you. I regeust the Government of India to issue instructions to the sugar mills in Uttar Pradesh to pay Rs.45 per quintal for sugarcane and also make arrangements for procurement of sugarcane at Rs. 45 per quintal.

Since this is an important matter involving lakhs of farmers. I am making this special submission.

13.00 hrs

[Placed in Library See No. LT-796/91]

PAPERS LAID ON THE TABLE

[English]

MR. SPEAKER: Now papers to be laid on the Table of the House.

Shri Sitaram Kesri. M.P.

[Translation]

Annual Report of the Minorities Commission for 1st April 1986 to 31-3-1987, etc.

THE MINISTER OF WELFARE: (SHRI SITARAM KESRI): I beg to lay on the Table

- (1) (i) A copy of the Ninth
 Annual Report (Hindi
 and English versions)
 of the Minorities Commission for the period
 from the lst April, 1986
 - (ii) A copy of an explanatory Note (Hindi and English versions) in regard to the above Report.
 - (iii) A copy of the Memorandum (Hindi and English versions) of the action taken on the above Report.
- (2) A Statement (Hindi and English versions) shopping reasons for delay in laying the papers mentioned at (I) above.

1991

Indian Electricity (Amendment) Rules,

[English]

the minister of state of the Ministry of Power and Non-conventional energy sources (Shri Kalp Nath Rai): I beg to lay on the Table a copy of the Indian Electricity (Amendment-I) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 466 in Gazette of India dated the 17th August, 1991 under sub-section (3) of section 138 of the Indian Electricity Act, 1910 [Placed in Library. See No. LT-797/91]

(Interruptions)*

MR. SPEAKER: This is not going on record.

Indo-Tibetan Border Police
Telecommunication(Gazetted) Cadre
Recruitment Rules, 1991.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): I beg to lay on the Table, a copy of the Indo-Tibetan Border Police Telecommunication (Gazetted) Cadre Recruitment Rules, 1991 (Hindi and English versions) published in Notification No. GS.R. 563 in Gazette of India dated the 5th October 1991 under sub-section (3 of section 18 of the Central Reserve Police Force Act 1949. [Placed in Library See No. LT-798/91]

MR. SPEAKER: The House stands adjourned for Lunch to meet again at 2 O,clock.

^{**}Not recorded.

13, 01 hours

The Lok Sabha then adjourned for Lunch till Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at six minutes past fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

MATTERS UNDER RULE 377

[English]

MR. DEPUTY-SPEAKER: The House shall now take up Matters under rule 377. Shri Kashiran Rana.

(i) Need to allocate additional Commercial Industrial Piped Gas to Imeet the demands of Surat, Bharuch and Valla, Gularat.

SHRI KASHIRAM RANA (Surat): Mr. Deputy-Speaker, Sir, Surat is the second largest metropolitan city of Gujarat situated very near to the Urbharat land-fall point. As against its gas requirement 1.0. MCMD, Government of India has already committed 0.3 MCMD. The Gujarat Gas Company Limited, in the associate sector, is fully equipped to undertake the entire city's distribution network to meet both the domestic and industrial/ Commercial requirements.

The above requirement could be met if the commitment for the additional quantity of 0.7 MCMD of gas is sanctioned by the Central Government. The total demand of 1.00 MCMD has already been included in the State Government Memorandum submitted to the Government of India.

Gujarat Gas Company Limited has started piped gas supply to Ankleshwar and

Bharuch townships, It is proposed to extend this scheme to cover 3000 households as well as industries in and around Valia area of Bharuch District. It will also be a unique concept covering 600 tribal families of centrally backward district of Bharuch under piped gas supply and would also contribute to conservation of forest resources by diverting tribes from using firewood for cooking. This extension project would require additional 1.5 lakh CMD of gas. The Gujarat Gas Company Limited would invest Rs. 4 crores to implement this project in the backward region, once a formal commitment of 1.5 lakh CMD of Gas is sanctioned by the Government of India.

I request the Government of India to allocate the additional Gas to meet the demand of Surat, Bharuch and Valia.

(ii) Need to set up a sugar mill at Dhanha, Bihar

[Translation]

SHRI MAHENDRA BAITHA (Bagaha): About 50 lakh quintals of sugarcane is produced per year in Dhanha Assembly segment of Bagaha constituency in Bihar but not even a single sugar mill is there. Earlier, the sugarcane produced in the area was purchased by Uttar Pradesh Sugar Mill but with effect from last year it has also stopped the purchase due to which the cultivators have to sell it to the mill owners at less than even half rate.

The Government of Bihar had submitted a proposal to set up a sugar mill in Dhanha to the Central Government quite long ago but they have not given approval to it so far. Due to this the condition of the farmers has been worsening. Therefore, the Government is urged upon to kindly direct the Government of the Uttar Pradesh to procure sugarcane from Dhanha this year as they used to do earlier. Besides, the Central

[Sh. Mahendra Baitha]

Government should set up a sugar mill at Dhanha at the earliest.

(iii) Need to give Clearance to Second Phase of anti-sea erosion Project regarting Keraja coasilne

[English]

SHRI T.J. ANJALOSE (Alleppy): A proposal for Central assistance for the proiection of the sea coast of Kerala has been sent to the Central Government. The coast line of the State which extends to 560 kilometres is highly vulnerable to sea erosion. This is a peculiar problem faced by the Kerala State on account of the geographical location of the State which is at the tip of the peninsula. The coastal area of the State has the highest density of population and homesteads are built up to the very limit of the coast line. Every year, hundreds of families are facing hardships due to the erosion during the monsoon. A project for the second phase of the anti -sea erosion work is pending before the Union Government, I. therefore. urge upon the Government to take urgent steps to give clearance to the second phase of the anti-sea erosion project.

(iv) Need to fix a statutory minimum price of Rs. 120-150 per bag of Tapioca grown in Tamil Nadu

SHRI K.V. THANGKABALU (Dharmapuri): In India only Tamil Nadu and Kerala are engaged in Tapioca cultivation and Tamil Nadu tops in its cultivation. It is grown in abundance in Dharmapuri and Salem districts. The acreage of cultivation in the State of Tamil Nadu as a whole is 25 lakh hectares. Tapioca tubers, though edible, are largely used for starch manufacturing. Starch pellots are exported and a sizeable amount of foreign exchange is thereby earned. But the Tapioca growers are not getting remunerative prices. The growers are, however, forced to sell them at very low prices to intermediaries. Besides, the recent floods have also resulted in distress sale. I urge upon the Government to intervene and fix a statutory minimum price of Rs.120-150 per bag and save the growers of tapioca.

Need to relax eligibility condi-(V) tion for retirement benefits in case of armed forces personnel disabled during service

[Translation]

SHRI BHUWAN CHANDRA KHAN-DURI (Garhwal): Armed forces personnel in thousands retire every year in the country due to disability or other reasons. These exservicemen are being diprived of pension. for not compling fifteen years of service. Many of them served for 10-14 years but had to retire without pension due to physical disability or an injury sustained during service. Thousands of applications of such retired army personnel are received by the Ministry of Defence but these applications are being turned down on the plea that the applicants did not complete 15 years in service.

I have also been receiving similar applications in thousands from my own constituency Garhwal. My submission to the Government is that the question of grant of pension to these retired ex-servicemen should be reviewed and an amendment should be made. After retirement, these exservicemen are not able even to join the civil service. Even Military Resettlement Centres fail to re-employ them.

Therefore, I would submit to the Government and the Defence Ministry to relax the length of service requirement for making them eligible for pension, or they should be given guarantee of re-employment in Government or other organisations after retirement so that those, who have become disabled while in service, may earn their livelihood

14.15 hrs

RE: STATUTORY RESOLUTION AND MOTION ON MEGHALAYA

[English]

MR. DEPUTY SPEAKER: Now we shall go for the statutory resolution to be moved by Shrl M.M. Jacob.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI M.M. JACOB): I request the honourable House through you Sir, to give me some more time for moving this resolution because I am awaiting the report from the Governor of Meghalava, which may come at any moment. Yesterday, I had read the press reports where it was mentioned that both sides are staking claims and I want to find out the truth in it. So I request for some more time and I will come back to the House very shortly. Also I request that it may be taken up on a convenient day.

MR. DEPUTY SPEAKER: Does the House agree to it?

SHRI LAL K. ADVANI (Gandhi Nagar): Sir, this morning the Government conveyed to the opposition that they were awaiting the Governor's report and so they would like to take up this particular statutory resolution after sometime. Now I notice that this particular resolution has already been passed in the other House. I have given notice and another colleague of mine belonging to CPI has also given notice on another resolution, which is not a statutory resolution, but which

seeks to convey to the President and request the President that President's rule in Meghalaya, in the present situation, be revoked. These two were to be taken up simultaneously. And if this is to be kept in abevance, obviously the other one also would have to be kept in abevance naturally. And therefore. I would like to say that there had been reports in the meanwhile of a kind of a situation in which some horse-tradings may go on. Also, I saw the statements made by the President of the Meghalava Pradesh Congress saving that the Centre would never allow the MUPP to form the government, if it not the Congress then the Assembly will be dissolved. These statements are disturbing and therefore, it was that I conveyed to the Minister that I hope the Government would do nothing of this kind-the dissolution of the Assembly or anything of that kind, I had conveyed to the Government that my own view is that in a situation of this kind, the Constitution empowers the Government to revoke the President's rule of its own and it need not wait for the Governor's report particularly, in view of the Supreme Court's Judgment saying that the Speaker's ruling in respect of the four MLAs was wrong and the four MLAs are entitled to vote. Therefore, if President's rule had been revoked automatically by the Government, it would have been a good thing. I for one have no objection to keeping it in abevance for the next two or three days but it should not be kept for too a long time. In the meantime, you may get the report from the Governor as to what is the political situation there. I am sure that the Supreme Court judgement would be taken into account and status quo ante restored in the State by revoking the President's Rule. In this context I would like the Government to reassure the House that no dissolution of the House will take place and the Government will come to the House and do what they want to do.

SHRI INDRAJIT GUPTA (Midnapore): The hon. Minister has just now informed the

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[Sh. Indraiit Gupta]

House that they are awaiting some report from the Governor. We don't know of course whether this report is being sent by the Governor suo motu or whether the Centre has asked for the report. That information has not been given to us. In any case we stand by the motion which has been moved on behalf of our party requesting the President to revoke the proclamation of 11th October thereby opening the way for restoration of the Assembly's normal functioning. We want to speak on it in this House.

As Mr. Advani has said, some time is being sought by the Government for what purpose I don't know, except what they say that the report is awaited. The report I think does not take a very long time to come to the Government. One or two days should be enough for that. If the Minister can assure us that this matter will be deferred only by a couple of days and taken up later this week say by Thursday or so then I am agreeable to it.

But there are some development taking place on the ground in Meghalaya may be they are taking place. We don't want to encourage or to give any kind of long rope for any kind of horse-trading or unscrupulous and motivated things to take place. Therefore, I would request him to tell us as to what is the nature of this report and why has it become necessary for the Governor to give another report now. He should give us a firm assurance that the matter will be taken up later this week. On that condition we are prepared to wait.

SHRI M.M. JACOB: I am agreeable to the proposal of the hon. Members Shri Advani and Shri Indrajit Gupta who spoke just now. It is not our intention to take a long time. I am prepared to come before the House as early as possible, when the Parliamentary Affairs

Minister fixes the time may be in this week itself.

About the other factor as to why I moved like this after getting it passed in the other House, I would say that when the other House passed it the situation in the State as it existed yesterday was different. The situation of somebody staking his claim to form the Government and somebody else also staking his claim to form the Government was not there. The Governor's latest report before me is very clear that there is no possibility to have a government because both the sides are equal. So in the usual course it is not possible to have a government there.

SHRI INDRAJIT GUPTA: When has this report come?

SHRI M.M. JACOB: On the 9th October. After that the Governor has not sent a report. So, I am awaiting the report of of the Governor.

[Translation]

SHRI MOHAN SINGH (Deoria): I would like to submit that the Speaker had debarred four MLAS from voting as per his ruling relating to defection but the Supreme Court has grant stay against the orders of the Speaker debarring from taking part in the proceedings of the House. I would like to know from the hon. Minister whether the Governor is still firmly of the view that it is not possible to form a Government as there is no change in the situation, though the disqualification of four MLAs has been suspended. Does he say so after including them in one of the two claimants.

[English]

SHRI M.M. JACOB: The present scenario is, after including four people whose disqualification was suspended by the Su-

(Amend.) Bill

preme Court. The number game is still going on.

MR. DEPUTY SPEAKER: The subject is deferred

We shall now take up the Legislative Business.

14.25 hrs

BANKING REGULATION (AMENDMENT) RILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-WAR THAKUR): I beg to move:

> "That the Bill further to amend the Banking Regulation Act, 1949, be taken into consideration".

Mr. Speaker, Sir, as all of us are aware, the Income Tax Act, 1961 was amended in 1987 to provide for the financial year (April-March) as the uniform accounting year for all assessees. The accounting year of the commercial banks and the financial institutions was also changed accordingly in 1988 to coincide with the accounting year as provided in the Income Tax Act. This change was effected through the Banking, Public Financial Institutions and Negotiable Instruments Laws (Amendment) Act, 1988.

However, the relevant provisions contained in Section 56 (s) of the Banking Regulation Act, 1949, relating to cooperative banks could not be amended at that time as the matter was still under examination. With the result, the cooperative banks have at present to close their accounts and have them audited twice a year firstly for the period July-June to comply with the provisions of clause (s) of Section 56 of the Banking Regulation Act, 1949, and secondly for the period April-March for the propose of determining the tax liability under the Income Tax Act. 1961.

We have since completed necessary examination and consultation with the Reserve Bank of India and other agencies concerned in the matter. The Bill seeks to amend Section 56 (s) of the Banking Requlation Act. 1949 to empower the Central Government to change the accounting year of the cooperative banks by a notification in the official gazette. After the amendment is made, necessary notification would be issued to change the accounting year of the cooperative banks from the present period July-June to April-March. This will ensure uniformity in the accounting year of the commercial banks, cooperative banks and financial institutions. This would also obviate the necessity of closing the accounts and having them audited twice a year by the cooperative banks which is the case at present. As we have done in 1988, with a view to facilitate the transition from one period of accounting to another, the Bill also seeks to empower the Central Government to make appropriate provisions, by issuing an administrative order, for preparation of balance sheet, profit and loss account and other related matters for the changed accounting year.

I commend the Bill for consideration of the House.

MR. DEPUTY SPEAKER: Motion moved:

> That the Bill further to amend the Banking Regulation Act, 1949, be taken into consideration."

Now, amendments to be moved.

Amendment No.1, Shri Girdhari Lai Bhargava.

SHRI GIRDHARI LAL **BHARGAVA** (Jaiour): I beg to move:

> "That the Bill be circulated for the purpose of eliciting opinion thereon by the 24th February; 1992 ".(1)

MR. DEPUTY SPEAKER: Amendment No. 2. Shri Dau Daval Joshi-Not present. amendment No. 4, Prof. Rasa Singh Rawat.

PROF. RASA SINGH RAWAT (Ajmer): I bea to move:

> "That the Bill be circulated for the purpose of eliciting opinion thereon by the 26th February. 1992 ".

MR. DEPUTY SPEAKER: Now, Amendment No. 7, Shri Bhogendra Jha - Not Present.

Amendment No. 8, Shri Rajendra Agnihotri- Not present.

Now. Shri Venkatagiri Gowda may speak.

PROF. K. VENKATAGIRI GOWDA (Bangalore South): Mr. Deputy-Speaker, Sir. Irise to oppose the amendment. This amendment seeks to change the last date in the banking year. That means that this change is not for the better. The preparation of the balance-sheets, profit and loss accounts and assessment of loans, advances, deposit accounts and the cash position are all attached to this date. The bank staff, the public, the depositors and customers are happy with this date. There is certainty and definiodeners about the date. This certainly enables the banks to plan their operations properly. The Bill seeks to amend this requlation. In the opening portion of each year ending with 30th of June, the amendment seeks to substitute the words: " or at the expiration of a period of twelve months ending with such date as the Central Government may, by notification in the Official Gazette. specify in this behalf ". If this amendment is accepted then there will be no definiteness or certainty about the last date of the banking year. Banking year is to close at the expiry of the period of 12 months ending with such date as may be notified by the Government in the Gazette. Date of expiry of the period may be end of June, end of July or end of any month in a calendar year. This leads to a lot of confusion in the banking circles and uncertainty in the business circles about the date of expiry of the date of beginning or the banking year. For this reason, I oppose the proposed amendment. The present regulation making 30th June as the end of the banking year is all right and must be left untouched. The amendment is not in order. This is not a change for the better. For this reason, I oppose it.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Hon'ble Deputy-Speaker, Sir, I rise to support this Bill because it is a very innocuous peace of legislation and intended to change the financial year/ Accounting year in respect of the cooperative banks - and that again to fall in line with other commercial banks, etc. Undoubtedly there should be a uniformity in the banking year in respect of banks not only commercial banks or State Bank of India but all the banks. That way, it is a very simple and innocuous Bill. But I would like to know why I there was delay in the matter I cannot understand - whatever the reason given by the Hon. Minister - for the delay in this regard. That is not convincing. It should have been done in 1988 when there was an amendment with regard to commercial banks. Sir, in that way, there cannot be any objection to this amendment. It is welcome; it falls in line and it brings uniformity in the banking sector which is very much needed. Then Sir, it does provide us an opportunity for a general discussion on the banking sector.

I have some observations to make with regard to the banking year. I am rather confused as to why there should be so many kinds of years. In our system, we find that the financial year commences from the 1st of April and ends on the 31st of March next year. There is another year called the calendar year which is, of course, there through out the world commencing on the lst January and ending on the last day of December. another year is the academic year, that is, from June or July to the Next summer vacation. Again, there is agricultural year in agricultural season and cooperative year, starts from June or July to April or May, Procurement year starts from the lst of November or October which varies from State to State, I think all of them may not be integrated although there is a chance for integrating some of them. Earlier also, I had put questions and had made observations on the floor of this House that even in respect of financial year, the period of the year, which commences on the 1st of April and ends on the 31st of March, is not ideal at all, it should be changed.

SHRI NIRMAL KANTI CHATTERJEE: (Dumdum) Have you heard of L.K. Jha Committee during the time of Shri Pranab Mukherjee?

SHRI SRIBALLAV PANIGRAHI: Yes. Jha Committee had recommended for the continuance of the present financial year. He was finally of the opinion that the present financial year should continue. Shri L.K. Jha, is his wisdom, might have advocated the continuance of the present financial year. But I have my feeling that it should be changed, judging our position of monsoon, agricultural prospect and all that. sir, as you know, Indian economy is largely dependent

on agricultural production. Our country, being predominantly an agricultural country, agricultural factor cannot be set aside and it is the biggest factor. During the British rule. India budget was called a gamble on monsoon. Of course, now the British have gone away and more than four decades have passed. Inspite of that, there has not been any spectacular structural changes. Probably, calling the Indian budget as a gamble on monsoon still has relevance. It does have relevance even today. More than two-thirds or 60 per cent of our land does not get the benefit of irrigation and so on. Therefore, I would submit that Government of India should give a fresh look at this issue regarding the change of financial year. I say this because in many States the monsoon is very strong during the period from July to October. In the States the budgetary process is over by the 31st day of March. With all the procedure in our bureaucratic system, it takes more than one month to pass on all those things to the down level. By the time, real developmental work in the financial year starts, monsoon sets in and then all the work has to be kept in abeyance till November till the monsson is over. Therefore, the time that is available to carry on development work in ail earnestness and in all seriousness is only about six or seven months, say from November to March. Then, what do we do? In order to complete the work and also in order to exhaust the allotted funds, everything is done in a great rush. This also results in a lot of wasteful expenditure. Therefore I urge upon you that the financial year should be suitably changed whereby we can get an effectively longer period for developmental work. It can be from October. Processing of budget and other paper work is over by that period and by the end of the monsson, real developmental work also can start and there will be 10 months time available for this work.

Now I come to banking system. With regard to the primary cooperative banks, I find that there has been a good addition in

[Sh. Sriballay Panigrahi]

the number of such banks. As on 30 June 1991, the total number of primary cooperative banks is 1028. But I also find that the number of financially weak or sick banks is also increasing. As on March 31, 1991, the number of such primary cooperative banks is 230. This is very disturbing. I understand that the Reserve Bank of India had appointed a committee headed by Shri S.S. Marathe, Member, Central Board of Revenue to review the present policy of setting up of primary cooperative banks and also about the conversion of societies into banks. I would like to know the progress of this Expert Committee. I want to know whether its report is available. If so, what is the thinking of the Government in this matter?

Prior to nationalisation, the banking sector was considered as the rich man's arena. With nationalisation, there has been a spactacular change in this attitude. These commercial banks have shown a good account of themselves in the past two decades. At the same time they also face many challenges. They are now entering into the 22nd year of nationalisation. In the recent days there was a iot of talk about privatisation of banks. It has been set at rest when the Finance Minister announced that privatisation is not going to materialise.

The success of Indian banking, particularly in the field of social banking, has evoked a good deal of response from the third world countries. The experiment of Indian banking over the area of social and developmental banking is considered unique. With the nationalisation of banks, social and developmental aspects have been given a boost.

Banks are expected to play their role in the economic development of the country. Banks were organising Loan Melas and a large number of poor people have benefitted from them. It was not a greater success because there was lack of coordination and also there was misuse of bank funds. Due caution should have been observed in this regard.

About four or five years before when Shri N.D. Tewari was the Finance Minister there was a proposal in his Budget speech that in every nook and corner of our country there will be at least one branch of a commercial bank which will cater to the entire credit requirement of that area. I think in respect of many areas, it still remains a proposal. In some areas there is undue competition in the matter of setting up of bank's branches. While there are some areas which are still not provided with the banking facility.

The performance of cooperative banks is far from satisfactory. I have come cross a peculiar situation in some areas. Even in the interiores where there is a proposal to set up a branch of Bolangir Anchalik Gramina Bank (BAGP), which is operating in the three districts of Bolangir, Sambalpur and Sundargarh of Orissa, accommodation was not given for it. People decided to boycot that bank because it is not satisfactory and they want the branch of the State bank of India or of any other commercial bank. Same is the situation with regard to the cooperative banks in some areas. Therefore, a lot more has to be done to improve the lot of these cooperative banks. I may mention that in some places for example in Sason on Sambaipur-Jharsuguda road in any constituency there is a pressure on the authorities and me to set up a branch of the State Bank of India or of any Commercial Bank Instead of BAGB.

There are reasons for this. There was a proposal earlier for integrating RRB with some viable commercial bank. I would like to know the Government's thinking on this. I raised a question in this House and the Finance Minister, S.B. Chavan, at that time, had clearly stated that there was a proposal

for integration of RRB with some viable commercial bank.

The problem with the Indian banks is that their balance sheet and the profit and loss accounts do not reveal a true financial picture in certain areas in certain banks. There was some study made which said that there was some lacunna in the Banking Regulation Act, which should be corrected after a proper study.

The frauds in the banks are on the increase. The Reserve Bank of India has estimated that the bad debt which is also on the increase today exceeded the figure of Rs. 1,10,000 crores. This is a fantastic amount.

This Bill is for a limited purpose. The limited purpose is to bring in uniformity in the financial year Accounting year in respect of all the banks. I support that. Taking advantage of the situation, whatever is happening today in some banks, I want to bring to the notice of the Government with a request to take corrective measures without further loss of time.

MR. DEPUTY SPEAKER: I would like to bring to the notice of the House that the total time allotted for discussion on this subject it may be very useful - is one hour and 30 minutes. Four Congress Party - 36 minutes; BJP - 19, Janata Dai - 9 minutes; CPI-M - six minutes; CPI - two minutes; TDP, ADMK, JMM, Janata Dal two minutes, one minute and all the small parties put together - three minutes This is for your kind information so that those hon. Members who get a chance to speak earlier, they should have a liberal attitude towards those speakers who will speak after them. That is why I felt the necessity of disclosing the allotment of time. Shri Mumtaz Ansari.

SHRI MUMTAZ ANSARI (Kodarma): Mr Deputy Speaker, this is an important Bill,

But this has been brought before the House for a limited purpose. Before coming to the Bill, I must go into the details and the background of the banking system, why this banking system was brought into existence.

First of all, when the barter economy failed, money was brought into existence. But, again, when the money transfer presented a number of difficulties, this banking system was brought into existence. But. again, the banking system also unnecessarilv created a number of credits in the country: and when the credit creation became very much beyond the control, this banking system regulation was also felt necessary and as a result we find that the Banking Regulating Act of 1949 was brought into being or it was passed by the Parliament, So, now, this banking system is very important from the economic point of view; and this has played a very important role because this is a commercial organisation, no doubt. But at the same time this deals very sensitive item or commodity, that is, money. And that is not only dealing with money, rather, that is also creating a number of credits all over the country also, and that is why it is proper that there should be some sort of control over such banking institutions. Before the regulation of the Banks, it was left in the hands of private people who were carrying on the banking business and that created a number of troubles. As a result of this the Banking Regulation was also brought into being. I wish to say that the banking system must work keeping in mind certain important rules and regulations and the polices or principles which have been laid down.

First of all, this banking system that is working within the country, it must keep in mind the safety and security of the funds which are created by the public deposits. So, this is not the position with the entire funds of the Banking system itself. Rather, whatever fund is created through public deposits these public deposits must be safety and sound in

[Sh. Mumtaz Ansari]

the hands of those banks. So, this is also a very important point because, unless and until the fund is safe in the banks the people cannot deposit in larger quantities. At the same time, this deposit must also get some justice. In other words, I must say, that the deposit credit ratio must be very much justified on the ground that wherefrom it is being acquired or wherefrom it is being got, that place or that Statemust also get some sort of justice.

For example, in our Bihar, wherefrom I come we find that the credit deposit ratio is very much low. If Rs. 100 is deposited the investment benefit is Rs. 40 to 45. So, this type of credit deposit ratio is also very much objectionable Because, if some sort if investment profit is not there, or matching investment is not coming, that State cannot develop to the expected standard.

Also the Banks are also liable to make grants or aid give financial assistance to those sectors which are very much needy or which are backward or neglected sectors. so, this banking system must be allowed to prosper for the achievement of that purpose also. But we find that in underdeveloped areas like Bihar or Orissa or other States which have been left in the lurch or left behind the matching investment is not being made or the banks are not able to play the role which they should play and they are not opening branches in rural areas or in unbanked areas. So, that is also expected from the Banks because that is also need of the economy and that must be fulfilled by the banks.

Similarly, there must be certain diversification of risk also because whenever the banks are making investments they are just purchasing some sort of a risk. So, that risk should also not be concentrated in a particular State or in a particular corner of the country. And this must be very much spread throughout the country on a justified basis, and the quantity should also be justified, because, if that is not there, there cannot be a balanced growth or balanced development of the country.

Similarly there are certain services also and the banks should have this service motive also. There are also certain social responsibilities. Profit motive is not the only idea in the establishment of banks. So, the banks must be regulated with these purposes also in view. On the other hand, there must be certain national interests which must be kept in view an all the banks and financial institutions should kept them in view.

15.00 hrs

But the banking system is very much sensitive one and it has become a nerve centre for the economy. That is why, the national interests must be served to a greater extent. And in the light of the national interests, the banks must think that the credits or advances or financial assistance which are being extended to the people are genuine or not, whether they are engaged in proper business or not, whether they are inimical to the interests of the country or not. All these things must be taken into consideration.

Similarly, before the nationalisation of banks, we find that there were certain difficulties, there were certain mal-practices and there were certain unfulfilled purposes. Before the nationalisation, also we find that there was a concentration of this banking system in the hands of richer section of the society. Similarly, the banks were concentrated in certain cities, in greater cities. We find that now there is a spread of branches in the nook and corner of the country and in the rural areas also. Now again we find that there is a trend which is being adopted by our Government to allow privatisation of banks or the banking business should be left in the

hands of the private persons. This will create certain troubles which were present before the nationalisation of banks. So, we oppose such trend of the Government. At the same time, the Government is also inviting foreign banks and its branches. This will prove very much detrimental or injurious to the whole economy and this trend should also be held in check.

In regard to this Bill, there is nothing important to be opposed because you want to bring some sort of uniformity in the year. You are saying that the previous year must be the same and similar in the cases of all the banks. If it is adopted as 31st March then it must be 31st March in the case of all banks. If this is done, then for audits or income-tax provisions, it will be very much feasible and practicable. At the same time, it must be noted that if the previous year or the accounting year or whatever it may be called is changed in regard to cooperative banks, this will become rather unjustified unless and until you have wider consultations with all the States, where the cooperative banks are there, which are working on a sound footing. You must consult the State Governments also with regard to the change of the accounting year or the previous year. If you do not consult certain States or certain cooperative banks which have adopted certain norms and standard in regard to the accounting system, naturally they will be put a to a lot of trouble.

In this respect, I would like to suggest that before making or bring out any sort of uniformity with regard to the accounting year or the previous year there must be wider consultation with the State Governments or with the Cooperative bodies or with the management of such banks.

With these words, I conclude.

[Translation]

SHRI GUMAN MAL LODHA (Pali): Mr.

Deputy Speaker, Sir, there can be no controversy on the question of amending the Banking Regulation Act. Even State Legislative Assemblies could have made amendments in their respective cooperative sectors. One has no objection if the Central Government takes the initiative. Since basic is involved we are forced to think over it. It is the need of the hour that we must examine the banking system thoroughly. With the nationalisation of banks the expectations of the people increased and it was assumed that banking system would benefit at least the common people like the farmers, labourers and the downtrodden. But unfortunately. nationalisation proved to be Governmentalisation and the result was that the widespread corruption further increased. A scandal of Rs. 122 crore took place in Bank of Maharashtra. In this manner, as per the prevailing situation, the nationalised banks are suffering a joss of about Rs. 20, 000 crore. Due to the nationalisation and politicalisation, Bank Melas at large scale were organised and the politicians squandered large bank funds in those Bank Melas to increase the number of their voters. Now the result is that Banking Industry has suffered ioss of about Rs.128 crore. About 12 Public Sector Banks are on the verge of closure. United commercial Bank suffered a loss of about Rs.128 crore. The top Bank officials like Managing Director, Chairman, in connivance with politicians indulge in bunsling crores of rupees deposited by the common man, which include the hard earned savings deposited in Provident fund and received at the time of retirement as also the previous little money received by widows. This is done through advance to industries. Due to such malpractice our Banking Industry has landed in crisis. Now., the Finance Minister has taken an initiative with new enthusiasm. aspirations and the so-called liberalisation and by adopting the culture of Minu Masani. He wants to implement a new industrial policy and a new economic Policy in the country. Hence, I would urge upon him to check widespread corruption and plug the loopholes in the Banking system. Mr. Deputy Speaker, Sir I would like to draw your attention towards a very important point. At the

[Sh. Guman Mal Lodha]

time of budget-discussion almost every party had expressed its concern over the scheme of income-tax deduction at source on the fixed deposit and lowering of this limit to Rs. 2500/-. Due to this reason, the common man as well as employees will he state to deposit his money in the Banks which will hamper the fixed deposits schemes. Today the situation has come to a stage that the people are not just depositing the amounts in the fixed deposit schemes but on the contrary withdrawing their deposits from the Banks. Orders are also being issued that income tax raids should be conducted on the persons who are withdrawing their money from the Banks. Such action is certainly a misuse of power. And the financial condition of the country cannot be improved in this manner. Though it is some what late now yet I would like to request the hon. Minister of Finance to withdraw the provision for deduction of tax at source if the interest exceeds Rs. 2500 in case of fixed deposits in banks so that at least the conditions of the Banks in our country may be improved.

In this context I would like to submit that there are a good number of Rural Banks in India and their conference was held at Calcutta, in which it was decided to set up a Rural Bank of India at all India level. At present there are 196 different units of Rural Banks in the country, so they are not developing properly. In this way neither the Banking industry develops nor its employees get full benefits nor the consumers are benefited from these institutions. So I urge upon the Government that Rural Bank of India at the national level may be constituted. The Tribunal appointed by Supreme Court had also given an award in favour of employees of Rural Banks that they should be given salaries, benefits and categorization at per with the employees of the Commercial Banks. The Retired Chief Justice of Andhra High court, Shri Reddy gave this aware after careful thought. The matter was discussed in two sessions. Ultimately, the Government of India has agreed to implement this award. But, Sir, an effort is being made to implement this award in latter only and not in spirit or substance and as a result of it a peon or a clerk or a junior officer of these Banks is not getting its intended benefit. Hence, I would like to request the hon. Minister of Finance to implement the Tribunal award for the Rural Banks In toto and whole-heatedly so that the lakhs of Empioyees of Rural Banks may get it benefit.

Further I would like to say that a committee headed by Shri Dinesh Chandra at the behest of the Finance Minister had been constituted for the purpose of bringing about fundamental changes in the Banking industry. This committee was entrusted mainly with the task of suggesting fundamental changes in the working of these Banks. So, I request the government to lay this report here and discussed and its recommendation implemented.

Mr. Deputy Speaker, Sir, I would like the Government to examine as to Low of customers and common man can be served by the Banking Industry be it the nationalised be banks or private bank. The modal point is to benefit the bank customers. But today, even after nationalisation of these institutions, the situation had not changed much because even now the top 10-20 industrial Houses of the country are getting the benefit of loans amounting to crores of rupees from these institutions, which are never paid bank. Since we have not been able to find out a remedy of this malady, this system is still based on exploitation of the ordinary customer.

Mr. Deputy Speaker, Sir, it is my request that while submitting its recommendation the said committee should safeguard the consumers interests so that banking industry may poster and develop in the country on healthy lines.

*SHRI R. JEEVARATHINAM (Arakkonam): Hon. Deputy Speaker, Sir, I would like to share my views on the Banking Regu-

^{*}Translation of the speech originally delivered in Tamil.

iation Regulation Act Amendment Bill. While welcoming the proposed Amendment I would like to add that this is an important measure. Hence I heartily welcome this Bill.

in Several Bank now we find the posts of Executive Directors have been left unfilled. This delays the functioning of such Banks. Hence I request the Hon'ble Minister to look into this and take immediate steps to fill those vacancies at an earlier date.

We also notice today in rural areas the delayed functioning of Banks because of inadequate staff strength to execute its functions in an effective manner. This directly affects the agricultural community for they could not avail in time the loan facilities intended for their upliftment. Hence I request you to take effective steps to fill these clerical vacancies in the Banks that are operating in rural areas. Such posts should be filled with the people available in such rural areas.

I would also suggest that government should contemplate constituting separate Recruitment Boards to each of the Nationalised Banks.

All Banks especially the Nationalised banks should have Regional Offices in every District Headquarters. I would like to point out specifically that there is no Regional office set up for State Bank of India in Vellore, the Headquarters town of North Arcot Ambedkar District. This causes delay and affects the operational efficacy of the Bank's branches spread through out the District. You must take concrete step to avoid these functional delays.

There should be certain concessions and incentives to those who come forward to deposit their money in the Nationalised Banks. For instance, deposits more than twenty five thousand rupees attract a tax of about two thousand five hundred rupees per year. And this tax on the deposit and the interest earned is deducted at the source. This ultimately results in poor deposit mobilisation by the Nationalised Banks.

If the same amount is deposited in Banks in private sector, the accruing tax is not deducted at source. Because of this our Nationalised Banks could get lesser amount of Deposits. At the same time private Banks could do a better job of Deposit Mobilisation. They could manage an increase in deposits.

I would like to suggest that it would be better to raise the tax exemption limit to those who buy National Savings Certificate. There should be total tax exemption to those who buy savings certificates for ten thousand rupees. Thereafter there could be slotted slabs based on which the next twenty thousand rupees should get fifty percent tax exemption. The tax exemption on NSC investment upto forty thousand should be forty percent. The grievances of the Bankmen should be addressed to as and when they arose to ensure that the neglect and dissatisfaction never give rise to strikes by the employees of the Banking Sector.

I would like to request the Government to reconsider extending loans through the Integrated Rural Development programme (IRDP).

We believe that people are benefitted by the loan assistance provided by the IRDP schemes. Majority of our rural people should share the benefits of these programmes. If it is found wanting Members of Parliament and MLAs should be included in the IRDP Committees.

Our great leader Smt. Indira Gandhi took the historic decision and then Nationalised several Banks. Hon'ble Finance Minister should categorically state in this august House that we are committed to the implementation of the earnest decisive action envisaged by our late leader Indiraji in Nationalising the Banks.

With this I thank the chair for having given me an opportunity to speak on this amendment Bill which I welcome.

[English]

PROF. SUSANTA CHAKRABORTY (Howrah): Mr. Deputy Speaker, Sir. The Banking Regulation (Amendment) Bill, 1991 proposes that the accounting year should be made uniform. I belive that the Government has done it not only with the purpose of bring uniformity in the accounting process but also with the purpose of improving the functioning of the cooperative banks in our country. The basic question is that will it improve the functioning of the cooperative banks in our country? The cooperative banks in our country work not only as an instrument for the economic development but as an instrument that will bring to our country a new philosophy of life, a new philosophy that will develop a new confidence in the people of this country. The most downtrodden people of our country, the workers, the land-less labour, the village artisans, the small farmers all these people who have built up the civilization, have not been given the fruits of civilization. They are the deprived section of the people. It is for them that the entire cooperative movement and the cooperative banks at the rural level, block level, district level and State level were brought up.

Now, if we look at the functioning of the cooperative banks, we will know that there are a good amount of bad debts.

15.24 hrs.

[SHRI SHARAD DIGHE in the Chair]

But all those bad debts have not been incurred by the poor farmers. But they are incurred by the big borrowers who have enough money. It is these big people who have misused this instrument.

What I see from the figures I have with me is that the share of the cooperative banks in agricultural credit and input distribution has been gradually diminishing. They are playing a limited role in meeting the other requirements of the consumers like the consumer credit and agricultural marketing in large numbers and are continuing to have

low borrowing membership and low business turnover and a high level of overdues.

The percentage of borrowing members declined from 55 per cent in 960-61 to about 26 per cent in 1988-89 and the share of the cooperatives in agricultural credit has come down from 77 per cent in 1970-71 to 45 per cent in 1989-90. But the Government's participation in the share capital has been steadily rising from 9 per cent in 1965-66 to 66 per cent in 1988-89.

Sir, if we have these figures, these statistics, in our mind, what I would like to ask the Government and the hon. Minister is: Is the Government honest to the objectives for which these banks were set up? Is the Government honest in thinking that the philosophy of cooperative movement in the country should develop? I have every doubt in my mind, doubts are there because as what I said earlier, the collection is mainly made from the small farmers. Again, from the statistics what I find is that deposit up to Rs. 10,000 which comes from the poor people normally form 66 percent of the total deposit. It is these people who contribute much to the coffers of these banks, but as regards the loans and advances their interest is not looked into and these people do not get the benefit out of it. Then there is the attitude of those who run the management. Here comes the question of Government's involvement. The Government should give a direction and the Government should see that these cooperative banks are managed properly. In the functioning of the cooperative banks again, Sir, what we see is that the same age-old practice, the colonial legacy, the practice of red-tapism and favouritism, all these things are going on an usual. If the Government sincerely wants to build up cooperative banks in our country it should think of Involving the people who are related to this movement. The village artisans, the poorest of the poor, the landless labour for whose benefit the ground level cooperative banks have been established, those people should be given the opportunity to be a part of the management. Sir, we often speak of workers' participation in management. In this case too, I

believe that the participation of the beneficiaries in all the levels of the cooperative banks should be ensured in order to make it viable, acceptable and profitable. Otherwise, this movement cannot be successful.

Sir, as I said, the defaulters are mainly the larger borrowers. So, may I request the Government to state whether the personal property of these larger borrowers can be attached. If that can be done, then the movement can be built up, these scant resources can be utilised properly and cases of default and bad debts can be minimised. Thus we can solve this problem in a better way.

The basic defects are that the members feel alienated from the cooperative banks. There is no solidarity organisation. The base level cooperatives which are in direct contact with the members are non-viable and inefficient. The policy relating to licensing of new urban cooperative banks and other related aspects should also be considered by the Government seriously. I have one apprehension. The Government very often come out with a statement-at least. I have seen it in the newspaper-that they are thinking of merging the banks. I do not know whether merging will also be extended in the case of cooperative banks. In that case, the purpose for which the cooperative movement has been started will be defeated. The Government should not move in that direction. Otherwise, the entire cooperative sector will be put to difficulties.

I have said at the outset I have no objection to the introduction of uniformity. There should be uniformity in accounting. But again I impress upon the Government to lock at the functioning of the cooperative banks and to improve it and to run it in such a way that the benefit reaches the people for whose benefit it is meant. The role of the Planning Commission is to develop new outlook of life, new philosophy of life and that goal is to be achieved through this movement

SHRI BOLLA BULLI RAMAIAH (Eluru):

Mr. Chairman, Sir, the Banking Regulation Act, 1949 was amended by the Banking, Public Financial Institutions and Negotiable Instruments Laws (Amendment) Act in 1988 for changing the accounting year. They want to bring cooperative banks in line with this banking system and they want to bring the year ending, financial year along with other banks, as 31st March. Well, this regulation will help to unanimity for accounting purpose or for all -practical necessities. But generally, in principle, there should not be much objection nor problems in following the procedure.

But there are certain things which are to be taken into consideration like the aspect of seasonal requirements or seasonal industries which may have to be considered like sugar industry and other systems. The banks have to follow along with those requirements.

On occasion like this, I would say, as others have mentioned, about the few points of the banking system and how it should really serve the purpose for the people. Especially for small scale industry and other units, there should be more liberalisation. This is one of the items which a number of people have made special request. The present interest rates which are so high should also be reduced in order to make the industries competitive in international and national markets and to increase the productivity and efficiency. The main purpose of the banking system, whether it is nationalised or private sector, should be to serve the people and the Industries in a more efficient way and it follows all the Reserve Bank guidelines and priorities, whether it should be core sector of industry, agriculture or small scale industry or export-oriented. At the same time, they should keep the competition at both the sectors. Otherwise the inefficiency and corruption will increase to what is prevailing today. Even if it is necessary, you should give more branches, other competitors so that it can increase the competitiveness and the efficiency, keeping in mind the guidelines as per the Reserve Bank priorities.

[Sh. Bolla Bulli Ramaiah]

Even in cases where natural calamities have struck, as recently we had in the coastal districts of Andhra Pradesh, the existing loans of farmers should be rescheduled and they should be given fresh loans in order to see that they are able to cultivate further crops and they are able to survive.

In the case of NABARD, we found a number of times that due to restrictions, they are not able to finance even rural-oriented, agricultural-oriented, developments like poultries, fisheries and dairies which is one of the backgrounds and basic requirements of this country which is agriculture based. I am sure the banking system will be able to give them top most priority and make the banks serve the people in the rural sector asmuch as they are supporting the largescale industry.

As a number of hon. Members have already mentioned about the deduction of tax at source, though the Finance Minister has given explanation by saying that up to Rs.22,000/- will be exempted and also there are provisions for exemption but unfortunately the investors are not properly informed or educated and the normal investors who are putting their deposits in the banks have started withdrawing their deposits. A number of people are being confused. Probably this should have been done after making it more provisional and after educating the depositors and the bank should also take interest in order to simplify the procedure and make the people understand on what principle they are doing this. Otherwise, the bank deposits are reducing and withdrawals are increasing and naturally the banking finance will get strained and it will affect the industry and agricultural and industrial production and also with high interest rates and working capital restrictions, the production will be affected and it will also cause lot of strain on the budgeting, excise and sales-tax revenues, if you do not take proper guidelines, proper corrective steps at the early stage. This point is one of the prime aspects. I have mentioned this earlier also on different occasions. But unfortunately this matter was overlooked or probably it has not been properly followed by the banks.

One more important thing I would like to mention here is that banks are not simply for depositing and advancing. They should have lot of expertise. On whatever field you want to give guidelines on the priorities, people should go and guide them on how to utilise the borrowings and they should guide them at every stage whether it is agriculture, smallscale or large-scale. They should give them proper guidelines in various fields whether it is marketing or the quality of the product, in every respect, and if you are able to follow these things, I am sure the banks will serve the purpose for which they have been intended and the nation will benefit out of it and I hope the Finance Minister will take these precautions and do the needful to serve the people.

SHRI PRITHVIRAJ D. CHAVAN (Karad): Sir. I rise to support the Banking Regulation (Amendment) Bill, 1991. This Bill has a limited purpose which empowers the Central Government to change the accounting year of the cooperative banks from the present July to June to coincide with the uniform financial year from April to March as per the requirements of the Income-tax Act. 1961. Section 56 is sought to be amended to achieve this. In 1988. Government had passed an omnibus Act, which amended as many as 13 Acts in one go. At that time, the financial year of various financial institutions and nationalised banks was changed, but the financial year was not changed for cooperative banks. It is sought to be changed now. I think the whole House should support this measure. It will bring uniformity in the accounting year.

The cooperative sector has done a remarkable job in the last 100 years, particularly after March, 1961, When it was brought under the ambit of Banking Regulations Act.

The Urban Cooperative Banks in India have a unique flavour, particularly characterised by the highly personalised service

and they are playing a crucial role in the national development. I will restrict my speech to the Cooperative Banking Movement in India. The important thing about the Cooperative Banks is that more than 60 per cent of the advances are to the priority sector. Some banks have even achieved a subtarget of 25 per cent of lending to weaker sections within the priority sector target.

in June 1969, there were 925 Cooperative Banks. Today We have got more than 1400 banks, having 3400 branches although more than three-fourth of these banks are single-branch banks. There is a big issue about Branch Expansion Policy in the Cooperative Banks.

Sir, on account of the special role played by the Cooperative Banks, the Reserve Bank of India allows certain concessions to them. In particular, these Banks have a discretion to allow one per cent higher interest rate on term deposits and savings. Recently, this was brought down, in some cases, to half a per cent. I think in view of the role played by these Cooperative Banks, this step is not a good step. It should be brought back to 1 per cent as it existed before

Secondly, the Reserve Bank of India allows a lower CRR and SLR margin at something like 28 per cent for the Cooperative Banks as again st the 53 per cent for the nationalised banks. This should be continued. I think there was a move recently to increase the ratio from 28 per cent to 31 per cent, it should be kept at the rate of 30 per cent or even be brought down to 25 per cent. Also, some of the Special Cooperative Banks which have a working capital of more than Rs. 25 crores were allowed leasing finance. This is a good step. It should be even further enhanced, Although Cooperative Banks, by and large, are doing very well, there are some 230 banks which have been classified as sick or weak and about 40 banks are facing liquidation.

Further, I would like to say that the statutory inspection required to be carried out by the RBI is not being carried out in the case of all banks. Out of all the banks, the RBI has been able to carry out inspection only in respect of 500 banks. This needs to be strengthened.

Sir, the whole financial sector and the country's Banking System is under review by the Government. The Narasimhan Committee had just submitted its report to the Government. We also hear that the World Band have some urgent suggestions to make about the Indian Banking Sector. What has been reported in the papers is that the World Bank would like us to cut the subsidised joans to the targetted socially backward areas. The World Bank would also like us to give greater autonomy to banks finally leading to privatisation. The World Bank would also like us to have market-oriented interest rates. They would like us to reduce the CRR and SLR to less than 30 per cent. The World Bank also like us to have recategorisation of priority sector to exclude the rich farmers and the rich SSI Units and to reduce priority sector lending to 20 percent in two years. They would also like us to have a foolproof method of financial reporting and balance sheet and all that. We could agree to some of these things. But definitely, issues like recategorisation of priority sector, to exclude the so-called rich farmers cannot be agreed to. Also, privatisation cannot be accepted at all. Further, the subsidised loans which are given to the targetted socially backward groups have to continue.

For the Cooperative Banks also, the RBI has appointed a Committee under the Chairmanship of Shri S.S. Marathe last September. The Committee is supposed to give its report in the next four months. This could not have come at a better time. The review of the Cooperative Banking System has been long overdue. The Marathe Committee has been asked to look at the present regulatory mechanism: the need to have a different criteria for States with advanced Cooperative Banking System like Maharashtra, Gujarat and Tamil Nadu and also to adopt a different policy for different States. I will also to look at the policy for upgrading primary cooperative credit societies to full[Sh. Prithvirai D. Chavan]

fledged cooperative banks. The primary agricultural cooperative credit societies form the backbone of our rural credit system. There are about 1.3 lakh agricultural credit societies catering to nearly six crore members in 96 per cent of the village and covering about 80 per cent of rural population. Some of these societies are really doing good job. It is necessary to upgrade them to a full status of urban cooperative banks.

There is also the question of adequacy of capitalisation. And the need for upward revision is to be seen by the Marathe Committee. In order to continue the good work being done by these cooperative banks. I have some suggestions for the working of the cooperative banks.

Firstly, there has been a demand by the more successful cooperative banks for expansion of branches. The RBI has been very strict about not allowing branch expansion to urban cooperative banks, particularly in the States of Maharashtra, Gujarat and Tamil Nadu where the cooperative banking has really taken roots and has been very successful. There is need to follow liberalised policy on branch expansion. There is also a demand, and a just demand for giving permission to open branches in other States-States other than where the headquarter of the bank is located. This will certainly help in spreading cooperative banking culture to the States which do not have it, particularly in North India, Certainly, I recommend that Marathe Committee should definitely look at different policy for advanced States which have got advanced cooperative banking culture.

There has also been a very justified and genuine demand by the cooperative banking sector for allowing some bigger banks to enter the field of merchant banking, leasing finance, mutual funds, venture capital, portfolio management. There is also a demand to allow them get into bill discounting and factoring services and loan syndication. This is a very justified demand and in order to

further the growth of these cooperative banks, this should be accepted.

There is also a need to permit the weaker banks to amalgamate with the more successful and stronger banks. Merger of weaker banks with stronger banks should be allowed so that weaker banks could be weeded out. There is need to upgrade some of the primary cooperative credit societice to fall status of cooperative urban banks

Presently, there are only 38 Mahla Cooperative banks. And the present policy of the RBI restricts one Mahila bank for one district. I think, this is discriminatory particularly to States which have got the advanced cooperative banking culture. This need not be adhered to particularly in the districts of Satara and Sangli. There have been applications from many voluntary groups to start Mahila cooperative banks. The present policy of the RBI to restrict it to one Mahila bank for one district, should be reviewed.

To ensure better working, it increase financial discipline in the banks and to increase accountability, there needs to be certain strictness in the inspections to be carried out by the RBI. It is well-known that one of the main problems with most of the banks and particularly with urban cooperatives is that its balance sheet and the profit and loss statement do not reveal the correct financial position. The Banking Regulation Act permits banks to keep, both the provisions for bad or doubtful debts and the market value of government securities, confidential. And banks regularly show income from interest and loan repayments from doubtful and bad debts to inflate the profitability. Lack of of strict accounting standards in preparation of annual financial statements allow them sufficient scope for window dressing and to have tailer-made accounting data. RBI has recently introduced a system of health code in the case of nationalised banks. This has been also extended to urban cooperative banks. But there is need to strictly follow the health code system so that window-dressing of balance sheet is not possible. There is also a need to con-

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sider the minimum capitalisation norm in case of the cooperative banks from one lakh to something like Rs. 20 or Rs. 5 lakhs. The present limit is Rs. 1 lakh.

Sir, the nationalisation of banks has indeed been very successful. It had been cited throughout the developing world as a successful example. Its primary objectives to redirect the credit flow to priority areas, to widen the branch network and greater mobilisation of savings have been fully achieved.

I request the Hon Finance Minister that he should share with the House, the findings of the Narasimhan Committee which has already been presented to the Finance Ministry. I am sure, they will take sometime to consider the suggestions but whatever the Committee has to suggest, there should be wide ranging discussions throughout the country and the House also should discuss the report. It should not be kept confidential. Let us not give a feeling that something is being done behind the back of this House to please the World Bank and the international financial institutions.

I once again support this Bill and request the Government to take into consideration some of the suggestions to promote the growth of urban cooperative banks.

SHRI CHITTA BASU (Barasat): I do not like to oppose the Bill because this Bill is innocuousness the sense that this provides only for some change in he accounting year of cooperative banks. But, I would like to take advantage of this Bill to draw the attention of the Government to certain important issues. It is being widely circulated that the Government has agreed for the privatisation of the bank. The newspaper reports that appeared even today suggest that big industrial houses are wanting to open some branches and the RBI the Reserve Bank of India is favourably considering those proposals of having private banks to be opened by the industrial houses. This is a reversal of the entire policy that this country had accepted on the nationalisation of banks. The Government should

take this opportunity to make the Government's position clear as to whether the Government is willing to go in for the privatisation of banks. There are also other reports in the press stating that the Government has agreed to expand the foreign banks and the Reserve Bank of India is considering those proposals of allowing the foreign banks to open about 200 branches in our country. This is also a reversal of the current policy of the country and this will be prejudicial to the interest of the economy of our country. Itake this opportunity to learn from the Government as to whether these policies are under the consideration of the Government or not. Another important point that I want to raise is about the Narasimhan Committee's report.

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Sir. I have said on several occasions that the Government has no intention of privatising any nationalised bank and I would like to repeat that.

SHRI LOKANATH CHOUDHURY (Jagatsinghour): Does the Government have any proposal for having new private banks?

SHRI CHITTA BASU: How about the expansion of foreign banks and allowing them to open new branches?

SHRI MANMOHAN SINGH: I would say that foreign banks are already existing in our country and if some of the foreign branches come under the existing policy, they would be considered and they are not debarred.

SHRI INDRAJIT GUPTA (Midnapore): What about the other point? It has been reported that some of the big industrial houses are wanting to open private banks.

SHRI MANMOHAN SINGH: No such proposal is neither before me mor before the Reserve Bank of India.

SHRI INDRAJIT GUPTA: How about considering of such proposals?

SHRI MANMOHAN SINGH: Let me say that private sector banks already exist in our country.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): That does not make it clear. Private sector banks do exist; but the past experience tells us that after they have reached a certain level they have been taken over by the Government. In fact the nationalised banks of today we have got in two batches. Firstly there was nationalisation and then there was a separate notification when the banks grew up in size to take them over in the public sector. This time, is such a view existing or are you allowing the foreign sector to expand as much as possible without limit?

MR. CHAIRMAN: No debate like this.

Shri Chitta Basu is on his legs.

SHRI NIRMAL KANTI CHATTERJEE: Do you want to allow the private sector banks to grow and there will be no more public sector intrusion in this area?

SHRI CHITTA BASU: I also want the Finance Minister to make some points clear that I am going to raise. These relate to the Narasimhan Committee's report. In today's newspapers or yesterday's newspapers a news item appeared that the report was submitted to the Government on 20th November and that report has been sent to Washington to be discussed with the World Bank, it is suggested in the newspaper. I have got the names of the officers also; but it is not necessary for me to mention them. It is being said that this report cannot be placed before the Parliament unless it is agreed to by the World Bank. It is a shame. I don't know whether it is a fact or not. If it is a fact, would the Government make it clear in this House today that this is not correct and that it is otherwise motivated.

It is also said, as my predecessor was speaking about the recommendation of the World Bank, that the World Bank has recommended that there should be a reduction of advances in the private sector. It is at present 40 per cent. This is the recommendation of the World Bank. Would the Government accept that recommendation? There is

another recommendation of the World Bank I am told that they want that there should be a reduction in the number of public sector banks which is at present 28. They want it to be reduced to 10 or 12. I would like to know whether the Government is going to accept this proposal. There is a proposal that there should be a three tier banking system. Anyway, I would be very much glad if the Government clarifies its position on these points.

I want to draw the attention of the Government to the functioning of the Regional Rural Banks. There is also a certain proposal from the side of the Government. You know the important role played by these banks. The distinctive character of these RRBs in this country is that they are very close to the rural people and they have done a tremendous work for the development in the rural areas. There are proposals for the merger of RRBs with their sponsor banks. A proposal is also there to make the RRBs as subsidiary functionaries of the commercial banks. There is a proposal to bring down the number of RRBs by amalgamating all the RRBs into a particular bank in the State. There is also another proposal to amalgamate all the RRBs sponsored by the commercial banks into a single State level bank under one sponsor hank

16.00 hrs

Sir, I hold that view and I think it is the view of all the bank employees in our country that these rural banks were established for a specific purpose of catering to the needs of the rural people, particularly for the development of agriculture. It has its own distinct character and if the Government decides to merge these RRBs with their sponsor banks the commercial banks then the purpose of these banks would be defeated and the agricultural development will suffer.

I want that the Government holds discussion with the trade unions of the banks so that an alternative a viable alternative - is evolved for the efficient functioning of the RRBs.

There is a proposal from the trade unions, to which I want to draw the Government's attention. Trade Unions' suggestion is that the RRBs should be delinked from the sponsoring commercial banks, they should be amalgamated into one single unit at the State level; the State level units should operate under some sort of a corporation or consortium at the national level; and this structure of the RRBs may resemble that of SAIL or GIC, etc.

So, I once again urge upon the Government not to distort the present structure of the RRBs which are doing enormous service for the rural and agricultural development of our country.

SHRI RAM NAIK (Bombay North): Mr. Chairman, Sir, I rise to speak on the Banking Regulation (Amendment) Bill, 1991, which has been brought to amend the Banking Regulation Act, 1949.

I welcome the Bill in general. I do agree that the accounting year should be uniform, if it is, on day, it helps in Income Tax, in Accounting, in Excise, etc. So. the intention of this Bill is laudable and hence I welcome the Bill, though there are some reservations from my side.

The most important aspect here is about the day when the new year should start.

Hon. Member, Shri Panigrahi he is not present in the House now has said that First of April or the end of the accounting year 31st March is not proper from the Indian point of view. As everybody knows, for all commercial transaction in India that is Bharat and according to Bharathiya traditions the new vear or the financial new year starts on the First day of Diwali. So, I would suggest that the Government should have one day all over, from the accounting point of view and that, instead of having that on theFirst of April, it should be the First day of Diwali which also has a significance to our fdarming and commercial community. That is the proper period for having the accounts of the year. Of course, there is the other side of the

picture also. You know what is First April. It is "Fools' Day. It is really a ridiculous thing. When we have the Diwali Day, why should we start it on a Fools' Day? The Government has been changing certain policies and I would suggest that this Government should at least change this. It should change the accounting period to Diwali, instead of resorting to English traditions of First April. (Interruptions) Diwali is on the Diwali Day. (Interruptions)

SHRI INDRAJIT GUPTA: It is not the same day every year.

SHRI RAM NAIK: Every year, on the new year, Diwali day comes.

SHRI INDRAJIT GUPTA: But for accounting, you need a uniform day.

SHRI RAM NAIK: There is a uniform day. On our daily business order also, Indian days are written. (Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: Does it mean that you want your year to be more than 365 days as well as less than that from year to year?

SHRI RAM NAIK: No, no; it is not like that.

SHRI NIRMAL KANTI CHATTERJEE: If you follow the lunar day, you cannot avoid this.

SHRI RAM NAIK: I think, you must learn the Indian calendars.

SHRI NIRMAL KANTI CHATTERJEE: I would.

SHRI RAM NAIK: Indian calendars are more scientific than the English calendar.

SHRI NIRMAL KANTI CHATTERJEE: I am not on that point.

SHRI RAM NAIK: There is only one calendar which we have established. (Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: I want a clarification in this manner. Today in the lunar calendar, there is one day fixed, one day which is the Diwali day. We know that the next Diwali will noty come in 365 days. That is my point. (Interruptions) In all the lunar calendars, one year will comprise more than 365 days, another year will comprise less than 365 days. What solution do you propose to that kind of problem?

SHRI RAM NAIK: This is because you are comparing with the English calendar.

SHRI NIRMAL KANTI CHATTERJEE: I am comparing 65 days.

SHRI RAM NAIK: That is English calendar.

There are 30 days in a month. Everybody knows *Charira, Vaishakha* etc. If you are not aware of it, I really feel sorry. You do not know this much. (*Interruptions*) Diwali comes every year. (*Interruptions*) It comes on the same day according to the movement of sun and moon.

SHRI NIRMAL KANTI CHATTERJEE: That is right.

SHRI RAM NAIK: It is the same day so far as Diwali is concerned. But if you compare with the Christian calendar, then you feel that there is a difference. That has been scientifically established.

SHRI NIRMAL KANTI CHATTERJEE: Number of days vary.

SHRI RAM NAIK: Instead of wasting time of the House, I will explain it to you later, outside the House.

SHRI INDRAJIT GUPTA: You explain to him outside in the lobby.

MR. CHAIRMAN: He has made his point. You have made your point. Go ahead please.

SHRI RAM NAIK: Sir, I am getting sup-

port from them. If I use the word "Bharatiya", they would definitely oppose it. That is what I had expected also. There is nothing wrong about it. (Interruptions) These interruptions are supporting my case that word 'Bharat' is also an anathema to them.

SHRI INDRAJIT GUPTA: Now you are really getting derailed. You are getting provoked. (Interruptions)

SHRI RAM NAIK: I would not get provoked. (Interruptions)

MR. CHAIRMAN: These two points of you will never meet.

(Interruptions)

MR. CHAIRMAN: Please address the Chair.

SHRI RAM NAIK: But I am in a position to hear them. In any case, I know that there are people who support the Fools' Day-Ist April. They want that. Let them have it. I have nothing to say about it.

So, there are two points. Now the cooperative year, as per excisting Cooperative Acts in different States starts from 1st July and ends on 30th June. The purpose of this amendment Act is to see that ail cooperative banks also end their accounting year on 31st March. That is the purpose for which this amendment has been brought. Because of this amendment, there would be a dual system of functioning.

I invite the attention of the Finance Minister to this dual system. How it happens? Though this original Act was passed in December, 1988, in the last three years, many States have not changed their cooperative year so far. I come from Maharashtra. In Maharashtra, the cooperative year starts on 1st July and ends on 30th June. To perform or to observe the regulations of that Cooperative Act, I must end my accounts on 30th June and for performing the Banking Act or the Income-tax Act, I have to close my accounts on 31st March. That means, I am

required to do same type of work on two occasions. Now, I object to this, If you want to make an amendment, them make it 31st March and let it be all over India and all over the States. At present, what i to be done about those States in which we have not changed? You will say that so far as Banking Act is concerned, you are changing and the States should take care of Cooperative Acts. In the last three years, this has not been changed, I want to know what the Government of India has done in this regard. We have seen nearly four or five Finance Ministers after the passing of 1988 Act . Mr. S.B. Chavan was the Finance Minister at that time. What are the efforts made by us regarding changing of the accounting year by the States?

We will pass this Amending Act with the proviso for which I have given an amendment and my proviso is unless the relevant States change their cooperative year, for that particular State, this Act should not be made applicable. The advantage will be that some States will be for changing the cooperative year. The new amendment can work there and for those States which have not changed so far. Government of India should persuade such States to change the cooperative year and as soon as it is changed. this Act should be made applicable for that particular State which has changed. This will save unnecessary accounting and working for the same type of work twice. It would be duplication of efforts and duplication of efforts means naturally more money of the banks, more human hours being wasted. So, this is my suggestion on which, I hope, the Finance Minister, while replying, would pay proper attention.

Another point is this. Does it apply only to cooperative banks? My request is all cooperative societies should also be covered. That means, Cooperative Act itself should be changed. The cooperative societies in respect of housing, consumer, etc. also should have their accounting year to end on 31st March. If we make changes only for banking purpose, what will happen to other cooperative activities? There should

be uniformity in cooperative accounting year. There should be uniformity in banking structure, income-tax and everywhere. So, my suggestion is that Government of India should try to persuade all States to change their Cooperative Act for all societies, not only for banking, so as to end their accounting year on 31st March, if my suggestion of starting it on Diwali day is not acceptable to the Government.

The next important point is this system should work properly. Once this system work properly, what are you going to do about cooperative banks as such? Shri Chavan from Maharashtra has said so many things and I fully support them. My point is that cooperative banks are doing a wonderful job and are mopoing the resources where the nationalised banks are not able to do. They are collecting more and more deposits and are giving loans to the much more needed persons than the nationalised banks. The nationalised banks had their loan melas. I am not going to comment on that as everybody knows about it. But the recovery of the loans by the cooperative banks given to the weaker sections is much more than the recovery of loans given by the nationalised banks to the weaker sections. I am not aware about other States. But I would certainly say that cooperative banks in Maharashtra are positively better than the nationalised bank in regard to recovery. In case, I am wrong, I would like to be corrected. But I am sure that with my knowledge of cooperative banks in Maharashtra, I cannot be wrong about this particular point. So, you must encourage cooperative banks.

You Are giving new and new branches for nationalised banks where cooperative banks are already existing. My suggestion is that you must encourage the cooperative banks which are functioning properly, which are giving better results to the shareholders and which are working according to the pattern set out by the Reserve Bank. At least, such banks should be allowed to have more and more cooperative branches. This is my demand.

(Sh. Ram Naik)

With his, I would suggest once again to change over the new year to Diwali. At the same time, the cooperative banks should not be forced to change their accounting year unless the State Cooperatives Act is also changed. With these words I conclude.

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Mr. Chairman Sir, the purpose of this Bill is to bring in uniformity between the functioning of the cooperative banks and the other banks. The cooperative banks, as you know, were previously catering to the needs of the agriculturists. Therefore, their date of accounting was different. Now, the Government is thinking in terms of bringing uniformity with regard to the date of the accounting year. While I have no objection to this change. I want to bring to the notice of the Government, the functioning of the cooperative banks in different States. As has already been pointed out, the cooperative banks' activities in many states, rather in the whole country, are diminishing. Moreover, the functioning of these cooperative banks is more and more bureaucratised. It is bureaucratised in the sense that in many States, for example in my own State, there is no regular Board of Directors on the Cooperative Banks. The Board is managed by the bureaucrats. This means that it is not a cooperative bank; it is rather a government managed bank. That causes much harm to the development of these cooperative banks themselves. I agree that there might be some States where the cooperative banks are functioning well. But it is high time that the Government makes an assessment of the functioning of the cooperative banks in different States. There should be general guidelines as to how the cooperative banks should function. This is my first point.

My second point is that the Government must change the date as suggested by Shri Ram Naik. I am happy that you are in the Chair now. But, if the State Governments do not agree with it and if they do not amend their respective Cooperative Societies Acts, then what will happen?

SHRI CHITTA BASU: It is not going to fructify.

SHRI LOKANATH CHOUDHURY: In that case, what is the thinking of the Government? I want to know whether this fact has been taken into consideration by the Government.

Lastly, I ask the Finance Minister to make a statement today on all those things that are appearing in the press about privatisation of banks and so on. Privatisation of banks, as has been stated by the hon, Minister, may not be the privatisation of those banks which are presently nationalised. But is the Government contemplating to allow new private banks? I want to know one more thing. I want to know whether the Government would continue the same policy which is now existing with regard to those private banks, when they reach the particular limit set by the Government. If that is the accepted policy of the Government, those banks should be nationalised. I want to know whether further nationalisation would be there. If not, why? If the private banks are allowed to function even beyond the limit set by the Government, that will lead to some complications. Some hon. Members have stated that nationalisation has not brought any good. I do not agree with that statement. Nationalisation has brought immense good. The Finance Minister should make a categorical statement that they are not going to privatise the banks and that they are not going to allow the present private banks to function beyond the set limit. They should also not allow new private monopolists to open banks. These are the points on which the Finance Minister should make a clear statement. That will stop all these reports appearing in the press. If the Finance Minister will not do it, then it will appear as though they are going to bring in these things appearing in the press through backdoor methods.

SHRI A. CHARLES (Trivandrum): Mr. Chairman, Sir, I support the Banking Regulation (Amendment) Bill. It is not a controversial Bill. It has a very limited purpose, that is

to make the accounting year uniform. In 1988 an Act was passed to make the accounting year of the nationalised banks keeping in line with the accounting year accepted all over the world. Somehow, the cooperative banks were left out. So, to remove that anomaly this Bill has been brought.

The hon, Member, Shri Ram Naik, who is now in the Chair, made a very fantastic suggestion that the accounting year should start on the Deepavali day. This year Deepavali was on 5th November. I think last year it feel on 7th November. This Bill has been brought forward to make the accounting year uniform and if we accept your suggestion I do not know how the year will be calculated. Of course, we can calculate the year but it will not have nay uniformity. After all, our economy is tied up with all over the world. We cannot simply say that we are an isolated country.

As a citizen of this country, I felt very sorry about one statement made by you. Please do not misunderstand me. Bharat is not your monopoly. I am very much a Bharatiya coming from the South. I request you to study the history of this great country. We have different religions and different languages in our country. Our culture is the only tie which binds this great country together. If you give wrong messages, at the time when the country is passing through a difficult time, it gives a wrong picture to the whole nation.

The Constitution of India starts with "India, that is Bharat, shall be a union of States." If you go through the discussion held in the Constituent Assembly on that particular clause, you will be surprised to see the different views expressed by members. One proposal was: "India shall be a union of States." Another proposal was "Bharat shall be the union of States." Then there was a compromise and they said that "Bharat, that is India, shall be a union of States" or "India, that is Bharat, shall be a union of States." finally, in their own wisdom they decided that "India, that is Bharat, shall be a union of States."

Now. I come to the issues that face our country. One is the poverty of common man. How can we do justice to them? I would say that the former Justice Lodha should have shown more justice to the weaker section of the society. He was literally criticising the Loan Melas by saying that there was some sort of collusion between the bank officials and the politicians. This would have happened in his State but in my State Kerala, I must say that that was the first occasion when the weaker section of the society has had the privilege of enjoying the services of the nationalised banks. The amount given to them ranged from Rs. 500 to Rs. 5000. I would request the hon. Finance Minister to come with the facts as to what is the rate of repayment of these loans and what is the amount now outstanding against them. Also we would like to know the amounts that are written as bad debt. This information is not made available even to the Parliament, I do not know why such an information is kept secret. Every citizen has a right to know how much money is written off, on whose account and who are the persons who are benefited by that.

Sir, I know the time is vary limited, So I am not going to deal with all those aspects.

One word 'privatisation' has created a lot of confusion in the House. I must say that intentionally, the Opposition, time and again. is trying to give a wrong message to the nation on this issue also. Even, in this House, in this Session, more than half a dozen times statements were made that there is no oroposal for privatisation of the banks. Even the Prime Minister had also made a categorical statement that there is no such proposal. But some of the senior Members were more guided by the press reports and not by the assurances given by the responsible Ministers. I am sorry to say that again and again that wrong message is being sent. There is an old dogma and that is, if a lie is repeated hundred times, it becomes a truth. Kindly do not repeat that again and create problems

[Sh. A. Charles]

for the country. I remember, when the Prime Minister was replying to the discussion on the Motion of Thanks, he had stated categorically in this House that there is no question of privatisation of banks but at the same time, the style of the functioning of the banks will have to change.

The banks should be made more accountable. The fruits of the banks should really go to the weaker sections of the people. So, the performance of the banks, must change for the good of the people. One point that has not been mentioned here is the quidelines of the RBI for making a 'Service Area Approach'. In Kerala, this is a real problem. We know that Kerala is a thickly populated State. Banking network is also comparatively large. But payments of loans often depend on the style of the functioning of the different banks and often on the attitude of the Manager. Whatever legislation is made: whatever direction we give: whatever wholesale changes we make ultimately, the results depend on that particular Manager at the lowest rung. If he takes a decision, the poor man will get the money. If he does not want to give the money, nobody on this earth can force him to give the money. I know this because I am the President of an Association of the Sick and Small Units. I know the case of hundreds of units there. In some banks, Bank Managers or the lower level staff are very unhelpful. Because of the 'Service Area Approach' these small units are unable to get the benefit. I think, we should have a re-thinking on this issue and at least the 'Service Area Approach' in respect of Kerala has to be given up.

I would like to say something about cooperative banks' functioning. I fully agree with hon. Shri Lokanath Choudhary here. It is good that we are making a legislation for making a uniform accounting year. Kindly, think of the possibility of making a legislation at least to ensure a free and fair elections in the co-operative banks.

In Kerala, if I put a question, I will not get

the answer. I would request the Finance Minister to gather one fact from Kerala Govt as to how many elected co-operative banks and how many co-operative societies were dismissed and the administration taken over by the Government during the L.D.F. rule. One officer of the rank of an Under Secretary is managing the whole show. The poor people and the tiny sick units have no say on that.

So, I would request that at least the State Government there, should have some law for enforcing free and fair elections and elected Committees should not be unnecessarily dismissed by the State Government.

The cooperative movement is really the basis for the growth in the rural areas. So, I hope that all possible encouragement should be given to the cooperative banks including the land mortgage banks.

Now, small and tiny industrial sectors are facing a lot of problems; they are not getting any working capital or sufficient funds from the Nationalised Banks. So, the cooperative banks are the only hope for them. So, all possible steps should be taken for improving the performance of the cooperative banks. A legislation should be brought to make uniform policies for improving their performance.

With these words, I support this Bill,

[Translation]

SHRI MOHAN SINGH(Deoria): Mr. Chairman, Sir, I do not have much to say about this Bill. But I would like to say something regarding the suggestions which have been put forth by the Government side. There is one suggestion to bring a change in the Banking year. In this context, I would like to say that we should consider whether the calender of the budget can be maintained on year to year basis or not.

Secondly, I would like to bring it to the notice of this House that many private finance and investment companies are obtaining various types of licences and are expanding their area of operation to villages. The people deposit their money in their smallsavings scheme, which is often misappropriated by these companies later on and finally they wind up their business. So we should take this issue seriously. A complete list of the private finance companies which were issued licences by the Reserve Bank should be laid on the Table of the House. And all the details regarding the cases of mis-appropriation committed by such companies after declaring themselves as bankrupt must be tabled in the House. No more licences should be issued to such companies. This practice must be discouraged.

Next I would like to say something about the Amendment to the Banking Regulation Act. On 30th of the closing year of the Government Banks all outstanding amounts are deposited and against those deposits loans are also disbursed. It is my request that the Government should frame a rule that on the very date when outstanding amounts are deposited, loans would not be disbursed. Loans may be given one or two months later. Such instructions must be issued to the Public Sector Banks

Thirdly, I would like to say that it would be better if the Insurance Scheme is implemented through Public Sector Banks . At present scheme does not under this scheme compensation is not paid on the basis of damage suffered by a particular village due to natural calamity but taking into account the damage in a district as a whole. Thus the compensation paid to a farmer is much less than what he should get . So in this regard I would like to suggest that it would be better if this scheme is implemented through the co-operative banks because the concerned branch of the affected area may easily make a reasonable estimate of the damages caused.

Besides, the Scheduled Banks which have been opened in some districts have some difficulties in opening new branches for transaction of business. For this they

have to obtain licences from the Reserve Bank for which they have to fulfill cumbersome formalities. So I make an earnest appeal that they be granted some special concessions and facilities for opening new branches in their concerned districts.

MR. CHAIRMAN: Shri Sarat Chandra Pattanayak, you were not present when your name was called. Please conclude your speech within five minutes only.

SHRI SARAT CHANDRA PAT-TANAYAK (Balangir): Mr. Chairman, I rise to congratulate the Finance Minister for bringing this Bill. It will not only ensure uniformity in the Banking Sector but it will also provide a true picture of co-operative banks, which function mainly in the rural areas.

Since agriculture is the main study of rural India, which depends on the monsoon. The functioning of the co-operative banks is also affected. The Banking system in India has to be reoriented and needs to revamping both structurally and function-wise. I congratulate the Minister for the Narasimha Committee report. It is hoped that the Government will take speedier action on the recommendations.

The Inquidity position of some of the nationalised banks is not sound. After nationalisation the banks have moved the rural areas but the number of nationalised banks in Bolangir District of Orissa is very few.

The regional office of the State Bank of India which should function at Bolangir is operating at Sambalpur, 140 kms. away form there. Also, the State Bank's regional office has to be shifted to Bolangir without further delay. The proposal to open an evening Branch of the State Bank of India and also an Overseas Bank at Bolangir should be expedited.

With this I support this Bill.

MR. CHAIRMAN: Now I have three names with me. They should all complete

within three minutes each. Then only we can complete the debate in time.

Shri Hari Kishore Singh.

[Translation]

SHRI HARI KISHORE SINGH (Sheohar): Mr. Chairman, Sir, I would try to finish my submission within two minutes only.

This Bill is meant for changing the cooperative year. First of all, I would like to know from the hon. Finance Minister the consideration on the basis of which it was laid down to end on 30th June. . As far as I know, the deadline for recovery of co-operative loans in villages is 30th June, the time by when crop is harvested. I am not saying that this date must not be changed. Rather I support this change. I think Shri Mohan Singh's suggestion for fixing the 1st January to 31st December as the financial year as well as the Banking Year is more appropriate and relevant

Further, I would like to make 2-3 requests to the hon. Minister of Finance. The credit and deposit ratio has increased the regional imbalances in the contry. Specially in our State Bihar, Eastern Uttar Pradesh, Orissa and Assam the credit and deposit ratio of the Nationalised Banks is very low. The and especially the Minister of State in the Ministry of Finance must be in know Finance Minister of things. So the Government should ensure that the regional imbalances does not increase in the country. Secondly, I would like to say about the lending rate which is now 30 per cent. The Banks pay interest to its customers at the maximum rate of 13 per cent only but it charges the rate of interest varying from 18 to 25 per cent from the persons who take loan from the Banks for the purpose of business or small industry etc. Besides, there is now one and a half per cent additional surcharge imposed by the Government on these loans. In these circumstances, how can the industry develop in the country. That is why many of the industries are sick. I have come

to know that the small industrialists under compulsion take loans even at the rate of 30 per cent. Naturally there would be increase in the prices in the country contrary to the Government's assurances of controlling it. And now only 28 days are left. . . .

MR. CHAIRMAN: You are taking more time.

SHRI HARI KISHORE SINGH: Lastly, I would like to request the hon. Minister of Finance to assure this House as well as the whole country that the American Banking and Insurance companies would not be allowed to intrude in this country. I had earlier also made this regular when he was presenting the budget and this time also I would like to seek an assurance from him in this regard.

PROF. RASA SINGH RAWAT (Ajmer): Mr. Chairman, Sir, the objective of this Banking Regulation (Amendment) Bill is very limited one. As many of the speakers have already made a request to fix the same period for both the financial year as well as the Banking year so that there may not be any inconvenience in regard to income-tax. I would like to request the hon. Minister of Finance to consider it seriously that the year may be fixed from January to December instead of ending on 31st March for everything on the Western-pattern. He should give a serious thought as to why this cannot be regulated from January to December?

One thing must be essentially taken into account in regard to the co-operative banks which have been constituted under the Acts. passed by the concerned legislative assemblies and which are run according to the rules and regulations framed by the State Governments, so even if the Central Government enacts a law to make any change in the period of the working year, it would not be applicable to these co-operative Banks unless and until the concerned state Government's amend their co-operative rules through their respective Legislative Assemblies. So, for this purpose either some extra time must be granted or some transitional period must be fixed so that they may be able

to change their co-operative rules accordinaly.

Further the Central Government is requested to pay some attention to the working of the co-operative banks also. The employees of regional Rural Banks in the villages in particular have been working efficiently providing loans, but for the last two three years. they also had to resort to agitations. The then Finance Minister had held talks of with them and had assured redressal their grievances and the Supreme Court had already given a decision in that regard. But that decision was not implemented. Similarly, there are lot of disparities in pay scales and other facilities provided to the employees of nationalised banks and the employees of Rural Banks. These disparities have also not been removed. The empicyees of Rural Banks are also doing important work. Therefore, through you. I would request the hon. Minister to say some attention towards them also.

I would like to make another submission. An All India Rural Bank should be set up at the Central level on the lines of Reserve Bank of India and a State Rural Bank at the State level should also be set up.

There should be various regional, zonal and other banks working in different fields under these Banks. I would also like to submit that the objective, with which the banks were nationalised, was fulfilled to some extent in the early years of nationalisation. but gradually the services of banks deteriorated from the point of view of efficiency and behaviour of bank employees. Red tapism and bureaucracy is gaining ground there. These banks were giving excellent service till they were in private sector and they continued to give excellent service for some years after nationalisation but gradually the trade unions became powerful and obstructions were created in the functioning of banks. My communist friends will excuse me, but they create hinderance in everything, even if it is a good measure. They create hinderance in the development of banks. Therefore, I would like to submit through you that the Government should safeguard the interests of the employees, but hindrances should not be allowed to be created in the services of the banks. The rural consumers should easily get the facilities and benefits provided by the banks. The present situation in this that the bank employees shirk their work. The Bank Manager is afraid to say anything to the employees. The employees do not submit themselves to discipline, but if any action is taken against them, the Bank Manager has to face a lot of difficulties. There are hundreds of such complaints, but no attention is paid towards them. I would request the hon. Minister to pay attention to

Some of our hon. Members had raised the issue of chit-fund companies. Private chit-fund banks start their business by taking permission from the Reserve Bank, Innocent persons deposit lakhs and crores of rupees with them and after some years these companies disappear with all the money. There is a company named 'Lakshmi Chand Baggaii and Company' which collected lakhs and crores of rupees from Aimer. Guirat and different cities and continued its business for three four years. Then it disappeared. This was a Bombay based company. The persons, who had deposited money with that company are not getting their money back. I hope the hon. Minister will pay attention towards it and with this. I conclude.

[English]

SHRI HARISH NARAYAN PRABHU ZANTYE (panaji): I stand here to support the Banking Regulation (Amendment) Bill. However, I would like to bring to the notice of the hon. Minister that whether the accounting year should be March 31st or December 31st or October 30th. It should be thought well before taking any decision because if it is March 31st, Immediately after that monsoon starts in June and so many other things should be taken into account.

I would like to bring to the kind notice of the august House that urban cooperative banks are really doing wonderful work. We have to encourage them. Some hon, Mem[Sh. Harish Narayan Prabhu Zantye]

bers have said that no elections take place there. I would like to tell them that elections are held there regularly. Shareholders take part in elections with great enthusiasm. There the elections are fought just like our elections. Anyhow, the committee appointed by the Reserve Bank, will definitely go into the whole matter. And I feel that they will definitely recommend giving encouragement to cooperative banks.

Cooperative banks today are the need of the hour. I will give you one example of Goa. Nationalised banks have not 60,000 branches all over the country whereas urban cooperative banks have got only 3400 branches. Now Goa is a place where banks are in plenty. But see the results. The deposit in nationalised banks in Goa is of the order of Rs. 1400 crores but they have disbursed loans only to the rune of Rs. 450 crores, whereas the urban cooperative banks have given 70 per cent of loans to the pridrity sector. I will give you one more example. Bicholiuem Urban Cooperative Bank was started only in 1987 and it set up its branch in Phonda in 1989. Today it has got a deposit of Rs. 10 crores whereas Bank of India and Canara Bank have not got so far Rs. 10 crores together and it may take many more months for them to reach that figure though they are there for 10 to 15 years.

The cooperative banking should be encouraged because of two reasons. First. the shareholders are from that area. The Chairman and Managing Director is also from that area. They know everybody well. If the people are really in need of money, they can get the money within 24 hours. whereas it takes months in nationalised banks to get the money because they have to take the sanction from their head office. Moreover, so many nationalised banks are today incurring heavy losses. So I would request the hon. Minister to look into this and encourage urban cooperative banking to the maximum extent possible so that the cooperative movement spreads all over the country.

People at large - the poor people, the villagers, the agriculturists - all will be benefitted to the maximum extent and really the progress will be tremendous, if you encourage cooperative banking.

With these words, I support the Bill and conclude my speech.

[Translation]

SHRI ANNA JOSHi (Pune): Mr. Chairman, Sir, we should welcome the amendment bill introduced in the House to change the accounting year. The Government should seriously consider the expectations expressed by us here. The need is to change and implement the rules of cooperative credit societies, cooperative milk societies and other cooperative societies in every state. The Government should seriously consider the suggestions given in the House in this regard.

Mr. Chairman, Sir, there are other areas, also, where there is need to change the rules. These issues have been raised in the House several times and requests have been made for changing the rules but no initiative has yet been taken by the Government in this regard. Attention should be paid towards this.

Regarding the tax imposed on interests on fixed deposit I have said it last time also that it would create problem for the cooperative banks as deposits will be withdrawn. At that time, the Finance Minister had interrupted me and asked that where these deposits would go. I would like to bring to the notice of the Government that according to survey there has been 10 per cent increase in the withdrawal of deposits Instead of any increase in the deposits. This has taken place in last one-two months. Therefore, I would request the Government to reconsider this rule.

This Bill has been brought to help the cooperative banks. Therefore with these suggestions I welcome this Bill and conclude.

SHRI TEJ NARAYAN SINGH (Buxar): Mr. Chairman, Sir. I support this Bill and would like to submit that there are still such areas, where there are no banks. As several places, people had to travel 10 kilometres for availing the facility of bank. Therefore, arrangements should be made for opening of bank branches in the areas where these have not been opened.

Similarly, the corruption prevalent in banks has not vet been checked. Even today, the farmers and the labourers had to pay a 10 per cent bribe for getting a loan. So far as I know and which was accepted by Rajivji also that out of Rs. 100, only Rs. 15/ - reaches the villages and the rest 85 per cent is bungled away. Therefore, I would like to submit that efforts should be made to check the corruption rampant in the banks. Just now. Shri Rawat has said that the increase in the trade unionism in the country has led to corruption in banks. But it is not so. This corruption was not there when the people used to worship in the villages and in the forests, it was not there when Lord Rama was present everywhere. But from the day you have confined Rama in the mosque, this corruption has started in the banks. (Interruptions)

MR. CHAIRMAN: Ram is sitting on this chair.

SHRI TEJ NARAYAN SINGH: I have not taken the name. The trade unionism has increased in this country to end the corruption and to fight against the atrocities and not to spread corruption. (Interruptions)

Banks should be opened in the areas where there are no banks. 50 per cent of the amount deposited in a particular area should be given to that area for development. With these words. I conclude.

[English]

THE MINISTER OF STATE IN THE :MINISTRY OF FINANCE (SHRI RAMES-WAR THAKUR): Mr. Chairman, Sir, I am grateful to the :hon, Members, particularly to Justice Guman Mai Lodha, Shri Sriballav Panigrahi, Shri Mumtaz Ansari, Shri Jeevarathinam, Prof. Chakraborty, Shri Ramaiah, Shri Prithvirai Chavan, Shri Chitta Basu, Shri Ram Naik, Shri Lokanath Choudhury, Shri A. Charles, Shri Patnaik, Shri M.M. Singh, Shri Hari Kishore Singh Prof. Rasa Singh Rawat, Shri Harish Narayan Prabhu Zantye, Shri Anna Joshi and other friends, for their active participation in this small legislation in which we have brought about a simple amendment which is of an enabling nature for the cooperative banks.

As I have stated earlier, all other banks and financial institutions have already changed their accounting year in accordance with the requirements of the Income-tax law and this was done in the year 1988. Only in the case of cooperative banks, it was not done because certain consultations and considerations were required. Consultations with the Reserve Bank of India and other agencies concerned have been completed and we are doing it now.

We been asked to say why there has been delay and why it was not done earlier. In this connection, I would like to say that when in 1988 other banks and financial institutions' year was brought in line with the requirement of the Income-tax Act of 1961, we had initiated this matter and about a year back, by the previous Government, a decision was taken at the Cabinet level in December, 1990 to bring this legislation. But for one reason or the other, the legislation could not be brought. We have now brought the legislation and I am happy to say this .

The question of a uniform year for all purposes is a different question which has been debated in this House and elsewhere in the past. The L.K.Jha Committee had gone into the matter and ultimately it was decided by the Government that no change is required at the moment and as and when any change is made it will be effective for all. At the moment, one thing I would like to make clear that under the Income-tax, there used to be one assessment year and one previous

[Sh. Rameshwar Thakur]

year. Previous year could be any day. It should be Diwali, it could be Diussehra or it could be any other day throughout the year. This had created problems and we wanted to have one accounting year for all assesses in India and one assessment year.

17.00 hrs.

That is why the amendment was brought about in 1987 and in consonance with that amendment, all these are now in the same category. Almost all cooperative institutions have accepted. But so far as the cooperative banks are concerned, there was a difficulty. This is sought to be removed. I would like to mention one thing that there will be no difficulty. There are some States where the cooperative laws have not been amended. A large number of States like Karnataka, Madhya Pradesh, Orissa, West Bengal, Assam...

MR. CHAIRMAN: Shri Rameswar Thakur. There is a statement to be made at 5 O'Clock by the Minister of Civil Aviation and Tourism Shri Madhavrao ScIndia. He will now be making the statement.

SHRI RAMESHWAR THAKUR: I will be completing in a few minutes.

MR. CHIRAMAN: The statement is at 5 O'Clock. You will continue later. After the Ministers' statement you may continue.

(Interruptions)

MR. CHAIRMAN: There will be some more points and some questions. Let the statement be made.

SHRI RAMESHWAR THAKUR: I will go by the Chair.

17.01 hrs.

STATEMENT BY MINISTER

Explosive Device Found on Al Flight 111 on 1.12.1991 at Delhi Airport

[English]

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MAADHAVRAO SCINDHIA): On 1st. Dec, 1991 Al flight No.

iii Boeing-747 from Madras to New York via New Delhi and London arrived at New Delhi at 0705 hrs. The aircraft had 76 passengers and one infant along with 21 crew members on board from Madras. Out of these 12 passengers disembarked at New Delhi. 334 passengers including 4 infants and a fresh set of 22 crew members boarded the aircraft of New Delhi by about 0745 hrs. There were thus a total of 394 passengers, 5 infants and 22 members of the crew on the flight.

As per information available at present, while the catering carts were being positioned in the galley, a PVC bag was found. As the contents looked suspicious AI security person on duty was alterted who immediately removed the PVC bag from the aircraft to the high lift truck to be taken away from the site. The concerned authorities were informed and the bomb disposal squad of the Bureau of Civil Aviation Security located at the Airport rushed to the spot immediately.

The device on examination was found to contain the following items:

- 1. A 9-volt battery
- 2. Pyro technic substance
- A torch body
- 4. An electric circuit connected with wires
- 100 ml. bottle containing a liquid which smelt like petrol
- One shaving cream can containing a substance which smelt like LPG.

The device was neutralised by the explosive experts.

By about 0830 hrs. the passengers on board were safely disembarked. The aircraft was removed to a remote place.

The matter is under investigation by the police and intelligence agencies.

Meanwhile, Commissioner, Bureau of Civil Aviation Security has been asked to investigate the nature and extent of breach that may have taken place in the prescribed security procedures, and recommend what further measures are required to strengthen security.

(Interruptions)

KISHORE SINGH SHRI HARI (SHECHAR): Sir, the hon. Speaker has . . . (Interruptions)

[Translation]

MR. CHAAIRMAN: According to rules no question can be asked on this.

[English]

SHRI HARI KISHORE SINGH: Let us complete. The hon. Speaker has suggested during the zero hour that he would see how a discussion could take place on this statement. (Interruptions)

MR. CHAIRMAN: No. no. Discussion means that you can raise a discussion by other form. No question would now be allowed.

SHRI HARI KISHORE SINGH: I agree. Let there be a discussion. That is a very serious matter. (Interruptions)

MR. CHAIRMAN: Kindly give a notice so that the hon. Speaker will examine the notice and will decide about it.

(Interruptions)

MR. CHAIRMAN: Now Shri Rameswar Thakur to continue the reply.

BANKING REGULATION (AMENDMENT) BILL - (CONTO)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-WAR THAKUR): Sir, I was stating that many States and the Union Territories have already changed the accounting year in respect of cooperative banks from July-June to April-March. There are States and Union Territories of Karnataka, Madhva Pradesh, Orissa, West Bengal, Assam, Arunachal Pradesh, Rajasthan, Uttar Pradesh, Tamil Nadu, Pondicherry, Bihar, Goa etc.

I would like to make one thing clear to hon. Member Shri Ram Naik and others who have raised the issue by way of an amendment and other means that there will be no difficulty. This is an enabling clause. We are getting requests from these States, who have changed their accounting year through the Reserve Bank of India, that this amendment must be allowed to come. They should have only one accounting year ending 31st March every year. Now the other States, which have not been able to change so far. will have no difficulty. It is not binding. In any case they are now preparing their accounts for the year ending 31st March for the purpose of Income-tax. That is they are preparing two sets of accounts - one for the year ending 31st March and the other for the year ending 30th June. They are free to do it. I am sure, it is advisable for them also to follow this and go to their State Assemblies who can pass the law and do it.

We could not have done it through the State Law as Justice Ghuman Mai Lodha mentioned, because it is the Central Law where the amendment is required which we are doing it here.

As regards some other suggestions made generally about the banks and also the banking structure in the country, naturally on such matters some discussions have been made in regard to nationalisation of banks and also the cooperative banks and rural banks. We are all aware that the banks have performed commendably well, their net _ work has gone to the rural areas after nationalisation. There were some only 8,268 branches in 1969 including 1,832 branches in the rural areas, which have now gone up to 59,986 including 35,049 rural branches and deposits also have increased from Rs.4,646 crores to Rs. 1,92, 541 crores. Similarly advances of Rs. 3.699 crores have

gone up to Rs. 1,16, 301 crores. So, there has been vast expansion in a short period and taking into consideration the overall network, there have been certain inbuilt deficiencies and those defficiencies are well recognised, the Government is aware of that, the hon. Finance Minister has already stated in the House that we will try our best and the banking sector will try its best to improve its performance in all directions including its services to its clients and bring about more productivity, efficiency and profitability in the system and that is the need of the hour and that is what the hon. Finance

Minister has already assured the House.

So far as the State cooperative banks are concerned, we have also a network of cooperative banks. The number of 28 has now gone to 30 with 625 branches with a paid-up capital of Rs.21,273 crores and they have got the deposits of Rs. 5,883 crores. advances of Rs. 6,833 crores. Similarly, in the district cooperative banks also we have got a lot of increase, they have increased to 49 with 10,801 branches, paid-up capital of Rs. 8.229 crores and deposits of Rs. 9.338 crores, advances of Rs. 10.685 crores. There are in the system difficulties in the cooperative banks also. These also vary from area to area and from State to State where cooperatives in general are successful, working in a better position. The cooperatives are also working in a better way. But there are certain weak areas where the cooperative system has not worked well and cooperative banks are also not working well and this is a system which has certain deficiencies. On their request special committees were appointed and also the latest report of the Narasimhan Committee about which a reference has been made has been examined by the Government and the Government will definitely, at the earliest possible time, try to implement the basic recommendations of the Committee which would strengthen the banking system in the country.

SHRI CHITTA BASU (Barasat): Would you place the report of the Narasimhan

Committee on the Table of the House?

SHRI RAMESHWAR THAKUR: We were examining it the other day. The hon. Finance Minister has already announced that this is being examined and after the examination the Government would decide to make the report public or to place the report on the Table of the House.

17.09 hrs.

[SHRI SHARAD DIGHE in the Chair].

As regards certain other suggestions made, they are of a general nature in regard to rural banks. Shri Chitta Basu ji and others made the suggestions. We have got a net work of a large number of rural branches -196 banks with 40,555 branches and deposits of Rs. 4.733 crores and advances of Rs. 3,599 crores. The banks work initially well but we find that in many parts, some of the banks are not doing well and certain inherent weaknesses have crept into them. Therefore, it requires improvement in all directions. It is a question whether they should be linked with the sponsored bank, whether they should be linked, as suggested by the hon. Members, with the Apex bank or we should have separate apex bank, independent bank with which all these branches should be linked. And through this apex bank, the matters of those banks functioning, diversification, empowering these branches to have wider network of banking can be linked. These are matters which are under the consideration of the Government and after taking into consideration of the suggestions made by hon. Members and suggestions from different sources, the Government will come to a conclusion and decisions will be taken in this regard.

There are many other suggestions brought about by other Members, particularly in regard to credit-deposit ratio. It is a fact that as Mr. Mumtaz Ansari has mentioned in the State of Bihar and some other States including Punjab, credit—deposit ratio is not equal. These are matters where a number of factors are there. Secondly, it is

the initiative of the State Government to bring about viable projects and also the banking sector to assist those projects to enable them to enhance the credit-deposit ratio. The national policy is very clear that up to 60 per cent of the amount raised by way of deposit should be re-invested in the States. In many areas, in many States, it has been done. In some areas, it has not been done. Efforts are being made to raise it.

Only a few days back, I have addressed this bon. House about the rate of interest. As I have said, one per cent rate was raised by the Reserve Bank on deposits in October. and 1 1/2 per cent we have raised in regard to advances in the various categories. Minimum limit has been raised on either side. Beyond the limit, earlier also they had the freedom and they still have the freedom to raise certain additional rate of interest, keeping in view the various types of clientele. various types of assessees, the viability of the project and various other projects which are generally taken into account by the bankers. That is not a new matter. There is no discrimination with anybody.

So far as the small scale industry is concerned, the Government have already given due consideration. (Interruptions)

MR.CHAIRMAN: Let him complete. Do not interrupt. Do not follow this procedure.

SHRI RAMESHWAR THAKUR: So far as the bigger projects are concerned, there must be some discretion. Otherwise, how do you make the banking system viable. You kindly appreciate, when we provide it at 7 1/ 2 per cent or 8 per cent or 9 per cent interest. naturally for higher projects, slightly higher rate of interest is taken. That goes to the banking system to strengthen the system.

So far as deduction at source is concerned, the hon. Prime Minister has mentioned it the other day. I do not think it is required to be further explained. The idea is those who are not taxable assessees they have to only give a letter to that effect . No

deduction will be made in their cases. In the system, there are certain persons who have got bank deposits and they are not in the taxable net and it is necessary to bring them into the taxable net and therefore, this system is there. I think, if there are any hardships, these are being examined by the banking system and the Government will take decision at the appropriate time.

About backwardness and backward areas, there is a network of bank branches. Certainly, whenever new branches are opened, the areas where there are lesser branches will be kept in mind and new branches are being opened and that policy is continuina.

The Government is fully aware of certain in built deficiencies. Efforts are on to meet them. The hon, Finance Minister has already replied to the basic issue of privatisation, and I have nothing to add, I think, there should not be undue apprehension or misgiving or such whisper. For instance, bank report has been sent to New York and some officers have gone - it is absolutely wrong, not factual. It is incorrect.

This is not the thing. We take decision on merit, according to necessities and according to the policy of the Government. We have experts in our own country, in our own Department and hon. Members of Parliament have always contributed. They will have the opportunity to contribute and, therefore, this kind of thing, if at all any unfounded news is given in some newspaper, senior Members should not give so much importance to it. That is what I would appeal. (Interruptions)

We always feel the diffidulty. In the Seventh Plan, we have 93% our own money. It is a very massive plan of Rs. 2,20, 000 crores. It is likely to be more than Rs. 7 lakh crores in the Eighth Plan also.

SHRI SOMNATH CHATTERJEE (Bolour): You have committed to help my unit.

SHRI RAMESHWAR THAKUR: No, no. It will not be more than 90% of our own money in the Eighth plan.

SHRI SOMNATH CHATTERJEE: You have committed to help my unit.

SHRI RAMESWAR THAKUR: Yes.

SHRI SOMNATH CHATTERJEE: You said no, no. Now you are saying 'Yes'.

SHRI RAMESHWAR THAKUR: Yes, or no is not the question. We have to take decision objectively. We should not be unduly biased. That is my request to senior Members.

MR. CHAIRMAN: You should address the chair.

SHRI HARI KISHORE SINGH: We are not always objective.

SHRI RAMESHWAR THAKUR: We are not objective. That is the regret.

SHRI SOMNATH CHATTERJEE: Calcutta men are also here.

SHRI RAMESHWAR THAKUR: Calcutta men are also here. It is not the question. Calcutta men will not go. National interest should be always above board and Government will always take into consideration to keep the national interest above everything.

With these words, I move that the Bill be taken into consideration.

MR. CHAIRMAN: In this motion for consideration, there are amendments.

SHRI RAM NAIK (Bombay-North): New branches for cooperative banks are not being sanctioned and I had suggested that that policy should be reviewed. The nationalsed banks branches are coming. For cooperative banks, new branches are not being

mentioned. What is the Government's view about it? What Government is going to do on that?

SHRI RAMESHWAR THAKUR: This policy is decided by the Reserve Bank on merit. Cooperative bank branches and other branches, all aspects are taken into consideration. Today many suggestions have come to strengthen the existing branches. Certainly there should be new branches but the existing branches on network about which I have given details have to be strengthened. That was a major focus by most of the Members.

So far as new branches are concerned, certainly they should be given opportunity to open the branches wherever necessary and wherever RBI thinks that there is a proper ground and reasonable base to have new branches. That is no ban on that.

MR. CHAIRMAN: For the consideration of the Bill there are amendments by Shri Giridhari Lal Bhargava and Prof. Rasa Singh Rawat that the Bill be circulated for the purpose of eliciting the opinion thereon by 26th February 1991. I put both these amendments first to the vote of the House.

I shall now put the amendments to the consideration motion moved by Shri Girdhari Lal Bhargava and Prof. Rasa Singh Rawat to the vote of the House.

Amendments Nos. 1 and 4 were put and nagatived.

MR CHAIRMAN: I shall now put the consideration motion to the vote of the House The question is:

"That the Bill further to amend the Banking Regulation Act, 1949 be taken into consideration."

The motion was adopted

MR. CH AIRMAN: The House will now take up Clause by Clause consideration of the Bill.

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SHRI RAM NAIK: I beg to move.

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after line 22 insert-

"Provided further that the Central Government shall not issue the order for facilitating the transition unless the concerned State provides for change in the accounting year as per its relevant Co-operative Societies Act. as applicable to the cooperative Banks" (3)

I am just requesting the Minister. He has already assured that there would not be any problem for the States which are to switch from July to June.

The hon. Minister has already assured that for such States which have not adopted the new pattern, there would not be any hard and no problem.

SHRIRAMESWARTHAKUR: Sir, I have made it absolutely that this amendment enables all the Cooperative Banks including those States where legislation has already been passed to change the year from June-July to March.

Therefore, this is an enabling clause for all the States. Those States which have not changed it will have no difficulty whatever. They are free to change whenever they like so that they have not to make two accounts.

So far as Income-tax is concerned, this law enables all the Co-operative banks to come to the accounting year of 31st March and they will be able to file the Income-tax return accordingly. Therefore, there is no implement for those who do not have it now. They are free to do it and they will be able to do it. This is not forced on them to do.

SHRI RAM NAIK: In view of the assurance and clarification given by the Minister, I seek the permission of the House to withdraw my amendment.

MR. CHAIRMAN: Has the hon. Member leave of the House to withdraw his amendment.

SEVERAL HON, MEMBERS: Yes.

Amendment No. 3 was, by leave, withdrawn.

Prof. Rasa Singh Rawat - not moving

Shri Giridhari Lal Bhargava - not present.

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill.

The motion was adopted.

Clause 2 was added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 1., the Enacting Formula in the long Title stand part of the Bill.

The Motion was adopted.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI RAMESHWAR THAKUR: Sir, I beg to have :

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

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17.23 hrs.

SICK INDUSTRIAL COMPANIES (SPE-CIAL PROVISIONS) AMENDMENT BILL

[English]

MR. CHAIRMAN: The House shall now take up the next item. Shri Manmohan Singh to move the Bill.

THE MINISTER OF FFINANCE (SHRI MANMOHAN SINGH): Sir, I beg to move:

> "That the Bill to amend the Sick Industrial Companies (Special Provisions) Act. 1985, be taken into consideration."

The Sick Industrial Companies)Special Provisions) Act 1985 was enacted with a view to securing the timely detection of sick and potentially sick industrial companies. Accordingly, the Board for Industrial and Financial Reconstruction BIFR) which was constituted in January, 1987 has been vested with wide powers for the speedy determination of the preventive, ameliorative, remedial and other measures which need to be taken with respect to such companies, and the expeditions enforcement therewith or incidental thereto. An Appellate Authority for Industrial and Financial Reconstruction (AAIFR) was also constituted and because operational in April, 1987.

The Act does not currently apply to Government industrial companies. In view of this, industrial companies in the public sector which are sick but can be revived as well as those which are chronically sick and cannot be turned around do not fall within the purview of the Act. This has been detrimental to the continued viability of parts of the ;public sector. As a consequence, it is desirable to apply the provisions of the Act to industrial companies in the public sector so that such sick industrial companies are referred to BIFR for the formulation of revival or rehabilitation schemes, or for winding up, as the Board may consider necessary. Accordingly, it is proposed to amend section 3 of the Act so as to cover such Government companies within the definition of "Company", given in clause (d) of sub-section (1) of that section.

Sir, with these words, I commend the Bill for the consideration of the House.

MR. CHAIRMAN: Motion moved.

"That the Bill to amend the Sick Industrial Companies (Special Provisions) Act. 1985, be taken into consideration.

Further, there are amendments and I would like to know whether the hon. Members are going to move their amendments.

Shri Bhaqwan Shankar

Rawat

- not present

Shri Dau Daval Joshi

- not present

Shri Girdhari Lai Bhargava - not present

Prof. Rasa Singh Rawat - not moving

Shri Mohan Singh - not present

Shri Basudeb Acharia - not present

Shri Madan Lai Khurana - not present

SHRI JASWANT; SINGH(Chittorgarh): Mr. Chairman, Sir, before I commence my intervention, I would, with due regard, make a mercy appeal. It is also to 5.30 p.m. would you consider starting discussion on this important matter tomorrow as the first item?

MR. CHAIRMAN: That cannot be done.

(Interruptions)

SHRI SOMNATH CHATTTERJEE (Bolpur): This is the freedom of inaction he wants. (Interruptions)

MR. CHAIRMAN: I do not think, that is possible.

SHRI JASWANT SINGH: All right, Sir.

Sir, in the objects of the Bill, technically

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a very simple correction is being made in Clause 3 to bring within the ambit of this Bill public sector units which the hon. Finance Minister has chosen to call 'Government industrial undertakings' As at the stage of introduction it was pointed out both by the leader of my party as also by me that the principle of this proposal legislation is not just welcomed by us, it is indeed acceptable to us. Our stand was made clear by the leader of the party and it bears reiteration that we support the change that is being brought about in the industrial thinking and philosophy of this Government. We support it not merely because it is such an out-right and wholesale rejection of Nehruvian doctrine of vester years - no ionger relevant - but because we believe that the change was indeed necessary in the total thinking relating to fiscal, economic as also industrial policies of the Government of India. Indeed a great number of proposals which the Government has come forward with, are proposals that the BJP has been advocating for a very long time.

[MR. DEPUTY SPEAKER In the Chair]

15.28 hrs.

Now the Government industrial undertakings or yesterday's phrase public sector undertakings are being brought within the ambit of the BIFR. There are some preliminary observation that both are in order. What is not in order or what we are not to dwell on is the current status for example, merely in statistical terms, the status of the public sector units as to how many units there are or how much money has been mis-employed in those units or how many are currently, sick or are terminally ill. The numbers that are terminally ill, which the hon. Minister of Finance has said, are beyond recovery. But there are some aspects of the total concept which I find necessary to underline at the initial stages.

I am of the view that the economic geography is not a constant factor, the economic geography of India is not constant. And one great mistake was to work on the basis of this arresting phrases, the beguiling phrase that commanding heights belong to the States. Therefore, without application of mind or thought to that, State would for ever be in command of a certain economic geography of this land irrespective of what changes were taking place within the land or without the land or what problems the States were confronted with.

And that once commanding would for ever remain so is a fallacy that has now unfortunately arrived at our doorsteps in very unhappy terms. The other great mistake which I believe was made was that public sector units have somehow within them are in built ability to recover. This I submit with respect Sir, is errant nonsense. It is sheer unsustainable economic nonsense. I submit that when the conceptual base is a void, a vacum or a hollow; no structure can be built upon it even temporarily, leave alone forever which is what we have attempted to do so far as governmental undertakings, industrial undertakings or public sector units.

The third point which I would like to share with the hon. Finance Minister - whenever I share economic thoughts with him it is with very great hesitation that I do so and I have had occasion to say as earlier, but it is a process of education because when he intervenes for me, atleast it is an educational process - is that the present situation is not autonomous, self-contrary economic drama. It is not beyond established economic and management principles. It is a wholly predictable response to the conceptual inanities and extravagances of the past four decades. In that way, in any sense not sustainable. And if I am not in error in submitting that then I feel that the measure that the Government has now introduced by way of this legislation is a long overdue measure. We have some difficulties with the measures itself which I will come to in a moment. Otherwise I feel that this is a welcome measure. It is yet another Nehruvian legacy which is now being buried. The problem is that the Government does not wish to own

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up the responsibility of buying this corpse, because most, including the concept itself of public sector units have now become like lavarish lash and there are no claimants dried. Therefore, this difficulty about their final rites. Which is what really leads me to my first difficulty with what the Government is attempting to do because we are after all examining four broad aspects. When looking at this particular legislation we are all looking at the totality of the functioning of the Government industrial undertakings now so classified by the hon. Finance Minister, which earlier were public sector units. We are by implementation also looking at the capacity or incapacity of the BIFR to address itself to this task. We are also, therefore age it by implication, looking at the potential that the BIFR has for enabling such recovery or rehabilitation to take place. And finally, we are looking at the very important aspect of rehabilitation, reestablishment of labour either rendered surplus or not needed by such public sector units or sick Industrial undertakings being reformed. But conceptually, I feel that the Government is in error not only because of what my leader, the hon, Shri Lai K. Advani during his brief intervention on that day had said but principally because I feel that the Government is being disingenuous. There is not a candid admission of past mistakes. As it is not a candid enough admission of past mistakes, therefore, the route suggested is both tangential and tentative. The obvious enough decisions that have to be taken are being routed via the BIFR. I submit that this route is tortuous. Why not act directly or on your own responsibility on that which is so self-evident? The hon. Finance Minister said that some of the public sector units or Government industrial units are incurably sick. And if they are already incurably sick, sending them or referring them to the BIFR is not administering a medicine or recovery.

That which is self-evident and self-evidently incurably sick will not recover merely because a reference is made to the BIFR. The BIFR is not going to be able to bring to it any additional input of thought or action so as to render them no-sick or even recoverable

I will come in a moment to the capacities or the incapacities of the BIFR. A word about BIFR. I had in a separate capacity an occasion, an opportunity to examine the functioning of the :BIFR and the report indeed on that has already been submitted to the Government. The BIFR for this purpose we believe is an inadequate instrumentality and an inadequate instrument. I hold that the BIFR for this purpose is insufficiently staffed, it is technically and financially limited in undertaking this task and the whole procedure of the BIFR for the purpose is enormously timeconsuming. Therefore in referring these public sector units which are really money guzzlers - guzzlers of your and my money we are, instead of solving the problem, going to perpetuate or bureaucratise the problem.

One other point that I wish to submit is that the sickness of the Government industrial undertakings or public sector units is of course economic. But it is not merely economic. There is that very important aspect. for which the BIFR certainly does not have an answer, of work ethics. BIFR is not going to improve the work ethics of public sector units or Government industrial undertakings. The BIFR is not in a position to cure Government industrial undertakings or public sector units of sickness of management and sickness of management techniques. The BIFR certainly has no answer for these maladies.

Just because this is a part of the totality of the measures that the Government has undertaken about total economic reform. just a few words. I believe, are here relevant and necessary. We have held - the BJP and I personally - that these economic reform on which the Government is now set one inevitable, that they are irrevocable and I commend the hon. Finance Minister and the hon. Prime Minister for suggesting, and indeed candidly saying that they are now irreversible. But it is not enough. Because the corresponding, simultaneous other harmonious measures that needed to be taken (have not ernment that he represents.

been) they, do not convince us about either their efficacy or about their sense of urgency. I submit with due regard to the hon. Finance Minister that the logic of the reform, the logic of the momentum of reform that is being set in motion is not being followed by the Gov-

[Translation]

When the entire village is on fire, there is not time to dig well.

SHRI MURLI DEORA (Bombay South): You have ignited the fire.

SHRI JASWANT SINGH; You are doing it for the last 40 years. Now to extinguish that fire.....(Interruptions)

SHRI MURLI DEORA: You are adding kerosene to it. (Interruptions)

SHRI JASWANT SINGH: Sir, they were setting fire for the last 40 years and now they say that they have (Interruptions)

I was helping in extinguishing the fire... (Interruptions)

[English]

Sir, I submit in all seriousness that of course the most important aspect of economic reform is the political management of reforms and it is perhaps because the Government is fighting shy on the political management of reform, it comes across in this manner of stop-go statements.

I submit that, in as important an endeavour, as has been undertaken by this Government, a method of political management which suggests simultaneous blowing hot and cold or simultaneous behaving like a stop-go signal will not work. Political management of such substantial economic reform is not a traffic control function. It cannot be achieved through the function similar to that of traffic policemen. It is a much wider and much more challenging task. Without going into any greater elaboration of this

point, I leave it, thereby suggesting to the Government that it is, at the present moment, not adequate; it is not carrying convection; and because it is not carrying conviction, you have a situation where without an industrial dispute, the nation is being subjected to a whole day long general strike. That is because the political management of economic reform is not satisfactory. The labour sector should be sufficiently explained the necessity. The political leadership should courageously stand up, and admit the mistakes of the past and say, "these are the mistakes and if you persist with them, then they are disastrous". This is the line that has to be followed. It would be much better, much more honest, and a much more convincing line of action to take

A matter of very great urgency, even much more urgent than political management is the management of bureaucratic reform. I submit that here the Government is failing dismally. I may illustrate what I mean by the phrase 'management of bureaucratic reform'. The great power that was wielding just last year, by all the Ministers of the Government of India - whether it was the Ministry of Commerce, Ministry of Finance, any Ministry. - was the power to say 'yes', and much more importantly, the power to say 'no'. To grant a favour became the summum bonum, the end of political power. But, much more importantly, the right to deny a favour bred corruption.

I now submit two things that have happened. The sensible and correct decision of economic reform of liberalisation, of decentralisation, of deregulation, has, in principle, been taken. But, as I submitted earlier, the simultaneous, corresponding and harmonious reform that ought to take place immediately and much faster in the bureaucracy than is required in the political leadership of the land is not taking place.

You have therefore transferred that power to say 'no' or 'yes', to just two segments of the Government. One is the bureaucracy and the other is the Ministry of Environment. I submit in all seriousness that

[Sh. Jaswant Singh]

it is these two segments of the Government which have now become the centres of corruption that are holding up everything that you wish to do. When you wish to move with a certain speed, the bureaucracy realises the power of saying 'no' slipping through its hands, if then sticks to it. The Ministry of Environment finds an opportunity of saying 'no' and they are also sticking to that power of saying 'no'. Why? With that power of saying ('no', comes severe corruption. Please apply yourselves, to what I am submitting. I am not an industrialist like my good friend, the hon, Member from South Bombay.

I am Informed that though you have said that there would be advance licencing, for advance licencing also, there is yet another form. You have replaced some forms with yet another form. By advance licencing, you want to advance the process of creation of wealth, creation of jobs, creation of money so that the country may prosper and everyone else will go along in that movement of prosperity. But having eliminated theoritically, some forms, you have introduced this and now say that to obtain an advance licence, please file an application. One application has been replaced by another application. I am also informed - I do not know if I am correct in this - that if you do not need a licence, you have to apply and obtain a certificate to say that you do not need a licence. This kind of replacing one piece of paper by another piece of mandatory paper is not really deregulation or liberalisation. I might be mistaken in this. The honourable Member from South Bombay could well correct me. Take for example, the Reserve Bank procedure. I think, I had made this point earlier. The trade policy was a long overdue measure. You will not succeed - forgive my saving so until simultaneously and immediately you bring about reform in your RBI procedures, in your Customs procedures. It is not enough to say that we have just thought out our trade policy and, therefore, these will follow. There is no time for them to follow. They ought to have - simultaneously in step, if not a step ahead - taken place. I submit it in all seriousness. The time, of course, is best judged by the hon. Minister for Finance himself. But having brought about virtually two devaluations, if we have a situation wherein the *havala* rates are roughly 25 per cent higher than the devalued value of the rupee, then something is wrong somewhere.

Again my hon. friend from South Bombay would be better able to educate me on this subject - havala rates. But I am informed that the dollar is currently above Rs. 40 in havala and the pound is near about Rs. 50. If this is the situation, I foresee a danger that the rupee will finally and up at near about Rs. 50 a dollar and the pound will go up further. The logic of this is scrapping of the Foreign Exchange Regulations Act because the havala is making a non-sense of FERA. And if in any case a non-sense is being made of Foreign Exchange Regulations Act. in reality, in effect why are we persisting with laws that are both a non-sense and unenforceable? It is an inevitability and you have to move in that direction.

Just taking the time of the House, I will give one or two other examples. Why do you talk about breaking monopoly? Why, for example, does Government industrial undertakings or public sector units have monopoly? What possible economic logic can there be for the monopolies that the STC has? What logic can there be for the STC, for example, to have the monopoly of selling second-hand diplomatic cars at enormous profits? Why does the MMTC have the monopoly of trading in metals? You could bring all this, and you are breaking monopoly elsewhere. Why do you persist with State monopolies which are really appropriate to monopolies? I am given to understand that though it is not half as efficient in service and not half as edible, the ITDC is now extremely sacred. For simple things like what are called the airport lounge and restaurant, the Ministry for Tourism and Civil Aviation floated tenders.

SHRI INDERJIT (Darjeeling): Duty Free Shops.

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SHRIJASWANT SINGH: And they gave better prices for those tenders and the ITDC clamours 'no'. Why should this be? Why should there be a preferential treatment? You do not want a preferential treatment to be any segment of the private industry. There should not be any preferential treatment to what are mistakenly called the Government Industrial undertakings. They are very inefficiently run. I do not want to elaborate as I spoke briefly about work ethics and management principles, etc.

I will conclude by a few suggestions. Here. I think, is the Major worry. Here is a Major worry, a major flaw in this legislation the sick governmental undertakings or sick public sector units. This is a Central legislation. The Central Government is coming forward with it. The state in which the undertakings of the various States of the Union are is beyond belief. Normally, we have information with us only of the sickness of Governmental undertakings as of the Federal Government. Has the Government carried out an analysis of the extent of sickness of the public sector units or the so-called Governmental industrial undertakings of the various States of the Union and would the honourable the Finance Minister consider informing the Parliament of the totality of the dimension of the sickness that afflicts us. that confronts us really, by informing us that so far as federal units go, this is the extent of sickness in money terms, in recovery or curatively and this is the extent of sickness when it comes to the units of the various States of the Union and the total money and sickness involved? Sir, this is really a very substantial worry that I have. The Federal Government has come forward with the new Industrial Policy and a package of deregulation and liberalisation. I find that just as in the case of reform of bureaucracy. I am not receiving the signals from the States of the Union of a simultaneous and similar movement of economy. I submit with very great concern to the honourable the Finance Minister that no matter what reforms we may attempt to legislate from here, unless the States of the Union move In harmony with that reform, move with the impulse of the

Union Government and moves simultaneously, there will be no Union Government outside the States of the Union and the Union Government will be acting in a vacuum out on a limb. It is merely said that by legislating what we are legislating here, a cure will be found for the industrial or the economic sickness of the country and let the States be where they are. Unless the States are also infused with a similar will of reform of the economy, I apprehend, Sir. a very serious trouble for our economy. In all humanity. I wish to share this apprehension with the Union Minister because unless we address ourselves to this problem, we may not find any improvement in the situation. We are touching only the fringe of the problem. I want to have a very early clarification by the Union Government on rehabilitation of labour and where does it stand whien it comes to reforms of these sick Governmental undertakings of public sector units? I personally feel that it is a very unhappy phraseology that we are now stuck with. But it is a self-inflicted would by the Government. I also think that the word 'Exit Policy' is a very unhappy word. You cannot ask the work force to exit.

SHRI INDRAJIT GUPTA (Midnapur): It is a very apt expression.

SHRI JASWANT SINGH: It would be apt depending on how you look at it. I personally find that it is an unhappy term. No policy reform can have, as a component, any exit of labour. Because of the unhappiness of the choice of this phraseology, we are now stuck into a certain mental groove. I submit that alongwith coming out forthright, clearly and intelligibly on where does the Government stand in, as part of the total reform on rehabilitation of labour, we would be stuck in the groove of this Exit Policy and all that it suggests or mis-suggests about labour rehabilitation.

I will suggest three or four broad points to the Union Finance Minister, as I am not placing a policy framework, just as some corner stones of the articulation of that policy. I would submit that unless these were

(Sh. Jaswant Singh)

not, we would be faced with a very perious problem. If we simplistically apply done the perception, or principles of industrialised western countries, we would be making a very great error. India is depending on how you look at it. You might well say that it is a poor country or not a poor country. But without doubt, it is a country of the poor. It is simplistic to say that mere reiteration of the mantra of market forces is all that we need. It is not so.

When 350 million Indians are outside the fold of market forces, then it is not enough for the Government, or anyone else for that matter, to merely reiterate and say that market forces will take care of everything. For those 350 milion Indians. State is a necessry element and state intervenstion is absolutely unavoidable. But Sir, there are some prerequisites. That State intervention has to be by a State which is efficient, which is compassionate, which is caring and which is able to do what it says it will do. Past 40 years' experience tells us that the State of India is not just inefficient, it is not just callous, it is not just uncaring, in fact it is a corrupt. carnivorous State. Unless therefore, this nature of the State Changes, the fate of those 350 million Indians who are outside the pale of the market forces, will not merely by unleashing the market forces, be improved.

I submit for the consideration of the Union Minister that in the process of economic reform those rendered as surplus or reduncant should not be left without jopbs and without income for any period of time. Secondly, compassion and concern for the personal dignity of those likely to be unenployed should dictate both our thought and our action.

SHRI SOMNATH CHATTERJEE (Bolpur): Do you think they are part of the 350 million Indians?

SHRIJASWANT SINGH: No. no.. Those 350 million people are below the poverty line. I am now on industrial labour. I am now talking specifically. I am merely attempting, according to my thinking, to point out some comeratories which should dictate the policy formulation of the Government, Those 350 millions do not even fall within the organised labour. Even if we are to rely on the fudged and unreliable statistics of the Government. those 350 million people do not have enough to eat. They are, of course, outside the pale of this consideration

We are now talking of the labour which is going to be affected in the process of reform of these Government undertakings.

SHRI SOMNATH CHATTERJEE: Those who will go below the poverty line!

SHRIJASWANT SINGH: If rendered as surplus and without job. Therefore, what I am submitting to the Government is that firstly they should be taken cure of and secondly, commission and concern for the personal dignity of those likely to be rendered as unemployed should dictate both our thought and action. That is why I found it necessary and we welcome the fact that the Government has sought 350 million dollar loan for the rehabilitation programme. But we would like to know the programme. My friends on the Left are passionately concerned on this and I respect their concern. though I do differ with them in principle on other aspects. But that does not mean that I do not respect their view. I greatly respect their passion and conviction that has motivated their entire public life.

SHRI INDRAJIT GUPTA: But you agree with the Governmenti

SHRI JASWANT SINGH: I also agree with the Government when I feel it is necessary. That is why I say that the 500 million dollar loan is a step that we greatly welcome. But we cannot welcome it in totality, unless you tell us how this 500 million dollar loan is going to be used. What are the components of that policy? . . . (Interruptions) . Our overriding concern ought to be economically productive, rendered with human dignity and efficient employment of the great

Companies (Special Provisions)
asset of manpower that India has. All action
must be taken to limit human distress that is
likely to be caused in the process of economic reform. The labour rendered as either
surplus or temporarily surplus must be
trained, retrained or provided opportunities
for quick rehabilitation in other employment
avenues.

18.00 hrs.

I urge these several steps on the hon. Union Finance Minister. In my experience in parliament I have found without fail that those who are favoured by power and position routinely oppose those very steps by which they or their political interests or the system might be saved. I am not convinced that the nature of Parliament has changed so radically that suggestions made for the betterment will immediately be accepted. I am also not sufficiently convinced that yesterday's gods or centralisation, commanding heights of economy - whom we were asked to worship all along are suddenly being replaced by today's gods of market force. I am not convinced that centralised economy is totally dead in the context of India.

SHRI SOMNATH CHATTERJEE: Today, the God is replaced by a devil.

SHRI JASWANT SINGH: That I do not know. That is an agnostic thought to which my good friend has subscribed to. But then they are neither gods nor devils.

So, Sir, before you install this now god of market force, please ensure that the patent enough cruelties of capitalism do not obliterate, there 350 millions who are outside the pale of market force, of the labour who are now likely to be added to these 350 millions.

Thank you, Sir.

MR. DEPUTY SPEAKER: The House stands adjourned to meet again tomorrow, Today, the 3rd December at 11.00 A.M.

18.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December, 3, 1991/Agrahayana 11, 1913 (Saka).